

C O N T E N T S

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<u>S U B J E C T</u>	<u>P A G E S</u>
ORAL ANSWERS TO QUESTIONS	
*Starred Question Nos. 501 to 504	12-56
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 505 to 520	57-109
Unstarred Question Nos. 5751 to 5980	110-529

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

PAPERS LAID ON THE TABLE 530-549

**COMMITTEE ON WELFARE OF SCHEDULED
CASTES AND SCHEDULED TRIBES**

10th Report 550

**STANDING COMMITTEE ON CHEMICALS
AND FERTILIZERS**

34th Report 550

**STATEMENT CORRECTING REPLY TO UNSTARRED
QUESTION NO. 1854 DATED 28.11.2016 REGARDING
ALUMINI ASSOCIATIONS IN HIGHER EDUCATION
INSTITUTIONS**

Shri Prakash Javadekar 550-551

STATEMENTS BY MINISTERS

- (i) Status of implementation of the recommendations contained in the 129th Report of the Standing Committee on Commerce on Demands for Grants (2016-17) pertaining to Demand No. 11 of Department of Commerce, Ministry of Commerce and Industry

Shrimati Nirmala Sitharaman 552

- (ii)(a) Status of implementation of the recommendations contained in the 271st Report of the Standing Committee on Industry on Action taken by the Government on observations/recommendations contained in the 264th Report of the Committee on Demands for Grants (2015-16) pertaining to the Ministry of Micro, Small and Medium Enterprises

- (ii)(b) Status of implementation of the recommendations contained in the 278th Report of the Standing Committee on Industry on Action taken by the Government on observations/ recommendations contained in the 275th Report of the Committee on Demands for Grants (2016-17) pertaining to the Ministry of Micro, Small and Medium Enterprises

Shri Haribhai Chaudhary 552-553

GOVERNMENT BILLS - INTRODUCED	554-555
(i)Indian Institutes of Information Technology (Public-Private Partnership) Bill, 2017	555
(ii)Right of Children to Free and Compulsory Education (Amendment) Bill, 2017	555
SUBMISSION BY MEMBER	
Re: alleged racist remarks against south Indians by an ex-M.P	556-561, 565-566
MATTERS UNDER RULE	568-594
(i) Need to expedite the District Planning Map Series Project by National Atlas & Thematic Mapping Organisation in all the districts of the country	
Shri Nana Patole	569
(ii) Need to provide financial assistance to farmers who lost their agriculture crops due to unseasonal rains and hailstorms in Dausa parliamentary constituency, Rajasthan	
Shri Harish Meena	570
(iii) Regarding appointment of officers of State Government of Rajasthan in Bhakra Beas Management Board (BBMB)	
Shri Gajendra Singh Shekhawat	571
(iv) Need to construct bridges on roads constructed under Pradhan Mantri Gram Sadak Yojana in Gaya and Aurangabad districts in Bihar	
Shri Sushil Kumar Singh	572
(v) Need to check the wrong depiction of historical facts associated with Maharani Padmini, the queen of Chittor in films	
Shri Hariom Singh Rathore	573

- (vi) Need to ensure compliance of admission rules in Jawahar Navodaya Vidyalaya, Mati in Kanpur dehat district, Uttar Pradesh
- Shri Devendra Singh Bhole 574
- (vii) Need to allocate funds for construction of sanctioned railway line projects in Maharashtra
- Shri Gopal Shetty 575
- (viii) Need to check the pollution caused by Damodar Valley Corporation plant in Banjhedih in Kodarma district, Jharkhand
- Shri Ravindra Kumar Ray 576
- (ix) Need to provide adequate compensation to farmers of Siddharthnagar district, Uttar Pradesh whose land has been acquired for Indo-Nepal Border Road Project as per the norms of Land Acquisition, Rehabilitation and Resettlement Act 2013
- Shri Jagdambika Pal 577
- (x) Need to enhance the honorarium of Aanganwadi workers and also increase the budget allocation for nutritional foods and better basic facilities in Aanganwadi centres
- Shrimati Rama Devi 578
- (xi) Need to upgrade a junior high-school to high school at each Panchayat in Banda parliamentary constituency, Uttar Pradesh
- Shri Bhairon Prasad Mishra 579
- (xii) Need to improve the BSNL mobile service in Satna parliamentary constituency, Madhya Pradesh
- Shri Ganesh Singh 580
- (xiii) Need to fill up the vacant posts of sanitary workers in Railways
- Dr. Kirit P. Solanki 581

- (xiv) Need to provide funds as a share of Union Government towards construction of Aanganwadi Centres in urban areas in Banswara parliamentary constituency, Rajasthan
- Shri Manshankar Ninama 582
- (xv) Need to establish an International Sugarcane Research Institute in Haridwar, Uttarakhand
- Dr. Ramesh Pokhriyal Nishank 583
- (xvi) Need to amend the clause of Mines & Mineral Development and Regulation Act, 2015 for auctioning of coal and limestone in Meghalaya
- Shri Vincent H. Pala 584
- (xvii) Need to increase the pension of EPF pensioners
- Shri Rajeev Satav 585
- (xviii) Regarding assent to the pending bills sent by West Bengal Government
- Prof. Saugata Roy 586-587
- (xix) Regarding enhancing the norms to accommodate the planting material lost under NHM in Odisha
- Shri Nagendra Kumar Pradhan 588
- (xx) Need to protect the interest of domestic wheat growing farmers keeping in view the bumper wheat crop and low import duty on wheat
- Shri Krupal Balaji Tumane 589
- (xxi) Regarding framing a policy for reserved constituencies
- Prof. A.S.R. Naik 590
- (xxii) Need to provide adequate funds for development of the historical forts in Maharashtra
- Shri Dhananjay Mahadik 591

(xxiii) Regarding menace of stray dogs and wild animals in the country

Shri Prem Singh Chandumajra 592

(xxiv) Need to expedite establishment of Vikramshila University in Bihar

Shri Shailesh Kumar 593

(xxv) Need regarding shutting down of regional office of the Rubber Board at Kothamangalam

Adv. Joice George 594

MOTOR VEHICLES (AMENDMENT) BILL, 2016 596-677

Shri Nitin Gadkari 596-617

Clauses 2 to 90 and 1 618-668

Motion to Pass 677

NATIONAL COMMISSION FOR BACKWARD CLASSES (REPEAL) BILL, 2017

AND

CONSTITUTION (ONE HUNDRED AND TWENTY-THIRD AMENDMENT) BILL, 2017 678-766

Shri Hukmdeo Narayan Yadav 678-684

Shri K.N. Ramachandran 685-692

Shri Kalyan Banerjee 693-698

Shri Bartruhari Mahtab 699-708

Shri Ram Mohan Naidu Kinjarapu 709-713

Dr. Boora Narsaiah Goud 714-717

Shri P. Karunakaran 718-721

Shrimati Butta Renuka 722-725

Shri Ganesh Singh 726-729

Shri Dharmendra Yadav 730-732

Shri Sher Singh Ghubaya 733-734

Shri Jai Prakash Narayan Yadav	735-736
Shri Upendra Kushwaha	737-738
Shri Sirajuddin Ajmal	739-740
Shri Kaushalendra Kumar	741-742
Shri Prem Das Rai	743
Shri Asaduddin Owaisi	744-746
Shrimati Anupriya Patel	747-749
Shri Mullappally Ramachandran	750-752
Dr. Pritam Gopinath Munde	753-755
Shri N.K. Premachandran	756-757
Shri Dhananjay Mahadik	758
Shri Prataprao Jadhav	759
Shri Thaawar Chand Gehlot	760-766
NATIONAL COMMISSION FOR BACKWARD CLASSES (REPEAL) BILL, 2017	
Clauses 2 and 1	766-767
Motion to pass	767
CONSTITUTION (ONE HUNDRED AND TWENTY-THIRD AMENDMENT) BILL, 2017	
Clauses 2 to 5 and 1	768-907
Motion to pass	907
<u>ANNEXURE – I</u>	
Member-wise Index to Starred Questions	908
Member-wise Index to Unstarred Questions	909-914
<u>ANNEXURE – II</u>	
Ministry-wise Index to Starred Questions	915
Ministry-wise Index to Unstarred Questions	916

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LOK SABHA DEBATES

LOK SABHA

Monday, April 10, 2017/Chaitra 20, 1939 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER in *the Chair*]

SHRI K.C. VENUGOPAL (ALAPPUZHA): Madam, we want to raise a very important issue. ... (*Interruptions*)

HON. SPEAKER: I will allow you to speak on this issue in 'Zero Hour'.

... (*Interruptions*)

माननीय अध्यक्ष : खड़गे जी, शून्य काल में बोलिएगा।

...(व्यवधान)

माननीय अध्यक्ष : मैं सबको बोलने का मौका देती हूँ।

...(व्यवधान)

11.02 hours

(At this stage, Shri K.C. Venugopal and some other hon. Members came and stood on the floor near the Table.)

HON. SPEAKER: This is not the way. I am saying that I will allow you to speak in 'Zero Hour'.

... (*Interruptions*)

HON. SPEAKER: Hon. Members, please go to your seat.

... (*Interruptions*)

HON. SPEAKER: This is not good. Everyday some or the other hon. Member is trying to interrupt the Question Hour. I will not allow you.

... (*Interruptions*)

माननीय अध्यक्ष : सभी मत चिल्लाए।

...(व्यवधान)

माननीय अध्यक्ष : देखिए, मैं सदन को, सबको समझाना चाहूंगी कि हिंदुस्तान इतना बड़ा देश है। कोई भी कहीं भी कुछ भी बोले और आप उसके लिए सदन को बाधित करें, ऐसा नहीं हो सकता है।

...(व्यवधान)

HON. SPEAKER: He is not a Member of this House.

... (*Interruptions*)

माननीय अध्यक्ष : ज़ीरो ऑवर में आपको अपने मुद्दे उठाने दूंगी। प्रॉपर वे में ज़ीरो ऑवर में बोलिएगा। मगर उसके लिए सदन को डिस्टर्ब नहीं करें। कृपा कर के नहीं करें।

... (व्यवधान)

HON. SPEAKER: Question No.501 – Shri J.C. Divakar Reddy.

... (*Interruptions*)

11.03 hours**ORAL ANSWERS TO QUESTIONS****(Q.501)***... (Interruptions)*

SHRI J.C. DIVAKAR REDDY: Madam Speaker, thank you very much for giving me this opportunity. ... *(Interruptions)* The entire august House will agree with me that under the dynamic leadership of our hon. Prime Minister the dream of 'Make in India' and the objective of our hon. Chief Minister of Andhra Pradesh – who always strives to realize the dream of 'Make in Andhra' – I hope, the National Industrial and Manufacturing Zones (NIMZs) will, no doubt, be successful in future.... *(Interruptions)*

The National Manufacturing Policy contains dispensations to facilitate manufacturing industry in National Investment and Manufacturing Zones and the manufacturing industry in the country as a whole, including enabling the manufacturing units to organise themselves into clusters. ... *(Interruptions)*

For the financial year 2016-17, Rs. 3.35 crore has been earmarked under the Scheme for Implementation of National Manufacturing Policy, Master Planning of NIMZs and Technology Acquisition and Development Fund. ... *(Interruptions)*

My first supplementary question to the hon. Minister, through you, Madam Speaker is this. When would these NIMZs see the light of day? As you know Anantapur is part of the proposed Bengaluru-Kurnool Industrial Corridor and CBIC, that is, Chennai-Bengaluru Industrial corridor. Is there any proposal to include Anantapur in the NIMZs? Has any action plan or time frame been fixed for complete implementation of these 22 NIMZs? ... *(Interruptions)*

SHRIMATI NIRMALA SITHARAMAN: Madam Speaker, the hon. Member has asked questions about Anantapur District. ... *(Interruptions)* As it is, we are aware that eight zones under the Delhi-Mumbai Industrial Corridor are being covered and 14 others, which are outside the Delhi-Mumbai Industrial Corridor, are dedicated as zones, but there is no new proposal to include a particular district,

such as the Member has supported Anantapur. That or others have not been newly added on to the list. ... *(Interruptions)*

SHRI J.C. DIVAKAR REDDY: Madam, Anantapur is a backward district. It is by the side of Bengaluru and nearer to Bengaluru. So, the hon. Minister has to be concerned about the development of Anantapur. ... *(Interruptions)* I would request her to propose one more zone there so that there is an opportunity available to set up industries like textile and agriculture. So, it is my special request to the hon. Minister to try and include Anantapur. ... *(Interruptions)*

रसायन और उर्वरक मंत्री तथा संसदीय कार्य मंत्री (श्री अनन्तकुमार): महोदया, हमारी एक दक्षिण भारतीय, एक भारतीय यानी निर्मला सीतारमण जी जवाब दे रही हैं।...*(व्यवधान)* मैं हमारे कांग्रेस के मित्रों से निवेदन करूँगा कि एक दक्षिण भारतीय को रोकिये मत।...*(व्यवधान)* हम सब गर्व से कहना चाहते हैं कि दक्षिण भारत, उत्तर भारत, पूर्व भारत, पश्चिम भारत, मध्य भारत ऐसा कोई विभाजन मत कीजिए।...*(व्यवधान)* हम सब भारतवासी हैं।...*(व्यवधान)* हम सब एक हैं।...*(व्यवधान)* यह हमारे लिए गौरव की बात है कि हमारी निर्मला जी, जो दक्षिण भारत से आती हैं, कर्नाटक से राज्य सभा की सदस्य हैं, यदि वे प्रश्नों का जवाब दे रही हैं तो धैर्य से सुनने का काम करना चाहिए।...*(व्यवधान)*

महोदया, ऐसा मैं आपके द्वारा निवेदन करना चाहूँगा।...*(व्यवधान)*

HON. SPEAKER: No, I am sorry. This is not the way. You go to your seats.

... *(Interruptions)*

HON. SPEAKER: I have not said 'no'. In 'Zero Hour', I will allow you, but not now. All of you please go to your seats.

... *(Interruptions)*

HON. SPEAKER: I am sorry.

... *(Interruptions)*

HON. SPEAKER: The House stands adjourned to meet again at 11.20 a.m.

11.09 hours

The Lok Sabha then adjourned till Twenty Minutes past Eleven of the Clock.

11.20 hours*The Lok Sabha reassembled at Twenty Minutes past Eleven of the Clock.**(Hon. Speaker in the Chair)*

माननीय अध्यक्ष : खड़गे जी, एक मिनट, मेरी बात सुनिए। मैंने आपको इश्यू उठाने के लिए मना नहीं किया है। मैंने इतना ही कहा है कि क्वेश्चन आवर को डिस्टर्ब मत करो, इसके बाद मैं शून्य काल में आपको पूरे तरीके से यह मुद्दा उठाने दूंगी। अगर आप आग्रह करते हैं तो मैं मंत्री जी को भी बोलूंगी कि आप इसका जवाब दें, यह सब करूंगी, पर कृपा करके आप क्वेश्चन आवर डिस्टर्ब मत करो। मैं शून्य काल में आपको इसे जरूर उठाने दूंगी। मैं मना नहीं कर रही हूँ।

... (व्यवधान)

HON. SPEAKER: I am not saying 'No'.

... (Interruptions)

माननीय अध्यक्ष : मैं आपकी भी चिंता समझ रही हूँ। आपका दुःख, आपका राग-द्वेष, सब समझ रही हूँ। मगर, please do not disturb the Question Hour. This is my request to you.

... (Interruptions)

माननीय अध्यक्ष : उसे मैं एलाउ नहीं करूंगी। शून्य काल में मैं आपको वह उठाने दूंगी but not in the Question Hour.

... (Interruptions)

माननीय अध्यक्ष : मैं यह समझ रही हूँ।

... (व्यवधान)

श्री मल्लिकार्जुन खड़गे (गुलबर्गा): मैडम, एक मिनट मेरी बात सुनिए। यह मुद्दा महत्व का है।... (व्यवधान)

माननीय अध्यक्ष : हां, यह है। पर, मैंने मना नहीं किया है। यह मुद्दा मैं भी मानती हूँ। मुझे भी मालूम है।

... (व्यवधान)

श्री मल्लिकार्जुन खड़गे : सारे देश के लिए यह एक कंसर्न है। It is not only about the people of South India. ... (Interruptions)

माननीय अध्यक्ष : मुझे भी मालूम है। मैं इसके लिए मना नहीं कर रही हूँ।

... (व्यवधान)

माननीय अध्यक्ष : मुद्दा महत्वपूर्ण है, मैं भी सब मानती हूँ। I am not saying 'No'.

... (*Interruptions*)

माननीय अध्यक्ष : अगर आप वास्तव में इसे उठाना चाहते हैं, रिकॉर्ड में लाना चाहते हैं तो आप ज़ीरो आवर में बोलिए।

... (व्यवधान)

HON. SPEAKER: Now, the second supplementary by Shri J. C. Divakar Reddy.

... (*Interruptions*)

माननीय अध्यक्ष : चन्दूमाजरा जी, आप बैठिए।

... (व्यवधान)

11.22 hours**ORAL ANSWERS TO QUESTIONS Contd.**

SHRI J.C. DIVAKAR REDDY: Madam, the respected Minister knows Anantapur very well. ... (*Interruptions*)

HON. SPEAKER: No, I am not allowing anybody.

... (*Interruptions*)

SHRI J.C. DIVAKAR REDDY: Anantapur is a backward area. It is worse than Jaisalmer District in Rajasthan as industrially and agriculture-wise we are very poor and many people are migrating from there.

HON. SPEAKER: What is your Question?

SHRI J.C. DIVAKAR REDDY: Yes, Madam, I am asking it. They are migrating to Bangalore, Chennai and other places. Day by day, the problem of people migrating from there is increasing, but at the same time we are having a lot of waste land and good land there.

My request is only this, through you, to our hon. Minister. She has recognized Prakasam and Chittoor Districts and two Centres she has given there. My request is that my District is worse than all these Districts. Why do not you give one more Centre for us? The Government will not lose anything whereas it will give a scope for us to develop economically and financially. Please consider my District for it.

SHRIMATI NIRMALA SITHARAMAN: Madam Speaker, the issue that the hon. Member has raised is definitely very important because Anantapur District is fast becoming a desert. We do recognize that this District has a difficulty because it has to industrially and otherwise provide opportunities for its people. But if the State Government sends us some kind of a proposal, then we may consider it depending on the Department to which it has to go. So, it is up to the State

Government to take it up. We will certainly work closely with the State Government on it.

श्री अजय मिश्रा टेनी : माननीय अध्यक्ष जी, मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहता हूँ। मेरा प्रश्न प्रश्न संख्या - 501 के 'क' से संबंधित है कि क्या सरकार द्वारा देश में निवेश बढ़ाने व मैन्युफैक्चरिंग ज़ोन बनाने के क्रम में कई विदेशी कंपनियां आई-फोन व अन्य उत्पादों के मैन्युफैक्चरिंग प्लांट्स लगाने के लिए इस शर्त के साथ तैयार हैं कि उन्हें उसके कॉम्पोनेंट्स की 30% लोकल सोर्सिंग की अनिवार्यता व उपकरणों के आयात पर सीमा-शुल्क में छूट दी जाए। यदि हां, तो क्या फिर सरकार उक्त कंपनियों को ऐसी छूट देने पर विचार कर रही है?

SHRIMATI NIRMALA SITHARAMAN: Madam, on a blanket approach, we are not considering of giving of a '*chhoot*' for one company or the other. Thirty per cent local sourcing requirement is definitely a requirement because we do not want people coming to sell goods which can be manufactured without supporting the local ecosystem that we have. All over the country, we have industries in the small and medium sectors, in particular, sectors where people have for a very long time created capacities. Unless the local sourcing requirement is fulfilled, we may not be able to support Indian industry as a part of 'Make-in-India' Scheme. So, at the moment, there is no general approach. Can we waive off the 30 per cent local sourcing requirement to encourage investment? No, we are not having a blanket approach on that.

SHRI ABHISHEK BANERJEE: Since the hon. Minister has already replied to a previous question that the Government proposes to set up various National Investment and Manufacturing Zones (NIMZ) in various parts of the country, I would now like to ask the hon. Minister whether they have any plan to set up any of such zones in any part of West Bengal. West Bengal now, as we know, is on its path to glory and it is apparently and eventually maintaining the No. 1 position when it concerns the manufacturing unit and industry. We have enough skilled labour, which is quite efficient and easily available. We also have enough land bank available with the State Government and the State Government is always

open to any kind of ideas and cooperation when the project concerns the benefit of the people in the area. So, I would like to ask the hon. Minister whether they have any plan to set up any such zones in West Bengal.

SHRIMATI NIRMALA SITHARAMAN: Madam Speaker, as of now, based on the National Manufacturing Policy, eight centres have been declared as NIMZ which have close inter-linkage with the Delhi-Mumbai Industrial Corridor. Other than that, there are fourteen others which are already announced as zones for industrial and manufacturing development. Beyond this, at the moment, there is no consideration for adding more to this list. Even, zones which have been declared in this list will have to be given a lot more impetus so that they develop as per the original conception of the idea.

श्री कृपाल बालाजी तुमाने : मैडम, धन्यवाद!...(व्यवधान) मैं माननीय मंत्री जी का अभिनन्दन करता हूँ एवं उनको धन्यवाद भी देता हूँ कि उन्होंने मेरे नागपुर डिस्ट्रिक्ट को एन.आई.एम.जेड.(निम्ज़) में समावेश किया है। सरकार ने इस जगह को वर्ष 2008 से नोटिफाई करके रखा था, लेकिन उसकी घोषणा नहीं हो रही थी। हमारे यहां के काफी किसान इससे परेशान थे। मैं आपके माध्यम से माननीय मंत्री से एक छोटा सा सवाल पूछना चाहता हूँ कि यदि आपने नागपुर डिस्ट्रिक्ट को इसमें शामिल किया है, तो कृपया आप इसकी तहसील बताएं कि यह किस तहसील में है? मेरे ख्याल से यह ज्यादा अच्छा होगा, यदि मुझे इसके बारे में जानकारी दी जाए।

SHRIMATI NIRMALA SITHARAMAN: Madam, just to bring a bit of clarity to the questions and the answers which we want to discuss, the eight centres have been closely linked with the Delhi-Mumbai Industrial Corridor are the Ahmedabad-Dhorela in Gujarat; Shendra-Bidkin in Maharashtra which is very close to Aurangabad; Manesar-Bawal Haryana; Kurukshetra-Bhiwandi-Neemrana in Rajasthan; Pitampur-Dhar-Mau investment region of Madhya Pradesh; Dadri-Noida-Ghaziabad investment region in Uttar Pradesh. ... (*Interruptions*) but I am only bringing a bit of clarity as to say which are under Delhi-Mumbai and which are the fourteen about which I am talking. So, the Nagpur District, I have not completed listing the eight centres, but since the hon. Member is pointing to the

fourteen of which Nagpur District is one, we are saying that the size of the NIMZ is about 6,280 hectares and the estimated employment potential that directly exists which you did not ask but I would definitely like to mention, is about 60,000 employment and two lakhs that is the indirect potential. Beyond this, the only information that I can give is that praising the targeted sectors are food, agro, sea food processing and engineering goods.

... (*Interruptions*)

HON. SPEAKER: This is not the way Shri Tumane. Listen to the Minister first.

SHRIMATI NIRMALA SITHARAMAN: I am fully appreciative of the Member's desire to know the tehsil but at this stage I am unable to give you the details of the tehsil. Once that is announced, we would come back to it – whether you take it as an assurance or otherwise.

DR. M. THAMBIDURAI: I am thankful for the opportunity to raise this issue.

HON. SPEAKER: Tamil Nadu has two centres.

DR. M. THAMBIDURAI: In her reply, the hon. Minister mentioned about the National Investment & Manufacturing Zones (NIMZ). What I feel is that when we are establishing NIMZ, we also require industrial corridors. We are having only one industrial corridor near Chennai. Already the Government of Tamil Nadu had sent a proposal to the Central Government in regard to establishment of an industrial corridor in Hosur. If it comes up, we can establish the NIMZ in Hosur also as it is an industrially-developed area. It requires further development because Krishnagiri is a backward region. I belong to that district and that is why I am expressing concern about the district. There is a lot of unemployment prevailing in that area. If we start an industrial corridor in Hosur, only then it would be feasible to these kinds of facilities. Is the Government thinking of establishing an industrial corridor in Hosur?

SHRIMATI NIRMALA SITHARAMAN: Madam, Speaker, the hon. Member has raised an issue about a corridor, which is a different issue; and the Zones that we are talking about, is slightly a different issue. As you would have seen in the reply

that we have given that there are already two industrial manufacturing zones already in Tamil Nadu, announced as a part of the 14 that I have been referring to. One is in Ramnathapuram district, and the other one is in Ponneri Taluk, which comes under the Tiruvallur district. I would like take this opportunity to say that when the Global Investors Meet was held, under the leadership of the respected former Chief Minister of Tamil Nadu, if I remember correctly, in 2015, I had gone and attended that Meet on her invitation. At that time, I had offered to extend the Visakhapatnam-Chennai Industrial Corridor to further down South till Thoothukudi. She very graciously at that time accepted it. We have followed it up by having a team come from Tamil Nadu to our Ministry to talk with our people about the extension of the industrial corridor about which the Hon. Deputy Speaker is also raising the industrial corridor that is being offered to Tamil Nadu other than, of course, the two NIMZs which we have already announced.

In addition, we also propose to extend the corridor further eastwards to Colachel seaport. But that of course does not pertain to Hosur about which the Deputy Speaker is trying to highlight. On Hosur, at the moment, there is no proposal but I understand the importance of why that should be given to Hosur.

श्री चन्द्रकांत खैरे : आपका बहुत-बहुत धन्यवाद। मेरे संभाजीनगर, औरंगाबाद डिस्ट्रिक्ट में दिल्ली-मुंबई इंडस्ट्रियल कॉरीडोर का शेंद्रा बिडकिन आता है। मैं आपको भी धन्यवाद दूंगा, हमारे मंत्री जी को भी धन्यवाद दूंगा कि आपके यहां आने के बाद में मेरे यहां डीएमआईसी की प्रोग्रेस ज्यादा बढ़ गई। नियर एबाउट 30,000 एकड़ लैंड किसानों से लेकर हम लोगों ने डीएमआईसी को दिलवाई। वहां अच्छी प्रोग्रेस हो रही है।

मैं आपके माध्यम से मैडम जी को कहूंगा कि वहां साढ़े सात लाख इंप्लायमेंट क्रिएट होने वाले हैं। कुछ इंडस्ट्रीज ने बुकिंग तो की है, लेकिन अभी तक उसमें कोई प्रोग्रेस नहीं है। मैं आपके माध्यम से मंत्री जी से कहूंगा कि उसमें ज्यादा प्रोग्रेस और जितना फास्ट हो, जैसे आपने एनआईएमजेड में इसको लिया, उसके लिए धन्यवाद देते हुए कहना चाहूंगा कि वहां ज्यादा से ज्यादा इंडस्ट्रीज आनी चाहिए। अगर खाली जमीन पड़ी रहेगी, तो मतलब वह शून्य है। ऐसा कितना इनवेस्टमेंट हमारे यहां डीएमआईसी शेंद्रा बिडकिन में आया और कितने लोगों ने वहां बुकिंग की? हमारी आपसे विनती है कि किया मोटर्स, जो फॉरेन की

कंपनी है, वह अगर आए, तो वहां दस हजार इंफ्लायमेंट क्रिएट होगा। मराठवाड़ा का यह दुर्दशाग्रस्त भाग है, इसमें आपको मदद करनी चाहिए।

मैं आपके माध्यम से कहूंगा कि इसमें आपको मदद करनी चाहिए। वह कंपनी आएगी, तो ज्यादा इन्वेस्टमेंट होगा और ज्यादा इंडस्ट्रीज आने के बाद में हमारे यहां प्रोग्रेस होगी।

SHRIMATI NIRMALA SITHARAMAN: Madam Speaker, I am very grateful to the hon. Member in recognizing that there has been a rapid progress in the work that is moving on in that area, particularly in Shendra-Bidkin. In terms of number of industries and the quantum of investment that we are talking about, we are definitely making sure that we would take as many industries as want to invest in that area. The hon. Member was referring to Kia Motors. They are interested; the enquiries are on. I am sure that they are working closely together with the Department. But, let us be very clear that we are open to each interested investment party which is approaching us. We certainly want the trunk facilities to be created at the earliest so that, that region of Marathwada gets its due share for development.

SHRI K.H. MUNIYAPPA: Madam, I thank you for giving me an opportunity. The earlier Government had announced about the National Investment Zone in Gulbarga and Kolar in Karnataka. Earlier, when the Minister Shri Anand Sharmaji at the Investors' Meet had given an assurance, the Government of Karnataka had agreed to give 12,000 acres of land at each place to start the NIMZ. Recently, I had met the hon. Madam Minister and told her that these are the constituencies having the largest Scheduled Caste population in the whole country. Out of these, my constituency Kolar is having the second or the third largest constituency having the largest Scheduled Caste population. In Kolar, the land is also available. The hon. Minister had also told about it. Now, the proposal is already there. Madam is representing the State of Karnataka also. She is the representative from Karnataka. May I request the hon. Minister to take up the proposal into consideration that has already been sent by the Government?

SHRIMATI NIRMALA SITHARAMAN: Madam, I do respect the very senior Member of the House in stating and reminding me that I am a representative of Karnataka. I will do my very best to do justice to that job. I am glad that the Member has reminded me. Yes, he has raised the issue of Kolar and Gulbarga. These are very backward districts and they do deserve a lot of attention. We have to give them their due attention. If the proposal that the hon. Member is referring to is all right, we will definitely look into it. The State Government also has probably got to be telling us a lot more on the acquisition of land. As much as I am aware of the two areas, acquisition of land to the extent that we wanted is still an issue. I would certainly talk with the State Government and actively follow up the case so that those two backward areas of Karnataka get their due attention.

(Q. 502)

SHRI P.K. BIJU: Madam Speaker, technically, the answer given by the Minister is correct. As per the UGC website, there are more than 358 State Universities in our country. But, there is a serious concern among the university employees. There is a recent direction issued by the Income-Tax Department to the universities. The Income-Tax Department issued an order that the universities are liable to compute the TDS of the employees by including the Death-cum-Retirement Gratuity, commuted value of pension and leave salary for the financial year 2015-16 and 2016-17 and then deduct tax at source.

As we know, the universities are established by an Act of Parliament or of the State Legislature. The Head of the Institution is the Governor of the State. The appointment of the employees is at the direction of the State, as per the rules prevailing in each State. But, the Income-Tax Department has sent a letter to the universities asking them to deduct the income-tax. This will very much affect the university employees throughout the country.

Madam Speaker, through you, I would like to ask the hon. Minister whether the Ministry of HRD is aware of this and whether it has taken or is going to take any steps to resolve this issue at the earliest.

डॉ. महेन्द्र नाथ पाण्डेय : अध्यक्ष महोदया, मैं माननीय सांसद महोदय का इस बात के लिए आभार व्यक्त कर रहा हूँ कि उन्होंने खुद ही महसूस कर लिया कि मूल प्रश्न वित्त से संबंधित है। हमारा विभाग इसमें सीधे हस्तक्षेप नहीं करता है, आय कर अधिनियम की धारा 1961 के अनुसार वेतन के स्लैब हैं, उसके हिसाब से उनसे टीडीएस कटता है। हम उनसे टैक्स वसूलने का काम नहीं करते हैं।

SHRI P.K. BIJU: Madam Speaker, the universities are in big trouble because of shortage of employees. Very early, in 1971 or 1975, it was decided to increase grants as per the growing requirement of the university. Since 90 per cent of students study in State universities, the Union Government has to increase the grants-in-aid given to State universities. I would like to know whether the Government has any plan to increase the grants to State universities.

डॉ. महेन्द्र नाथ पाण्डेय : अध्यक्ष महोदया, माननीय सांसद जी ने मूल प्रश्न से अलग प्रश्न पूछा है, हम कई ऐसे अभियान चलाते हैं जो राज्यों को भी सीधे प्रभावित करते हैं। अनेक अभियानों के माध्यम से शिक्षा की बेहतरी के लिए यूजीसी ने कई पहलें की हैं। मैं माननीय सांसद जी को आपके माध्यम से बताना चाहता हूँ कि हम लोग विकल्प आधारित क्रेडिट प्रणाली, जिसे शार्ट फार्म में सीबीसीएस, उत्कृष्टता की संभावना वाले विश्वविद्यालयों का चयन करते हैं और उन्हें प्रोत्साहन देते हैं। पर्टिकुलर उत्कृष्टता की संभावना के क्षेत्र में एक विशेष सहायता कार्यक्रम चलाते हैं। विज्ञान अनुसंधान में मौलिक संरचना के लिए कार्यक्रम चलाते हैं। ऐसे ही विभाग डिग्री कार्यक्रम चलाते हैं। डीडीओ कौशल केन्द्र चलाते हैं। पूर्वोत्तर क्षेत्र के लिए एक अलग छात्रवृत्ति योजना 'ईशान उदय' के माध्यम से चलाते हैं। एनएससी द्वारा ग्रेडिंग का नया तरीका हमने बनाया है। हम लोगों ने 'रूसा' के तहत स्पेशल फंड वर्ष 2016-17 में 13 हजार करोड़ रुपये का अलौट किया है, जो राज्यों के विश्वविद्यालयों को निश्चित मानक पर प्रोत्साहन देने का काम करता है।

श्री गजेन्द्र सिंह शेखावत : अध्यक्ष महोदया, हाल ही में संज्ञान में आया है कि नोटिफिकेशन नम्बर 10/2017 के माध्यम से अदर दैन प्री-प्राइमरी और हायर सेंकडरी एजुकेशन और बाकी सारे एजुकेशन सिस्टम पर सर्विस टैक्स इम्पोज किया गया है।

मैं माननीय मंत्री जी से जानना चाहता हूँ कि क्या भारत सरकार की एचआरडी मिनिस्ट्री ने इस विषय में फाइनेंस डिपार्टमेंट से बात की है, क्योंकि सर्विस टैक्स का सीधा प्रभाव पूरे शिक्षा जगत पर पड़ेगा और इसका बोझ विद्यार्थियों पर पड़ने वाला है। क्या एचआरडी मिनिस्ट्री ने फाइनेंस मिनिस्ट्री से बात करके इसे परिवर्तित कराने की पहल की है?

डॉ. महेन्द्र नाथ पाण्डेय: माननीय सांसद का प्रश्न अपने आप में महत्वपूर्ण है, लेकिन मैं उन्हें अवगत कराना चाहता हूँ, यद्यपि यह मूल प्रश्न स्कूल एजुकेशन पर सुझावात्मक सुझाव है, अगर वह कोई ऐसा सुझाव देंगे तो हम उसे वित्त मंत्रालय को विचार हेतु संदर्भित करेंगे।

श्री धनंजय महाडीक : मैडम स्पीकर, मेरा प्रश्न मूल प्रश्न से थोड़ा हटकर है, जिसे माननीय सांसद ने पूछा था। हाल-फिलहाल में यूनिवर्सिटीज को भी इनकम टैक्स से नोटिसेज आए हैं। उदाहरण के लिए, कोल्हापुर कांस्टीट्यूएन्सी में शिवाजी यूनिवर्सिटी को 10 करोड़ रुपये सालाना इनकम टैक्स के लिए प्रोविजन करना पड़ रहा है। मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि अगर हम यूनिवर्सिटीज के ऊपर टैक्स लागू करेंगे तो डायरेक्टली और इनडायरेक्टली यह बर्डन सीधे बच्चों पर आएगा। बच्चों को कांस्टीट्यूशनल हक एजुकेशन देना है। अगर यूनिवर्सिटीज पर टैक्स लागू करेंगे तो डायरेक्टली या इनडायरेक्टली बर्डन बच्चों पर आएगा। बच्चों का कांस्टीट्यूशनल हक एजुकेशन है। अगर यूनिवर्सिटीज को

टैक्स भरना है तो बच्चों से ही कलैक्ट करना पड़ेगा। मैं आपके माध्यम से जानना चाहता हूं कि इस बारे में मंत्री जी क्या कहना चाहते हैं?

डॉ. महेन्द्र नाथ पाण्डेय: माननीय अध्यक्ष जी, टैक्सेशन के विषय में मुझे पुनः स्पष्ट करना होगा कि यह वित्त से जुड़ा विषय है। इस पर कोई स्पेसिफिक सुझाव हो तो हमें रैफर करें, हम उसे भेजेंगे।...(व्यवधान)

माननीय अध्यक्ष : आप बैठिए।

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI PRAKASH JAVADEKAR): In the GST Bill which we have passed, we have made it very clear that the education field will get enough concession.

(Q.503)

श्री हरिनारायण राजभर: माननीय अध्यक्ष जी, मैं आपके माध्यम से कहना चाहता हूँ कि मिलें बंद हैं। हमारे यहां स्वदेशी कॉटन मिल है मऊ लोकसभा क्षेत्र में चीनी मिल है। मैं माननीय मंत्री जी से पूछना चाहता हूँ कि क्या भविष्य में लोगों के रोजगार के लिए, बच्चों को पढ़ाने के लिए, परिवार के खाने के लिए, मकान बनाने आदि के लिए योजना विचाराधीन है? अगर है, तो बताएं?

SHRI BANDARU DATTATREYA: Hon. Speaker Madam, the hon. Member has basically raised two issues in his question. One is relating to the global recession in 2008-09. Regarding that, I have given the answer. I have also given the information about the factories which were closed in the last three years. As far as Central sphere is concerned, in 2016-17, 13 units were closed and 2068 workers were affected.

Regarding the cotton mills in Uttar Pradesh also, I have made it very clear in my answer that the workers, who are affected because of retrenchment, will avail benefits under the ID Act, and they will get 50 per cent of their last month's wages.

Secondly, there is the Rajiv Gandhi Shramik Kalyan Yojana by ESIC under which the workers, after retrenchment, will be provided 50 per cent of their last month's wages. Suppose a worker was getting Rs. 8000, after retrenchment, he will get Rs. 4000 as wage in the first year; in second year, he will get 25 per cent of his last month's wage.

As far as Uttar Pradesh is concerned, the situation is very serious and alarming, particularly with regard to unemployment. The national average is 5.8 per cent; in rural areas it is 3.4 per cent and in urban areas, 4.4 per cent. In Uttar Pradesh, it is 5.6 per cent in rural areas and 6.5 per cent in urban areas, and now it has increased to 5.8 per cent. The national average is 3.7 per cent and 6.8 per cent. For this, what I want to do is this. A new Government has come. I will co-ordinate with the new Government. As far as employment is concerned, the skilling programme is going on. Along with skilling, I have already started job *melas*. We

have conducted 475 job *melas* in the entire country. In Uttar Pradesh, we have conducted 21 job *melas*.

श्री हरिनारायण राजभर: माननीय अध्यक्ष जी, मैं आपके माध्यम से कहना चाहता हूँ कि अगर ऐसा दिया गया है तो माननीय मंत्री जी उसकी कॉपी हमें उपलब्ध कराएं। ये लोकसभा में कह तो जरूर रहे हैं, लेकिन रियल में है नहीं। मैं माननीय मंत्री जी से निवेदन करता हूँ कि इसका प्रूफ हमें उपलब्ध कराएं।

SHRI GAURAV GOGOI: Thank you, Madam Speaker.

The Question is related to the impact of global slowdown on labour and industry, especially during the period between 2007 and 2009. Indeed the world was going through a very tough time. The impact was felt in our country as well, as a result of which there was a cut in our employment.

From 2014 onwards, there is no global recession. The effects of the global recession of 2008 have worn off. They are no longer there but how is it that the Ministry's statistics or the Ministry's own data indicate that in the last two years the Government of India had created the lowest number of new jobs? What is the reason for that? The global recession is over. So, what is the reason why the last two years have seen the lowest job creation in the last two decades?

SHRI BANDARU DATTATREYA: There are two types of employment: one is formal employment; the other one is informal employment. When the recession took place, the formal employment was not at all affected anywhere in India; a little bit of small effect was there. The informal sector, the unorganised sector was affected more.

Regarding the two years, I will explain to the hon. Member that the new initiatives which we have taken up have created a good number of jobs. I was mentioning about the unorganised sector. We have brought the construction workers from the informal sector to the formal sector and given them skilling. ... *(Interruptions)* Another important aspect is regarding the MNREGA where also we have increased employment. I am indicating the survey results to you. ... *(Interruptions)* As I already told you, employment in all selected sectors

experienced a net addition of 38.81 lakh starting from the first survey. ...
(*Interruptions*) It has also increased.

(Q. 504)

SHRI JITENDRA CHAUDHURY: Thank you, Madam. This is the first time in these three years that I have got the opportunity to ask a supplementary question.

Here, in the answer you have given that you have issued the guidelines for the tourists, mainly how they foreign tourists have to conduct themselves when they visit different places of our country. What you have given here is mostly about that. But it is not only the conduct of the tourists; it is also about how the behaviour of the stakeholders like transporters and so many others could also be changed so that we could invite more domestic and foreign tourists. This has not been mentioned in your reply. I would like to know the steps taken in this regard.

DR. MAHESH SHARMA: I thank the hon. Member for raising this important issue of safety and security of international tourists. First of all, let me compliment the hon. Prime Minister, this august House and all Indians as the Report released two days back by the World Economic Forum, Switzerland, records that last year we had a positive jump of 12 points on Travel and Tourism Competitiveness Index. We are now ranked 40th on the Travel and Tourism Competitiveness Index. In 2013 we were ranked 65. We have a positive jump of 25 places in the World Travel and Tourism Competitiveness Index. This is a matter of pride for India.

The hon. Member is concerned about the safety and security of not only the international tourists but also the people of this country. Let me share this good information with this august House. In the safety and security index we have taken a jump of 15 places up and let me congratulate the hon. Home Minister and the Prime Minister for this. It is a matter of concern as to how we take care of the safety and security of our people.

We have issued a code of conduct for all the trade members and we have an MoU with them. They will be training our people as well as the international tourists who come to India. We have taken an initiative, first of its kind for any country in the world, in the sense that a helpline number 1363 is available in 12

international languages. This is the first initiative taken anywhere in the world where a Japanese, a Russian or a Spanish tourist on contacting this helpline gets a reply in the language of his choice and his problems are being solved. We have launched a social awareness programme. We have issued advisories to the Secretaries, the Chief Ministers of all the States. The Ministers' meeting has resolved that we are concerned about the safety and security of our international tourists. Of course, the end result of all our efforts is before you. भारत पिछले तीन साल में विश्व पर्यटन इंडेक्स में 25 प्वाइंट ऊपर आया है, जबकि विश्व के 136 देशों में से कोई भी देश 12 प्वाइंट ऊपर नहीं आया है। जापान मात्र 5 प्वाइंट ऊपर आया है और चाइना मात्र 2 प्वाइंट ऊपर आया है, अमेरिका 2 प्वाइंट नीचे और स्विटजरलैंड 4 प्वाइंट नीचे आया है, जबकि भारत 12 प्वाइंट ऊपर आया है। मैं पूरे सदन को बताना चाहता हूँ कि माननीय प्रधान मंत्री के ऐफटर्स के माध्यम से पर्यटन ने नई उंचाइयां छुई हैं। इसके लिए मैं उन्हें और सदन को बधाई देना चाहता हूँ। इसमें हमारी कन्सर्न भी है।

SHRI JITENDRA CHAUDHURY: Madam, my supplementary has not been answered properly. Of course, we should have guidelines for the international tourists. But, I wanted to know about the steps taken for bringing about behavioural changes in all the stake holders like transport operators, etc. I would like to give one example. Not only the tourists but the students and people of Northeast, because of their features, are being attacked in Bengaluru, Delhi as also in Mumbai. They have to show their I-Cards.

माननीय अध्यक्ष : अभी फॉरेन टूरिस्ट की बात हो रही है।

...(व्यवधान)

SHRI JITENDRA CHAUDHURY: I do agree that India has the capacity to attract more tourists. Now, because of turmoil in the Gulf, entire tourists are getting diverted to the other parts of the world and India is also a beneficiary of that. So, may be in comparison to the previous years the number of tourists has increased but it should have been more. I would like to know about the steps taken by the Government to sensitize the people and also to make them aware of how to showcase our culture. That is not there. You are prescribing the code of conduct

only for the tourists and not for the people and stakeholders in our country. That is the clarification I would like to have from the hon. Minister.

DR. MAHESH SHARMA: I have already conveyed the steps taken by country's Tourism Ministry. These are taking this helpline, making agreements with the different stakeholders in tourism industry, teaching and training of our stakeholders including restaurant owners, *pundits* and even the boat owners. There have been so many initiatives taken by the Ministry of Tourism, Government of India, to see that tourism increases. Of course, the hon. Member may give different reasons for the increase in tourism, but, I think the result is in front of us that the tourism of our country has increased in the months of January and February to the tune of 14.7 per cent and we have shown a growth of 14.9 per cent in the revenue, that is, from Rs. 27296 crore during Jan-Feb 2015 to Rs. 31357 crore during Jan-Feb 2016. This is the evidence that the faith of world Diaspora in Indian tourism has increased and they have respected and honoured the efforts laid by our Government in the field of tourism. They have shown their faith in us. That is all I want to say. ... (*Interruptions*)

12.00 hours**PAPERS LAID ON THE TABLE**

HON. SPEAKER: Now, Papers to be laid on the Table. Shri Jual Oram.

जनजातीय कार्य मंत्री (श्री जुएल ओराम): अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

(1) संविधान के अनुच्छेद 338क के खण्ड (6) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(क) (एक) राष्ट्रीय अनुसूचित जनजाति आयोग, नई दिल्ली के वर्ष 2010-2011 के वार्षिक प्रतिवेदन की एक प्रति ।

(दो) राष्ट्रीय अनुसूचित जनजाति आयोग, नई दिल्ली के वर्ष 2010-2011 के वार्षिक प्रतिवेदन में अंतर्विष्ट सिफारिशों पर की गई कार्रवाई संबंधी ज्ञापन ।

[Placed in Library, See No. LT 6870/16/17]

(ख) (एक) राष्ट्रीय अनुसूचित जनजाति आयोग, नई दिल्ली के वर्ष 2011-2012 के वार्षिक प्रतिवेदन की एक प्रति ।

(दो) राष्ट्रीय अनुसूचित जनजाति आयोग, नई दिल्ली के वर्ष 2011-2012 के वार्षिक प्रतिवेदन में अंतर्विष्ट सिफारिशों पर की गई कार्रवाई संबंधी ज्ञापन ।

[Placed in Library, See No. LT 6871/16/17]

(ग) (एक) राष्ट्रीय अनुसूचित जनजाति आयोग, नई दिल्ली के वर्ष 2012-2013 के वार्षिक प्रतिवेदन की एक प्रति ।

(दो) राष्ट्रीय अनुसूचित जनजाति आयोग, नई दिल्ली के वर्ष 2012-2013 के वार्षिक प्रतिवेदन में अंतर्विष्ट सिफारिशों पर की गई कार्रवाई संबंधी ज्ञापन ।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाले तीन विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6872/16/17]

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): Madam, I beg to lay on the Table:-

(1) A copy of the Financial Estimates and Performance Budget (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2017-2018.

[Placed in Library, See No. LT 6873/16/17]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 7 of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952:-

(i) S.O.827(E) published in Gazette of India dated 15th March, 2017, superseding Notification No. S.O.323(E) dated 2nd February, 2015.

(ii) S.O.828(E) published in Gazette of India dated 15th March, 2017, superseding Notification No. S.O.324(E) dated 2nd February, 2015.

[Placed in Library, See No. LT 6874/16/17]

(3) A copy of the statement (Hindi and English versions) regarding Ratification of the Minimum Age Convention, 1973 (No. 138) and Worst Forms of Child Labour Convention, 1999 (No.182) of the International Labour Organisation (ILO).

[Placed in Library, See No. LT 6875/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN RATHORE (RETD.): On behalf of Shri Dharmendra Pradhan, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, Noida, for the year 2015-2016,

alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Oil Industry Development Board, Noida, for the year 2015-2016.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 6876/16/17]

- (3) A copy of the Petroleum and Natural Gas Regulatory Board (Determination of Petroleum and Petroleum Products Pipeline Transportation Tariff) Amendment Regulations, 2016 (Hindi and English versions) published in Notification No. PNGRB/M(C)/ 62/2016 in Gazette of India dated 19th December, 2016 under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006.

[Placed in Library, See No. LT 6877/16/17]

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Bienco Lawrie Limited, Kolkata, for the year 2015-2016.
 - (ii) Annual Report of the Bienco Lawrie Limited, Kolkata, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT 6878/16/17]

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the DMIC Project Implementation Trust Fund, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the DMIC Project Implementation Trust Fund, New Delhi, for the year 2015-2016.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 6879/16/17]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Jabalpur Garment and Fashion Design Cluster Association, Jabalpur, for the year 2015-2016, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jabalpur Garment and Fashion Design Cluster Association, Jabalpur, for the year 2015-2016.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 6880/16/17]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Semiconductor Integrated Circuit Layout Design Registry, for the year 2015-2016, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Semiconductor Integrated Circuit Layout Design Registry, for the year 2015-2016.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 6881/16/17]

- (7) A copy each of the following papers (Hindi and English versions):-

- (i) Annual Report of the Falta SEZ Authority, for the years 2009-2010 to 2014-2015, alongwith Audited Accounts.

[Placed in Library, See No. LT 6882/16/17]

- (ii) Annual Report of the SEEPZ SEZ Authority, for the years 2009-2010 to 2014-2015, alongwith Audited Accounts.

[Placed in Library, See No. LT 6883/16/17]

- (iii) Annual Report of the Noida Special Economic Zone Authority, G. B. Nagar, for the years 2009-2010 to 2014-2015, alongwith Audited Accounts.

[Placed in Library, See No. LT 6884/16/17]

- (8) A copy of the Consolidated Review (Hindi and English versions) by the Government of the working of the above Authorities mentioned at item No. (7) above.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 6885/16/17]

(10) A copy of the Trade Marks Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.199 (E) in Gazette of India dated 6th March, 2017 under sub-section (4) of Section 157 of the Trade Marks Act, 1999.

[Placed in Library, See No. LT 6886/16/17]

(11) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 30 of the Tobacco Board Act, 1975:-

- (i) S.O.31(E) published in Gazette of India dated 5th January, 2017, authorising the Tobacco Board to admit from the date of publication of this notification and upto the 31st March, 2017, the registered traders and dealers of the Tobacco Board to purchase at its auction platforms in the State of Karnataka, the excess flue curved virginia tobacco produced by the registered growers and flue curved virginia tobacco produced by unregistered growers in the State of Karnataka, subject to the conditions mentioned therein.
- (ii) S.O.32(E) published in Gazette of India dated 5th January, 2017, relaxing the operation of the provisions of sub-section (1) of Section 10 read with sub-section (1) of Section 14A of the Tobacco Board Act, 1975 in the State of Karnataka for the period commencing from the date of publication of this notification in the Official Gazette and ending on 31st March, 2017 and permits the sale of excess flue cured Virginia tobacco crop of the registered growers and flue curved virginia tobacco crop of the unregistered growers at the auction platforms authorized by the Tobacco Board.

[Placed in Library, See No. LT 6887/16/17]

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE AND
MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH
SHARMA): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2015-2016.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2015-2016, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2015-2016.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 6888/16/17]

मानव संसाधन विकास मंत्रालय में राज्य मंत्री (श्री उपेन्द्र कुशवाहा) : अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

- (1) (एक) महाराष्ट्र प्राथमिक शिक्षण परिषद् (सर्व शिक्षा अभियान), मुंबई के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) महाराष्ट्र प्राथमिक शिक्षण परिषद् (सर्व शिक्षा अभियान), मुंबई के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6889/16/17]

- (3) (एक) सर्व शिक्षा अभियान पुद्दुचेरी संघ- राज्यक्षेत्र, पुद्दुचेरी के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) सर्व शिक्षा अभियान पुद्दुचेरी संघ- राज्यक्षेत्र, पुद्दुचेरी के वर्ष 2014-2015 के कार्यक्रम की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।
- (4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6890/16/17]

- (5) (एक) उड़ीसा माध्यमिक शिक्षा मिशन, भुवनेश्वर के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) उड़ीसा माध्यमिक शिक्षा मिशन, भुवनेश्वर के वर्ष 2014-2015 के कार्यक्रम की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।
- (6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6891/16/17]

- (7) (एक) राष्ट्रीय माध्यमिक शिक्षा अभियान अथारिटी अंडमान और निकोबार द्वीप समूह, पोर्ट ब्लेयर के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) राष्ट्रीय माध्यमिक शिक्षा अभियान अथारिटी अंडमान और निकोबार द्वीप समूह, पोर्ट ब्लेयर के वर्ष 2015-2016 के कार्यक्रम की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

- (8) उपर्युक्त (7) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6892/16/17]

- (9) (एक) हिमाचल प्रदेश स्कूल एजुकेशन सोसायटी, शिमला के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) हिमाचल प्रदेश स्कूल एजुकेशन सोसायटी, शिमला के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(10) उपर्युक्त (9) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6893/16/17]

(11) (एक) राष्ट्रीय बाल भवन, नई दिल्ली के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) राष्ट्रीय बाल भवन, नई दिल्ली के वर्ष 2015-2016 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(12) उपर्युक्त (11) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6894/16/17]

(13) (एक) राष्ट्रीय माध्यमिक शिक्षा अभियान नागालैंड, कोहिमा के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) राष्ट्रीय माध्यमिक शिक्षा अभियान नागालैंड, कोहिमा के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(14) उपर्युक्त (13) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6895/16/17]

(15) (एक) राष्ट्रीय माध्यमिक शिक्षा अभियान नागालैंड, कोहिमा के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) राष्ट्रीय माध्यमिक शिक्षा अभियान नागालैंड, कोहिमा के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(16) उपर्युक्त (15) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6896/16/17]

(17) (एक) महाराष्ट्र प्राथमिक शिक्षण परिषद्, मुंबई के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) महाराष्ट्र प्राथमिक शिक्षण परिषद्, मुंबई के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(18) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6897/16/17]

(19) (एक) राष्ट्रीय माध्यमिक शिक्षा अभियान, अगरतला के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) राष्ट्रीय माध्यमिक शिक्षा अभियान, अगरतला के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(20) उपर्युक्त (19) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6898/16/17]

मानव संसाधन विकास मंत्रालय में राज्य मंत्री (डॉ. महेन्द्र नाथ पाण्डेय) : अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

(1) (एक) मणिपुर यूनिवर्सिटी, कांचीपुर के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) मणिपुर यूनिवर्सिटी, इम्फाल के वर्ष 2015-2016 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

- (तीन) मणिपुर यूनिवर्सिटी, कांचीपुर के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शाने वाले दो विवरण (हिन्दी तथा अंग्रेजी संस्करण)।
[Placed in Library, See No. LT 6899/16/17]
- (3) (एक) इंडियन इंस्टीट्यूट आफ साइंस, बैंगलोर के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (दो) इंडियन इंस्टीट्यूट आफ साइंस, बैंगलोर के वर्ष 2015-2016 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।
- (तीन) इंडियन इंस्टीट्यूट आफ साइंस, बैंगलोर के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।
[Placed in Library, See No. LT 6900/16/17]
- (5) (एक) बाबासाहेब भीमराव अम्बेडकर यूनिवर्सिटी, लखनऊ के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (दो) बाबासाहेब भीमराव अम्बेडकर यूनिवर्सिटी, लखनऊ के वर्ष 2015-2016 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।
- (तीन) बाबासाहेब भीमराव अम्बेडकर यूनिवर्सिटी, लखनऊ के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शाने वाले दो विवरण (हिन्दी तथा अंग्रेजी संस्करण)।
[Placed in Library, See No. LT 6901/16/17]
- (7) (एक) इंडियन इंस्टीट्यूट आफ मैनेजमेंट रोहतक, रोहतक के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) इंडियन इंस्टीट्यूट आफ मैनेजमेंट रोहतक, रोहतक के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (8) उपर्युक्त (7) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।
[Placed in Library, See No. LT 6902/16/17]

- (9) केन्द्रीय हिन्दी शिक्षण मंडल, आगरा के वर्ष 2015-2016 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।
- (10) उपर्युक्त (9) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।
[Placed in Library, See No. LT 6903/16/17]
- (11)(एक) इंडियन इंस्टीट्यूट आफ साइंस एजुकेशन एंड रिसर्च, भोपाल के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (दो) इंडियन इंस्टीट्यूट आफ साइंस एजुकेशन एंड रिसर्च, भोपाल के वर्ष 2015-2016 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।
- (तीन) इंडियन इंस्टीट्यूट आफ साइंस एजुकेशन एंड रिसर्च, भोपाल के वर्ष 2015-2016 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (12) उपर्युक्त (11) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।
[Placed in Library, See No. LT 6904/16/17]
- (13) (एक) इंडियन इंस्टीट्यूट आफ टेक्नोलॉजी रायपुर, रायपुर के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) इंडियन इंस्टीट्यूट आफ टेक्नोलॉजी रायपुर, रायपुर के वर्ष 2015-2016 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (14) उपर्युक्त (13) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।
[Placed in Library, See No. LT 6905/16/17]
- (15) (एक) मौलाना आजाद नेशनल इंस्टीट्यूट आफ टेक्नोलॉजी, भोपाल के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (दो) मौलाना आजाद नेशनल इंस्टीट्यूट आफ टेक्नोलॉजी, भोपाल के वर्ष 2015-2016 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।
- (तीन) मौलाना आजाद नेशनल इंस्टीट्यूट आफ टेक्नोलॉजी, भोपाल के वर्ष 2015-2016 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (16) उपर्युक्त (15) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6906/16/17]

- (17)(एक) यूनिवर्सिटी आफ इलाहाबाद, इलाहाबाद के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) यूनिवर्सिटी आफ इलाहाबाद, इलाहाबाद के वर्ष 2015-2016 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(तीन) यूनिवर्सिटी आफ इलाहाबाद, इलाहाबाद के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (18) उपर्युक्त (17) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शाने वाले दो विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6907/16/17]

- (19)(एक) नेशनल इंस्टीट्यूट आफ इंडस्ट्रियल इंजीनियरिंग, मुंबई के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) नेशनल इंस्टीट्यूट आफ इंडस्ट्रियल इंजीनियरिंग, मुंबईके वर्ष 2015-2016 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(तीन) नेशनल इंस्टीट्यूट आफ इंडस्ट्रियल इंजीनियरिंग, मुंबई के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (20) उपर्युक्त (19) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6908/16/17]

- (21) (एक) बोर्ड आफ अप्रेंटिसशिप ट्रेनिंग (नादर्न रीजन), कानपुर के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) बोर्ड आफ अप्रेंटिसशिप ट्रेनिंग (नादर्न रीजन), कानपुर के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (22) उपर्युक्त (21) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6909/16/17]

- (23) (एक) बोर्ड आफ प्रैक्टिकल ट्रेनिंग (ईस्टर्न रीजन), कोलकाता के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) बोर्ड आफ प्रैक्टिकल ट्रेनिंग (ईस्टर्न रीजन), कोलकाता के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (24) उपर्युक्त (23) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।
[Placed in Library, See No. LT 6910/16/17]
- (25) (एक) इंडियन इंस्टीट्यूट आफ मैनेजमेंट रांची, रांची के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) इंडियन इंस्टीट्यूट आफ मैनेजमेंट रांची, रांची के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (26) उपर्युक्त (25) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।
[Placed in Library, See No. LT 6911/16/17]
- (27) (एक) इंडियन इंस्टीट्यूट आफ मैनेजमेंट कलकत्ता, कोलकाता के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) इंडियन इंस्टीट्यूट आफ मैनेजमेंट कलकत्ता, कोलकाता के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (28) उपर्युक्त (27) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।
[Placed in Library, See No. LT 6912/16/17]
- (29) (एक) मालवीय नेशनल इंस्टीट्यूट आफ टेक्नोलॉजी जयपुर, जयपुर के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) मालवीय नेशनल इंस्टीट्यूट आफ टेक्नोलॉजी जयपुर, जयपुर के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (30) उपर्युक्त (29) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।
[Placed in Library, See No. LT 6913/16/17]

(31) (एक) नेशनल इंस्टीट्यूट आफ टेक्नोलॉजी, कुरुक्षेत्र के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नेशनल इंस्टीट्यूट आफ टेक्नोलॉजी, कुरुक्षेत्र के वर्ष 2015-2016 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(32) उपर्युक्त (31) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6914/16/17]

(33) (एक) नेशनल इंस्टीट्यूट आफ टेक्नोलॉजी, पुडुचेरी, कराइकल के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नेशनल इंस्टीट्यूट आफ टेक्नोलॉजी, पुडुचेरी, कराइकल के वर्ष 2015-2016 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(34) उपर्युक्त (33) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6915/16/17]

(35) (एक) नेशनल कमीशन फार माइनारिटी एजुकेशनल इंस्टीट्यूट्स, नई दिल्ली के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) नेशनल कमीशन फार माइनारिटी एजुकेशनल इंस्टीट्यूट्स, नई दिल्ली के वर्ष 2015-2016 के वार्षिक प्रतिवेदन में अंतर्विष्ट सिफारिशों पर की-गई-कार्रवाई संबंधी ज्ञापन।

(36) उपर्युक्त (35) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6916/16/17]

(37) (एक) इंडियन इंस्टीट्यूट आफ टेक्नोलॉजी पटना, पटना के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) इंडियन इंस्टीट्यूट आफ टेक्नोलॉजी पटना, पटना के वर्ष 2015-2016 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(तीन) इंडियन इंस्टीट्यूट आफ टेक्नोलॉजी पटना, पटना के वर्ष 2015-2016 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(38) उपर्युक्त (37) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शाने वाले दो विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6917/16/17]

(39) (एक) इंडियन इंस्टिट्यूट ऑफ टेक्नोलाजी इंदौर, इंदौर के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) इंडियन इंस्टिट्यूट ऑफ टेक्नोलाजी इंदौर, इंदौर के वर्ष 2015-2016 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(तीन) इंडियन इंस्टिट्यूट ऑफ टेक्नोलाजी इंदौर, इंदौर के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(40) उपर्युक्त (39) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाले दो विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6918/16/17]

(41) (एक) नार्थ ईस्टर्न हिल यूनिवर्सिटी, शिलांग के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) नार्थ ईस्टर्न हिल यूनिवर्सिटी, शिलांग के वर्ष 2015-2016 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(तीन) नार्थ ईस्टर्न हिल यूनिवर्सिटी, शिलांग के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(42) उपर्युक्त (41) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाले दो विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6919/16/17]

(43) (एक) इंडियन इंस्टिट्यूट ऑफ इंफार्मेशन टेक्नोलाजी, इलाहाबाद के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंडियन इंस्टिट्यूट ऑफ इंफार्मेशन टेक्नोलाजी, इलाहाबाद के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(44) उपर्युक्त (43) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6920/16/17]

(45) (एक) महात्मा गांधी अंतर्राष्ट्रीय हिन्दी विश्वविद्यालय, वर्धा के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) महात्मा गांधी अंतर्राष्ट्रीय हिन्दी विश्वविद्यालय, वर्धा के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(46) उपर्युक्त (45) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6921/16/17]

(47) (एक) इंडियन इंस्टिट्यूट ऑफ साइंस एजुकेशन एंड रिसर्च, पुणे के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) इंडियन इंस्टिट्यूट ऑफ साइंस एजुकेशन एंड रिसर्च, पुणे के वर्ष 2015-2016 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(तीन) इंडियन इंस्टिट्यूट ऑफ साइंस एजुकेशन एंड रिसर्च, पुणे के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(48) उपर्युक्त (47) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाले दो विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6922/16/17]

(49) (एक) स्कूल आफ प्लानिंग एंड आर्किटेक्चर, नई दिल्ली के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) स्कूल आफ प्लानिंग एंड आर्किटेक्चर, नई दिल्ली के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(50) उपर्युक्त (49) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6923/16/17]

(51) (एक) इंडियन इंस्टिट्यूट ऑफ साइंस एजुकेशन एंड रिसर्च, तिरुपति के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) इंडियन इंस्टिट्यूट ऑफ साइंस एजुकेशन एंड रिसर्च, तिरुपति के वर्ष 2015-2016 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(तीन) इंडियन इंस्टिट्यूट ऑफ साइंस एजुकेशन एंड रिसर्च, तिरुपति के वर्ष 2015-2016 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(52) उपर्युक्त (51) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6924/16/17]

(53) (एक) इंदिरा गांधी नेशनल ट्राइबल यूनिवर्सिटी, अमरकंटक के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) इंदिरा गांधी नेशनल ट्राइबल यूनिवर्सिटी, अमरकंटक के वर्ष 2015-2016 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(तीन) इंदिरा गांधी नेशनल ट्राइबल यूनिवर्सिटी, अमरकंटक के वर्ष 2015-2016 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(54) उपर्युक्त (53) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाले दो विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6925/16/17]

(55) (एक) इंडियन इंस्टिट्यूट ऑफ टेक्नोलाजी हैदराबाद, हैदराबाद के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) इंडियन इंस्टिट्यूट ऑफ टेक्नोलाजी हैदराबाद, हैदराबाद के वर्ष 2015-2016 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(तीन) इंडियन इंस्टिट्यूट ऑफ टेक्नोलाजी हैदराबाद, हैदराबाद के वर्ष 2015-2016 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(56) उपर्युक्त (55) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाले दो विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6926/16/17]

(57) इंडियन इंस्टिट्यूट ऑफ टेक्नोलाजी मंडी, मंडी के वर्ष 2015-2016 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(58) उपर्युक्त (57) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6927/16/17]

(59) (एक) इंडियन इंस्टिट्यूट ऑफ साइंस एजुकेशन एंड रिसर्च, तिरुअनंतपुरम के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) इंडियन इंस्टिट्यूट ऑफ साइंस एजुकेशन एंड रिसर्च, तिरुअनंतपुरम के वर्ष 2015-2016 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(60) उपर्युक्त (59) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6928/16/17]

(61) (एक) इंडियन इंस्टिट्यूट ऑफ साइंस एजुकेशन एंड रिसर्च, मोहाली के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) इंडियन इंस्टिट्यूट ऑफ साइंस एजुकेशन एंड रिसर्च, मोहाली के वर्ष 2015-2016 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(तीन) इंडियन इंस्टिट्यूट ऑफ साइंस एजुकेशन एंड रिसर्च, मोहाली के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(62) उपर्युक्त (61) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाले दो विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6929/16/17]

(63) (एक) राष्ट्रीय संस्कृत संस्थान, नई दिल्ली के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) राष्ट्रीय संस्कृत संस्थान, नई दिल्ली के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(64) उपर्युक्त (63) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6930/16/17]

(65) (एक) संत लोंगोवाल इंस्टीट्यूट आफ इंजीनियरिंग एंड टेक्नोलाजी, लोंगोवाल के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) संत लोंगोवाल इंस्टीट्यूट आफ इंजीनियरिंग एंड टेक्नोलाजी, लोंगोवाल के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(66) उपर्युक्त (65) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6931/16/17]

(67) (एक) इंडियन इंस्टीट्यूट ऑफ साइंस एजुकेशन एंड रिसर्च, कोलकाता के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) इंडियन इंस्टीट्यूट ऑफ साइंस एजुकेशन एंड रिसर्च, कोलकाता के वर्ष 2015-2016 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(तीन) इंडियन इंस्टीट्यूट ऑफ साइंस एजुकेशन एंड रिसर्च, कोलकाता के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(68) उपर्युक्त (67) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6932/16/17]

(69) (एक) सेंट्रल इंस्टीट्यूट आफ टेक्नोलाजी, कोकराझार के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) सेंट्रल इंस्टीट्यूट आफ टेक्नोलाजी, कोकराझार के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(70) उपर्युक्त (69) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6933/16/17]

(71) (एक) नेशनल इंस्टीट्यूट आफ टेक्नोलाजी मणिपुर, इंफाल के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नेशनल इंस्टीट्यूट आफ टेक्नोलाजी मणिपुर, इंफाल के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(72) उपर्युक्त (71) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6934/16/17]

(73) (एक) इंडियन काउंसिल आफ सोशल साइंस रिसर्च, नई दिल्ली के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंडियन काउंसिल आफ सोशल साइंस रिसर्च, नई दिल्ली के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(74) उपर्युक्त (73) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6935/16/17]

(75) (एक) नेशनल इंस्टीट्यूट आफ टेक्नोलाजी सिक्किम, रवांगला के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नेशनल इंस्टीट्यूट आफ टेक्नोलाजी सिक्किम, रवांगला के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(76) उपर्युक्त (75) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6936/16/17]

(77) (एक) इंडियन इंस्टीट्यूट आफ मैनेजमेंट लखनऊ, लखनऊ के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंडियन इंस्टीट्यूट आफ मैनेजमेंट लखनऊ, लखनऊ के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(78) उपर्युक्त (77) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6937/16/17]

(79) (एक) दिल्ली विश्वविद्यालय (भाग 1 और 2), दिल्ली के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) दिल्ली विश्वविद्यालय (भाग 1 और 2), दिल्ली के वर्ष 2015-2016 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(तीन) दिल्ली विश्वविद्यालय (भाग 1 और 2), दिल्ली के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(80) उपर्युक्त (79) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6938/16/17]

(81) राष्ट्रीय प्रौद्योगिकी, विज्ञान शिक्षा और अनुसंधान संस्थान अधिनियम, 2007 की धारा 26 की उपधारा 1 के अंतर्गत भारतीय अभियांत्रिकी विज्ञान और प्रौद्योगिकी संस्थान का परिनियम, शिबपुर परिनियम, 2017 जो 24 मार्च, 2017 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 293(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6939/16/17]

(82) अंग्रेजी और विदेशी भाषा विश्वविद्यालय अधिनियम, 2006 की धारा 45 की उपधारा 2 के अंतर्गत अधिसूचना सं. ई.एफ.एल.यू/ओ/आरएंडआर/2016 जो 25 अगस्त, 2016 के भारत के राजपत्र में प्रकाशित हुई थी तथा जो उक्त अधिनियम के परिनियम और अध्यादेशों में संशोधन के बारे में है, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6940/16/17]

(83) (एक) विश्वेश्वरैया नेशनल इंस्टीट्यूट आफ टेक्नोलाजी, नागपुर के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) विश्वेश्वरैया नेशनल इंस्टीट्यूट आफ टेक्नोलाजी, नागपुर के वर्ष 2015-2016 के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(84) उपर्युक्त (83) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6941/16/17]

(85) (एक) इंडियन इंस्टीट्यूट आफ मैनेजमेंट काशीपुर, काशीपुर के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंडियन इंस्टीट्यूट आफ मैनेजमेंट काशीपुर, काशीपुर के वर्ष 2015-2016 के वर्ष 2014-2015 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(86) उपर्युक्त (85) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6942/16/17]

12.02 hours**COMMITTEE ON WELFARE OF SCHEDULED
CASTES AND SCHEDULED TRIBES****10th Report**

DR. KIRIT P. SOLANKI (AHMEDABAD): Madam, I beg to present the Tenth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2016-17) on 'Status of implementation of reservation policy in those companies who have 50% Government and 50% private equity like PETRONET LNG Limited' pertaining to the Ministry of Petroleum & Natural Gas.

12.02½ hours**STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS****34th Report**

SHRI ANANDRAO ADSUL (AMRAVATI): Madam, I beg to present the Thirty-fourth Report on the subject 'Implementation of Policy on promotion of city compost' of Ministry of Chemicals and Fertilizers (Department of Fertilizers).

12.03 hours**STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION NO.1854 DATED 28.11.2016 REGARDING ALUMNI ASSOCIATIONS IN HIGHER EDUCATION INSTITUTIONS***

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI PRAKASH JAVADEKAR): Madam, I beg to lay a Statement correcting the reply to Unstarred Question No.1854 given on 28 November, 2016 asked by Shri Maheish Girri, MP regarding 'Alumni Associations in Higher Education Institutions.'

STATEMENT

The reply to part (a) to (f) of Lok Sabha Unstarred Question No.1854 raised by Shri Maheish Girri, Hon'ble Member answered on 28.11.2016 has been corrected as follows:

Question	Previous reply	Revised reply
(a) whether the Government has any mechanism/set of guidelines to form alumni associations in the Higher Educational Institutions;	(a) : No Madam.	(a) to (f): World over, this is voluntary effort and the Government would like to have it that way. Government of India recognizes that the Alumni Association plays an important role in raising resources, improving quality and perception.
(b) if so, the details thereof;	(b) to (f): Does not arise.	
(c) if not, whether the Government is planning to frame any guidelines regarding the same and if so, the details thereof;		
(d) whether the Government has records of number of such alumni associations present in the country and if so, the details thereof;		

* Laid on the Table and also placed in Library. See No. LT 6943/16/17

(e) whether the Government provides any kind of financial support to these associations; and		
(f) if so, the details thereof and if not, the reasons therefor?		

The inconvenience is regretted.

12.03½ hours**STATEMENTS BY MINISTERS**

(i) Status of implementation of the recommendations contained in the 129th Report of the Standing Committee on Commerce on Demands for Grants (2016-17) pertaining to Demand No. 11 of Department of Commerce, Ministry of Commerce and Industry*

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): Madam, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 129th Report of the Standing Committee on Commerce on Demands for Grants (2016-17) pertaining to Demand No. 11 of Department of Commerce, Ministry of Commerce and Industry.

12.04 hours

(ii) (a) status of implementation of the recommendations contained in the 271st Report of the Standing Committee on Industry on Action taken by the Government on observations/ recommendations contained in the 264th Report of the Committee on Demands for Grants (2015-16) pertaining to the Ministry of Micro, Small and Medium Enterprises*

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI HARIBHAI CHAUDHARY): Madam, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 271st Report of the Standing Committee on Industry on Action taken by the Government on observations/ recommendations contained in the 264th Report of the Committee on Demands for Grants (2015-16) pertaining to the Ministry of Micro, Small and Medium Enterprises.

* Laid on the Table and also placed in Library. See Nos. LT 6944/16/17 and LT 6945/16/17 respectively.

(b) status of implementation of the recommendations contained in the 278th Report of the Standing Committee on Industry on Action taken by the Government on observations/ recommendations contained in the 275th Report of the Committee on Demands for Grants (2016-17) pertaining to the Ministry of Micro, Small and Medium Enterprises *

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI HARIBHAI CHAUDHARY): Madam, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 278th Report of the Standing Committee on Industry on Action taken by the Government on observations/ recommendations contained in the 275th Report of the Committee on Demands for Grants (2016-17) pertaining to the Ministry of Micro, Small and Medium Enterprises.

* Laid on the Table and also placed in Library. See No. LT 6946/16/17

12.05 hours**GOVERNMENT BILLS - Introduced****(i) Indian Institutes of Information Technology (Public-Private Partnership) Bill, 2017 ***

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI PRAKASH JAVADEKAR): I beg to move for leave to introduce a Bill to declare certain Indian Institutes of Information Technology established under public-private partnership as institutions of national importance, with a view to develop new knowledge in information technology and to provide manpower of global standards for the information technology industry and to provide for certain other matters connected with such institutions or incidental thereto.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill to declare certain Indian Institutes of Information Technology established under public-private partnership as institutions of national importance, with a view to develop new knowledge in information technology and to provide manpower of global standards for the information technology industry and to provide for certain other matters connected with such institutions or incidental thereto.”

The motion was adopted.

SHRI PRAKASH JAVADEKAR: I introduce the Bill.

* Published in the Gazette of India, Extraordinary, Part II, Section 2 dated 10.4.2017.

**(ii) Right of Children to Free and Compulsory Education
(Amendment) Bill, 2017***

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI PRAKASH JAVADEKAR): I beg to move for leave to introduce a Bill further to amend the Right of Children to Free and Compulsory Education Act, 2009.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Right of children to Free and Compulsory Education Act, 2009.”

The motion was adopted.

SHRI PRAKASH JAVADEKAR: I introduce the Bill.

माननीय अध्यक्ष : मैं सभी सदस्यों को यह सूचना देना चाहूंगी कि किसी भी कार्य स्थगन प्रस्ताव को अनुमति नहीं दी गई है।

* Published in the Gazette of India, Extraordinary, Part II, Section 2 dated 10.4.2017.

12.07 hours**SUBMISSION BY MEMBER****Re: Alleged racist remarks against South Indians
by an ex-M.P**

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam, I am thankful to you. Ultimately, I have been permitted to speak on this issue. The issue is this. भारत एक निरपेक्ष और विविधता में एकता वाला देश है और इस देश के नागरिक किसी रंग में यकीन नहीं करते, लेकिन हमारे ही देश के कुछ सांसद, पूर्व सांसद, प्रसिद्ध समाज सुधारकों के बार-बार नस्लभेद, साम्प्रदायिक, रंगभेदी और जातिवादी बयान देश की एकता, अखंडता और धर्म-निरपेक्षता के लिए गंभीर खतरा है। इसे रोकने के लिए संसद के सभी कार्य स्थगन कर, संसद में विस्तार से चर्चा करना, अति आवश्यक है, लेकिन आपने हमारी इस रिक्वेस्ट को ठुकरा दिया, लेकिन फिर भी आपने मुझे यह बात करने के लिए जो अवसर दिया है, इसके लिए मैं आपका आभारी हूँ।

किस व्यक्ति ने यह बात कही? यह धर्म-निरपेक्ष देश है और इस देश के नागरिक किसी रंग में यकीन नहीं करते हैं, लेकिन यहां एक पार्टी और ऐसी विचारधारा के कुछ लोग, जो इसे एक ही रंग में रंगाना चाहते हैं। अपने राजनीतिक स्वार्थ के लिए गुमराह करने में कोई हिचक नहीं है। यह देश की एकता के लिए एक बड़ा खतरा है। मैं आपके सामने यह पेश करना चाहता हूँ, जो बीजेपी पार्टी के एक भूतपूर्व राज्यसभा मੈम्बर और अभी जनरल सैक्रेटरी हैं, पहले 'पांचजन्य' के सम्पादक थे और कम से कम 15 से 20 किताबें इन्होंने बीजेपी की फिलॉसफी पर लिखी हैं और अब तक 22 न्यूज पेपर में वह कॉलम लिख रहे हैं। 2000 से ज्यादा विचारधाराओं का उन्होंने अपने आर्टिकल के मुताबिक लोगों को बताया है कि उनकी फिलॉसफी क्या है। ऐसे व्यक्ति ने क्या कहा, जब एक टी.वी. पर उनको इंटरव्यू पर बुलाया गया और वहां जो चर्चा हो रही थी, उसमें उन्होंने यह कहा:

“... * was participating in a TV debate on racism in India.”

माननीय अध्यक्ष : नाम किसी का मत लो। आपने कहा एक मੈम्बर वगैरह, यह ठीक है। नाम डीलिट करिए। आप बोलिए।

...(व्यवधान)

श्री मल्लिकार्जुन खड्गे: यह जो स्टेटमेंट है जिसे मैं पढ़ रहा हूँ। ...(व्यवधान)

* Not recorded.

माननीय अध्यक्ष: किसका स्टेटमेंट है?

श्री मल्लिकार्जुन खड़गे: अगर आप इसे निकालना चाहते हैं, आपकी मर्जी है। In the context of last week's attacks on Nigerian's in Delhi's suburb in Greater NOIDA, when he said – ...* who is a prominent BJP leader and former editor of *Panchjanya* and he is the General Secretary – if we were racists, why would we have the entire South which is, you know completely inhabited by Tamilians in Tamil Nadu; you know Kerala; you know Karnataka and Andhra Pradesh. Why do we live with them? We have blacks, black people around us. He is not an ordinary man. यह एक ऑर्डिनरी व्यक्ति नहीं है, यह सामान्य कार्यकर्ता नहीं है। जो इस आइडियोलॉजी को रूप देने में, रंग देने में, रंग लगाने में जिसका बहुत बड़ा हाथ है, अगर यह व्यक्ति कहता है कि आंध्र प्रदेश, केरल, कर्नाटक, इतना ही नहीं ब्लैक पीपुल ओडिशा में हैं, पूरे नॉर्थ-इंडिया में ट्राइबल्स हैं, मोस्टली वैश्य कम्युनिटी के लोग, they are also black. ... (*Interruptions*) Dark, black, whatever it may be. I am using his words.... (*Interruptions*) अगर आप उस वर्ड से खुश होते हैं, तो ठीक है।... (व्यवधान) मैं यह पूछना चाहता हूँ कि क्या हम इस देश के नागरिक हैं या नहीं? क्या हम भारतीय हैं या नहीं?... (व्यवधान) जो साउथ इंडिया में रहने वाले लोग हैं, वे इस देश के नागरिक हैं या नहीं, मैं यह जानना चाहता हूँ।... (व्यवधान) I wanted to ask whether we are Indians or not; whether we are Indian citizens are not because he himself has told like this that we are living with blacks. मैं यह पूछना चाहता हूँ कि ये कहाँ से आये हैं, क्या ये जर्मनी से आये हैं, क्या ये हिटलर के वंशज हैं, पूरे गोरे हैं? आपकी विचारधारा, shows your mentality. This shows how your ideology is working. Do you want to divide India? Do you want to separate us? Do you want that each State should assert for its independence? One side Tamil Nadu may ask; another side Kerala may ask and then Karnataka will ask. So, this itself shows that the Government itself is backing such ideologies... (*Interruptions*) Therefore, I would like to know what action the Government proposes against him. Are you going to file FIR against him and take action? It is because article 15 says that there should not be any discrimination. Why are you discriminating? You tell your people, not only him, several other people.

* Not recorded.

Madam Speaker, they are talking like this and they are not only creating problem for us but they also are creating a problem for the entire country. Today they are telling यह गलती हो गई, माफ़ करो। ... (ब्यवधान) What is this? After abusing, after insulting, after humiliating you say `sorry`. What is `sorry`? This is very important and therefore I want to know what action the Government is going to take against such people. I condemn this statement and if this still continues whatever Dr. Ambedkar said ... (*Interruptions*)

HON. SPEAKER: I have allowed him to speak in detail. तो भी आप चिल्लाएंगे। मैंने तो टोका नहीं है।

... (ब्यवधान)

श्री मल्लिकार्जुन खड़गे : मैडम, यह सब इमोशन में होता है। ... (ब्यवधान)

माननीय अध्यक्ष : आपके पीछे ही वह चिल्ला रहे हैं।

... (ब्यवधान)

SHRI MALLIKARJUN KHARGE: Madam Speaker, I want to tell you that this is why Dr. Ambedkar said in 1949 that if you continue such things, then one day we will lose our Independence and freedom and again we will become slaves. The Government is moving towards that. I would like to know as to what action you are going to take and the Government must tell us otherwise we have to agitate against this problem not only inside the House but also outside. I want action to be taken against this... (*Interruptions*)

HON. SPEAKER: All of you can associate. You may not say something. All of you can associate with him.

... (*Interruptions*)

HON. SPEAKER: You can associate. That is all.

... (*Interruptions*)

HON. SPEAKER: Kumari Sushmita Dev, Shri Rajiv Satav, Shri Gaurav Gogoi, Shri D. K. Suresh, Shri S.P. Muddahanume Gowda, Shri P. K. Biju, Adv. Joice George, Shri Sankar Prasad Datta, Shri Md. Badaruddoza Khan, Shri N.K.

Premachandran are permitted to associate with the issue raised by Shri Mallikarjun Kharge.

...(Interruptions)

HON. SPEAKER: All of you may associate with him. You need not speak.

...(Interruptions)

माननीय अध्यक्ष: आप लोग बैठ जाएं, मंत्री जी की बात सुन लीजिए।

...(व्यवधान)

गृह मंत्री (श्री राजनाथ सिंह) : अध्यक्ष महोदया, जिस एक्स मैम्बर ऑफ पार्लियामेंट के संबंध में बात कही गई है, वे वर्तमान में न तो लोक सभा के सदस्य हैं और न ही राज्य सभा के सदस्य हैं, इसलिए मैं उनके नाम का उल्लेख नहीं करूंगा।...(व्यवधान)

माननीय अध्यक्ष: आप अपने को संबद्ध कर लीजिए, सभी को बोलने का मौका नहीं दिया जा सकता है।

...(व्यवधान)

श्री राजनाथ सिंह: श्री मल्लिकार्जुन खड़गे जी ने देश में कास्ट, क्रीड और कलर के आधार पर डिसक्रिमिनेशन की बात कही है।

अध्यक्ष महोदया, सबसे पहले मैं यह स्पष्ट कर देना चाहता हूँ कि हमारा देश एक सैक्युलर कंट्री है।...(व्यवधान)

HON. SPEAKER: Only the Minister's statement will go on record.

...(Interruptions) ...*

श्री राजनाथ सिंह: चाहे कोई कितनी भी बड़ी ताकत क्यों न हो, कास्ट, क्रीड, रिलीजन और कलर के आधार पर किसी भी सूत में देश में भेदभाव की इजाजत नहीं दी जा सकती है।...(व्यवधान)

HON. SPEAKER: Only the Minister's statement will go on record. अब किसी का हाथ पकड़ कर तो नहीं बिठाया जा सकता है।

...(Interruptions) ...*

श्री राजनाथ सिंह: महोदया, जिस एक्स मैम्बर ऑफ पार्लियामेंट की चर्चा खड़गे जी ने की है, मैं उनकी स्टेटमेंट का भी उल्लेख करना चाहूंगा। उन्होंने कहा है कि "This is indefensible and for this, I sincerely apologise." ...(व्यवधान) मैं एक्स मैम्बर ऑफ पार्लियामेंट के बारे में यह भी स्पष्ट करना

* Not recorded.

चाहता हूँ कि उन्होंने न्यूज़ टाइम को दिए अपने इंटरव्यू में कहा है कि - “I am the adopted son of Tamil Thaaai.” उन्होंने अपने को कहा कि मैं तमिल मंदर का एडॉप्टेड सन हूँ। On one occasion when Parliament Session was being washed out in monsoon of 2015, the ex-Member of Parliament was seen holding a placard outside the entrance gate urging the Members to follow the path shown by the great Tamil poet, Thiruvalluvar. The placard read: “Let Thiruvalluvar bless us and guide our path in Parliament.”...(व्यवधान) उन्हीं एक्स मैम्बर ऑफ पार्लियामेंट ने यह बात कही है।

12.18 hours

(At this stage, Shri K.C. Venugopal and some other hon. Members came and stood on the floor near the Table.)

महोदया, जब उन्होंने अपॉलजी टेंडर कर दी है और कहा है कि मैंने जो भी कहा है वह इनडिफेंसेबल है, उसके बाद इस सवाल को सदन में उठाने का कोई औचित्य नहीं है।...(व्यवधान)

HON. SPEAKER: Please go to your seats. यह न्यायालय नहीं है। आप अपनी जगहों पर वापिस चले जाएं।

श्री प्रेम सिंह चन्द्रमाजरा।

...(व्यवधान)

श्री प्रेम सिंह चन्द्रमाजरा (आनंदपुर साहिब) : महोदया, आप जानती हैं कि सिक्ख धर्म के लोग सारी दुनिया में है और वर्ष 1984 में इनोसेंट सिक्खों की किलिंग हुई और बच्चों के गले में टायर डालकर जला दिया गया।...(व्यवधान) मैं वर्तमान गृह मंत्री जी को धन्यवाद देना चाहता हूँ कि इन्होंने एसआईटी का गठन किया और सीबीआई के केसिस में दोषियों को पकड़ा जा रहा है।...(व्यवधान) वाजपेयी जी ने, आडवाणी जी ने, चन्द्रशेखर जी ने भी इस घटना को जेनोसाइड कहा था, नरसंहार कहा था। हम ओनटारियो की असेम्बली को धन्यवाद कहना चाहते हैं, जिन्होंने इस घटना को जेनोसाइड डिक्लेयर किया।...(व्यवधान) मुझे इस बात का दुख है कि हमारी सरकार ने इसे रिजेक्ट कर दिया।...(व्यवधान) विदेश मंत्री जी सदन में मौजूद नहीं हैं। मैं आपके माध्यम से माननीय गृह मंत्री जी से निवेदन करना चाहता हूँ कि विदेश मंत्रालय के स्पोक्सपर्सन ने जो स्टेटमेंट दी है, वह विद्वद्ग होनी चाहिए।...(व्यवधान) अभी खड़गे जी कह रहे थे कि सॉरी कहने से क्या फर्क पड़ता है। मैं कहना चाहता हूँ कि इतने बड़े नरसंहार पर इन्होंने सॉरी भी नहीं कहा,

इन्होंने अफसोस नहीं किया, इन्होंने कंडेम नहीं किया। हमारे जख्मों पर मरहम नहीं लगाई गई।... (व्यवधान)
हमारे बच्चों के गलों में टायर डालकर उन्हें जला दिया गया और किसी ने सॉरी भी नहीं कही।... (व्यवधान)

मैं आपके माध्यम से माननीय गृह मंत्री जी से कहना चाहता हूँ कि क्या वह जनसंहार नहीं था, ... (व्यवधान) क्या वह इनोसेंट सिखों की किलिंग नहीं थी? ... (व्यवधान) उनके आरोपियों के विरुद्ध क्या ऐक्शन ली गयी और कौन-सा मुकदमा चलाया गया? ... (व्यवधान)

मैं माननीय गृह मंत्री जी से कहना चाहता हूँ कि इसे गंभीरता से लिया जाए। ... (व्यवधान)
ओनटारियो रिजोल्यूशन को विद्वद्रा किया जाए, ... (व्यवधान) जिसे भारत सरकार के स्पेक्स पर्सन ने उसको रिजेक्ट किया है। ... (व्यवधान)

माननीय अध्यक्ष: श्री भैरों प्रसाद मिश्र को श्री प्रेम सिंह चन्दूमाजरा द्वारा उठाये गये विषय से संबद्ध करने की अनुमति प्रदान की जाती है।

श्री राहुल कस्वां(चुरु): माननीय अध्यक्ष महोदया, देश की रक्षा में सेना और पैरामिलिट्री फोर्सज की महत्वपूर्ण भूमिका होती है, ... (व्यवधान) जिसमें इनके जवान एवं अधिकारी शामिल होते हैं। ... (व्यवधान)
ड्यूटी के दौरान सैनिकों की मृत्यु हो जाने पर उनको शहीद का दर्जा दिया जाता है, ... (व्यवधान) लेकिन ड्यूटी के दौरान पैरामिलिट्री फोर्सज की मृत्यु हो जाने पर उनको शहीद का दर्जा नहीं दिया जाता है।
... (व्यवधान)

मेरे क्षेत्र के श्री रामनिवास, जो सीआरपीएफ की 75वीं बटालियन के जवान थे, की एक मुठभेड़ में मृत्यु हो गयी, ... (व्यवधान) लेकिन उनको शहीद का दर्जा नहीं दिया गया। ... (व्यवधान) मेरा आपके माध्यम से भारत सरकार से अनुरोध है कि सीमा सुरक्षा बल, सीआरपीएफ, सीआईएसएफ के जवान भी बॉर्डर पर शहीद होते हैं, इसलिए उनको भी शहीद का दर्जा दिया जाए। ... (व्यवधान)

माननीय अध्यक्ष : सर्वश्री निशिकांत दुबे, श्री गजेन्द्र सिंह शेखावत, श्री रामचरण बोहरा एवं भैरों प्रसाद मिश्र को श्री राहुल कास्वां द्वारा उठाये गये विषय से संबद्ध करने की अनुमति प्रदान की जाती है।

Hon. Members, I am requesting all of you to go back to your seats.

... (Interruptions)

माननीय अध्यक्ष: इसमें कैसी तानाशाही है, यह मेरी समझ में नहीं आ रहा है।

... (व्यवधान)

HON. SPEAKER: Please go to your seats.

... (Interruptions)

HON. SPEAKER: He has given the answer. That is all.

... (*Interruptions*)

HON. SPEAKER: Please go to your seats.

... (*Interruptions*)

माननीय अध्यक्ष : यहाँ पर इससे ज्यादा कुछ नहीं हो सकता है।

... (व्यवधान)

HON. SPEAKER: Please go back to your seats.

... (*Interruptions*)

HON. SPEAKER: Shri Mullapally Ramachandran – he is not saying anything.

... (*Interruptions*)

माननीय अध्यक्ष: श्री चन्दूमाजरा जी, आप बैठ जाइए।

... (व्यवधान)

श्री राजू शेट्टी (हातकणंगले) : माननीय अध्यक्ष महोदया, मैं आज जो कह रहा हूँ, उससे सिर्फ यह सदन ही नहीं, बल्कि पूरा देश हैरान हो जाएगा। महाराष्ट्र के अहमदनगर जिले के श्रीरामपुर तहसील में... (व्यवधान)

माननीय अध्यक्ष : श्री राजू शेट्टी जी बैठ जाइए।

The House stands adjourned to meet again at 12.45 p.m.

12.22 hours

*The Lok Sabha then adjourned till Forty-Five Minutes past
Twelve of the Clock.*

12.47 hours

*The Lok Sabha re-assembled at Forty-Seven Minutes past Twelve
of the Clock.*

(Hon. Speaker in the Chair)

... (Interruptions)

SHRI K.C. VENUGOPAL (ALAPPUZHA): Madam, Speaker... (Interruptions)

12.48 hours

SUBMISSION BY MEMBER Contd.
**Re: Alleged racist remarks against South Indians
by an ex-M.P**

PROF. SAUGATA ROY (DUM DUM): Madam, the hon. Home Minister's reply was not satisfactory. He did not say whether an FIR would be lodged against ...
*... (Interruptions)

HON. SPEAKER: Hon. Members, please take your seats.

... (Interruptions)

रसायन और उर्वरक मंत्री तथा संसदीय कार्य मंत्री (श्री अनन्तकुमार): महोदया, आपके द्वारा मेरा खड़गे साहब से यह निवेदन है कि माननीय गृह मंत्री जी इस बात का जवाब दे चुके हैं ... (व्यवधान) और ... * की क्षमा याचिका भी आ चुकी है। ... (व्यवधान) ... * भारतीय जनता पार्टी के राष्ट्रीय महामंत्री या प्रवक्ता नहीं हैं। वे पूर्व सांसद हैं। ... (व्यवधान) भारत सरकार और भारतीय जनता पार्टी का स्पष्ट मत है कि हम सब भारतवासी हैं। हमारे बीच रंग भेद, वर्ण भेद या जात-पात का कोई भेद नहीं है। ... (व्यवधान) हम सब एक हैं। मैं कहना चाहूँगा कि उसमें कोई चीज़ शुरू करने की कोशिश खड़गे साहब या कांग्रेस न करे। मेरा इतना ही निवेदन है। हम एक साथ हैं और एकजुट हैं। ... (व्यवधान)

माननीय अध्यक्ष: वही बात मत दोहराइए। हो गया ना।

... (व्यवधान)

श्री मल्लिकार्जुन खड़गे (गुलबर्गा): मैडम, हम आपसे बार-बार यही निवेदन कर रहे हैं कि जिस व्यक्ति ने इस तरह की बात की है, उसके खिलाफ देशद्रोही के रूप में एफ.आई.आर. दर्ज होनी चाहिए। उस व्यक्ति ने देश को तोड़ने की बात की है। ... (व्यवधान) He wants to divide the country. Therefore,

* Not recorded.

anti-national section should be applied against him. That is why we demand that the Home Minister should come and clarify... (*Interruptions*)

माननीय अध्यक्ष : ऐसे नहीं होता है।

... (व्यवधान)

श्री अनन्तकुमार : यह उचित नहीं होगा। उन्होंने अपनी गलती मान ली है। मैं इतना ही कहना चाहूंगा कि हम सब भारतवासी हैं। हम भले ही दक्षिण के हों, पूर्व के हों, उत्तर के हों, पश्चिम के हों या मध्य भारत के हों, हम सब भारतवासी हैं। ... (व्यवधान) हमारे बीच में कोई डिफरेंस, कोई दरार नहीं है। खड़गे साहब आप वह दरार मत पैदा करिए। ... (व्यवधान)

HON. SPEAKER: Hon. Members, no, please do not do this.

... (*Interruptions*)

माननीय अध्यक्ष: करुणाकरण जी, हर कोई नहीं बोलेगा। बस हो गया।

... (व्यवधान)

श्री अनन्तकुमार: हम कह चुके हैं, एक भारत, श्रेष्ठ भारत। ... (व्यवधान) हम सब एक हैं। ... (व्यवधान)

12.51 hours

(At this stage, Shri S.P. Muddahanume Gowda, Shri M.B. Rajesh and some other hon. Members came and stood on the floor near the Table.)

HON. SPEAKER: Now, Raju Shetty ji, you may continue.

... (*Interruptions*)

श्री राजू शेट्टी (हातकणंगले) : अध्यक्ष महोदया, इस पुणतांबा गांव ने एक विशेष सभा करके सर्वसम्मति से एक संकल्प पारित किया है। जिसके तहत इस गांव के लोगों ने 1 जून, से हड़ताल पर जाने का निर्णय लिया है और 1 जून के बाद इस गांव का कोई भी किसान न खेती करेगा, न ही खेत पर जाएगा। इस तरह का निर्णय लिया है। ... (व्यवधान)

अध्यक्ष महोदया, चौकाने वाली बात यह है कि इसके साथ ही साथ मराठवाड़ा और पश्चिम महाराष्ट्र के तकरीबन 40 गावों में इस तरह का संकल्प पारित हो चुका है। विद्रोह का विचार धीरे-धीरे पूरे महाराष्ट्र

में बढ़ रहा है। यह बहुत बड़ी चिंता की बात है। किसानों ने जो मांगे रखी हैं, उनमें पहली मांग यह है कि प्रधान मंत्री जी ने जो आश्वासन दिया था कि लागत मूल्य से डेढ़ गुना समर्थन मूल्य के लिए, दूसरी मांग ऋण मुक्ति को लेकर है और तीसरी मांग 60 वर्ष से ज्यादा उम्र के किसानों को पेंशन मिलने को लेकर है। ये मांगें जायज़ हैं। उन्होंने ज्यादा कुछ नहीं मांगा है। ... (व्यवधान)

महोदया, इससे पूर्व कई साल पहले आंध्र प्रदेश के किसानों ने क्रॉप वाली हड़ताल का निर्णय लिया था। उस वक्त तत्कालीन प्रधान मंत्री श्री मनमोहन सिंह जी ने एक विशेष पैकेज उन किसानों को दिया था। उसी तरह से एक विशेष पैकेज देकर पूरे देश के आंदोलित व चिंतित किसानों की समस्याओं का हल निकालना चाहिए। ... (व्यवधान)

HON. SPEAKER: The House stands adjourned to meet again at 1.50 p.m.

12.52 hours

The Lok Sabha then adjourned till Fifty Minutes past Thirteen of the Clock.

13.52 hours

*The Lok Sabha re-assembled at Fifty Two Minutes past
Thirteen of the Clock.*

(Hon. Speaker *in the Chair*)

... (*Interruptions*)

MATTERS UNDER RULE 377*

HON. SPEAKER: Hon. Members, the matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them may personally hand over text of the matter at the Table of the House within 20 minutes. Only those matters shall be treated as laid for which text of the matter has been received at the Table within the stipulated time. The rest will be treated as lapsed.

... (*Interruptions*)

* Treated as laid on the Table

(i) Need to expedite the District Planning Map Series Project by National Atlas & Thematic Mapping Organisation in all the districts of the country

श्री नाना पटोले (भंडारा-गोंदिया) : राष्ट्रीय एटलस एंड थीमेटिक मैपिंग संगठन, भारत सरकार के विज्ञान और प्रौद्योगिकी विभाग के अधीन कार्यरत है। इस संगठन के तहत मैगा प्रोजेक्ट द्वारा देश के प्रत्येक राज्य में डिस्ट्रिक्ट-प्लानिंग मैप सीरीज का कार्य किया जा रहा है। मैप सीरीज प्रक्रिया का उद्देश्य प्रत्येक जिले के लिए काफी उपयोगी है। इससे योजनाकार व प्रशासकों को जिलों के हित के लिए शीघ्र ही एक झलक में स्थिति स्पष्ट होने में मदद मिलेगी। मैप सीरीज प्रक्रिया का कार्य काफी धीमी गति से चल रहा है। देश में आधे (50 प्रतिशत) जिलों में भी यह कार्य सम्पन्न नहीं हो पाया है। इस योजना की उपयोगिता व उद्देश्य को ध्यान में रखते हुए सभी राज्यों के जिलों में मैप सीरीज-प्रक्रिया कार्य शीघ्र से शीघ्र सरकार द्वारा पूर्ण करने की आवश्यकता है।

(ii) Need to provide financial assistance to farmers who lost their agriculture crops due to unseasonal rains and hailstroms in Dausa Parliamentary Constituency, Rajasthan

श्री हरीश मीना (दौसा) : मैं सरकार का ध्यान एक महत्वपूर्ण विषय की ओर आकर्षित करना चाहता हूँ। पहले सूखे की मार झेल रहे देश के कई प्रदेशों के किसान अब आंधी, ओलों और बेमौसम बरसात से परेशान हैं। इस बरसात से किसानों की मुश्किलें बढ़ना तय है, क्योंकि रबी की फसल को ओलों ने बुरी तरह प्रभावित किया है। मार्च महीने की बारिश, आंधी और ओलों ने लाखों हेक्टेयर फसल को बर्बाद कर दिया है। सरकार तो इसकी भरपाई आयात से कर लेगी मगर किसान क्या करेगा? मेरे निर्वाचन क्षेत्र दौसा (राजस्थान) सहित देश के अन्य हिस्सों में गेहूँ, सरसों एवं अन्य फसलों की कटाई चल रही है, ऐसे में उन्हें काफी नुकसान हो सकता है। बारिश ज्यादा हुई तो कटी हुई फसल और पकी हुई फसल दोनों को नुकसान हो सकता है।

मेरी केंद्र सरकार से मांग है कि हाल में हुई बेमौसम बारिश और ओला गिरने से फसलों को हुए नुकसान का आकलन करवाया जाए और आपदा पीड़ित किसानों को सरकारी वित्त सहायता जल्द से जल्द उपलब्ध करवाई जाए। साथ ही, ऐसे भूमिहीन किसान या खेतिहर मजदूर जिन्हें अब मजदूरी का काम भी नहीं मिलेगा, ऐसे किसानों और मजदूरों की पहचान हो और उन्हें भी समान सरकारी सहायता उपलब्ध करवाई जाए।

(iii) Regarding appointment of officers of State Government of Rajasthan in Bhakra Beas Management Board (BBMB)

SHRI GAJENDRA SINGH SHEKHAWAT (JODHPUR): The matter regarding appointment of Member (Irrigation) in Bhakra Beas Management Board (BBMB) from the officers of Rajasthan Cadre and appointment of officer from Government of Rajasthan as secretary of the Board was taken up with Government of India by Hon'ble Chief Minister of Rajasthan and Secretary and Minister of Water Resource, Government of Rajasthan several times since June, 2014, as is evident from the case summary, but no action has been taken till date. State of Rajasthan being a key partner is being denied its legitimate right for long by depriving its justified representation in the Board as mentioned above.

Therefore, I request Hon'ble Minister to kindly look into the matter personally and expedite the matter as it is pending with Government of India since long and harming the interests of a key partner State.

(iv) Need to construct bridges on roads constructed under Pradhan Mantri Gram Sadak Yojana in Gaya and Aurangabad districts in Bihar

श्री सुशील कुमार सिंह (औरंगाबाद) : मेरे संसदीय क्षेत्र के अंतर्गत गया और औरंगाबाद जिला के अंतर्गत प्रधानमंत्री ग्रामीण सड़क योजना के अंतर्गत निर्मित सड़कों विशेषकर नवीनगर प्रखण्ड अंतर्गत टण्डवा-गजना पथ की स्थिति जर्जर है। मेरे संसदीय क्षेत्र के अधिकांश क्षेत्र उग्रवाद से प्रभावित हैं। ऐसी स्थिति में सड़कों का गुणवत्तापूर्ण निर्माण प्रशासनिक और पिछड़े क्षेत्रों के विकास के लिए अति लोक उपयोगी साबित होगा, परंतु अच्छी सड़कों एवं पुलों का निर्माण न होने के कारण मेरे क्षेत्र के निवासियों को कठिनाइयों का सामना करना पड़ता है। प्रधानमंत्री ग्रामीण सड़क योजना के अंतर्गत निर्मित सड़कों के मार्गों पर स्थिति नदी-नालों पर पुल निर्माण का कार्य सम्पन्न नहीं किया गया है। बरसात के मौसम में मेरे क्षेत्र के लोगों को कठिनाइयों का सामना करना पड़ता है।

अतः सरकार से मेरा आग्रह है कि मेरे संसदीय क्षेत्र के अंतर्गत प्रधानमंत्री ग्रामीण सड़क योजना के तहत निर्मित सड़कों की जाँच राष्ट्रीय गुणवत्ता प्रबंधन दल द्वारा सुनिश्चित कराते हुए इस योजना के तहत निर्मित सभी पथों, विशेषकर हुलिया नदी पर पुल-नालों आदि का निर्माण कराने हेतु प्रभावी कदम उठाया जाए, ताकि हमारे संसदीय क्षेत्र के लोगों को गुणवत्तापूर्ण सड़क निर्माण और सड़कों के बीच पुल, नालों और अन्य सेतु के मध्य अनिर्मित कार्यों को सम्पन्न कर आम जनों के लिए सुगम पथ अग्रसर किया जा सके।

**(v) Need to check the wrong depiction of historical facts associated with
Maharani Padmini, the queen of Chittor in films**

श्री हरिओम सिंह राठौड़ (राजसमन्द) : पिछले दिनों फिल्म पदमावती के फिल्मांकन का जयपुर में विरोध हुआ था और फिल्म निर्माता शूटिंग रद्द कर मुम्बई लौट गए। क्या कुछ ज्ञानीजन, क्या कुछ मीडिया, क्या कुछ फिल्मी अभिनेता और निर्देशक सभी ने एक स्वर से अभिव्यक्ति की आज्ञादी का सुर छेड़ दिया। फिल्म का विरोध करने वालों की एक ही स्वर में भर्त्सना होने लगी और राज्य सरकार को कानून-व्यवस्था के नाम पर कठघरे में खड़ा कर दिया।

किसी ने यह नहीं कहा कि फिल्म निर्माण में भारत के महानायकों का अपमान करने का दुस्साहस कैसे किया गया? महारानी पदमनी का जौहर भारतीय इतिहास की अमरगाथा और गौरवशाली अध्याय है। उन महारानी पदमनी का क्रूर विदेशी हमलावर अलाउद्दीन खिलजी के साथ प्रेम प्रसंग दिखाना देश की गरिमा, स्वाभिमान पर हमला है और इतिहास के तथ्यों से परे हैं। सच तो यह है कि महारानी का प्रतिबिम्ब भी खिलजी को नहीं दिखाया गया था।

पूर्व में ही महाराणा प्रताप के जीवन को फिल्मी अंदाज में प्रस्तुत करने का प्रयास किया गया था तब मैंने उसका विरोध किया था। आज पुनः महारानी पदमावती के जीवन तथ्यों को गलत तरीके से प्रस्तुत करने का प्रयास किया जा रहा है। मैं इसका विरोध करता हूँ और सरकार से अनुरोध करता हूँ कि ऐसा करने वाले को रोका जाए।

(vi) Need to ensure compliance of admission rules in Jawahar Navodya Vidyalaya, Mati in Kanpur dehat disrict, Uttar Pradesh

श्री देवेन्द्र सिंह भोले (अकबरपुर) : मैं सरकार का ध्यान मानव संसाधन विकास मंत्रालय द्वारा चलाये जाने वाले जवाहर नवोदय विद्यालयों में छात्रों के चयन की प्रक्रिया एवं विद्यार्थियों को दी जाने वाली सुविधाओं में की जा रही अनियमितताओं की ओर आकृष्ट करना चाहता हूँ।

राष्ट्रीय शिक्षा नीति-1968 के अंतर्गत ऐसे आवासीय विद्यालयों की कल्पना की गई जिन्हें जवाहर नवोदय विद्यालय का नाम दिया गया, जो कि सर्वश्रेष्ठ ग्रामीण प्रतिभाओं को आगे लाने का उत्तम प्रयास है। इस परियोजना का प्रमुख लक्ष्य गांव-गांव तक उत्तम शिक्षा पहुंचाना है। ये विद्यालय पूर्णतः आवासीय एवं निःशुल्क विद्यालय होते हैं जहां विद्यार्थियों को निःशुल्क आवास, भोजन, शिक्षा एवं खेलकूद सामग्री उपलब्ध कराई जाती है। किंतु मेरे संसदीय क्षेत्र के अंतर्गत जनपद कानपुर देहात के माती में स्थापित जवाहर नवोदय विद्यालय प्रशासन द्वारा छात्रों की चयन प्रक्रिया में आर्थिक भ्रष्टाचार में कथित रूप से लिप्त होने के कारण घालमेल किया जाता है। उदाहरणार्थ, श्री विनीत कुमार पांडेय निवासी ग्राम भारामऊ रसूलाबाद की पुत्री कु. दीपांजलि पांडेय ने 28.05.2016 को नवोदय विद्यालय की प्रवेश परीक्षा उत्तीर्ण कर ली थी किंतु विद्यालय के प्राचार्य द्वारा कु. दीपांजलि पांडेय की आयु अधिक बताकर प्रवेश नहीं दिया, जबकि कु. दीपांजलि ने अपनी जन्मतिथि के संबंध में अनेक प्रमाण प्रस्तुत किये किंतु प्राचार्य द्वारा छात्रा के संबंध में कोई सुनवाई नहीं की गई। प्राचार्य द्वारा 11 छात्र-छात्राओं को चिकित्सकीय जाँच के लिए भेजा गया, जिसमें 8 छात्रों से कथित रूप से धन की उगाही कर विद्यालय में प्रवेश दे दिया गया। कु. दीपांजलि पांडेय के साथ-साथ ऐसा ही व्यवहार शिव सिंह यादव निवासी पुखरायां की पुत्री कु. प्रिया यादव के साथ किया गया। ऐसे कई प्रकरण हैं जिनके चलते गरीब परिवार के मेधावी बच्चों को उच्च शिक्षा का लाभ नहीं मिल पा रहा है। उक्त के संबंध में मैंने माननीय मंत्री जी को भी अवगत कराया है। इसके साथ ही, नवोदय विद्यालय में छात्र-छात्राओं को दी जाने वाली सुविधाओं में भी विद्यालय प्रशासन द्वारा कटौती की जाती है।

अतः मेरा माननीय मंत्री जी से अनुरोध है कि जवाहर नवोदय विद्यालय, माती के प्रशासन द्वारा छात्र-छात्राओं के चयन में की जा रही अनियमितताओं की उच्च स्तरीय जाँच कराकर दोषी जनों के विरुद्ध आवश्यक कार्यवाही करने की कृपा करें जिससे छात्र-छात्राओं के भविष्य से खिलवाड़ न हो सके।

(vii) Need to allocate funds for construction of sanctioned railway line projects in Maharashtra

श्री गोपाल शेटी (मुम्बई उत्तर) : महाराष्ट्र राज्य का अभी भी काफी हिस्सा ऐसा है, जो अत्यधिक पिछड़ा हुआ है और रेल सुविधाओं से वंचित है। जिस कारण क्षेत्र का सर्वांगीण विकास नहीं हो पा रहा है और न ही इन क्षेत्रों के लोग राष्ट्र की मुख्यधारा से जुड़ पा रहे हैं।

महाराष्ट्र सरकार ने राज्य में रेल वंचित क्षेत्रों के सामाजिक एवं आर्थिक विकास हेतु वहां पर रेल सुविधायें उपलब्ध कराये जाने की पहल करते हुए रेलवे निर्माण लागत की 40 से 50 प्रतिशत राशि वहन किये जाने का निर्णय लिया है, जो स्वागतयोग्य कदम है। लेकिन केंद्र सरकार की ओर से अपेक्षित धनावंटन न मिलने की वजह से राज्य में स्वीकृत रेल निर्माण की गति बहुत ही धीमी है।

महाराष्ट्र राज्य के अंतर्गत जो 8 नई रेलवे लाइन स्वीकृत की गई हैं, उनमें से तीन रेलवे लाइन अहमदनगर-बीड-परली-वैजनाथ, वर्धा-यवतमाल-नांदेड़ एवं वडसा-देसाईगंज-आरमोरी-गडचिरोली, जो नक्सल एरिया स्पेशल एक्शन प्लान के तहत है, का कार्यान्वयन चल रहा है, लेकिन बाकी शेष पांच रेलवे लाइन, जो केंद्र सरकार द्वारा स्वीकृत तो कर दी गई है, उनके क्रियान्वयन हेतु अब तक धन का आवंटन नहीं किया गया है।

मेरा केंद्र सरकार से अनुरोध है कि वह महाराष्ट्र राज्य में निर्माणाधीन तीन रेलवे लाइन और बाकी स्वीकृत 5 रेलवे लाइन के निर्माण हेतु शीघ्र धन का आवंटन करने का कष्ट करें ताकि राज्य में रेलवे लाइन का निर्माण कार्य गति पकड़ सके।

(viii) Need to check the pollution caused by Damodar Valley Corporation plant in Banjhedih in Kodarma district, Jharkhand

श्री रवीन्द्र कुमार राय (कोडरमा) : मेरा केंद्र सरकार से अनुरोध है कि बंजेडीह, कोडरमा जिला, झारखण्ड स्थित दामोदर वैली कारपोरेशन के प्लांट में हो रहे प्रदूषण को खत्म करने हेतु आवश्यक कदम शीघ्र उठाए जायें।

(ix) Need to provide adequate compensation to farmers of Siddharthnagar district, Uttar Pradesh whose land has been acquired for Indo-Nepal Border Road Project as per the norms of Land Acquisition, Rehabilitation and Resettlement Act 2013

श्री जगदम्बिका पाल (डुमरियागंज) : उत्तर प्रदेश के लोक निर्माण विभाग द्वारा इण्डो-नेपाल बॉर्डर सड़क परियोजना में किसानों की भूमि क्रय करने की दरों में काफी अनियमितताएं पाई गई हैं। उत्तर प्रदेश के सिद्धार्थनगर जिले में ग्रामीण किसानों की भूमि ग्रामीण क्षेत्रों में पुराने सर्किल रेट का तीन गुना एवं शहरी क्षेत्रों में पुराने सर्किल रेट का डेढ़ गुना की दर से क्रय की गई है। जबकि उ.प्र. सरकार ने एल.ए.एक्ट-2013 (भूमि अधिग्रहण नियम-2013) को स्वीकार करते हुए 1 जनवरी, 2014 को लागू कर दिया, जिनके अंतर्गत ग्रामीण काश्तकारों को ग्रामीण क्षेत्र में वर्तमान सर्किल रेट या बाजार दर, में जो अधिक हो, का चार गुना और शहरी क्षेत्र में दो गुना की दर से भूमि क्रय का दिशा-निर्देश दिया गया है। उ.प्र. में जनपद सिद्धार्थनगर के इण्डो-नेपाल बॉर्डर प्रोजेक्ट में कुछ भूमि का क्रय 2014 में एवं कुछ भूमि का क्रय 2016 में पुराने सर्किल रेट से किया गया, उसके बाद जिला अधिकारी सिद्धार्थनगर द्वारा पुराने सर्किल रेट से बनाये गए प्रस्ताव को स्वीकार कर लिया गया जिससे ग्रामीण क्षेत्र के काश्तकारों का काफी नुकसान हुआ है जिसके कारण जनता में काफी आक्रोश है।

अतः भारत सरकार से मांग करता हूं कि इस मामले पर तुरंत कार्यवाही की जाए।

(x) Need to enhance the honorarium of Aanganwadi workers and also increase the budget allocation for nutritional foods and better basic facilities in Aanganwadi centres

श्रीमती रमा देवी (शिवहर) : देश के ग्रामीण क्षेत्रों में आंगनबाड़ी सहायिका द्वारा छोटे बच्चों के स्वास्थ्य एवं शिक्षा के क्षेत्र में योगदान दिया जा रहा है। वे विषम परिस्थिति में काम करती हैं। इनके कार्यों से ग्रामीण क्षेत्रों में छोटे-छोटे लगने वाले रचनात्मक कार्यों का बड़ा असर समाज एवं राष्ट्र के निर्माण पर पड़ता है। भारत सरकार द्वारा 6 वर्ष तक के बच्चों के पोषण एवं शैक्षणिक विकास के उद्देश्य से समेकित बाल विकास परियोजना अर्थात् आंगनबाड़ी योजना का आरम्भ किया गया। मेरे गृह राज्य बिहार सहित पूरे देश में लाखों महिलाएं आंगनबाड़ी सेविका एवं सहायिकाएं अपने पद के माध्यम से बच्चों की देखभाल एवं उनकी सेवा का सराहनीय काम कर रही हैं। परन्तु उसक एवज में उन्हें उचित मानदेय नहीं मिल रहा है। योजना की शुरुआत में काफी कम मानदेय मिला, पर सेविका एवं सहायिकाओं की बहाली की गई जिसमें कुछ बढ़ोत्तरी भी हुई है जिसके तहत सेविका को 3000 रु. एवं सहायिका को 1500 रु. प्रतिमाह मानदेय मिल रहा है जो महंगाई के इस समय में नाकाफी है। इसके लिए सेविकाएं एवं सहायिकाएं पूरे देश में आन्दोलन कर रही हैं।

अतः अनुरोध है कि महंगाई को देखते हुए आंगनबाड़ी में कार्यरत सेविका एवं सहायिकाओं के मानदेय में बढ़ोत्तरी की जाए तथा पोषाहार की गुणवत्ता एवं उसके आवंटन की प्रक्रिया में सुधार के साथ आधारभूत सुविधाएं बढ़ाने के लिए इस योजना के लिए आवंटन बढ़ाया जाए।

(xi) Need to upgrade a junior high-school to high school at each Panchayat in Banda Parliamentary Constituency, Uttar Pradesh

श्री भैरों प्रसाद मिश्र (बांदा) : मेरे संसदीय क्षेत्र के बांदा एवं चित्रकूट जनपद में ग्रामीण क्षेत्रों में जूनियर के बाद हाई स्कूल तथा इण्टर तक छात्रों को पढ़ाई करने कस्बों में दूर जाना पड़ता है। गरीब क्षेत्र होने के कारण इनमें से बहुत छात्रों को पढ़ाई छोड़नी पड़ती है। सरकार ने जूनियर स्कूलों को हर न्याय पंचायत में उच्चिकृत कर हाईस्कूल बनाने की योजना लागू की थी, लेकिन अभी तक उसकी प्रगति बहुत धीमी है। बहुत कम स्कूल उच्चिकृत हुए हैं एवं जहाँ उच्चिकृत भी हुए हैं, वहाँ केवल एक अध्यापक ही सब विषयों को पढ़ाता है।

अस्तु सरकार से अनुरोध है कि हर न्याय पंचायत स्तर पर यथाशीघ्र एक हाई स्कूल जूनियर से उच्चिकृत कराने एवं सभी विषयों के अध्यापक पढ़ाने हेतु नियुक्त करने का निर्देश देने की कृपा करें।

(xii) Need to improve the BSNL mobile service in Satna Parliamentary Constituency, Madhya Pradesh

श्री गणेश सिंह (सतना) : बी.एस.एन.एल. देश में वर्ष 2020 तक 5जी नेटवर्क उपलब्ध कराने की रूपरेखा तैयार कर रही है। देश के कई हिस्सों में ठीक ढंग से 2जी, 3जी तथा 4जी का नेटवर्क अभी पूरी तरह से नहीं पहुँचा। बी.एस.एन.एल. के मोबाईल टेलीफोन के सिग्नल अत्यंत कमजोर हैं। प्रायः उपभोक्ताओं को प्राईवेट कम्पनियों के मोबाईल को नेटवर्क की उपलब्धता के कारण रखना पड़ता है। मेरे लोक सभा क्षेत्र सतना में रैगांव, खम्हरिया, बकिया, बरौंधा, परसमनिया, धारकुड़ी, मारकण्डे, बड़ा इटमा, बदेरा एवं जसो के क्षेत्रों में बी.एस.एन.एल. का नेटवर्क अत्यंत कमजोर है और कहीं-कहीं तो बिल्कुल भी नहीं है। लगातार कई बार नये बी.टी.एस. टावर लगाने के प्रस्ताव दिये गये, किंतु स्थानीय दूरसंचार कार्यालय का यही कहना रहता है कि प्रस्ताव भेजे गये हैं तथा अभी स्वीकृति नहीं हो पाई है। मैं मांग करता हूँ कि तत्काल नेटवर्क ठीक करने हेतु बी.टी.एस. टावर का निरीक्षण कर नये बी.टी.एस. टावर स्थापित किये जायें। जिन क्षेत्रों में 2जी, 3जी एवं 4जी नहीं पहुँचा है, उसका निरीक्षण कराया जाये और सतना जिले को 5जी नेटवर्क के साथ जोड़ा जाये।

(xiii) Need to fill up the vacant posts of sanitary workers in Railways

डॉ. किरिट पी. सोलंकी (अहमदाबाद) : रेलवे में सफाई कर्मियों को पूर्णकालिक व्यवस्था के फलस्वरूप कार्य पर रखा जाता है, परंतु उनके सेवानिवृत्त होने के पश्चात् रिक्त पदों को भरने हेतु ठेकेदारी प्रथा के चलन के फलस्वरूप कॉन्ट्रैक्ट पर कर्मियों को रखा जाता है जो कि आरक्षण व्यवस्था के दलित उत्थान योजना को दृष्टिगत रखते हुए न्यायसंगत नहीं है।

मेरा निवेदन है कि उक्त पदों पर पूर्व व्यवस्था के अनुरूप रिक्त पदों पर सफाई कर्मियों को पूर्णकालिक व्यवस्था के फलस्वरूप पदों पर रखा जाए। ऐसी मेरी सरकार से आशा है।

(xiv) Need to provide funds as a share of Union Government towards construction of Aanganwadi Centres in urban areas in Banswara Parliamentary Constituency, Rajasthan

श्री मानशंकर निनामा (बांसवाड़ा) : मैं माननीय महिला एवं बाल विकास मंत्री जी का ध्यान अपने संसदीय क्षेत्र बांसवाड़ा (राजस्थान) में आंगनबाड़ी केंद्रों के भवन निर्माण से संबंधित विषय की ओर आकर्षित करना चाहता हूँ।

महिला एवं बाल विकास मंत्रालय और महात्मा गांधी राष्ट्रीय रोज़गार गारंटी योजना के अंतर्गत साथ मिलाकर ग्रामीण क्षेत्रों में दो लाख रूपए प्रति आंगनबाड़ी के हिसाब से भुगतान कर आंगनबाड़ी केंद्रों का भवन निर्माण करवाया जा रहा है, जबकि शहरी क्षेत्रों में महात्मा गांधी राष्ट्रीय रोज़गार गारंटी योजना संचालित न होने के कारण इतनी धनराशि में आंगनबाड़ी केंद्रों का भवन निर्माण करवाया जाना संभव नहीं है। पूरे राजस्थान के शहरी क्षेत्रों में अधिकांश आंगनबाड़ी केंद्र किराए के भवनों से संचालित हैं। शहरी क्षेत्रों के आंगनबाड़ी केंद्रों के भवन निर्माण हेतु सात लाख रूपए प्रति आंगनबाड़ी केंद्र के निर्माण लागत के अनुसार राजस्थान सरकार द्वारा भारत सरकार को केंद्रीय अंश स्वीकृत करने हेतु पूर्व में अनुरोध किया गया है।

मेरा माननीय महिला एवं बाल विकास मंत्री जी से अनुरोध है कि मेरे लोक सभा संसदीय क्षेत्र बांसवाड़ा (राजस्थान) के शहरी क्षेत्रों में आंगनबाड़ी केंद्रों के भवन निर्माण हेतु सात लाख रूपए प्रति आंगनबाड़ी केंद्र के निर्माण लागत के अनुसार केंद्रीय अंश स्वीकृत करने की कृपा करें।

(xv) Need to establish an International Sugarcane Research Institute in Haridwar, Uttarakhand

डॉ. रमेश पोखरियाल निशंक (हरिद्वार) : हरिद्वार क्षेत्र अध्यात्म और योग की राजधानी होने के साथ उत्तराखंड में गन्ना उत्पादन का मुख्य केंद्र है। हरिद्वार और उसके आस-पास लगने वाले जिले जैसे देहरादून, सहारनपुर, मुजफ्फरनगर, बिजनौर, मेरठ आदि क्षेत्र भी गन्ना उत्पादन के महत्वपूर्ण क्षेत्र हैं। कृषि मंत्रालय द्वारा हरिद्वार में गन्ना अनुसंधान केंद्र स्वीकृत हुआ था परंतु उस पर अभी तक कोई कार्यवाही नहीं हुई। क्षेत्र के कृषकों का उत्पादन कृषि जानकारी और शोध के अभाव में प्रभावित हो रहा है।

इस शोधन संस्थान में विभिन्न शैक्षिक कार्यक्रमों के साथ-साथ शोध की पर्याप्त सुविधा उपलब्ध कराई जाए। मेरा यह भी आग्रह है कि इस शोध संस्थान के पर्याप्त विस्तार केंद्र खोले जाएं ताकि प्रयोगशाला की प्रौद्योगिकी तकनीक को किसान के खेतों तक ले जाया जा सके। इसके अतिरिक्त, किसानों के लिए छात्रावास की व्यवस्था भी की जाए। इस विकास केंद्र में समय-समय पर किसानों के लिए कार्यशालाएं, सेमिनार आयोजित किए जाएं ताकि किसानों को गन्ने की नई लाभकारी प्रजातियों की जानकारी मिल सके और उनका उत्पादन बढ़ सके।

मेरा माननीय कृषि मंत्री जी से आग्रह है कि तुरंत प्रभाव से अंतर्राष्ट्रीय गन्ना शोध संस्थान की स्थापना की जाए ताकि किसानों की समस्या के निदान के साथ आस-पास के किसानों को अनुसंधान के विकास का लाभ दिलाया जा सके।

(xvi) Need to amend the clause of Mines & Mineral Development and Regulation Act, 2015 for auctioning of coal and limestone in Meghalaya

SHRI VINCENT H. PALA (SHILLONG): The people of Meghalaya are suffering due to ban in mining of coal and limestone. The Minister of Coal is willing to help the people by lifting the ban provided these are scientifically mined and are as per laws. The problem is now the MMDR Act 2015 Amendment Clause 9B(4) which deals with Sixth Schedule Areas and compulsory auctioning of coal and limestone. Therefore, as the Minister of Coal agreed to help the tribal people, I urge upon the Government that the MMDR Act 2015 be amended so that auctioning of coal and limestone should be exempted in Meghahaya. An Amendment for this purpose should be brought to the Parliament as soon as possible in the coming session.

(xvii) Need to increase the pension of EPF pensioners

श्री राजीव सातव (हिंगोली) : वर्ष 1995 में देश में कर्मचारी पेंशन योजना शुरु की गई थी। अंशदाताओं के लिए रिटायरमेंट के बाद न्यूनतम 500 और अधिकतम 750 रूपए पेंशन तय की गई थी और कहा गया था कि हर साल इसकी समीक्षा की जाएगी। 11 अगस्त, 2014 को इसमें इजाफा कर 1000 और 2500 रूपए कर दिया गया। 31 मार्च, 2015 तक ई.पी.एफ. खाताधारी रजिस्टर्ड सदस्यों की संख्या 15,84,70,434 थी। इनके 2,38,531.84 करोड़ रूपए जमा थे। मार्च 2015 तक ई.पी.एफ. के पेंशनधारकों की तादाद बढ़कर 51,04,397 थी। 2014-15 तक जमा पूंजी पर 19,017,097.28 करोड़ रूपए सिर्फ ब्याज के तौर पर ही कमाए गए। 13 नवम्बर, 2012 को बी.एस. कोशियारी की अध्यक्षता में एक कमेटी बनाई गई। कमेटी ने 29 अगस्त, 2013 को अपनी रिपोर्ट पेश करते हुए न्यूनतम पेंशन 3000 रु. और डी.ए. देने की सिफारिश की थी। इस पर आज तक अमल नहीं किया गया। महाराष्ट्र के पेंशनधारकों की संख्या 7 लाख के आस-पास है। सरकार से अनुरोध है कि ई.पी.एफ. स्कीम के अंतर्गत मिलने वाली पेंशन राशि में बढ़ोत्तरी करके यह राशि रु. 7500 एवं डी.ए. सहित ई.पी.एफ. पेंशनधारकों को दी जाए।

(xviii) Regarding Assent to the pending bills sent by West Bengal Government

PROF. SAUGATA ROY (DUM DUM): The Jessop & Co. was a heavy Engineering Company more than 200 years old. It was expert in welding railway wagons and wheels. It also manufactured road roller and heavy structurals. It had been taken over by Government of India in the early seventies. But ultimately nationalization did not produce good results and the company was disinvested during the NDA regime (1999-2004). The shares were brought by Pawan Ruia of the Ruia group. Dunlop India Ltd. has been engaged in the manufacture & production of automobile tyres and tubes in the unit of Sahagunj, Hooghly and Ambattur, Tamil Nadu. This was also taken over by Pawan Ruia of the Ruia Group. Due to lack of proper and efficient administration the company was facing ruination, workers were not receiving their dues for a substantial period of time. Jessop also went down under the Ruias. The production had stopped and employees were not receiving their dues. In spite of full support of the State Government, the management did not mend their ways.

In February, 2016, the State Government brought forward a legislation to provide for the acquisition and transfer of undertaking of Jessop and Co. and Dunlop India Ltd. This was done to sub serve the interest of the General Public. The workers were to be paid Rupees ten thousand per month till the industries were properly organized. The Bills Jessop & Co. (Acquisition and transfer of undertakings) Bill, 2016 and Dunlop India Ltd (Acquisition and transfer of undertakings) Bill, 2016 were duly passed unanimously by West Bengal Assembly and received assent of the Governor in March, 2016. Subsequently, they were sent to the President of India. Though one year has elapsed since then, the President's assent has not been received. The State Government has replied to all the queries sent by the Union Home Ministry.

I demand that assent be immediately given to the Bills.

(xix) Regarding Enhancing the norms to accommodate the planting material lost under NHM in Odisha

SHRI NAGENDRA KUMAR PRADHAN (SAMBALPUR): Area expansion in fruit crop and floriculture is a major component under NHM implemented in 24 districts of Odisha. The maximum cost of cultivation per hectare for ultra high density mango is Rs.1,12,000/-, high density mango is Rs. 41,000/- Papaya is Rs.60,000/-, Banana TC is Rs.102463/-, Pineapple is Rs.87,000/-, Ballbus flower is Rs.1,50,000/- and spices crop is Rs.30,000/- to Rs.50,000/- out of which 40% to 50% subsidy provided is very low. It is requested to enhance the norm at least to accommodate the planting material cost 1st year in case of T.C. Banana, Pineapple, Papaya, Floriculture and spices crop.

(xx) Need to protect the interest of domestic wheat growing farmers keeping in view the bumper wheat crop and low import duty on wheat

श्री कृपाल बालाजी तुमाने (रामटेक) : कुछ समय पहले हमारा देश तिलहन के उत्पादन में आत्मनिर्भर हो रहा था, लेकिन इसके आयात के कारण यह आत्मनिर्भरता टूट गई। ऐसा ही अब चने और गेहूं के मामले में हो रहा है। हमारा देश कृषि प्रधान देश है और अपने देश के नागरिकों की जरूरतों को पूरा करने के साथ-साथ गेहूं निर्यात करने की क्षमता भी रखता है। देश में गेहूं आयात पर पहले ही आयात शुल्क 10 प्रतिशत कम कर दिया गया है और अब गेहूं आयात शुल्क से मुक्त होने का रहा है। गेहूं भारत का मुख्य खाद्यान्न है और भारत गेहूं उत्पादन में आत्मनिर्भर है, लेकिन देश में गेहूं आयात करने पर स्वदेशी गेहूं के दाम गिर जाएंगे जिसके कारण गेहूं की बुआई किसान बंद कर देगा। इससे बचने के लिए वर्तमान में गेहूं आयात के लिए किए गए सभी सौदे रद्द कर इस पर पुनः आयात शुल्क बढ़ाकर लगाया जाए। इसके लिए एक समिति का गठन करना नितांत आवश्यक है। जिसमें कृषि वैज्ञानिक एवं किसान संगठनों का एक प्रतिनिधि शामिल हो और गेहूं की बम्पर पैदावार पर इसके निर्यात की अनुमति हो और देश के बाजारों में उपलब्ध मूल्य यहां के किसानों के लिए लाभकारी बने, ऐसी नीति बनाने की आवश्यकता है।

सरकार को इसमें देश के किसानों के हितों एवं आयातों की रक्षा के आवश्यक कदम उठाने की जरूरत है।

(xxi) Regarding framing a policy for reserved constituencies

PROF. A.S.R. NAIK (MAHABUBABAD): The primary objective of the reservation in our country is to fill the gap between poor and rich by enhancing their socio-economic and educational status empowering the oppressed, suppressed and underprivileged communities and ultimately bring them on par with others. For instance, the Union Government has taken away seven mandals without any intimation to concerned MLA and MP of concerned mandals. Our purpose of election from reserved constituency got defeated. On the other side, there are criticisms from various sections of society that all the benefits are being enjoyed by reserved people. But unfortunately any special policy, allocation of extra funds, infrastructure, educational institutions, health centres are not being provided in reserved constituencies.

(xxii) Need to provide adequate funds for development of the historical forts in Maharashtra

श्री धनंजय महाडीक (कोल्हापुर) : कोल्हापुर जिले में 13 किले और पूरे महाराष्ट्र में 750 किले हैं। सर्वे के अनुसार पूरे भारत देश में सबसे ज्यादा किले महाराष्ट्र में हैं। 2000 से 2250 साल पुराने किले महाराष्ट्र में हैं, जैसे- हडसर, चावंड, जीवदन, नाडेघाट, इत्यादि। महाराष्ट्र के पहाड़ी किलों का पर्यटन की दृष्टि से सही ढंग से विकास किया जाये तो विदेशी पर्यटकों को और अधिक मात्रा में आकर्षित किया जा सकता है। महाराष्ट्र के ज्यादातर किलों का केंद्र सूची और राज्य सूची में समावेश नहीं है। महाराष्ट्र में 5 विभिन्न किले देखने को मिलते हैं, जैसे कि-

1. जलदुर्ग - सिंधुदुर्ग, मरुड, जंजीरा
2. किनारी किले - विजय दुर्ग
3. वनदुर्ग - वासाटा
4. पहाड़ी - रायगढ़, पन्हाला
5. भुयकोट - नणदुर्ग, परान्दा

भारत सरकार के आर्क्योलोजिकल सर्वे ऑफ इण्डिया के पास काफी किलों का पंजीकरण नहीं है। इस वजह से इन किलों का विकास नहीं हो पाया है।

राजस्थान के किले "ए" ग्रेड के हैं। उसी प्रकार, महाराष्ट्र में रायगढ़, पन्हाला, विजयदुर्ग, सिंधुदुर्ग आदि किले का "ए" ग्रेड में समावेश है, परंतु इसमें से काफी किलों को "ए" ग्रेड प्राप्त नहीं है। इन किलों का भी समावेश होना चाहिए।

कोल्हापुर जिले के पन्हाला किले को केंद्र या पुरातत्व विभाग की ओर से बहुत कम निधि प्राप्त होती है। पन्हाला किले को राज्य सरकार द्वारा हिल स्टेशन का दर्जा देकर विकास करना जरूरी है।

मैं केंद्र सरकार से गुजारिश करता हूँ कि सभी किलों का विकास करने के लिए केंद्र पर्यटन विकास निधि से पर्याप्त मात्रा में बजट आवंटित किया जाये।

(xxiii) Regarding menace of stray dogs and wild animals in the country

SHRI PREM SINGH CHANDUMAJRA (ANANDPUR SAHIB): People of every State especially those who reside in rural areas are facing problems of stray dogs, stray animals and wild animals. There are so many incidents where innocent children and women, who go to fields, have been killed by stray dogs. Similarly farmers' crops are damaged by wild animals and stray animals. Farmers' cannot sleep at night and have to protect their crops from wild animals. There should be a law if needed. It should be considered as a very serious problem for people.

(xxiv) Need to expedite establishment of Vikramshila University in Bihar

श्री शैलेश कुमार (भागलपुर) : भारत सरकार ने बिहार राज्य के भागलपुर स्थित प्राचीन विक्रमशिला के अस्तित्व को पुनः वापस लाने के प्रयास में यहां विक्रमशिला विश्वविद्यालय के स्थापना की घोषणा की थी, लेकिन विश्वविद्यालय के स्थापना के लिए अब तक कोई भी प्रयास नहीं हो सका है। भूमि अधिग्रहण का कार्य भी अभी तक नहीं हो सका है। सरकार द्वारा कोई भी सकारात्मक कदम विश्वविद्यालय के निर्माण के लिए नहीं उठाया गया है जिससे इस क्षेत्र की जनता में काफी रोष व्याप्त है। यह ऐतिहासिक स्थल है, जहाँ हाल के दिनों में महामहिम राष्ट्रपति महोदय ने भी विक्रमशिला विश्वविद्यालय के अवशेषों को देखने के लिए अपनी यात्रा की है। खुदाई स्थल को देखने तथा अनुसंधान के लिए भी देश-विदेश के लोगों का आना-जाना बढ़ गया है, लेकिन इस स्थल पर विक्रमशिला विश्वविद्यालय के निर्माण को देखकर लोगों में असंतोष बढ़ रहा है। अतः भारत सरकार से मांग है कि विक्रमशिला विश्वविद्यालय के निर्माण कार्य को जल्द से जल्द प्रारंभ कराने हेतु आदेश देने का कष्ट करें।

(xxv) Regarding shutting down of regional office of the Rubber Board at Kothamangalam

ADV. JOICE GEORGE (IDUKKI): The Rubber Board has been reducing its activities in the State of Kerala. The regional Office of the Board was established at Kothamangalam in the year 1989. Almost 95% of the people in this area are engaged in rubber related activities. More than 23,000 hectares of land are under rubber cultivation and 67 rubber producers' societies are functioning in the region. Special programmes for tribal people are also being undertaken and 1300 hectares of land belonging to the tribal families have come under rubber cultivation with their involvement. The special officers deputed for the projects are supporting the tribe in forest planting activities. The convergence programmes under the MGNREGA have also been undertaken. If the regional office of the Board at Kothamangalam is shut down, it will affect the ongoing projects and activities. I urge upon the Government to take steps to retain the regional office of the Rubber board at Kothamangalam.

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam Speaker, on the matter which I have raised, kindly ask the Home Minister to register FIR against the person who has given the wrong statement dividing the country...

(Interruptions)

माननीय अध्यक्ष : ऐसा बार-बार नहीं होता है।

...(व्यवधान)

13.54 hours

(At this stage, Shri K.C. Venugopal and some other hon. Members came and stood on the floor near the Table.)

... *(Interruptions)*

13.54 hours**MOTOR VEHICLES (AMENDMENT) BILL, 2017 Contd.**

HON. SPEAKER: The House shall now take up item No. 17. The discussion has been completed and now, the Minister's reply.

... (Interruptions)

सड़क परिवहन और राजमार्ग मंत्री तथा पोत परिवहन मंत्री (श्री नितिन गडकरी) : माननीय अध्यक्ष महोदय, रोड सेफ्टी के इस महत्वपूर्ण बिल पर सभी सम्माननीय सदस्यों ने अपने विचार रखे हैं, मैं उनके प्रति आभार व्यक्त करता हूँ तथा उन सभी को धन्यवाद देता हूँ। उन्होंने जो सुझाव हैं, उन सब सुझावों पर हम गम्भीरता से विचार करेंगे और उन पर अमल भी करेंगे। ... (व्यवधान)

HON. SPEAKER: Only the Minister's statement will go on record.

... (Interruptions) ... *

श्री नितिन गडकरी: मैडम, मैं श्री विपुल राय जी और स्टैंडिंग कमेटी के सभी सदस्यों को बहुत-बहुत धन्यवाद देता हूँ, क्योंकि उन्होंने बहुत कम समय में इसका अध्ययन करके हमें अपने सुझाव दिये और उनके आधार पर हमने यह बिल तैयार किया है। इसके साथ-साथ 18 राज्यों के ट्रांसपोर्ट मंत्रियों ने इसका अध्ययन किया, जिसमें दस पार्टीज के ट्रांसपोर्ट मंत्री थे, उन्होंने भी हमें इस बिल को बनाने की युनानिमस रिक्मेंडेशन दी है, उन्हें भी मैं विशेष रूप से धन्यवाद देता हूँ।

मैडम स्पीकर, मैं सदन को बताना चाहता हूँ कि सरकार ने स्थायी समिति की सभी सिफारिशों को लगभग स्वीकार किया है। ... (व्यवधान) जो 16 सिफारिशें थीं, उनको मानते हुए इस बिल में संशोधन प्रस्तुत किए गए हैं। ... (व्यवधान) अन्य सिफारिशों को भी हमने सैद्धांतिक रूप से माना है। ... (व्यवधान) और मीमो में उस प्रकार से परिवर्तन करने का निर्णय भी किया है। ... (व्यवधान) स्पीकर महोदय, केवल यह वाहन रजिस्ट्रेशन तथा इलैक्ट्रॉनिक कम्युनिकेशन संबंधी सिफारिशों के बारे में स्थायी समिति ने यह कहा था कि यह बात आप राज्य सरकारों पर छोड़ दीजिए। ... (व्यवधान) परंतु जब हम यह चाहते हैं कि पूरे देश में हम एक साथ इसको लागू करें तो इसके लिए इसको ई-गवर्नेंस में रूपांतरित करने के लिए आवश्यक है कि इलैक्ट्रॉनिक सिस्टम का उपयोग किए बिना यह पूरा कार्यक्रम यशस्वी नहीं होगा। ... (व्यवधान) पर यह राज्यों के साथ च्वाइस करेंगे तो इसमें अड़चन आएगी, इसलिए इसमें निर्णय किया है। ... (व्यवधान) मैडम, मैं कुछ ऐसे मुद्दों पर सदन का ध्यान आकर्षित करना चाहता हूँ। ... (व्यवधान)

* Not recorded.

HON. SPEAKER: He is not yielding. What is it?

... (व्यवधान)

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : मैडम, बस एक मिनट। ... (व्यवधान)

HON. SPEAKER: He is reading. What is it?

... (व्यवधान)

SHRI MALLIKARJUN KHARGE: See just, we are requesting through you to Home Minister..... (*Interruptions*)

HON. SPEAKER: These people are standing inside the well.

... (*Interruptions*)

13.57 hours

(At this stage, Shri K.C. Venugopal and some other hon. Members went back to their seats.)

श्री मल्लिकार्जुन खड़गे: मैडम, ऐसे लोगों को पैदा कर के ऐसा हो गया है। ... (व्यवधान) मैं आपको नहीं बोल रहा हूँ। ... (व्यवधान) मैं बोल रहा हूँ कि ऐसे लोगों को पैदा कर के ...* ने यह मुसीबत लाई है। ... (व्यवधान)

रसायन और उर्वरक मंत्री तथा संसदीय कार्य मंत्री (श्री अनन्तकुमार): मैडम, यह बहुत अनुचित है। ये बहुत गलत बोल रहे हैं। ... (व्यवधान)

माननीय अध्यक्ष : खड़गे जी, ऐसा बोल कर आप और गड़बड़ पैदा कर रहे हैं।

... (व्यवधान)

माननीय अध्यक्ष : खड़गे जी, हो गया है। बार-बार एक ही मुद्दा नहीं उठाना है।

... (व्यवधान)

श्री मल्लिकार्जुन खड़गे: इसलिए होम मिनिस्टर से हमने यह रिक्वेस्ट की है एफ.आई.आर. रजिस्टर कीजिए और जिसने गलत बयान दिया है। ... (व्यवधान) A man who has spoken wrong thing, he should be punished as per law and therefore, we want FIR should be registered against him and that is why, the minister should come and make a statement. If he

* Not recorded.

does not come, then, under protest, we have to walk out. Under protest, we walk out. ... (*Interruptions*) This is not good.

13.58 hours

(At this stage, Shri Mallikharjun Kharge and some other hon. Members left the House.)

माननीय अध्यक्ष : मंत्री जी, बोलिए।

श्री नितिन गडकरी: महोदय, माननीय सदस्यों ने जो महत्वपूर्ण मुद्दे यहां पर रखे हैं, उनके बारे में जो चिंताएं व्यक्त की हैं, उसके बारे में मैं निश्चित रूप से उनकी बातों से सहमत भी हूँ और कुछ बातों के बारे में खुलासा भी करना चाहता हूँ। माननीय सदस्य श्रीमती अर्पिता घोष, श्री शंकर प्रसाद दत्ता और कुछ अन्य सदस्यों ने थर्ड पार्टी इंश्योरेंस के बारे में चिंताएं व्यक्त की हैं। मैं इस संबंध में स्पष्ट करना चाहूंगा कि इस बिल में क्लेम्स ट्राइब्यूनल द्वारा मुआवजे की राशि पर किसी प्रकार की कोई ऊपरी सीमा निर्धारित नहीं की गई है। इसलिए आप इस बात की चिंता मत कीजिए। दूसरी बात स्थायी समिति की सिफारिश को मानते हुए, यह भी प्रावधान रखा है कि मुआवजे की पूरी राशि का भुगतान बीमा कंपनियों द्वारा ही किया जाएगा। यदि उन्होंने अपने वाहन का बीमा करा रखा है तो मोटर वाहन मालिकों के ऊपर किसी प्रकार की जिम्मेदारी नहीं आएगी। ... (व्यवधान)

प्रो. सौगत राय (दमदम) : ट्रक मालिकों की जो हड़ताल थी, उसका क्या किया? ... (व्यवधान)

श्री नितिन गडकरी : सर, उसमें थर्ड पार्टी इंश्योरेंस किया है न। ... (व्यवधान)

श्रीमती अर्पिता घोष (बालूरघाट) : उसका पैसा कौन देगा?

श्री नितिन गडकरी : ट्राइब्यूनल जो निर्णय देगा, जिसके ऊपर आदेश निकालेगा, वे पैसे देंगे।

मैडम, दावेदारों के दावों के तेज़ निपटारे के लिए इस बिल में पांच लाख रुपये तक के मुआवजे का प्रावधान किया है। यह कोई अंतिम सीमा नहीं है। यह मिलने के बाद अगर वह चाहता है तो केस विदड़ों कर सकता है। नहीं चाहता है तो अपील कर सकता है। इसलिए कोर्ट केसिज़ कम हों और तुरंत कुछ न कुछ मिले, इस भावना से इसका निर्णय किया गया है। यदि बीमाधारक चाहे तो वह यह राशि स्वीकार कर सकता है। अन्यथा उसके पास क्लेम्स ट्राइब्यूनल में जाने का रास्ता खुला है। इसलिए आप इसकी बिल्कुल चिंता मत कीजिए। मैं सभी माननीय सदस्यों को एक बार फिर से विश्वास दिलाना चाहता हूँ कि बीमा कंपनियों के द्वारा दी जाने वाली भुगतान राशि की कोई ऊपरी सीमा निर्धारित नहीं है। इसलिए हमने यह निर्णय करते समय सर्व सामान्य नागरिकों के हितों का विचार करते हुए इस बात को स्वीकार किया है।

14.00 hours

सम्माननीय स्पीकर महोदया, सोलेशीयम फंड के बारे में श्री वेणुगोपाल जी, प्रभाकर रेड्डी जी और श्रीमती रत्ना डे जी ने चिन्ता प्रकट की है। मैं इसके बारे में यह स्पष्ट करना चाहता हूँ कि इस फंड का उपयोग हिट एंड रन के मामलों में मुआवजे का भुगतान करने हेतु किया जाता है। इस बिल में एक्सीडेन्ट्स विक्टिम्स फंड का प्रावधान रखा गया है, जिसका हिट एंड रन तथा गोल्डन ऑवर में घायलों का इलाज करने के लिए उपयोग होगा। इस फंड की स्थापना के बाद यह सोलेशीयम फंड इस बार नये फंड में विलय हो जायेगा। इसलिए इसके बाद जो बेनीफिट्स हैं, वे मिलेंगे ही। एग्रीगेटर्स और परमिट आदि के बारे में शंकर प्रसाद दत्ता जी ने चिन्ता व्यक्त की है और उन्होंने कुछ प्रश्न उठाये हैं। हम एग्रीगेटर्स के लिए एक कानूनी रूप-रेखा प्रदान कर रहे हैं, क्योंकि एग्रीगेटर्स यह दावा कर रहे थे कि यह अधिनियम उनके ऊपर लागू नहीं होता और वे आई.टी. एक्ट के अन्तर्गत सेवायें दे रहे हैं। मैं फिर से आपको बताना चाहता हूँ कि सभी राज्य अपनी आवश्यकताओं के अनुसार एग्रीगेटर्स के बारे में पॉलिसी बना सकते हैं, निर्णय कर सकते हैं, इसके बारे में राज्य सरकार को पूरा अधिकार है। हमने राज्य सरकार का कोई अधिकार लिया नहीं है, इसलिए एग्रीगेटर के बारे में और कुछ नियम बनाने हैं तो वे बना सकते हैं। जी.ओ.एम. की सिफारिशों के आधार पर यह प्रावधान लाया गया है। जो जी.ओ.एम. हमने बनाया था, उसके कहने पर इसे लाये थे।

जहाँ तक लोक परिवहन सेवाओं का प्रश्न है, सभी अधिकार राज्यों को दिये गये हैं। अब यह राज्यों के अधिकार में है कि जो स्टेट ट्रांसपोर्ट यूनिट्स हैं, उनके कर्मचारियों के हितों का निर्णय करें या आम जनता को कैसे बेनीफिट मिले, दोनों को संभालकर कैसा निर्णय करे, यह पूरा अधिकार राज्य सरकार को दिया है। मैं सम्माननीय सदस्यों को यह अवगत कराना चाहता हूँ कि स्टेट ट्रांसपोर्ट की जो हमारी पूरे देश की कारपोरेशंस अनेक राज्यों में हैं, उनकी स्थिति अच्छी नहीं है। वे तनख्वाह तक नहीं दे सकते हैं। वे गाड़ियों की मेन्टेनेंस तक नहीं कर सकते हैं। कुछ जगहों पर उन्हें डीजल तक उधारी पर नहीं मिलता है। लोगों को सुविधाएँ नहीं मिल रही हैं और दूसरी तरफ यूनियन के द्वारा इन कर्मचारियों के अधिकारों की बात भी हो रही है। दोनों बातें अपने लिए ठीक हैं, पर कहीं न कहीं राज्य सरकार को यह सोचना होगा कि कर्मचारियों के हितों को ध्यान में रखते हुए जो आम गरीब आदमी स्टेट ट्रांसपोर्ट से लाखों प्रवासी जा रहे हैं, क्या इस देश में उनके लिए कोई क्वालिटी सर्विस हम दे सकेंगे, क्या उनको हम कोई सुविधा दे सकेंगे। मैं कहना नहीं चाहता पर कुछ स्टेट्स में ऐसी बसेज हैं कि उनका हार्न छोड़कर सब बजता है।

सम्माननीय स्पीकर महोदया, मैं चिन्तित हूँ और राज्य सरकार का कोई अधिकार हम लेना नहीं चाहते। आदरणीय वित्त मंत्री जी ने अपने भाषण में कहा था कि हम रुरल ट्रांसपोर्ट के लिए नयी योजना की शुरुआत करेंगे। अभी हम लोग कोशिश कर रहे हैं, लीथियम-आयन बैटरी का दो दिन पहले ही मेरे यहाँ कैबिनेट सेक्रेटरी और हमारे किरण कुमार जी, जो इसरो के चेयरमैन हैं, उनकी मीटिंग हुई और लीथियम-

आयन बैटरी को हम कामर्शियलाइज कर रहे हैं। ये जो डीजल की पुरानी गाड़ियाँ हैं, इनको रीफर्निश करके इनको इलेक्ट्रिक पर लाकर, टिकट के रेट कम से कम 50 टका कम हों, यह मेरी इच्छा है। इस गाड़ी को 50 टका टिकट के रेट कम करके एयर कंडीशन गाड़ी में इस देश का गरीब से गरीब आदमी उस बस में घूमे, यही सरकार की इच्छा है।

प्रो. सौगत राय: मंत्री जी, ऑर्डनेरी गाड़ी भी लिथियम-आयन बैटरी से चलेगी।... (व्यवधान)

श्री नितिन गडकरी : मैं सम्माननीय सदस्यों को यह जानकारी देना चाहता हूँ कि आप मेरी कांस्टीट्यूएन्सी नागपुर में एक बार आइए। सरकार ने, वहाँ की महानगर पालिका में हमने एयर कंडीशन बसें, जो किसानों के तैयार किए हुए 100 परसेंट इथेनॉल पर, फ्यूल पर ऐसी बस है, ग्रीन बस उसे कहते हैं, उसका काफी फोटो भी आया हुआ है, 55 बसेज हैं, उससे आवाज नहीं आती है, धुँआ नहीं निकलता है और वह किसानों के द्वारा तैयार किए हुए फ्यूल पर चलती है। पार्लियामेंट में इलेक्ट्रिक बस आयी है, लेकिन उसमें लीथियम-आयन बैटरी की समस्या है। हमने एक आई.आई.टी. को चुना है, क्योंकि हमारे पास दो लाख बसेज हैं और बसेज की हालत तो मैंने बताया कि हार्न छोड़कर सब बजता है। उनमें कुर्सियाँ नहीं हैं, खिड़कियाँ नहीं हैं। ज्यादातर बसों की ऐसी हालत है। तमिलनाडु, कर्नाटक में बसेज कम्पैरेटिवली अच्छी हैं। पर, बाकी स्टेट्स में, हमारे महाराष्ट्र में भी समस्या है। आई.आई.टी. को हम यह कार्यक्रम दे रहे हैं कि एग्जीस्टिंग बस के स्ट्रक्चर को यूज करके, उसको री-फर्निश करके, उसका डीज़ल इंजन निकाल कर उसमें लीथियम-आयन बैटरी बिठाएंगे, जो बैटरी बैक-अप 55 लाख रुपये का है, उसे हम पांच से छः लाख रुपये देकर, जो दो करोड़ की बस है, उसे इस पन्द्रह-बीस लाख रुपये में चकाचक नई बस बनाकर हम गरीबों को, टिकट्स के रेट आधे करके, कैसे दे सकते हैं, इस पर हम काम कर रहे हैं। यह कठिन है, पर हमने आई.आई.टी. को यह दिया हुआ है। दो दिनों पहले ही कैबिनेट सेक्रेटरी और किरण कुमार जी, जो हमारे इसरो के चेयरमैन है, उन्हें हमने इसके लिए कहा। उन्होंने लीथियम-आयन बैटरी की टेक्नॉलोजी केवल भेल (बी.एच.ई.एल.) को दी थी तो मैंने कहा कि केवल भेल को नहीं, बल्कि पूरी दुनिया को यह दीजिए, जो आता है, उसको दीजिए, ताकि इसकी कॉस्ट कम हो जाए और हमारे स्कूटर्स, हमारी बसेज, हमारी सारी चीज़ें एज-ए-फ्यूल इलेक्ट्रिक पर चलेंगी। हम इलेक्ट्रिक सरप्लस हैं, कोल सरप्लस हैं और इससे प्रदूषण कम होगा। यह कॉस्ट इफेक्टिव, इम्पोर्ट सबस्टीच्यूट, पॉल्यूशन-फ्री एण्ड इंडिजीनस, इन चारों बातों में होगा तो इसके लिए हम जरूर कोशिश करेंगे।

पर, मैं दत्ता साहब को कहूँगा कि आपको त्रिपुरा में यह सोचना होगा कि हम केवल कर्मचारियों को पगार देंगे तो पहले से ही कॉरपोरेशन ऐसी हालत में है कि इसकी बहुत हालत खराब है, इसलिए दोनों

का संतुलन रख कर, इसमें से कैसे मार्ग निकालना है, यह राज्य सरकार को सोचना होगा। इसके बारे में मैं इतना ही कहूंगा कि राज्य सरकार जो भी भूमिका लेगी, उसका हम समर्थन करेंगे और मेरा अनुरोध रहेगा कि गरीब व्यक्ति का विचार करके अगर उस पर विचार होगा और अगर उसे उसमें प्राधान्य मिलता है तो ज्यादा अच्छा होगा और इससे कर्मचारियों के हितों की भी रक्षा होगी।

स्पीकर महोदया, ओवरलोडिंग, लेन ड्राइविंग, ओवरस्पीडिंग, एम्बुलेंस के बारे में श्री तथागत सत्पथी, श्री धर्म वीर गांधी, श्री अरविंद सावंत, श्रीमती अर्पिता घोष ने अपने विचार रखे हैं। यह बात सही है कि हम लोग अभी भी ज्यादा परिमाण में एम्बुलेंस दे नहीं पाए हैं। हमारा प्रयास था कि इसे 50 किलोमीटर पर रखेंगे। हमने यह तय किया कि हमने एक 'रेड ज़ोन' तैयार किया, जहां ज्यादा एक्सीडेंट्स होते हैं। फर्स्ट प्रायोरिटी में ऐसे रेड ज़ोन में जो हमारे रोड्स का नेटवर्क है, उसको हम एम्बुलेंस दे रहे हैं। कुछ जगह हमने दी हैं। पर, मैं आपसे आह्वान करूंगा कि जैसे बड़े-बड़े संस्थान हैं, जैसे शिरडी साई संस्थान को मैंने ऑफर किया कि आप हमें एम्बुलेंस डोनेट कीजिए, हम लोग उस पर आपका नाम देकर उसे रोड्स पर चलाएंगे। अगर सी.एस.आर. में भी कोई एन.जी.ओ., कोई संस्था आगे आती है तो अच्छा है। अभी हमने एम्बुलेंस का भी एक ऐसा नया मॉडल तैयार किया है कि एक एम्बुलेंस में हम छः पेशेंट्स को सुला कर ले जा सकेंगे, क्योंकि जब बस का कोई बड़ा एक्सीडेंट होता है तो एक-एक समय पर तीस-तीस, चालीस-चालीस लोग ज़ख्मी हो जाते हैं और फिर एम्बुलेंस केवल दो को ले कर जाती है, तब तक बेचारों की जानें चली जाती हैं। यह हम करने की कोशिश कर रहे हैं। कुछ परिमाण में हमने इसे किया है। इसकी और कोशिश करेंगे।

ओवरस्पीडिंग के बारे में हम लोग यह कोशिश कर रहे हैं कि हम लोग सिटी एरियाज़ में कैमरे बिठाएंगे। आपको पता है कि धीरे-धीरे आगे जाकर इसमें फाइनेंशिएल कॉन्स्ट्रेंट्स है। लेन ड्राइविंग के बारे में भी ट्रेनिंग देने की आवश्यकता है। जैसे तीन लेन्स हैं, तो उनमें आखिरी लेन पर ट्रकों को चलना चाहिए और पहली दो लेनों को कार के लिए रखना चाहिए। इसलिए देश में जो 2,000 ड्राइविंग ट्रेनिंग सेन्टर्स होंगे, जो फिटनेस सर्टिफिकेट और पॉल्यूशन सर्टिफिकेट देंगे, वहां ड्राइवर्स को मैन्सर्स, एटीकेट्स, सिस्टम, लॉज़, सबकी जानकारी की ट्रेनिंग देकर हम कोशिश करेंगे कि इसमें निश्चित रूप से सुधार हो।

ओवरलोडिंग की समस्या सारी जगहों पर है। इसके लिए अभी नेशनल हाईवेज़ पर 380 जगहों पर हम 'वेइंग ब्रिज' लगवा रहे हैं। इसके लिए हैवी फाइंस हैं। अगर देश में लॉजिस्टिक कॉस्ट कम करनी है तो जैसे दिल्ली से मुंबई माल जाता है या मुंबई से दिल्ली आता है तो दिल्ली के रिंग रोड के बाजू में हम एक लॉजिस्टिक पार्क खोलेंगे और 50 टन के ट्रकों में माल लाएंगे। अगर 50 टन के ट्रकों में माल लाएंगे तो

फिर कॉस्ट कम हो जाएगी और फिर दिल्ली में गोडाउंस रखने की जरूरत भी नहीं होगी। यहां ट्रैफिक जाम और पॉल्यूशन नहीं होगा और छोटे-छोटे टैम्पोज़ में जब चाहे वह माल डीलर्स की दुकानों में आ सकेगा।

हमारे देश में एक ट्रक 225-250 किलोमीटर चलता है और अमेरिका में एक ट्रक 700-800 किलोमीटर चलता है। इसलिए हमारे देश में लॉजिस्टिक कॉस्ट 18% है, जिसके कारण हमारा एक्सपोर्ट नहीं हो रहा है। इसलिए हमने अभी अगले महीने की 3, 4 और 5 तारीख को लॉजीस्टिक कॉन्फ्रेंस रखी है। इसमें एविएशन मिनिस्ट्री, रोड ट्रांसपोर्ट मिनिस्ट्री, वाटरवेज़ और कोस्टल ट्रांसपोर्ट वाले जो हैं, उनके लिए भी हमने मीटिंग रखी है। मैं सदन में यह बता चुका हूँ कि अभी हमने इनलैंड वाटरवेज़ में काफी काम शुरू किया है। गंगा नदी में काम शुरू हुआ है। मुझे यह बताते हुए खुशी हो रही है कि इसमें 18 पर्सेंट लॉजिस्टिक कॉस्ट है। हमारा डीजल भी इम्पोर्टेड है, जब तक हम हिन्दुस्तान में पानी पर ट्रांसपोर्ट की व्यवस्था नहीं करेंगे, तब तक हमारा सही उद्देश्य हासिल नहीं होगा। हमारी पहली प्राथमिकता पानी की ट्रांसपोर्ट व्यवस्था की है। अगर पानी के ट्रांसपोर्ट पर 20 पैसे का खर्च आता है, तो रेलवे में एक रूपये का खर्च आता है और रोड पर डेढ़ रूपये का खर्च आता है। मैं रोड मिनिस्टर जरूर हूँ, लेकिन मेरा मत है कि रोड ट्रैफिक कम होना चाहिए। मेरी पहली प्राथमिकता वाटर ट्रांसपोर्ट, सेकेंड रेलवे और थर्ड रोड ट्रांसपोर्ट का है। आज यह मेरे लिए भी एक समस्या बनी हुई है, इसलिए मैं इसमें सुधार चाहता हूँ। एक समय था जब 96 हजार किलोमीटर नेशनल हाईवे की लेन थी, आप सभी का आग्रह था और आपने कल बताया कि ऑटोमोबाइल में 159 पर्सेंट ट्रैफिक ग्रोथ है। इसके अलावा रोड भी नहीं बढ़ रही थी, पाँच लाख एक्सीडेंट्स हो रहे थे और डेढ़ लाख लोगों की मृत्यु होती थी। आपने भी इस बात का जिक्र किया था। हमने निर्णय किया कि हम 96 हजार किलोमीटर से बढ़ाकर दो लाख किलोमीटर तक जाएंगे और अभी तक हम एक लाख सत्तर हजार किलोमीटर तक पहुंचे हैं।

मैं इस सदन को बताना चाहता हूँ कि हमारे देश में 52 लाख किलोमीटर की रोड लेंथ है, उसमें से 96 हजार किलोमीटर राष्ट्रीय राजमार्ग था और इस दो पर्सेंट रोड पर देश का 40 पर्सेंट ट्रैफिक चल रहा था। हमारे माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी ने मुझ से कहा कि आप रोड को बढ़ाइए और एक्सीडेंट कम होने चाहिए। इस संबंध में भारत माता का प्रपोजल भी आया है, सीमावर्ती क्षेत्रों में रोड जोड़ने की बात आई है। इसमें 12 प्रपोजल ऐसे हैं, जिनमें हमने रोड-कम-एयरपोर्ट यूज करने के लिए प्रपोजल तैयार किया है, वहां पर हवाई जहाज उतरेगा, वहीं पर एयरपोर्ट भी होगा और रेलवे के फाटक जैसा ट्रैफिक शुरू हो जाएगा। जब ट्रैफिक बंद हो जाएगा, तब हवाई जहाज आएगा और फिर उड़ कर दूसरी दिशा में चला जाएगा। हम ऐसे 12 एयरपोर्ट्स बना रहे हैं। हमारे राजस्थान की सीमा में तीन-तीन सौ किलोमीटर की दूरी तक एयरपोर्ट नहीं है। मुझे लगता है कि आपके सुझाव से ट्रांसपोर्ट सेक्टर में काफी चेंज किया गया है।

जब हम दो लाख किलोमीटर नेशनल हाईवे का लक्ष्य प्राप्त करेंगे, तो देश का अस्सी परसेंट ट्रैफिक नेशनल हाईवे पर चलेगा। मैंने केवल इतना ही नहीं किया है, बल्कि जब दस हजार पीसीयूज़ का ट्रैफिक होगा, तो वहां पर हम 4 लेन की सुविधा करेंगे और यदि बीस हजार पीसीयूज़ का ट्रैफिक होगा, तो वहां पर 6 लेन किया जाएगा। अभी हम 11 एक्सप्रेस वे हाईवे बना रहे हैं, यह एक्सिस कंट्रोल होगा। इसमें दिल्ली-जयपुर, दिल्ली-कटरा, हैदराबाद-बंगलोर, विजयवाड़ा-हैदराबाद, और दिल्ली मेरठ है। अभी दिल्ली-मेरठ का काम काफी तेजी से चल रहा है। आपने दिल्ली के स्वामी नारायण मंदिर के सामने देखा होगा कि वहां पर 14 लेन का रोड बन रहा है।

आज हमारे राज्य मंत्री जी सदन में उपस्थित नहीं हैं। वे साइकिल चलाते हैं। हमने माना है कि साइकिल को भी प्राथमिकता देनी होगी। हमने रोड के बगल में साइकिल ट्रैक भी बनाया है। मैं देश के सभी लोगों से आह्वान करूंगा कि सभी लोग साइकिल को ही अपना विकल्प बनाएं। यह पॉल्यूशन फ्री, कॉस्ट इफेक्टिव, इम्पोर्ट सब्सिटिट्यूट और इंडिजिनिस है। ... (व्यवधान) और यह हेल्दी भी है। हमारे राज्य मंत्री जी साइकिल का विशेष प्रचार कर रहे हैं।

मैं सम्मानीय सदन को बताना चाहूंगा कि हम ट्रांसपोर्ट सेक्टर में काफी बदलाव कर रहे हैं। इस संबंध में हमने पाँच टेक्नोलॉजी लाई हैं। हम हवा में चलने वाली बस शुरू कर रहे हैं। मुझे मालूम है कि यदि हम सारी बातें बताएंगे तो आप कहेंगे कि मंत्री जी सिर्फ बात कर रहा हैं, लेकिन मैं बहुत ही कंक्रीट बात कर रहा हूँ। अभी पाँच टेक्नोलॉजी आई हैं। हमने धौलाकुआं से मानेसर तक 70 किलोमीटर का टेंडर निकाला है। हम इसके पहले तीन ट्रायल प्रोजेक्ट का काम एक महीने के अंदर शुरू करने जा रहे हैं। अब हवा में ऊपर ही ऊपर स्टेशन होंगे और ऊपर ही ऊपर ट्रांसपोर्ट की सुविधा भी होगी। मेट्रो की कॉस्ट प्रति किलोमीटर 350 करोड़ रुपये है, अब हम जो टेक्नोलॉजी ला रहे हैं, उसकी कॉस्ट कैपेसिटी उतने ही पैसेंजर की है और इसकी कॉस्ट पचास करोड़ रुपये से कम है। हमारे पास फ्यूल इलेक्ट्रिक है। हमारे देश में बहुत से पहाड़ी राज्य जैसे - उत्तराखंड, हिमाचल प्रदेश और अरुणाचल प्रदेश आदि हैं। हम पहाड़ों पर ऊपर जाने के लिए रोप वे, केबल कार और सर्कुलर रेलवे की भी टेक्नोलॉजी लाये हैं। आदरणीय प्रधान मंत्री जी ने ट्रांसपोर्ट सेक्टर में परिवर्तन करने का एक बहुत बड़ा प्लान लाया है। हम लोग इस प्लान को जरूर पूरा करेंगे।

कल मैंने गोवा में पानी तथा रोड पर चलने वाली एक बस लाने की बात की थी। अभी पंजाब सरकार ने इस प्रकार की बस भी खरीद ली है। हमने भी इस प्रकार की एक बस खरीद ली है। यह बस अमेरिका से स्पेशल पेटेंट पर आई है। जब हमारे यहां सिस्टम में यह बस आई तो यह पूछा गया कि यह बस है या जहाज है। इस बस को कस्टम वालों ने दो महीने से जब्त करके रखा है। हम कहते हैं कि यह

जहाज है और वे कहते हैं कि यह बस है, लेकिन यह सही अर्थ में दोनों ही हैं। इसके ऊपर सवा दो सौ प्रतिशत ड्यूटी लगाई गई है। यह ड्यूटी चालीस प्रतिशत लगनी चाहिए, इसलिए हमारी बातचीत चल रही है। जब मैं पंजाब में बादल साहब के पास गया था, तो वहां पर देखा कि एक बहुत अच्छी बस बनाई गई है, यह इंडिजिनियस है। मैं आपको आह्वान करता हूं कि अब आपके राज्य में, आपके म्युनिसिपल कारपोरेशंस में, आपके तालाब में, आपकी नदियों में एवं आपके समुद्र में पानी एवं रोड पर चलने वाले ट्रांसपोर्ट सिस्टम का शुभारंभ होगा। गोवा में इसकी मैनुफैक्चरिंग शुरू हुई है, इंडिजिनस है, उन्होंने कांट्रैक्ट कर लिया है। इसका इंजन भी, मैं कोशिश कर रहा हूं कि एलएनजी और डीजल, ड्युल बने, ताकि कॉस्ट इफेक्टिव हो। एलएनजी के कारण 75 पर्सेंट कॉस्ट भी कम होगी, क्योंकि कैलोरिक वैल्यू ज्यादा है और इससे बहुत बड़ा चेंज होगा। आप वाराणसी से बैठकर गाजीपुर तक इसी बस में चले जाएंगे, गाजीपुर से और आगे चले जाएंगे, बलिया तक जाएंगे, बिल्कुल आपके गांव जाएंगे। ... (व्यवधान) आंध्र प्रदेश ने भी दो बसेज का आर्डर कर दिया है। ... (व्यवधान) तेलंगाना ने भी किया है। ... (व्यवधान) मैं कल उनके साथ गोवा में बैठा था। आंध्र प्रदेश की सरकार ने आर्डर दिया, तेलंगाना की सरकार ने आर्डर दिया और इसके स्टैंडर्ड्स हमने बयान किए।

मैं देश के सभी मुख्यमंत्रियों को, जनता को आह्वान करता हूं कि आपके कोरपोरेशन में, आपकी नदी में, आपके तालाब में, आपके समुन्द्र में, जहां-जहां मिलती है, वहां-वहां यह बस आप चालू करिए। इसकी कीमत अभी सवा दो से ढाई करोड़ रुपये है। इसके ऊपर 24 पर्सेंट एक्साइज है। ... (व्यवधान) अभी जीएसटी लगने के बाद इसमें कुछ कॉस्ट कम होगी। आप लोग और मैं, दोनों मिलकर हमारे फाइनेंस मिनिस्टर से कहेंगे कि यह हमारा पोल्यूशन फ्री, पानी पर चलने वाला नया इनोवेशन है, तो निश्चित रूप से वे भी इसमें कुछ सहयोग करेंगे।

देश में ग्रामीण क्षेत्र में, नदियों के बाजू में जो गांव हैं, उनको, गरीबों को ट्रांसपोर्ट का अच्छा साधन मिलेगा, इसकी भी शुरूआत हम करेंगे। ... (व्यवधान) मुझे बताते हुए खुशी हो रही है कि हमारी सरकार ने पहली बार 111 नदियों को इनलैंड वाटर वेज में कनवर्ट करने का बिल मंजूर किया है। उसमें जो बकिंघम कैनल का है, आदरणीय मुख्यमंत्री चंद्रबाबू नायडू और मेरे बीच में करार हुआ है, फिर गोवा की दो नदियां हैं, माण्डवी और जुआरी, तीसरी एक महाराष्ट्र की जेएनपीटी के पास की है, गंगा और ब्रह्मपुत्र हैं। ब्रह्मपुत्र पर 65 वाटर पोर्ट्स, रिवर पोर्ट्स हमने मंजूर किए हैं। गंगा पर 40 वाटर पोर्ट्स, रिवर पोर्ट्स मंजूर किए, तीन मल्टीमॉडल हब हैं, 6 शहरों में फेयरी सर्विस है। आज इस सभागृह में बताते हुए मुझे खुशी हो रही है कि 3,000 करोड़ रुपये के काम गंगा में पूरी तरह से जोरों से शुरू है।

आप जो ड्रेजिंग की बात कर रहे हैं, इसके लिए वर्ल्ड बैंक के लोन से हम लोग वाराणसी से हल्दिया तक, हल्दिया से बंगाल की खाड़ी से लेकर ब्रह्मपुत्र तक और बांग्लादेश के चटगांव तक और कल जो प्रधानमंत्री जी यहां आईं और हमारे प्रधानमंत्री जी ने उनके साथ एग्रीमेंट साइन किया है कि बांग्लादेश की ब्रह्मपुत्र जहां जाती है, वहां भी हम ढाई सौ करोड़ रुपये बांग्लादेश को दे रहे हैं, 20 पर्सेंट वे डाल रहे हैं, वहां भी ब्रह्मपुत्र की ड्रेजिंग कर रहे हैं। ... (व्यवधान)

HON. SPEAKER: Only Minister's statement will go on record.

... (Interruptions) ... *

श्री नितिन गडकरी: मैं सम्मानित सदस्यों को नम्रतापूर्वक बताना चाहता हूं। एक तो, कुछ लोग समझते हुए भी नासमझ हो जाते हैं। हल्दिया के पोर्ट में हमारी सरकार आने के पहले साढ़े चार सौ करोड़ रुपये ड्रेजिंग के लिए खर्च होता था। मद्रास आईआईटी और आस्ट्रेलियन कंसल्टेंट को एप्वाइंट किया, हमने नई चैनल ओपन की और अब हर साल साढ़े चार सौ करोड़ नहीं, दो सौ करोड़ रुपये में ड्रेजिंग का काम शुरू है और हमारी सरकार ने इसे करके ढाई सौ करोड़ रुपये बचाये हैं। ... (व्यवधान)

HON. SPEAKER: Why are you talking like this? You don't answer something.

श्री नितिन गडकरी: दूसरी बात, हल्दिया से लेकर वाराणसी तक पहले ट्रैक में हमने करीब दो हजार करोड़ रुपये ड्रेजिंग के काम के लिए पांच साल के लिए रखे हैं। हर साल ड्रेजिंग होगी। उसमें से चार ड्रेजिंग के कार्यों का शुभारम्भ हो चुका है। ड्रेजर आपके क्षेत्र में गंगा में काम कर रहे हैं। आप बंगाल के होने के बाद भी... (व्यवधान) मैं आपसे नम्रतापूर्वक अनुरोध करता हूं कि गंगा में ही चार जगह अभी ड्रेजिंग का काम शुरू है। आप जरूर मेरे पास आइए। ... (व्यवधान)

HON. SPEAKER: Please, Shri Adhir Ranjan Ji, why are you talking like this?

श्री नितिन गडकरी: फरक्का के गेट का काम शुरू है। यह विषय थोड़ा अलग है। इनलैंड वाटर वेज़ और गंगा के काम पर मेरे पास आइए। जहां कहीं भी होगा, मैं आपको और मदद करूंगा। आप आइए।

HON. SPEAKER: Please, Shri Adhir Ranjan Ji, do not do like this. You do not answer something.

... (Interruptions)

HON. SPEAKER: Please understand. ऐसे प्रश्न-उत्तर नहीं होंगे।

... (व्यवधान)

श्री नितिन गडकरी : आप मेरे भाषण के बाद मुझसे सवाल पूछिए।...(व्यवधान)

माननीय अध्यक्ष : मंत्री जी सब कुछ समझते हैं, काम करते हैं। सब उत्तर मिलेंगे, but not like this.

...(व्यवधान)

माननीय अध्यक्ष : आप बैठिए।

...(व्यवधान)

HON. SPEAKER: This will not do. He knows better than you.

... *(Interruptions)*

श्री नितिन गडकरी : आप मेरे पास आइए, मैं मदद करूंगा।...(व्यवधान) स्पीकर महोदया, एक बात पर सभी सदस्यों ने चिन्ता व्यक्त की है जो शराब पीकर ड्राइविंग करने के बारे में है। इससे बहुत ऐक्सीडेंट्स हो रहे हैं। वेणुगोपाल जी, अरविंद सावंत जी ने अपनी बात रखी है। शराब पीकर गाड़ी चलाने वाले लोगों के खिलाफ कार्रवाई करने के लिए आईपीसी में संशोधन करके कड़ी कार्रवाई हो, इसके लिए हमने गृह मंत्रालय को लिखा है। यह बात जरूर है कि मैंने रूल्स ऑफ रोड्स के बारे में राज्यों के शिक्षा मंत्रियों को एक पत्र लिखा है। प्राथमिक, माध्यमिक स्कूलों में रोड सेफ्टी के बारे में कुछ अच्छे लैसन्स, कुछ जगह कार्टून्स फिल्म द्वारा, कैम्पेनिंग द्वारा, एडवर्टाइजमेंट्स देते हैं, मैं रेडियो पर अपने संदेश देता हूँ, बहुत सारी बातें हो रही हैं। हम लोगों से कह रहे हैं कि ऐसा मत कीजिए।

एक कम्पनी ने एक प्रोजेक्ट दिया है कि अगर आप शराब पीकर ड्राइविंग करेंगे तो स्मैल के कारण आपकी गाड़ी चालू नहीं होगी।...(व्यवधान)

श्री वीरेन्द्र सिंह (भदोही) : मंत्री जी, मेरी एक प्रार्थना है।...(व्यवधान)

माननीय अध्यक्ष : वीरेन्द्र जी, बैठिए।

...(व्यवधान)

श्री नितिन गडकरी : मैं सम्माननीय सदस्य को बताना चाहता हूँ कि मोटर व्हीकल कानून कनकरेंट लिस्ट में है और भारत सरकार और राज्य सरकार दोनों के कंट्रोल में आता है। हमने राज्य सरकारों के अधिकार बढ़ाए हैं। रोड्स पर जो पार्किंग होती है, दारू पीकर गाड़ी चलाने से आईपीसी की धारा लगती है, कहीं न कहीं ऐसी छोटी-मोटी बातें कानून-व्यवस्था के कारण आती हैं। हमने ट्रांसपोर्ट नीति के आधार पर जो भूमिका तैयार की है, मैंने राज्य सरकारों के ट्रांसपोर्ट मंत्रियों का आह्वान किया है कि वे इस बारे में जरूर निर्णय करें।

सुप्रीम कोर्ट का गुड सैमरिटन के बारे में जो निर्णय है, इसमें कानूनी हिसाब से निर्णय हुआ है। मैं वेणुगोपाल जी और श्रीमती किरन खेर के कथन से सहमत हूँ कि इसमें डाक्टर्स और नर्सों को भी लाया जाए। जब कोई अच्छा व्यक्ति किसी की मदद करता है, उसे अस्पताल ले जाता है तो उसी को तकलीफ होती है। हमारे डिपार्टमेंट ने इस बारे में आर्डर ईशूज़ किए हैं। जो व्यक्ति किसी की मदद करता है, उसे पुलिस द्वारा कोई तकलीफ नहीं होनी चाहिए, हमने सुप्रीम कोर्ट के आधार पर यह कहा है। किरन जी, आपने मुझे कहा, हमारे ध्यान में यह बात नहीं आई थी, लेकिन हम इसमें डाक्टर्स और नर्सों के लिए नए आर्डर निकालेंगे, ताकि उन्हें भी कोई तकलीफ न हो, क्योंकि डाक्टर्स ऐडमिट करने के लिए तैयार नहीं होते। पेशेंट सीरियस होता है, लेकिन पुलिस आकर पूछती है कि ट्रीटमेंट क्यों किया, क्या हुआ। इसलिए वे कहते हैं कि ऐक्सीडेंट केस है, ले जाइए। आपकी बात सही है। डाक्टर्स और नर्सों को भी इसमें संरक्षण देंगे। जो और नियम बनाने हैं, उनमें इंडियन मेडिकल काउंसिल और नर्सिंग काउंसिल के प्रावधानों का भी अध्ययन करके...(व्यवधान)

SHRI K.C. VENUGOPAL (ALAPPUZHA): Why don't you include doctors and nurses in the purview of the law itself?

SHRI NITIN GADKARI: The decision has already been given by the Supreme Court. So, it is mandatory on the part of the Government to take a decision. We would issue the order. ... (*Interruptions*) Through Executive Order, I would promise that we would do it. ... (व्यवधान)

माननीय सदस्य ने सड़क दुर्घटनाओं के बारे में महत्वपूर्ण मुद्दा उठाया है। मैं पहला मंत्री हूँ जो अपने डिपार्टमेंट के खिलाफ बोलता है। मैंने डीपीआर बनाने वालों को एक बार कहा कि अगर आपने अब गलती की तो आपका नाम निकालकर आपके ऊपर धारा 302 लगाएंगे। ... (व्यवधान) यह बात सच है, मैं क्षमा मांगता हूँ, आप इसे अन्यथा मत लीजिए, पुरानी सरकार ने प्रोजेक्ट को वॉयबल बनाने के लिए अंडरपास, ब्रिज काट दिए। दिल्ली-जयपुर रोड ऐक्सीडेंट का कितना बड़ा ट्रैप बना है। मैं अपने बजट से 4 फ्लाईओवर और 6 अंडरपास बना रहा हूँ। मैंने कहा कि कोई व्यक्ति नहीं मरेगा। आदमी का जीवन सबसे महत्वपूर्ण है। इस बारे में हमने निर्णय किए हैं कि रोड के बगल में क्रैश बैरियर लगाएं। जहां बीच में क्रॉसिंग होगी, वहां सोलर लाइट सिस्टम लगेगा। दोनों बगल में मार्किंग अच्छी होगी। मार्किंग के पेंट से स्पेशल चमक आएगी, ताकि ड्राइवर को समझ आए, स्पीड ब्रेकर में भी सुधार किया है। मैंने हिमाचल प्रदेश में सभी जगह क्रैश बैरियर लगाने के लिए कहा है, अब कोई बस खाई में नहीं गिरनी चाहिए।

श्री ए.पी. जितेन्द्र रेड्डी (महबूबनगर): महोदया, नेशनल हाईवे 44 पर एक विलेज है, जो विडो विलेज हो गया है, क्योंकि इस गांव के पूरे मर्द लोग मर गए, 'हिन्दू' में एक आर्टिकल आया था, जिसे विडो विलेज कहते हैं, आज तक ऐसे विलेज को आपने इग्नोर किया हुआ है।

श्री नितिन गडकरी : आपने मुझे पहले बताया था, इसके लिए 11 हजार करोड़ रुपये मंजूर किया है, 86 ब्लैक स्पॉट्स मंजूर किए हैं और उसके इम्प्लूमेंट का काम शुरू किया है। अगर मेरी याददाशत सही है तो जिस दिन आपने मेरे ऑफिस में मिल कर मुझे बताया, उसी दिन मैंने तुरंत आर्डर पास किया था। फिर भी आप मेरे पास आइए, इसे मैं जरूर करूंगा। दूसरी बात यह है कि कांट्रैक्टर्स रोड बनाते हैं और कांट्रैक्टर्स रोड में गडदे रखते हैं, इसलिए एक्सीडेंट होते हैं। पहली बार इस बिल में प्रावधान किया है कि खराब सड़क और एक्सीडेंट के लिए डीपीआर बनाने वाले डिजाइनर और कांट्रैक्टर्स को इस एक्ट के माध्यम से जिम्मेदार बनाने का निर्णय किया है। इसके लिए उन्हें फाइन भी देना होगा। मेन्टेंस एजेंसी के लिए हमने फाइन रखा है। फिलहाल इसे कम रखा है, लेकिन आगे चलकर इसकी शुरुआत हो जाएगी। मुझे लगता है कि अगर कांट्रैक्टर्स इसी तरह काम करेगा तो हम आगे उसे ब्लैक लिस्ट करने का भी काम करेंगे, हम इस प्रकार की आदत को टालरेट नहीं करेंगे।

स्पीकर महोदया, विदेशों में छोटा सा काम होता है और लोग रात में मेहनत करके कवर कर देते हैं, फटाफट काम करके चले जाते हैं। हमारे देश में तीन-चार महीने और साल भर रोड खोद कर रखते हैं और रोज लोग बैठते हैं, गाड़ियां गिरती हैं, लोग मरते हैं, लेकिन कोई इसकी चिंता नहीं करता, इसके लिए हमने पहली बार प्रावधान किया है, हम इस पर जरूर कार्रवाई करेंगे।

ट्रामा सेंटर के बारे में नेटवर्क को मजबूत करने का सुझाव आया है, इसमें से 50 किलोमीटर के महत्वपूर्ण अस्पतालों और ट्रामा सेंटर इमर्जेंसी केयर के बारे में हॉस्पिटल्स को इम्पैनल करने का काम कर रहे हैं, इसमें हम ज्यादा काम नहीं कर सके हैं। स्वास्थ्य मंत्रालय के साथ ऐसे ट्रामा के लिए आवश्यक इक्विपमेंट्स को क्या हम उन्हें दे सकते हैं, जिससे हम लोगों की जान बचाने में यशस्वी हों, हम इस पर जरूर विचार करेंगे।

कुछ सदस्यों ने ड्राइवर्स की शैक्षणिक योग्यता के बारे में अपने विचार रखे हैं। मैं अरविन्द सावंत जी को आश्वस्त करना चाहता हूँ कि भाषा से संबंधित बातों को हमने नियमों में शामिल किया है, इसलिए निश्चित रूप से इसकी चिंता करेंगे। श्री वेणुगोपाल जी ने कहा देश में ड्राइविंग लाइसेंस के नियम एक समान हों। वेणुगोपाल जी, इस कानून का सबसे बड़ा एडवांटेज है कि उत्तर प्रदेश का कोई भी व्यक्ति किसी भी जगह ड्राइविंग लाइसेंस ले सकता है, महाराष्ट्र का कोई व्यक्ति महाराष्ट्र में लाइसेंस ले सकता

है। अगर कोई गाड़ी खरीदता है तो उसका रजिस्ट्रेशन उस स्टेट में कहीं भी कर सकता है, सब ई-गवर्नेंस होगा, ड्राइविंग लाइसेंस और ई-गवर्नेंस के लिए इलेक्ट्रॉनिक रजिस्टर बनेगा।

महोदया, जब मैं कभी यह सवाल पूछूंगा तो इम्बेरेसिंग होगा, मुझे कहना नहीं चाहिए, लेकिन सच्चाई है, कितने लोग हैं जिन्होंने ड्राइविंग लाइसेंस के लिए क्यू में परीक्षा देकर ड्राइविंग लाइसेंस लिया है। हां, कुछ लोग हैं। बड़े लोग, बड़े पत्रकार, बड़े लेखक, बड़े कवि, बड़े नेता, घर में बैठकर लाइसेंस लेते थे। इस बिल के पास होने के बाद मैं मंत्री होने के बावजूद भी घर बैठे लाइसेंस नहीं ले सकता। अब कितना भी बड़ा व्यक्ति है, उसे लाइसेंस के लिए आरटीओ ऑफिस जाना पड़ेगा, कम्प्यूटर टेस्ट लेगा, कम्प्यूटर पास-फेल डिक्लेयर करेगा, रिकार्ड आरटीओ ऑफिस में भेजा जाएगा और तीन दिन के अंदर लाइसेंस मिलेगा, अगर नहीं मिलेगा तो आरटीओ के ऊपर कार्रवाई होगी, उसको सजा होगी। इसके लिए इलेक्ट्रॉनिक रजिस्टर बनेगा, मैं ऐसे लोगों को जानता हूँ जिनके पास चार-चार जगहों का लाइसेंस है, दिल्ली में कार्रवाई हो गई तो दूसरे तीन स्टेट का लाइसेंस है। रजिस्टर बनने से न गाड़ियों की चोरी, होगी न बोगस ड्राइविंग लाइसेंस रहेगा। जो व्यक्ति हिमाचल प्रदेश में गुनाह करेगा उसका रिकार्ड तुरंत आएगा कि इसे कितने सालों से लाइसेंस मिला है, ई-गवर्नेंस हो जाएगा। अब कोई मूर्ख नहीं बना सकता, इस कानून का उपयोग होगा।

मैं माननीय सदस्य श्री राव को बताना चाहता हूँ कि इसका उपयोग आधार के साथ ऑनलाइन आवेदकों के सत्यापन के लिए किया है, इसे आधार के साथ जोड़ा है। देश में गाड़ियां चोरी होती हैं, नंबर प्लेट बदली जाती हैं, पार्स चोरी हो जाते हैं। अभी तो ऐसी टेक्नोलाजी आ गई है कि एक-एक पार्ट पर इलैक्ट्रॉनिक मार्किंग है, इसके आधार पर पता चल जाता है कि कौन सी गाड़ी का पार्ट कहां बदला गया और गाड़ी कहां चोरी हुई है। नियमों की कठोरता के कारण गाड़ी चोरी करने वाले लोगों का भी काम खत्म हो जाएगा और इसके साथ बोगस ड्राइविंग लाइसेंस लेकर काम चलाने वाले लोगों का काम भी अब खत्म हो जाएगा। यह इस बिल की बहुत बड़ी देन है। यह काम आनलाइन होगा।

मैं माननीय सदस्या सुश्री सुष्मिता देव को आश्वस्त करना चाहता हूँ कि राष्ट्रीय परिवहन नीति बनाते समय 18 राज्यों के दस पालिटिकल पार्टियों के ट्रांसपोर्ट मिनिस्टर्स के साथ पांच-सात मीटिंग की, इसके अध्यक्ष श्री युनूस खान थे। हिमाचल प्रदेश के ट्रांसपोर्ट मिनिस्टर श्री बाली ने इसमें बहुत रुचि ली। कांग्रेस, बीजेपी, तेलुगुदेशम, टीआरएस, सभी पार्टियों ने साल्युशन का ड्राफ्ट दिया है, उसे हमने स्वीकार किया है। स्टैंडिंग कमेटी में मुकुल राय जी आए। उन्होंने स्टेट के सब लोगों को बुलाया, स्टेट के मंत्रियों को बुलाया, सैक्रेटरीज़ को बुलाया, आरटीओ कमिश्नर्स को बुलाया, उनसे चर्चा की और सुझाव दिए। यह बिल बनाते समय हमने सब लोगों को विश्वास में लेकर काम किया है। यह आम आदमी की सुरक्षा का विषय है।

मैं आपको आश्वस्त करना चाहता हूँ कि इसमें हम राज्य सरकार का सहयोग लेकर ही आगे जाएंगे। हम राज्य सरकार के सुझावों पर गंभीरता से विचार करेंगे और राज्य सरकार की पूरी मदद करेंगे।

माननीय अध्यक्ष जी, मैं स्पष्ट कहना चाहता हूँ कि राज्यों की सीमा पर ट्रांसपोर्ट के चैक पोस्ट की स्थिति अच्छी नहीं है। मैं महाराष्ट्र, नागपुर में रहता हूँ। छिंदवाड़ा और छत्तीसगढ़ के ट्रांसपोर्ट में हमारे लोग जाते हैं, यहां बहुत गड़बड़ी है। हम किसी भी स्थिति में किसी भी प्रकार का करप्शन ट्रांसपोर्ट सैक्टर में सहन नहीं करेंगे। आनलाइन गवर्नेंस लाना ही होगा। करप्शन को समाप्त करना ही होगा। नाके पर लोगों को रोक-रोक कर, रुला-रुला कर पैसे वसूल करने का धंधा बंद करना ही होगा, यह नहीं चलेगा। हम इस बात पर पक्के हैं, इसके लिए मैं आपसे सहयोग मांगता हूँ और इसके लिए हम राज्य सरकारों से बात करेंगे।

माननीय अध्यक्ष जी, हम इस बिल द्वारा ड्राइविंग लाइसेंस और वाहन रजिस्ट्रेशन के बारे में व्यापक सुधार करने में सक्षम होंगे। यह विधेयक नागरिकों को सरलीकृत और उत्तम सेवा देने में सहायक होगा। इसमें आटोमेशन और कम्प्यूटराइजेशन है। राज्यों के परिवहन क्षेत्र में सुधार लाने के लिए ग्रामीण शहरी परिवहन एवं लास्ट माइल कनेक्टिविटी में व्यापक परिवर्तन करने का मार्ग प्रशस्त होगा। सड़क दुर्घटनाओं से पीड़ितों को तुरंत मुआवजा मिलेगा। मुझे बहुत दुख होता है और कभी संकोच होता है कि क्या दुनिया में हमारा नाम इसके लिए ही आ गया है कि सबसे ज्यादा एक्सीडेंट्स कहां होते हैं, कौन लोग ज्यादा मरते हैं, इसकी चर्चा होती है। मैं अमेरिका में गया था, मुझे अमेरिकन और बाकी लोग कह रहे थे कि मिस्टर गडकरी, आपको बहुत सीरियस होकर सोचना चाहिए। मुझे लगा कि हमारे देश की यह कितनी बड़ी कमी है, इसलिए मैं सदन के माननीय सदस्यों का हृदय से आह्वान करता हूँ, मैं आपकी अध्यक्षता में हर जिले में एक कमेटी एपाइंट कर रहा हूँ। इस कमेटी को उस जिले की रोड सुरक्षा की जिम्मेदारी दे रहा हूँ। म्युनिसिपल रोड, नेशनल हाईवे, स्टेट हाईवे, सिटी रोड के लिए कलैक्टर होगा, एसपी होगा, आप विजिट कीजिए और जो एक्सीडेंटल स्पॉट्स हैं, ब्लैक स्पॉट्स हैं, उसे इम्प्लीमेंट करने के तुरंत आदेश उस संस्था को दीजिए। हमारी सरकार के आने वाले पांच साल जब पूरे होंगे, देश में आप और हम सब मिलकर कम से कम 50 फीसदी लोगों की जान बचाने का काम करेंगे। मुझे लगता है कि 23 किलोमीटर रोड का कंस्ट्रक्शन कर रहे हैं। यह रिकॉर्ड है कि मैंने मार्च के अंत में 16,800 किलोमीटर के कांटेक्ट्स दिए हैं, साढ़े पांच लाख करोड़ रुपए का काम दिया है। ये रोड तो बड़े बनेंगे ही, लेकिन जिस दिन हम पचास परसेंट लोगों की जान बचा पाएंगे, वह हमारा सबसे बड़ा काम होगा। यही हमारा मिशन है। ... (व्यवधान)

HON. SPEAKER: Nothing like this will go on record.

...(Interruptions) ... *

HON. SPEAKER: Mr. Minister, Please listen to me.

...(Interruptions) ... *

HON. SPEAKER: This will not go on record, I am sorry.

... (व्यवधान)

माननीय अध्यक्ष : मंत्री जी, मैं जिसे बोलने के लिए एलाऊ करूँ, आप उसी का उत्तर दीजिए।

...(व्यवधान)

श्री नितिन गडकरी : माननीय अध्यक्ष महोदया, रोड सेफ्टी के एक्ट में प्रधान मंत्री श्री नरेन्द्र मोदी जी, फाइनेंस मिनिस्टर और मंत्रिपरिषद् ने काफी सुझाव दिये। इन सबके सामने प्रैजेंटेशन भी हुआ। सड़क सुरक्षा के मामले को सरकार ने बहुत सीरियसली लिया है।

अध्यक्ष महोदया, मैं सदन से अनुरोध करना चाहता हूँ कि आज बिल पास होने के बाद भी यह मंथन चलता रहेगा। हमारे हाथ से कुछ बातें छूट भी सकती हैं, लेकिन हम फिर भी ओपन हैं। आप जब भी सुझाव देना चाहें, तब आप जरूर दे दें। अगर हमें लगता है कि ये सुझाव इम्प्लीमेंट करने चाहिए, तो हम उसे इम्प्लीमेंट करेंगे।

मैडम, मैं एक महत्वपूर्ण बात कहना चाहता हूँ। हमारी कोर्ट ने बहुत डिस्मिशन दिये हैं। अब सुप्रीम कोर्ट भी डिस्मिशन देती है और हाई कोर्ट भी डिस्मिशन देती है। मैं उनका सम्मान करता हूँ। हमारा लोकतंत्र लेजिस्लेटिव विंग, एग्जीक्यूटिव विंग, मीडिया और जूडिशियरी, इन चार स्तंभों पर खड़ा है। हमारे संविधान निर्माताओं ने हर स्टेक होल्डर के अधिकार, जिम्मेदारियाँ और मर्यादाएं लिखी हैं। हमारे सामने कभी-कभी यह समस्या खड़ी होती है कि बहुत बार ऐसे जजमेंट आते हैं, जिनके बारे में हम आलरेडी काम कर रहे होते हैं, लेकिन उसके कारण वह काम कभी-कभी रुक जाता है। मैं देश के सब स्टेक होल्डर्स को, विशेष रूप से हमारी लेजिस्लेटिव विंग है, मीडिया है। एग्जीक्यूटिव विंग इसे इम्प्लीमेंट कर रही है। मैं जूडिशियरी विंग को आश्वस्त करना चाहता हूँ कि बायोफ्यूल, अल्टरनेटिव फ्यूल, पॉल्यूशन कम करने, आटोमोबाइल में सुधार करने, सुरक्षा, रोड इंजीनियरिंग आदि एक भी क्षेत्र ऐसा नहीं है, जिसमें सरकार संवेदनशील नहीं है। लेकिन सरकार को इन सब बातों को सोचने के लिए कुछ समय चाहिए। एक जजमेंट आया था कि 15 साल पुराने ट्रक को बाहर कर दिया जाये। एक सरदार जी अपने परिवार को लेकर मेरे आफिस में आये और नीचे बैठ गये। वे बोले कि साहब, आप मुझे बताइये कि मैं क्या करूँ, क्योंकि मैंने कर्जा लिया हुआ है। मैं घर नहीं चला सकता। अगर आपने मेरा ट्रक कल से बंद कर दिया, तो मैं इन बच्चों को कैसे खिलाऊंगा? बैंक कर्जा वसूली के लिए मेरा घर जब्त कर लेगी, तो मैं क्या करूंगा? मैंने कहा कि आप चिंता मत कीजिए, हम कुछ न कुछ मार्ग निकाल लेंगे। सरकार को सब स्टेक होल्डर्स के बारे में सोचते हुए इंटीग्रेटेड अप्रोच में निर्णय करना होगा। ये चारों स्टेक होल्डर्स, जो लोकतंत्र के चार स्तम्भ हैं, मैं उनसे अनुरोध करूंगा कि हम इसके ऊपर लगातार प्रयास कर रहे हैं। वे भी हमें इसमें सहयोग करें। उन्होंने जो-जो बातें कही हैं, उसे हम निश्चित रूप से अमल में लायेंगे।

आखिर में, प्रदूषण के मापदंड के बारे में भी काफी माननीय सदस्यों ने चिंता व्यक्त की है। हम 1 अप्रैल, 2020 तक यूरो-6 के एमीशन नार्म्स को मेनडेटरी करने जा रहे हैं। इसके कारण पॉल्यूशन में कमी होगी। हमें पेट्रोलियम मिनिस्टर ने आश्वस्त किया है कि वे इसके लिए लगने वाला फ्यूल उपलब्ध करा कर देंगे।

मैं सदन के सब सदस्यों से अनुरोध करूंगा कि यह देश हित, लोगों की जान बचाने और इस सैक्टर में बहुत बड़ा ट्रांसफार्म करने के लिए है। मैं आप सबसे अनुरोध करूंगा कि यूनेनीमस इस बिल को पास करने में सहयोग करें। बहुत-बहुत धन्यवाद।... (व्यवधान)

माननीय अध्यक्ष : मैं सबको बोलने का मौका दूंगी, लेकिन मुझे पहले थोड़ा प्रोसीजर वर्क करने दीजिए।

The question is:

“That the Bill further to amend the Motor Vehicle Act, 1988 be taken into consideration.”

The motion was adopted.

Clauses 2 and 3

Amendment of Section 2 and Insertion of new section 2B

HON. SPEAKER: Now, the House will take up clause-by-clause consideration of the Bill.

The question is:

“That clauses 2 and 3 stand part of the Bill.”

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

Clause 4

Amendment of Section 8

Amendment made:

Page 3, *after line 9, insert—*

“Provided also that the licensing authority may, before issuing the license verify the identity of the applicant in such manner as may be prescribed by the Central Government”. (4)

(Shri Nitin Gadkari)

HON. SPEAKER: The question is:

“That clause 4, as amended, stands part of the Bill.”

*The motion was adopted.
Clause 4, as amended, was added to the Bill.
Clauses 5 and 6 were added to the Bill.*

Clause 7

Amendment of section 11

Amendment made:

Page 3, for lines 25 to 27, substitute—

7. In section 11 of the principal Act,—

(i) in sub-section (1), for the words "the licensing authority having jurisdiction in the area", the words "any licensing authority in the State" shall be substituted;

(ii) in sub-section (2), the following proviso shall be inserted, namely:—

"Provided that the licensing authority may, before issuing the license verify the identity of the applicant in such manner as may be prescribed by the Central Government.".' (5)

(Shri Nitin Gadkari)

HON. SPEAKER: The question is:

“That clause 7, as amended, stands part of the Bill.”

*The motion was adopted.
Clause 7, as amended, was added to the Bill.
Clause 8 was added to the Bill.*

Clause 9

Amendment of section 14

HON. SPEAKER: Shri N.K. Premachandran, are you moving your amendment No. 86 to clause 9?

SHRI N.K. PREMACHANDRAN (KOLLAM): Madam, I beg to move:

Page 3, line 43,--

for “three”

substitute “two”. (86)

I am moving amendment No. 86 regarding issuance and renewal of licence to be effective for a period of three years. My amendment is to make it two years.

HON. SPEAKER: I shall now put amendment No. 86 moved by Shri N.K. Premachandran to clause 9, to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

“That clause 9 stands part of the Bill.”

*The motion was adopted.
Clause 9 was added to the Bill.*

Clause 10

Amendment of section 15

Amendments made:

Page 4, *for* line 20, *substitute*—

‘the words “either one year prior to date of its expiry or within one year” shall be’. (6)

(Shri Nitin Gadkari)

Page 4, line 22, *for* “six months”, *substitute* “one year”. (7)

(Shri Nitin Gadkari)

Page 4, line 25, *for* “six months”, *substitute* “one year”. (8)

(Shri Nitin Gadkari)

Page 4, line 28, *for* “six months”, *substitute* “one year”. (9)

(Shri Nitin Gadkari)

HON. SPEAKER: The question is:

“That clause 10, as amended, stands part of the Bill.”

*The motion was adopted.
Clause 10, as amended, was added to the Bill.
Clauses 11 to 13 were added to the Bill.*

Clause 14

Amendment of section 27

Amendments made:

Page 5, *after* line 37, *insert*—

"(db) the manner in which a licensing authority may verify the identity of the applicant under the third proviso to subsection (6) of section 8;" (10)

(Shri Nitin Gadkari)

Page 5, *after* line 43, *insert*—

"(jc) the manner in which a licensing authority may verify the identity of the applicant under the third proviso to sub-section (2) of section 11;" (11)

(Shri Nitin Gadkari)

HON. SPEAKER: The question is:

“That clause 14, as amended, stands part of the Bill.”

*The motion was adopted.
Clause 14, as amended, was added to the Bill.
Clause 15 was added to the Bill.*

Clause 16

Amendment of section 41

HON. SPEAKER: Amendment No. 64 to clause 16 – Shri Shankar Prasad Datta, are you moving?

SHRI SANKAR PRASAD DATTA (TRIPURA WEST): Yes, I am moving my amendment.

Page 6, line 15, --

after “by the dealer of such motor vehicle”

insert “to the registering authority”. (64)

HON. SPEAKER: I shall now put amendment No. 64 moved by Shri Shankar Prasad Datta to clause 16, to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: Shri N.K. Premachandran, are you moving amendment Nos. 87 and 88?

SHRI N.K. PREMACHANDRAN (KOLLAM): Madam, I beg to move:

Page 7, line 10,--

omit “the owner or” (87)

Page 7, line 17, --

omit “owner or” (88)

Here the owner is being made liable for non-registration. The registration is the liability of the dealership; unnecessarily the owner is being penalised when the dealer has to register the vehicle. So, my suggestion may please be accepted by the Minister. This is a totally unacceptable provision.

HON. SPEAKER: I shall now put amendment Nos. 87 and 88 moved by Shri N.K. Premachandran to clause 16, to the vote of the House.

The amendments were put and negatived.

HON. SPEAKER: The question is:

“That clause 16 stands part of the Bill.”

*The motion was adopted.
Clause 16 was added to the Bill.*

Clause 17**Amendment of section 43**

Amendment made:

Page 7, *after* line 25, *insert*—

“Provided that the State Government may register a motor vehicle that plies, temporarily, within the State and issue a certificate of registration and registration mark for a period of one month in such manner as may be prescribed by the State Government.”.

(12)

(Shri Nitin Gadkari)

HON. SPEAKER: The question is:

“That Clause 17, as amended, stands part of the Bill. ”

The motion was adopted

Clause 17, as amended, was added to the Bill.

Clause 18 was added to the Bill.

Clause 19**Amendment of section 49**

HON. SPEAKER: Shri Rajeev Satav, are you moving amendment no. 82 to Clause 19?

SHRI RAJEEV SATAV (HINGOLI): Madam, my amendment is regarding compulsory online process. I beg to move:

Page 7, *after* line 43,-

insert “Provided that the registering authority shall provide an option to complete the entire intimation process online.

Provided further that nothing in sub-section (1) shall apply in case of non-compliance with this sub-section (1A).” (82)

HON. SPEAKER: I shall now put amendment No. 82, moved by Shri Rajeev Satav, to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

“That clause 19 stands part of the Bill.”

The motion was adopted.

Clause 19 was added to the Bill

Clause 20 was added to the Bill.

Clause 21

Amendment of section 55

HON. SPEAKER: Shri N.K. Premachandran, are you moving amendment no. 89 to Clause 21?

SHRI N.K. PREMACHANDRAN (KOLLAM): I beg to move:

Page 8, line 26,-

after “in writing”

insert “and hearing” (89)

Madam, this is my last amendment. Before canceling the registration by the registering authority a chance of hearing should be given to the concerned person so that the principle of natural justice is complied with. This may kindly be considered.

HON. SPEAKER: I shall now put amendment No. 89 moved by Shri N.K. Premachandran to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

“That clause 21 stands part of the Bill.”

The motion was adopted.

Clause 21 was added to the Bill

Clause 22

Amendment of section 56

Amendment made:

Page 8, line 34, *for “2018”, substitute “2019”. (13)*

(Shri Nitin Gadkari)

HON. SPEAKER: The question is:

“That Clause 22, as amended, stands part of the Bill. ”

The motion was adopted

Clause 22, as amended, was added to the Bill.

Clauses 23 to 26 were added to the Bill.

Motion Re: Suspension of Rule 80 (i)

SHRI NITIN GADKARI: I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 14** to the Motor Vehicles (Amendment) Bill, 2016 and that this amendment may be allowed to be moved.”

HON. SPEAKER: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 14* to the Motor Vehicles (Amendment) Bill, 2016 and that this amendment may be allowed to be moved.”

The motion was adopted.

New Clause 26A

Amendment made:

Page 10, *after* line 41, *insert*—

‘26A. In section 65 of the principal Act, in sub-section (2), in clause (f), after the word “marks”, the words and figures “under proviso to section 43” shall be inserted.’ (14)

(Shri Nitin Gadkari)

* Vide Amendments list No. 1 circulated on 5.4.2017.

HON. SPEAKER: The question is:

“That new clause 26A be added to the Bill.”

The motion was adopted.

New clause 26A was added to the Bill.

Clause 27

Amendment of section 65

HON. SPEAKER: Shri Sankar Prasad Datta, are you moving amendment nos. 65 and 66 to Clause 27?

SHRI SANKAR PRASAD DATTA (TRIPURA WEST): I beg to move:

Page 10, *omit* lines 43 to 46. (65)

Page 11, *omit* lines 1 to 2. (66)

HON. SPEAKER: I shall now put amendment Nos. 65 and 66, moved by Shri Sankar Prasad Datta, to the vote of the House.

The amendments were put and negatived.

HON. SPEAKER: The question is:

“That clause 27 stands part of the Bill.”

The motion was adopted.

Clause 27 was added to the Bill.

Clause 28

Insertion of new sections 66A and 66B

HON. SPEAKER: Shri Sankar Prasad Datta, are you moving amendment nos. 67 and 68 to Clause 28?

SHRI SANKAR PRASAD DATTA: I beg to move:

Page 11, line 28,-

for “promote competition”

substitute “strengthen State Transport Undertakings, promote competition”. (67)

Page 11, lines 31 and 32,-

for “seeking to enhance private participation and public-private partnership”
substitute “strengthening State Transport Undertakings”. (68)

HON. SPEAKER: I shall now put amendment nos. 67 and 68 moved to Clause 28 by Shri Sankar Prasad Datta to the vote of the House.

The amendments were put and negatived.

HON. SPEAKER: Dr. Ratna De (Nag), are you moving amendment no. 90 to Clause 28?

DR. RATNA DE (NAG) (HOOGHLY): I am not moving.

HON. SPEAKER: The question is:

“That clause 28 stand part of the Bill.”

The motion was adopted.

Clause 28 was added to the Bill.

माननीय अध्यक्ष : कभी तो थैंक यू बोलने का मौका मुझे दीजिए।

Clause 29

Amendment of section 67

HON. SPEAKER: Shri Sankar Prasad Datta, are you moving amendment nos. 69 and 70 to Clause 29?

SHRI SANKAR PRASAD DATTA: I beg to move:

Page 12, *for* lines 8 and 9,-

substitute “(d) the strengthening of State Transport Undertakings”.
 (69)

Page 12, line 20,-

after “in the Official Gazette”

insert “direct the State Transport Undertakings to”. (70)

HON. SPEAKER: I shall now put amendment nos. 69 and 70 moved to Clause 29 by Shri Sankar Prasad Datta to the vote of the House.

The amendments were put and negatived.

HON. SPEAKER: The question is:

“That clause 29 stands part of the Bill.”

The motion was adopted.

Clause 29 was added to the Bill.

Clause 30 was added to the Bill.

Clause 31

Amendment of Section 74

HON. SPEAKER: Shri Sankar Prasad Datta, are you moving amendment no. 71 to Clause 31?

SHRI SANKAR PRASAD DATTA: Yes, Madam, it is related to the States so I have to move it. All the hon. Members should support it. I beg to move:

Page 13, *omit* lines 1 to 4. (71)

HON. SPEAKER: I shall now put amendment no. 71 moved to Clause 31 by Shri Sankar Prasad Datta to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

“That clause 31 stands part of the Bill.”

The motion was adopted.

Clause 31 was added to the Bill.

Clause 32

Insertion of new section 88A

HON. SPEAKER: Shri Sankar Prasad Datta, are you moving amendment nos. 72 and 73 to Clause 32?

SHRI SANKAR PRASAD DATTA: I beg to move:

Page 13, line 11,-

after “in the Official Gazette”

insert “direct the State Transport Undertakings through the concerned State Government to”. (72)

Page 13, *omit* lines 33 to 36

(73)

HON. SPEAKER: I shall now put amendment nos. 72 and 73 moved to Clause 32 by Shri Sankar Prasad Datta to the vote of the House.

The amendments were put and negatived.

HON. SPEAKER: The question is:

“That clause 31 stands part of the Bill.”

The motion was adopted.

Clause 32 was added to the Bill.

Clause 33 was added to the Bill.

Clause 34

Amendment of section 93

Amendment made:

Page 14, line 4, *for* “shall”, *substitute* “may”.

(15)

(Shri Nitin Gadkari)

HON. SPEAKER: Shri Sankar Prasad Datta, are you moving amendment nos. 74 and 75 to Clause 34?

SHRI SANKAR PRASAD DATTA: I beg to move:

Page 13, *omit* lines 41 to 45.

(74)

Page 14, *omit* line 1.

(75)

HON. SPEAKER: I shall now put amendment nos. 74 and 75 moved to Clause 34 by Shri Sankar Prasad Datta to the vote of the House.

The amendments were put and negatived.

HON. SPEAKER: The question is:

“That clause 34, as amended, stands part of the Bill.”

The motion was adopted.

Clause 34, as amended, was added to the Bill.

Clause 35 was added to the Bill.

Clause 36**Amendment of section 96**

HON. SPEAKER: Shri Sankar Prasad Datta, are you moving amendment no. 76 to Clause 36?

SHRI SANKAR PRASAD DATTA: I beg to move:

Page 14, line 14,-

for “the promotion of effective competition”

substitute “strengthening of State Transport Undertakings”. (76)

HON. SPEAKER: I shall now put amendment no. 76 moved to Clause 36 by Shri Sankar Prasad Datta to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

“That clause 36 stands part of the Bill.”

The motion was adopted.

Clause 36 was added to the Bill.

Clauses 37 to 39 were added to the Bill.

Clause 40**Amendment of section 116**

Amendment made:

Page 16, after line 25, insert—

“Provided that for the purposes of this sub-section, the National Highways Authority of India or any other agency authorised by the Central Government may seek assistance from the authorities of the State Government and the said State Government shall provide such assistance.”. (16)

(Shri Nitin Gadkari)

HON. SPEAKER: The question is:

“That clause 40, as amended, stands part of the Bill.”

The motion was adopted.

Clause 40, as amended, was added to the Bill.

Clauses 41 to 46 were added to the Bill.

Clause 47**Amendment of section 138**

Amendment made:

Page 18, *for* lines 5 to 7, *substitute*—

“(1A) The State Government may, in the interest of road safety, make rules for the purposes of regulating the activities and access of non-mechanically propelled vehicles and pedestrians to public places and national highways:

Provided that in the case of national highways, such rules shall be framed in consultation with the National Highways Authority of India.”.

(17)

(Shri Nitin Gadkari)

HON. SPEAKER: Shri Sankar Prasad Datta, are you moving amendment no. 77?

SHRI SANKAR PRASAD DATTA: I am not moving it, Madam.

HON. SPEAKER: Thank you very much.

HON. SPEAKER: The question is:

“That clause 47, as amended, stands part of the Bill.”

The motion was adopted.

Clause 47, as amended, was added to the Bill.

Clause 48 was added to the Bill.

Clause 49**Substitution of new Chapter for Chapter XI.**

Amendments made:

Page 18, line 16, *after* Insurance Regulatory and Development Authority *insert* “of India”. (18)

Page 18, line 39, *for* “Government”, *substitute* “Government, the driver and any other co-worker on a transport vehicle”. (19)

Page 19, *for* lines 6 to 13, *substitute*—

(2) The provisions of sub-section (1) shall not apply to any vehicle owned by the Central Government or a State Government and used for purposes not connected with any commercial enterprise.

(3) The appropriate Government may, by order, exempt from the operation of sub-section (1), any vehicle owned by any of the following authorities, namely—

(a) the Central Government or a State Government, if the vehicle is used for purposes connected with any commercial enterprise;

(b) any local authority;

(c) any State Transport Undertaking:

Provided that no such order shall be made in relation to any such authority unless a fund has been established and is maintained by that authority in such manner as may be prescribed by appropriate Government.

Explanation.—For the purposes of this sub-section, "appropriate Government" means the Central Government or a State Government, as the case may be, and—

(i) in relation to any corporation or company owned by the Central Government or any State Government, means the Central Government or that State Government;

(ii) in relation to any corporation or company owned by the Central Government and one or more State Governments, means the Central Government;

(iii) in relation to any other State Transport Undertaking or any local authority, means that Government which has control over that undertaking or authority.?’ (20)

Page 19, *omit* lines 38 to 41. (21)

Page 19, *for* lines 48 to 51, *substitute*—

“(4) Notwithstanding anything contained in this Act, a policy of Insurance issued before the commencement of the Motor Vehicles (Amendment) Act, 2017 shall be continued on the existing terms under the contract and the provisions of this Act shall apply as if this Act had not been amended by the said Act.”. (22)

Page 20, line 21 *for* “either” *substitute* “either from claimant or”. (23)

- Page 20, line 25, *for* “such time”, *substitute* “thirty days”. (24)
- Page 21, line 17, *after* “disqualification” *insert* “or driving under the influence of alcohol or drugs as laid down in section 185”. (25)
- Page 21, *omit* lines 46 to 48. (26)
- Page 22, *omit* lines 1 to 5. (27)
- Page 25, line 48, *for* “such time”, *substitute* “three months”. (28)
- Page 26 lines 12 to 14, *for* “the General Insurance Council of India formed under section 9 of the said Act and the insurance companies for the time being carrying on general insurance business in India”, *substitute* “the Central Government”. (29)
- Page 26, *omit* lines 44 to 49. (30)
- Page 27, *for* lines 5 and 6, *substitute*—
- “and the schemes made under this Act for treatment of road accident victims, including during the golden hour.”. (31)
- Page 27, *for* lines 40 to 45, *substitute*—
- “hurt due to any accident arising out of the use of motor vehicle, a compensation, of a sum of five lakh rupees in case of death or of two and a half lakh rupees in case of grievous hurt to the legal heirs or the victim, as the case may be.”. (32)
- Page 28, *omit* lines 9 to 16. (33)
- Page 28, line 19, *omit* “a cess or tax or”. (34)
- Page 28, *after* line 21, *insert*—
- “(ba) the balance of the fund created under scheme framed under section 163, as it stood immediately before the commencement of the Motor Vehicles (Amendment) Act, 2017;”. (35)
- Page 28, *for* lines 27 to 34, *substitute*—

“(a) treatment of the persons injured in road accidents in accordance with the scheme framed by the Central Government under section 162;

(b) compensation to representatives of a person who died in hit and run motor accident in accordance with schemes framed under section 161;

(c) compensation to a person grievously hurt in a hit and run motor accident in accordance with schemes framed under section 161;”. (36)

Page 29, *after* line 16, *insert* —

“(11) Any scheme framed under sub-section (3) of section 161, as it stood immediately before the commencement of the Motor Vehicles (Amendment) Act, 2017, shall be discontinued and all rights and liabilities accruing there under shall be met out of the fund with effect from the date of commencement of this Act.”. (37)

Page 30, *after* line 2, *insert*—

“(ia) administration of the fund established under sub-section (3) of section 146;”. (38)

Page 30, *omit* lines 5 and 6. (39)

Page 30, *omit* lines 19 and 20. (40)

Page 30, *omit* line 23. (41)

Page 30, *for* lines 24 and 25 *substitute* —

“(v) the procedure for payment of compensation under sub-section (1) of section 164;”. (42)

(*Shri Nitin Gadkari*)

HON. SPEAKER: Shri Sankar Prasad Datta to move amendment Nos.78 to 80.

SHRI SANKAR PRASAD DATTA (TRIPURA WEST): I beg to move:

Page 19, line 39,-

after “not exceeding ten lakh rupees”
substitute “not less than twenty lakh rupees”. (78)

Page 19, line 40,-

for “not exceeding ten five lakh rupees”
substitute “not less than ten lakh rupees”. (79)

Page 19, lines 40 and 41,-

after “as may be prescribed by the Central Government
 from time to time”
substitute “as may be decided by the Motor Accidents
 Claims Tribunal”. (80)

Madam, I have moved these amendments because they affect the life of the people. Therefore, it should not be less than Rs.20 lakh. My proposal is that it should exceed Rs.20 lakh and in the case of grievous hurt, it should be exceeding Rs.10 lakh.

HON. SPEAKER: I shall now put amendment Nos.78 to 80 to Clause 49 moved by Shri Sankar Prasad Datta to the vote of the House.

SHRI SANKAR PRASAD DATTA (TRIPURA WEST): Madam, I want division.

HON. SPEAKER: Let the lobbies be cleared --

15.00 hours

HON. SPEAKER: Now, the Lobbies have been cleared.

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam Speaker, the amendment moved by the hon. Member from CPI (M) is that there should not be any cap, but that cap has already been removed. So, why again are we insisting on that? He has already agreed and the cap has been removed... (*Interruptions*)

HON. SPEAKER: One minute please. Listen to the hon. Minister.

श्री नितिन गडकरी: स्पीकर महोदया, पचास हजार रुपये से पाँच लाख रुपये तक हमने बढ़ाया है। यदि उनको पाँच लाख रुपये से ऊपर के लिए जाना है, तो वे ट्रिब्यूनल में जाएंगे, ट्रिब्यूनल उसे बढ़ाकर देगा। लेकिन आज इसे 20 लाख रुपये किया गया, तो इससे इंश्योरेंस का प्रिमियम चार गुना बढ़ेगा, जिसे लोग

नहीं दे सकते हैं। वह बहुत ही इम-प्रेक्टिकल होगा। इसके बाद ट्रिब्यूनल को अधिकार है, वह पाँच लाख रुपये के ऊपर और दे सकता है।

DR. A. SAMPATH (ATTINGAL): Madam, this will be a very dangerous clause...
(Interruptions)

HON. SPEAKER: The hon. Minister has already cleared the position. You are moving the amendment. That is all.

... (Interruptions)

HON. SPEAKER: Secretary-General to read the instructions.

SECRETARY-GENERAL: Kind attention of the hon. Members is invited to the following points in the operation of the Automatic Vote Recording System:-

1. Before a Division starts, every hon. Member should occupy his or her own seat and operate the system from that seat only.
2. When the hon. Speaker says "Now Division" the Secretary-General will activate the voting button whereupon "RED BULBS" above display boards on both sides of hon. Speaker's Chair will glow and a GONG sound will be heard simultaneously.
3. For Voting, hon. Members may please press the following two buttons simultaneously "ONLY" after the sound of the GONG and I repeat only after the sound of the first GONG.

Red "VOTE" button in front of every hon. Member **on the Head of the phone plate**

And

Any one of the following buttons fixed on the top of desk of seat:

Ayes	:	Green Colour
Noes	:	Red Colour
Abstain	:	Yellow Colour

4. It is essential to keep both the buttons pressed till another GONG is heard and the RED BULBS above plasma display are "OFF".

5. Hon. Members may please note that their votes will be not be registered:
- (i) if buttons are kept pressed **before** the first **GONG** sound.
 - (ii) Both buttons are not kept simultaneously pressed till the second **GONG** is sounded.

6. Hon. Members can actually “**SEE**” their vote on display boards installed on either side of hon. Speaker’s Chair.

7. In case the vote is not registered, they may call for voting through slips.

Shri Gurjeet Singh Aunjla, a new elected Member has not been allotted Division number so far. He will be supplied “Ayes” and “Noes” printed slips for recording his vote. He may kindly record vote by his office choice by signing and writing legibly his name, ID number and constituency on the slip.

HON. SPEAKER: The question is:

“Page 19, line 39,--
after “not exceeding ten lakh rupees”
substitute “not less than twenty lakh rupees”. (78)

Page 19, line 40,--
for “not exceeding ten five lakh rupees”
substitute “not less than ten lakh rupees” (79)

Page 19, lines 40 and 41,--
after “as may be prescribed by the Central Government
from time to time”
substitute “as may be decided by the Motor Accidents
Claims Tribunal”. (80)

The Lok Sabha divided:

DIVISION**AYES****15.04 hours**

Anwar, Shri Tariq
@Aujla, Shri Gurjeet Singh
Baite, Shri Thangso
Baker, Shri George
Biju, Shri P. K.
Chandrappa, Shri B. N.
Chaudhary, Shri Santokh Singh
Chowdhury, Shri Adhir Ranjan
Datta, Shri Sankar Prasad
Dev, Kumari Sushmita
Engti, Shri Biren Singh
Gandhi, Shrimati Sonia
Gogoi, Shri Gaurav
Gowda, Shri S.P. Muddahanume
Jayadevan, Shri C. N.
Karunakaran, Shri P.
Kharge, Shri Mallikarjun
Kumar, Shri Kaushalendra
Mahadik, Shri Dhananjay
Mahtab, Shri Bhartruhari
Mani, Shri Jose K.
Meinya, Dr. Thokchom
Mohapatra, Dr. Sidhant
Moily, Shri M. Veerappa
Premachandran, Shri N.K.
Raghavan, Shri M.K.
Rajesh, Shri M. B.

@ Voted through slip.

Ramachandran, Shri Mullappally
Ranjan, Shrimati Ranjeet
Sahu, Shri Tamradhwaj
Salim, Shri Mohammad
Samal, Dr. Kulmani
Sampath, Dr. A.
Suresh, Shri D.K.
Teacher, Shrimati P.K. Shreemathi
Venugopal, Shri K. C.
Yadav, Shri Jai Prakash Narayan
Yellaiah, Shri Nandi

NOES

Agrawal, Shri Rajendra

Ahluwalia, Shri S.S.

Amarappa , Shri Karadi Sanganna

Ananthkumar, Shri

Angadi, Shri Suresh C.

Babu, Dr. Ravindra

Baheria, Shri Subhash Chandra

Bais, Shri Ramesh

Bala, Shrimati Anju

Bansode, Adv. Sharadkumar Maruti

Bhabhor, Shri Jasvantsinh Sumanbhai

Bhagat, Shri Bodh Singh

Bhamre, Dr. Subhash Ramrao

Bharti, Sushri Uma

Bhatt, Shrimati Ranjanben

Bhole, Shri Devendra Singh

Birla, Shri Om

Bohra, Shri Ramcharan

Brahmpura, Shri Ranjit Singh

Chand, Shri Nihal

Chandel, Kunwar Pushpendra Singh

Chaudhary, Shri C. R.

Chaudhary, Shri Haribhai

Chaudhary, Shri Pankaj

Chaudhary, Shri Ram Tahal

Chauhan, Shri Devusinh

Chauhan, Shri P. P.

Chavan, Shri Harishchandra
Chavda, Shri Vinod Lakhmashi
Chhewang, Shri Thupstan
Chhotelal, Shri
Choubey, Shri Ashwini Kumar
Choudhary, Col. Sonaram
Choudhary, Shri Babulal
Choudhary, Shri Birendra Kumar
Chouhan, Shri Nandkumar Singh
Chudasama, Shri Rajeshbhai
Deka, Shri Ramen
Devi, Shrimati Rama
Devi, Shrimati Veena
Dharambir, Shri
Dhotre, Shri Sanjay
Dhurve, Shrimati Jyoti
Dohre, Shri Ashok Kumar
Diwakar, Shri Rajesh Kumar
Dwivedi, Shri Harishchandra alias Harish
Fatepara, Shri Devjibhai G.
Gaddigoudar, Shri P.C.
Gadkari, Shri Nitin
Gaikwad, Dr. Sunil Baliram
Gaikwad, Prof. Ravindra Vishwanath
Galla, Shri Jayadev
Gandhi, Shri Dilipkumar Mansukhlal
Gandhi, Shri Feroze Varun

@Gandhi, Shrimati Maneka Sanjay
Gangwar, Shri Santosh Kumar
Gautam, Shri Satish Kumar
Gavit, Dr. Heena Vijaykumar
Ghubaya, Shri Sher Singh
Giluwa, Shri Laxman
Gohain, Shri Rajen
Gowda, Shri D.V. Sadananda
Gupta, Shri Sudheer
Gurjar, Shri Krishanpal
Haribabu, Dr. Kambhampati
Hay, Prof. Richard
Hegde, Shri Anantkumar
Hemamalini, Shrimati
Jaiswal, Dr. Sanjay
Jardosh, Shrimati Darshana Vikram
Jat, Prof. Sanwar Lal
Jaunapuria, Shri Sukhbir Singh
Jigajinagi, Shri Ramesh
Joshi, Dr. Murli Manohar
Joshi, Shri Chandra Prakash
Joshi, Shri Pralhad
Kachhadia, Shri Naranbhai
Kaiser, Choudhary Mehboob Ali
Kashyap, Shri Virender
Kaswan, Shri Rahul
Kataria, Shri Rattan Lal
Kateel, Shri Nalin Kumar

@ Voted through slip.

Katheria, Dr. Ramshankar
Kaushik, Shri Ramesh Chander
Khadse, Shrimati Rakshatai
Khaire, Shri Chandrakant
Kher, Shrimati Kirron
Khuba, Shri Bhagwanth
Kinjarapu, Shri Ram Mohan Naidu
Kishore, Shri Jugal
Kishore, Shri Kaushal
@Koli, Shri Bahadur Singh
Kristappa, Shri N.
Kulaste, Shri Faggan Singh
Kumar, Dr. Arun
Kumar, Dr. Virendra
@Kumar, Kunwar Sarvesh
Kumar, Shri Dharmendra
Kundariya, Shri Mohanbhai Kalyanjibhai
Kushawaha, Shri Ravinder
Kushwaha, Shri Upendra
Lakhanpal, Shri Raghav
Maadam, Shrimati Poonamben
Mahajan, Shrimati Poonam
Mahato, Dr. Banshilal
Mahato, Shri Bidyut Baran
Manjhi, Shri Hari
Meena, Shri Harish
Meghwal, Shri Arjun Ram
Mishra, Shri Anoop

@ Voted through slip.

Mishra, Shri Bhairon Prasad
Mishra, Shri Janardan
Mishra, Shri Kalraj
Mohan, Shri M. Murli
Mohan, Shri P.C.
Munda, Shri Karia
Munde, Dr. Pritam Gopinath
Nagar, Shri Rodmal
Naik, Shri Shripad Yesso
Narasimham, Shri Thota
Nete, Shri Ashok Mahadeorao
Ninama, Shri Manshankar
Nishad, Shri Ajay
@Nishad, Shri Ram Charitra
Nishank, Dr. Ramesh Pokhriyal
Paatle, Shrimati Kamla
Pandey, Shri Rajesh
@Pandey, Shri Ravindra Kumar
Paswan, Shri Ramvilas
Patel, Dr. K. C.
Patel, Shri Devji M.
Patel, Shri Dilip
Patel, Shri Lalubhai Babubhai
Patel, Shri Natubhai Gomanbhai
Patel, Shri Prahlad Singh
Patel, Shri Subhash
Patel, Shrimati Jayshreeben
Pathak, Shrimati Riti

@ Voted through slip.

Patole, Shri Nana
Phule, Sadhvi Savitri Bai
Prasad, Dr. Bhagirath
Pratap, Shri Krishan
Radadiya, Shri Vithalbhai Hansrajbhai
Radhakrishnan, Shri Pon
Rai, Shri Nityanand
Rai, Shri Prem Das
Raj, Shrimati Krishna
Rajbhar, Shri Harinarayan
Rajoria, Dr. Manoj
Rajput, Shri Mukesh
Raju, Shri Ashok Gajapathi
Ram, Shri Janak
Ram, Shri Vishnu Dayal
Rao, Shri M. Venkateswara
Rathod, Shri D.S.
Rathore, Shri Hariom Singh
Rathwa, Shri Ramsinh
Raut, Shri Vinayak Bhaurao
Rawat, Shrimati Priyanka Singh
Ray, Shri Bishnu Pada
Ray, Shri Ravindra Kumar
Reddy, Shri Ch. Malla
Rijju, Shri Kiren
@Rio, Shri Neiphiu
Sahu, Shri Chandulal
Sahu, Shri Lakhan Lal

@ Voted through slip.

Sai, Shri Vishnu Dev
Saini, Shri Rajkumar
Sampla, Shri Vijay
Sanjar, Shri Alok
Sarmah, Shri Ram Prasad
Sarswati, Shri Sumedhanand
Sawaikar, Adv. Narendra Keshav
Shah, Shrimati Mala Rajyalakshmi
Sharma, Shri Ram Kumar
Sharma, Shri Ram Swaroop
Shekhawat, Shri Gajendra Singh
Shetty, Shri Gopal
Shirole, Shri Anil
Shyal, Dr. Bhartiben D.
Siddeshwara, Shri G. M.
Sigriwal, Shri Janardan Singh
Simha, Shri Pratap
Singh, Dr. Nepal
Singh, Dr. Satya Pal
Singh, Dr. Yashwant
Singh (Retd), Gen. Vijay Kumar
Singh, Kunwar Bharatendra
Singh, Shri Abhishek
@Singh, Shri Bharat
Singh, Shri Bhola
Singh, Shri Brijbhushan Sharan
Singh, Shri Ganesh
Singh, Shri Hukum

@ Voted through slip.

Singh, Shri Kirti Vardhan
Singh, Shri Lallu
Singh, Shri Nagendra
Singh, Shri R. K.
Singh (Raju Bhaiya), Shri Rajveer
Singh, Shri Rakesh
Singh, Shri Rama Kishore
Singh, Shri Sushil Kumar
Singh, Shri Uday Pratap
Singh, Shri Virendra
Sinha, Shri Jayant
Sinha, Shri Manoj
Solanki, Dr. Kirit P.
Somaiya, Dr. Kirit
Sonker, Shrimati Neelam
Tadas, Shri Ramdas C.
Tanwar, Shri Kanwar Singh
Tasa, Shri Kamakhya Prasad
Teli, Shri Rameshwar
Teni, Shri Ajay Misra
Thakur, Shrimati Savitri
Tripathi, Shri Sharad
Usendi, Shri Vikram
Utawal, Shri Manohar
Vaghela, Shri L. K.
Vasava, Shri Manshukhbhai Dhanjibhai
Vasava, Shri Parbhubhai Nagarbhai
Verma, Shri Bhanu Pratap Singh
Verma, Shrimati Rekha

Vichare, Shri Rajan
Wanga, Shri Chintaman Navasha
Yadav, Shri Hukmdeo Narayan
Yadav, Shri Laxmi Narayan
Yadav, Shri Om Prakash

ABSTAIN

Udhayakumar, Shri M.
Verma, Shri Rajesh
Yadav, Shri Dharmendra
@Yadav, Shrimati Dimple

@ Voted through slip.

HON. SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 037

Noes: 221

Abstain: 003

The motion was negatived.

HON. SPEAKER: The question is:

“Clause 49, as amended, stands part of the Bill.”

The motion was adopted.

Clause 49, as amended, was added to the Bill.

Clause 50 was added to the Bill.

Clause 51

Amendment of section 166

Amendments made:

Page 30, *after* line 44, *insert*—

“(i) in sub section (1), after the proviso, the following proviso shall be inserted, namely:—

“Provided further that where a person accepts compensation under section 164 in accordance with the procedure provided under section 149, his claims petition before the Claims Tribunal shall lapse.”. (43)

(Shri Nitin Gadkari)

* *The following Members also recorded/ corrected their votes through slips.

Ayes: 037 + Shri Gurjeet Singh Aujla = 038

Noes: 221+ Shrimati Maneka Sanjay Gandhi,S/Shri Bahadur Singh Koli, Kunwar Sarvesh Kumar, Ram Charitra Nishad, Ravindra Kumar Pandey, Neiphio Rio, Bharat Singh=228.

Abstain: 003+ Shrimati Dimple Yadav = 004.

Page 30, *after* line 45, *insert*—

“(ia) after sub-section (2), the following sub-section shall be inserted, namely—

“(3) No application for compensation shall be entertained unless it is made within six months of the occurrence of the accident.”. (44)

(Shri Nitin Gadkari)

HON. SPEAKER: The question is:

“Clause 51, as amended, stand part of the Bill.”

The motion was adopted.

Clause 51, as amended, was added to the Bill.

Clauses 52 to 64 were added to the Bill.

Clause 65

Amendment of section 184

HON. SPEAKER: Now, amendment No. 83, Shri Tathagata Satpathy – not present.

The question is:

“That clause 65 stand part of the Bill. ”

The motion was adopted.

Clause 65 was added to the Bill.

Clause 66**Amendment of section 185**

HON. SPEAKER: Amendment No. 84, Shri Tathagata Satpathy – not present.

The question is:

“That Clause 66 stands part of the Bill. ”

The motion was adopted.

Clause 66 was added to the Bill

Clauses 67 to 72 were added to the Bill.

Clause 73**Amendment of section 192 A**

Amendments made:

Page 35, line 9, *for* “one year”, *substitute* “six months”. (45)

(Shri Nitin Gadkari)

Page 35, *omit* line 13. (46)

(Shri Nitin Gadkari)

Page 35, line 16, *for* “twenty thousand rupees”, *substitute* “ten thousand rupees”. (47)

(Shri Nitin Gadkari)

DR. RATNA DE (NAG) (HOOGHLY): I beg to move:

“Page 35, line 9,--
for “one year”

substitute “nine months”. (91)

Page 35, line 16,--

for “twenty thousand rupees”

substitute “five thousand rupees”. (92)

HON. SPEAKER: I shall now put amendment Nos. 91 and 92 moved by Dr. Ratna De (Nag) to the vote of the House.

The amendments were put and negatived.

HON. SPEAKER: The question is:

“That clause 73, as amended, stands part of the Bill.”

The motion was adopted.

Clause 73, as amended, was added to the Bill.

Clause 74

Insertion of new section 192B

Amendments made:

Page 35, line 32, *after* “whichever is higher”, *insert* “and with imprisonment for a term which shall not be less than six months but may extend to one year”. (48)

(Shri Nitin Gadkari)

Page 35, *for* lines 37 and 38, *substitute-*
“punishable with imprisonment for a term which shall not be less than six months but may extend to one year and shall also be liable to fine equal to ten times the amount of annual road tax or two-third the lifetime tax of the motor vehicle.”. (49)

(Shri Nitin Gadkari)

HON. SPEAKER: The question is:

“That clause 74, as amended, stands part of the Bll.”

The motion was adopted.

Clause 74, as amended, was added to the Bill.

Clauses 75 and 76 were added to the Bill.

Clause 77**Insertion of new sections 194A, 194B,
194C, 194D, 194E and 194F.**

Amendment made:

Page 36, line 44, *for* “one thousand rupees”, *substitute* “two hundred rupees”. (50)

(Shri Nitin Gadkari)

HON. SPEAKER: Dr. Ratna De Nag, are you moving amendment No. 93 to Clause 77?

DR. RATNA DE NAG (HOOGHLY): I beg to move:

Page 36, line 44, --

for “one thousand rupees”

substitute “one hundred rupees”.

HON. SPEAKER: I shall now put amendment No. 93 to clause 77 moved by Dr. Ratna De Nag to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

“That clause 77, as amended, stands part of the Bill.

The motion was adopted.

Clause 77, as amended, was added to the Bill.

Clauses 78 to 81 were added to the Bill.

Motion Re: Suspension of Rule 80 (i)

SHRI NITIN GADKARI: I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 51¹ to the Motor Vehicles (Amendment) Bill, 2016 and that this amendment may be allowed to be moved.”

HON. SPEAKER: The question is:

¹ Vide Amendments list No. 1 circulated on 5.4.2017.

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 51 to the Motor Vehicles (Amendment) Bill, 2016 and that this amendment may be allowed to be moved. ”

The motion was adopted.

New Clause 81 A

Amendment made:

Page 38, *after* line 4, *insert*—

“81A. After section 198 of the principal Act, the following section shall be inserted, namely:—

‘198A. (1) Any designated authority, contractor, consultant or concessionaire responsible for the design or construction or maintenance of the safety standards of the road shall follow such design, construction and maintenance standards, as may be prescribed by the Central Government from time to time.

(2) Where failure on the part of the designated authority, contractor, consultant or concessionaire responsible under sub-section (1) to comply with standards for road design, construction and maintenance, results in death or disability, such authority or contractor or concessionaire shall be punishable with a fine which may extend to one lakh rupees and the same shall be paid to the Fund constituted under section 164B.

(3) For the purposes of sub section (2), the court shall in particular have regard to the following matters, namely:—

(a) the characteristics of the road, and the nature and type of traffic which was reasonably expected to use it as per the design of road;

(b) the standard of maintenance norms applicable for a road of that character and use by such traffic;

(c) the state of repair in which road users would have expected to find the road;

<p>Failure to comply with standards for road design, construction and maintenance</p>

(d) whether the designated authority responsible for the maintenance of the road knew, or could reasonably have been expected to know, that the condition of the part of the road to which the action relates was likely to cause danger to the road users;

(e) whether the designated authority responsible for the maintenance of the road could not reasonably have been expected to repair that part of the road before the cause of action arose;

(f) whether adequate warning notices through road signs, of its condition had been displayed; and

(g) such other matters as may be prescribed by the Central Government.

Explanation.—For the purposes of this section, the term “contractor” shall include sub-contractors and all such persons who are responsible for any stage in the design, construction, and maintenance of a stretch of road.”. (51)

(Shri Nitin Gadkari)

HON. SPEAKER: The Question is:

“That new clause 81A be added to the Bill.”

*The motion was adopted.
New Clause 81A was added to the Bill.*

Clause 82

Insertion of new 199A

Amendments made:

Page 38, line 5, *for* “following section”, *substitute* “following sections”. (52)

(Shri Nitin Gadkari)

Page 38, *after* line 35, *insert*—

“199B. The fines provided in this Act shall increase by such amount not exceeding ten per cent. in value of the existing fines, on an annual basis on 1st day of April of each year from the date of commencement of the Motor Vehicles (Amendment) Act, 2017, as may be notified by the Central Government”. (53)

Revision of fines.

(Shri Nitin Gadkari)

HON. SPEAKER: The question is:

“That clause 82, as amended, stands part of the Bill.

*The motion was adopted.
Clause 82, as amended, was added to the Bill.
Clauses 83 and 84 were added to the Bill.*

Clause 85

Amendment of section 206

HON. SPEAKER: Shri Sankar Prasad Datta, are you moving your amendment No. 81 to clause 85?

SHRI SANKAR PRASAD DATTA (TRIPURA WEST): I beg to move:

Page 39, line 33,--

after “seize the driving licence”

insert “only after ascertaining from circumstantial and documentary evidence,”.

HON. SPEAKER: I shall now put amendment No. 81 to clause 85 moved by Shri Sankar Prasad Datta to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

“That clause 85 stands part of the Bill.

*The motion was adopted.
Clause 85 was added to the Bill.*

Clause 86**Insertion of new sections 210A and 210 B***Amendment made:*Page 40, *after* line 3, *insert*—

“210C. The Central Government may make rules for—

(a) design, construction and maintenance standards for National highways;

(b) such other factors as may be taken into account by the Court under sub-section (3) of section 198A;

(c) any other matter which is, or has to be, prescribed by the Central Government.

Power of Central Government to make rules.
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210D. The State Government may make rules for design, construction and maintenance standards for roads other than national highways, and for any other matter which is, or may be, prescribed by the State Government.”.

(54)

Power of State Government to make rules.
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(Shri Nitin Gadkari)

HON. SPEAKER: The question is:

That clause 86, as amended, stands part of the Bill.

*The motion was adopted.**Clause 86, as amended, was added to the Bill.**Clauses 87 and 88 were added to the Bill.***Clause 89****Insertion of new sections 215A, 215B and 215C***Amendments made:*Page 41, line 3, *for* “person or groups of persons”, *substitute* public servant or public authority”. (55)

(Shri Nitin Gadkari)

Page 41, line 4, *for* “person or group of persons”, *substitute* public servant or public authority”. (56)

(Shri Nitin Gadkari)

Page 41, line 8, *for* “any person or groups of persons”, *substitute* “public servant or public authority”. (57)

(Shri Nitin Gadkari)

Page 41, lines 8 and 9, *for* “person or group of persons”, *substitute* “public servant or public authority”. (58)

(Shri Nitin Gadkari)

Page 41, *after* line 34, *insert* —

“215D. (1) The Central Government shall, by notification in National the Official Gazette, constitute a National Road Safety Board consisting of a Chairman, such number of Board representatives from the State Governments, and such other members as it may consider necessary and on such terms and conditions as may be prescribed by the Central Government.

National Road Safety Board.

(2) The National Board shall render advice to the Central Government or State Government, as the case may be, on all aspects pertaining to road safety and traffic management including, but not limited to,—

(a) the standards of design, weight, construction, manufacturing process, operation and maintenance of motorvehicles and of safety equipment;

(b) the registration and licensing of motor vehicles;

(c) the formulation of standards for road safety, road infrastructure and control of traffic;

(d) the facilitation of safe and sustainable utilisation of road transport ecosystem;

(e) the promotion of new vehicle technology;

(f) the safety of vulnerable road users;

(g) programmes for educating and sensitizing drivers and other road users;
and

(h) such other functions as may be prescribed by the Central Government from time to time.

215E. The Central Government may make rules—

(a) regarding terms and conditions of appointment of Chairman and members of the National Road Safety Board under sub-section (1) of section 215D;

(b) other functions of the National Road Safety Board under sub-section of section 215D;

(c) any other matter which is, or has to be, prescribed by the Central Government.” (59)

(Shri Nitin Gadkari)

Power of Central Government to make rules.
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HON. SPEAKER: The question is:

“That clause 89, as amended, stands part of the Bill.”

The motion was adopted.

Clause 89, as amended, was added to the Bill.

Motion Re: Suspension of Rule 80 (I)

SHRI NITIN GADKARI: Madam, I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 60* to the Motor Vehicles (Amendment) Bill, 2016 and that this amendment may be allowed to be moved.”

HON. SPEAKER: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 60* to the Motor Vehicles (Amendment) Bill, 2016 and that this amendment may be allowed to be moved.”

The motion was adopted.

* Vide Amendments list No. 1 circulated on 5.4.2017.

* Vide Amendments list No. 1 circulated on 5.4.2017.

New Clause 90

Amendment made:

Page 41, *after* line 34, *insert*—

“90. In the principal Act, the Second Schedule
shall be omitted.”. (60)

(Shri Nitin Gadkari)

Omission of Second Schedule.

HON. SPEAKER: The question is:

“That new clause 90 be added to the Bill.”

The motion was adopted.

New Clause 90 was added to the Bill.

Clause 1

Short title and commencement

Amendments made:

Page 1, line 3, *for* “2016”, *substitute* “2017”. (2)

Page 1, *for* lines 5 to 7, *substitute*—

“in the Official Gazette, appoint and different dates may be appointed for different provisions of this Act and any reference in any such provision to the commencement of this Act shall be construed as a reference to the coming into force of that provision.”.

(3)

(Shri Nitin Gadkari)

HON. SPEAKER: Shri N.K. Premachandran, are you moving your amendment?

SHRI N.K. PREMACHANDRAN (KOLLAM): Madam, I beg to move:

Page 1, *for* lines 5 to 7 *substitute*—

“in the official gazette, appoint and different dates may be appointed for different provisions of this Act and any reference in this Act to the commencement to this Act shall in relation to a State or provision, be construed as a reference to the coming into force of this Act in that State or respective provisions as the case may be”

(85)

Madam, this amendment is regarding the coming into force of this Act. In the original Bill introduced by the hon. Minister, that provision was there. I want to reiterate that provision because the respective States will be given a chance for making the rules enforceable according to the convenience of the Central Government's Notification.

HON. SPEAKER: I shall now put amendment No. 85 to clause 1 moved by Shri N.K. Premachandran to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

“That clause 1, as amended, stands part of the Bill.”

The motion was adopted.

Clause 1, as amended, was added to the Bill.

ENACTING FORMULA

Amendment made:

Page 1, line 1, *for* “Sixty-seventh”,

substitute “Sixty-eighth”.

(1)

(Shri Nitin Gadkari)

HON. SPEAKER: The question is:

“That the Enacting Formula, as amended, stands part of the Bill.”

The motion was adopted.

Enacting Formula, as amended, was added to the Bill.

The Long Title was added to the Bill.

HON. SPEAKER: The Lobbies may be opened.

SHRI NITIN GADKARI: Madam, I beg to move:

“That the Bill, as amended, be passed.”

HON. SPEAKER: Motion moved:

“That the Bill, as amended, be passed.”

HON. SPEAKER: Now, Dr. K. Kamaraj, do you want to say something as you were not present the other day?

DR.K. KAMARAJ (KALLAKURICHI): Yes Madam, I want to say a few words. Since I was not there the other day, kindly give me enough time to speak now.

HON. SPEAKER: No, please say whatever you want to say in two minutes.

DR.K. KAMARAJ: Madam, this is regarding the compensation awarded in the case of accidents. The Bill caps the maximum liability for third party insurers. It cannot negate the compensation amount that courts could award in case of a conflict. So, I would like to know from the Minister, that in case the court awards a higher compensation, as to who will pay the remaining amount, whether the insurance company will pay it or the person who has caused the accident will pay.

Secondly, with regard to penalty, the penalties for contravening the provisions of the scheme on Interim Relief to accident victims are specified in the Bill. But the offences that would warrant such penalties have not been specified in the Bill. So, is it not unreasonable to impose penalties without knowing the nature of the offences? The Minister said that the Government will issue a notification. But here we are going to give powers of specifying the offences to the Executive. So, I want a clarification from the Minister on this point.

Thirdly, Clause 45 of the Bill states that the States must provide for electronic monitoring of road safety on National Highways, State Highways and Urban Roads, as per the guidelines framed by the Central Government. But it is unclear as to who will bear the cost of implementing such safety measures. This may be clarified.

Lastly, with regard to provision of Certificate of Fitness of the vehicle, the Government says that the vehicle has to be tested at an Automated Testing Station set up as per the rules framed by the Central Government and authorized by the

State Government. Now, the RTOs are given powers to give these Fitness Certificates. There are two things here. First, the income of the State Government is taken away. Secondly, suppose the vehicle owner goes to an Automatic Testing Station, he would be spending extra money. There are so many mechanics in the country, who would be losing their jobs. How is the Government going to compensate them?

There are various provisions of the Bill against which we have raised our objections, but the Central Government has not considered them. It affects the federal structure of our country.

SHRI JAYADEV GALLA (GUNTUR): Thank you, Madam Speaker, for giving me this opportunity. I would just make a few suggestions.

The first point, Madam, is that the Bill proposes to target traffic offenders with stringent penalties. But the point to be noted here is that you are only imposing penalties and not proposing to cancel or impound the licenses. So, for repeat offenders, if they make offences more than two or three times, or five times like that, you should have a provision to revoke the driver's license also for some period of time. This is in vogue in most countries. So, here also, the repeat offenders should have their licenses revoked for some period of time.

The second point, Madam, is about creation of the Motor Vehicle Accident Fund, to provide immediate relief and compensation to hit and run victims. Under the Act, the Fund is called the Solatium Fund to pay compensation to hit and run victims. But under the Bill, the hon. Minister is also creating one more Fund called the Motor Vehicle Accident Fund. So, the point is: what is the necessity for a second Fund when first fund is already there?

Madam, one other point that I would like to make is regarding the definition of 'road rage'. 'Road rage' is mentioned several times but there is no definition for this in the Bill. It would be good to have a definition for it.

The final point, Madam, is this. There are thousands of buses, which are illegally registered in Arunachal Pradesh, Nagaland, Puducherry and such places

with fake addresses, no physical verification, no local partner as per the BEFR; and they are given All-India Permit/Tourist Permit, which is not allowed for sleeper coaches. But they are illegally operating these in South and West. In spite of having it registered in one part of the country, they are operating in other part of the country. Thousands of such cases are there. Due to that, the safety of the passengers is at risk.

So, I would request the hon. Minister to please investigate this and cancel the registration and certificates of these illegal vehicles as it is causing huge safety-related issues for the citizens at large.

With this, thank you, very much Madam.

श्री धनंजय महाडीक (कोल्हापुर): अध्यक्ष महोदया, वैसे तो मंत्री जी ने बहुत विस्तार से उत्तर दिया है, परंतु रोड ट्रांसपोर्ट भारत की इकॉनमी में बहुत ही महत्वपूर्ण रोल प्ले करता है। लाइसेंस फीस और पैनल्टीज़ बहुत हैवी बढ़ाई गई हैं। लाइसेंस फीस टू-व्हीलर की जो 50 रुपये थी, उसको 300 रुपये कर दिया गया है। इंटरनैशनल लाइसेंस 500 से 1000 रुपये, ड्राइविंग स्कूल की फीस 2500 रुपये से 10,000 रुपये, बहुत ही बड़े पैमाने पर इसमें बढ़त हुई है। इसको कम करने की जरूरत है। थर्ड पार्टी इंश्योरेंस के जो इंस्टॉलमेंट्स हैं, उसमें भी बहुत बड़ी बढ़ोत्तरी हुई है। 7 टन्स टू 12 टन्स का 16,500 रुपये से 26,000 रुपये किया है। 12 टन और 20 टन का 17 हजार से 38 हजार रुपये हुआ है तो इसे भी कम करने की जरूरत है। महोदया, मेरा यह मानना है कि रेवन्यू बढ़ाने के लिए ये सारी चीजें नहीं होनी चाहिए। उतनी सुविधाएं सरकार को देने की जरूरत है। थर्ड पार्टी इंश्योरेंस का डैफिनेशन वेग है। कई लाखों के केसिज़ कई कोर्ट्स में पेंडिंग हैं क्योंकि जो सफरर है, उसमें कुली, क्लिनर, एक्सट्रा ड्राइवर पैसेंजर, आदि इनके लिए कोई प्रोविजन नहीं है। यह प्रोविजन होने की जरूरत है, जिससे इनको भी मुआवजा मिले।

महोदया, कोई भी एक्सिडेंट होता है, अगर उस ड्राइवर का लाइसेंस रिन्यु नहीं है, तो उसे इंश्योरेंस नहीं मिलता है। उसमें उसकी स्किल खत्म नहीं होती है, अगर लाइसेंस रिन्यु नहीं है तो इसकी जरूरत है। उसमें थोड़ी रियायत देने की जरूरत है। पुराने कमर्शियल वहीकल्स को स्पीड गवरनर की जो सख्ती की गइर है, उसे हटाने की जरूरत है, क्योंकि वह अस्सी किलोमीटर से ज्यादा तेज दौड़ नहीं सकती है, नई गाड़ियों में यह इनबिल्ट है। सैंटर ने क्लाज़ 89 में सैक्शन 215 में सैंट्रल ब्लैकट सैक्शन ऑफ पॉवर की मांग की है, लगता है कि इसके प्राइवेटाइज़ेशन की तरफ जा रहे हैं। हमारे जो सरकारी कर्मचारी हैं, उनको कोई काम नहीं बचेगा तो उसको खारिज करने की जरूरत है। नई गाड़ियों के रजिस्ट्रेशन की पॉवर

डीलर को दी गई है। मैडम, इसका मिसयूज़ हो सकता है। अगर उनको पॉवर दिया जाए तो डीलर पुरानी गाड़ी, मतलब 2016 मॉडल की गाड़ी को सन् 2017 की भी बना कर बेच सकते हैं। इससे सरकार का रेवन्यु लॉस हो सकता है। रजिस्ट्रेशन एक कॉन्सिड्युशनल और ज्युडिशल पॉवर है, यह गवर्नमेंट के पास ही होने की जरूरत है। जो ट्रैक्टर की ट्राली है, वह एग्रीकल्चर में जुड़ी हुई है। ट्रैक्टर में इंजन है, लेकिन ट्रॉली में इंजन नहीं है, उसमें ब्रेक सिस्टम को मॉडेटी किया गया है, जो 10-15 सालों से प्रावधान हो नहीं पाया है, क्योंकि उसमें मशीन नहीं है, तो उसमें रियायत देने की जरूरत है। कम्पनी एक्ट के बारे में जो बताया कि दस लाख रुपये और पाँच लाख रुपये का प्रोविजन है, उसे बढ़ाने की जरूरत है। वर्ष 1989 में 80(80) और 39 दोनों में इसका प्रोविजन पहले था।

माननीय अध्यक्ष: बस समाप्त कीजिए, आपकी बात हो गई।

श्री धनंजय महाडीक : महोदया, मैं खत्म कर रहा हूँ। अभी उसे दस लाख लिमिट किया है, उसे बढ़ाने की जरूरत है, क्योंकि ड्राइवर और ओनर जो है, वह उसे अदा करने में नाकाम होंगे तो उन्हें सुसाइड करना पड़ेगा या जेल में जाना पड़ेगा। इसे खारिज करने की जरूरत है। इन्टर स्टेट ट्रांसपोर्ट का जो हर एक स्टेट का एग्रीमेंट है, जैसे महाराष्ट्र और कर्नाटक का है, महाराष्ट्र और आन्ध्र प्रदेश का है, उसके अधिकार सेन्ट्रल के पास माँगे हैं, उसकी जरूरत नहीं है, ये अधिकार उन्हीं को देने चाहिए, क्योंकि महाराष्ट्र में 30 हजार बसेज हैं, तीन लाख कर्मचारी काम करते हैं। अगर यह काम सेन्ट्रल के पास आ जायेगा तो इन लोगों की जॉब खतरे में आ सकती है। इसी के साथ मैं आपको धन्यवाद दूँगा। धन्यवाद।

SHRI N.K. PREMACHANDRAN (KOLLAM): Madam, I will confine to the Third Reading of the Bill. The implication on the impact or the Bill is to be addressed by the Government for which I am putting my suggestions. I will finish within seconds.

First of all, I would like to appreciate the earnest efforts made by the hon. Minister in bringing this legislation. If a driving license is seized by the police authorities, a temporary receipt will be given and a decision will be taken after six months or one year. The hon. Minister may kindly note that during that time a temporary acknowledgement receipt will be given but the person concerned will not be allowed to use that temporary acknowledgement receipt for driving. That is a denial of the Fundamental Right of a particular citizen of our country. You

should specify the time by which the decision should be taken. That is the first point regarding the first implication.

The second point is already stated, I am not repeating it that it is in the Concurrent List. It is the State, wherever the 'consultation' comes, please make it as 'consent'.

The third point, Madam, is regarding the Centralized Registering Authority. A very important provision is there that all the driving licenses, all the vehicle registration details, etc., should be with the Centralized Registering Authority. To make it effective, the Central Government should provide the infrastructure facilities to the State Government for having the Centralized Registering Authority. More Central funds should be provided to the State Governments.

Fourthly, if there is any manufacturing defect in the vehicle, a certain percentage of buyers have to complaint and a particular agency has to test it also. These three provisions are there – one is the exchange; second is to reimburse the whole cost; and third is repair. If a vehicle is having a manufacturing defect and it is being repaired, it means, it is totally unfair. Kindly, look into this aspect.

Madam, my last point is regarding the helmet. Nothing was spelt about the quality of helmet. The scientific requirements of a quality helmet have not been properly stated. That may be corrected.

The last point is about the internationally accepted use of handled communication system. The hon. Minister is well aware that there is an inbuilt mechanism in the vehicle to have the handled communication system. If this Act is implemented, those who are using this handled communication system, which is inbuilt in the vehicle, will be punished.

These are my points.

SHRI M.B. RAJESH (PALAKKAD): Thank you Madam. I will not take more than one minute. I just want to raise only one issue. The most contentious issue is that of putting a cap for injured and deceased. This is the most important and contentious issue. The hon. Minister has not properly addressed that issue. This cap will only serve the interest of insurance companies but not the interest of the common people.

PROF. SAUGATA ROY (DUM DUM): I will be very brief Madam. Actually, when the hon. Minister originally brought this Motor Vehicles (Amendment) Bill, he wanted to pass it straightaway. But like me, many other hon. Members proposed that it should be sent to the Standing Committee. Now, the Standing Committee has sent a Report and we have come with a better Bill for which I thank the hon. Minister.

All I want to ask the Minister is this. He has mentioned about sky buses and all that. In his speech, he has not mentioned about the Bus Rapid Transit System (BRTS) which operates very well in Indore, in Ahmedabad and in Curitiba in Brazil. I want a reaction from him on the BRTS system to be operated throughout India.

HON. SPEAKER: The Minister may now move that the Bill, as amended, be passed. If you want to comment, you can do so in one or two minutes only.

SHRI NITIN GADKARI: There is no cap on liability. The entire amount is paid by the insurance company. There is go gap. A competent judicial authority can give the decision. It can benefit them. So, no question arises. ... (*Interruptions*)
अभी उसमें कोई गैप ही नहीं है, उसके ऊपर कोई कैप नहीं है।... (व्यवधान)

HON. SPEAKER: He has already cleared it. Voting is also there.

श्री नितिन गडकरी : सम्माननीय अध्यक्ष महोदया, जो फीस के बारे में पूछा गया है, इसमें कम करने का अधिकार राज्यों को है। वे यह कर सकते हैं।

इसके साथ-साथ अन्य सभी मुद्दों का मैंने जवाब दिया है, जैसे जिन शहरों में ट्रांसपोर्ट का आज तक जो प्रचलित सिस्टम है, उसको चलाने में कोई अड़चन नहीं है। आपने जो विषय निकाला था, उसकी जानकारी के रूप में नए मॉडर्न सिस्टम के बारे में मैंने केवल बताया है।

मैं इतना ही कहूंगा कि जो सबके सुझाव हैं, इसके ऊपर भी सरकार विचार करेगी और मैं अब सदन से अनुरोध करता हूँ कि वह एकमत से इस बिल को पूरी तरह मंजूरी प्रदान करे, यही मैं सब से प्रार्थना करता हूँ।

I beg to move:

“That the Bill, as amended, be passed.”

HON. SPEAKER: The question is:

“That the Bill, as amended, be passed.”

The motion was adopted.

15.32 hours

**NATIONAL COMMISSION FOR BACKWARD
CLASSES (REPEAL) BILL, 2017
AND
CONSTITUTION (ONE HUNDRED AND
TWENTY-THIRD AMENDMENT) BILL, 2017....Contd.**

HON. SPEAKER: Now, Item Nos. 18 and 19; Shri Hukmdeo Narayan Yadav to continue.

श्री हुक्मदेव नारायण यादव (मधुबनी) : महोदया, मैं उस दिन इस संविधान संशोधन विधेयक पर बोल रहा था। कुछ बातें मैंने उस दिन सदन के सामने रखीं, लेकिन जो बातें मैंने उस दिन रखीं, आज मैं वे सब बातें भूल गया कि मैंने उस दिन क्या बोला था। फिर, मैं आज उन बातों को दोहराते हुए नहीं, बल्कि आज देश में आरक्षण के संबंध में कुछ प्रश्न उठते हैं, उन सारे प्रश्नों के बारे में कुछ स्पष्टीकरण देना चाहता हूँ।

15.33 hours

(Hon. Deputy Speaker *in the Chair*)

मैं नहीं, डॉक्टर लोहिया ने इन प्रश्नों के बारे में वर्ष 1962 में जो कुछ कहा था, मैं उन बातों को पहले सदन के सामने रखकर ही आगे बढ़ना चाहूंगा -

“आरक्षण का मूल उद्देश्य होना चाहिए जाति प्रथा के समूल नाश के लिए। जब तक यह जाति प्रथा रहेगी, तब तक इस आरक्षण का द्वन्द्व चलता रहेगा, तब तक समाज में जातीय संघर्ष रहेगा, समाज में जातीय विद्वेष रहेगा, जातीय तनाव रहेगा और जिसके कारण राष्ट्र पीड़ित रहेगा, भारत माता दुखी रहेगी।”

इसीलिए, इसको अगर समाप्त करना है तो पूरे राष्ट्र को और इस सदन को चिंतन करना चाहिए कि हिन्दुस्तान से जाति प्रथा का समूल नाश कर दिया जाए। वह कैसे और क्यों, इस पर चिंतन करना चाहिए।

माननीय मुलायम सिंह जी बैठे हुए हैं। मैं उनके सामने दिनांक 23 जून, 1962 में नैनीताल में दिया गया ‘निराशा के कर्तव्य’ और दिनांक 03 सितम्बर, 1963 लोक सभा वाद-विवाद - ‘सामाजिक क्रान्ति’ - यह पढ़ना चाहता हूँ। डॉक्टर लोहिया ने नैनीताल में 23 जून को समाजवादियों को कहा था -

“ऐसा कुछ हो सकता है कि गद्दी मिल जाने पर एक ऐसा कानून बना सकते हो कि जितने भी सरकारी नौकरी होंगे, उनकी नियुक्ति में इस बात का ध्यान रखा जाएगा कि पहले नौकरी उसी को देना है, जिसने अन्तरजातीय विवाह किया है। अन्तरजातीय विवाह का मतलब द्विज में आपस में नहीं, बल्कि द्विज-अद्विज में। सबसे बड़ी चीज़ हमको पकड़ रखनी है, वह है विशेष अवसर बनाम समान अवसर।”

यह द्वन्द्व देश में चलता है विशेष अवसर बनाम समान अवसर का। एक तरफ लोग कहते हैं समान अवसर, एक तरफ हम कहते हैं विशेष अवसर। समान अवसर का मतलब कब? जब सभी जगह समानता हो तब। पढ़ाई में, लिखाई में, खान-पान में, समाज में, सब जगह समान अवसर हो। इसके लिए हम लोग कहते थे - 'राजा-पूत निर्धन संतान, सबकी शिक्षा एक समान।' अगर बड़े बाप का बेटा, गरीब का बेटा एक स्कूल में पढ़े, एक ड्रेस पहने, एक किताब पढ़े, एक जैसा खाना खाए, एक साथ बैठे तो उस दिन गरीबी-अमीरी का भेद मिट जाएगा। जिस दिन से कलक्टर और चपरासी का बेटा एक ही स्कूल में बराबरी से पढ़ने लगेगा, उसी दिन हिन्दुस्तान में सामाजिक क्रांति होगी। अभी तक यह काम क्यों नहीं किया गया, इस पर ध्यान क्यों नहीं दिया गया? अब आप कहते हैं कि वर्तमान सरकार इसे सुधारे। मैं कहता हूँ कि जब आपको खीर बनाने के लिए दी गई, तब आपने खीर में एक किलो चीनी के बदले एक किलो नमक डाल दिया। जब लोग खीर खाने लगे, तब कहते हैं कि यह खीर नमकीन है और आप इसे सुधारने की बात कहते हैं। अब इस नमकीन खीर को कैसे सुधारा जाएगा, अगर हम इसको सुधारने के लिए इसमें एक किलो चीनी डालेंगे, तो यह और ज्यादा बिगड़ जाएगा। हम लोग नमकीन खीर खा नहीं सकते हैं। इस खीर को बनाने वाले आप लोग थे, आपने प्रारंभ में ही खेल को बिगड़ दिया और इसको ऐसा बिगाड़ा कि अब वह संभल नहीं सकता है।

मैं यह कहना चाहूंगा कि समाज में समानता कैसे आएगी, यहां पर दो तरह के लोग हैं:

"किसी को घर से निकलते ही मिल गई मंजिल,
कोई हमारी तरह उम्र भर सफर में रहा।"

हम देखते हैं कि कोई माँ के पेट से निकलते ही राजा बन जाता है, माँ के पेट से निकलते ही इस देश के प्रधान मंत्री बनने का सपना देखता है। जब वह माँ के पेट से आता है, तो उसके मुँह से रोने के बदले पीएम-पीएम की आवाज आती है और जब हम अपनी माँ के पेट से आते हैं तो हमारे मुँह से रोने के बदले रोटी-रोटी की आवाज आती है। आप इस देश में किस प्रकार की समानता लाने की बात करते हैं, जब तक इस प्रकार की असमानता देश में मिटेगी नहीं, तब तक देश में समानता नहीं आएगी।

आपने तो हर बात को उलझा कर रख दिया है। अगर उसी समय पिछड़े वर्ग को आरक्षण दे दिया गया होता, यह कमीशन बना दिया गया होता, तो आज यह उलझन नहीं रहती, लेकिन आपने हर मामले को उलझा कर रखा है। अब आप हमको कहते हैं कि इस समस्या को सुलझा लीजिए, मोदी जी आप इस समस्या को सुलझा लीजिए। आपने इस समस्या को इस प्रकार से उलझाया कि हम लोग ज्यों-ज्यों इसको

सुलझाने का प्रयत्न करते हैं, त्यों-त्यों यह समस्या और अधिक बुरी तरह से उलझती जा रही है। कृपया आप इस वाक्य को जरा गौर से सुनिये;

"मुमकिन नहीं हालत की गुथी सुलझे,
अहले दानिश ने बहुत सोच कर उलझाया है।"

आपने तो इसे ऐसा उलझा दिया है कि हम सुलझाने का क्या प्रयत्न करें; हम इसे जितना सुलझाते हैं, उतना उलझते जाता है। मैं प्रधान मंत्री श्री नरेन्द्र मोदी जी को धन्यवाद देना चाहता हूँ कि आज वे इसे सुलझा रहे हैं।

मैं फिर आगे कहता हूँ और डॉ. लोहिया ने कहा था कि "जो राजनीतिक दल किसी विशेष अवसर के सिद्धांत को लेकर आगे बढ़ेगा, वह जोखिम उठाने के लिए तैयार होगा। वह साफ तौर से कहेगा कि हमको योग्य अथवा अयोग्य की बहस में नहीं पड़ना है। हमें तो इन दबे हुए लोगों के दबे हुए संस्कार को सुधारने के लिए इनको ऊँची जगह पर बैठाने का प्रयास करना है। इसमें ऐसा हो सकता है कि अगर हम सौ आदमी को बैठाएंगे, तो उसमें से 60-70 लोग निकम्मे निकलेंगे, लेकिन जो 30 लोग अच्छे निकलेंगे, वे समाज में एक जबरदस्त हलचल पैदा करेंगे, जैसे हम आटे में खमीर मिलाते हैं, वैसे ही वे सारे समाज को पुनर्जीवित कर देंगे। हम इस प्रकार से एक साथ चौतरफा हमला करके जात-पात को खत्म कर सकते हैं।"

मैं आपसे पूछना चाहता हूँ कि विशेष अवसर की बात किस प्रकार आती है? कभी-कभी कहा जाता है, अगर कोई पिछड़े, दलित या आदिवासी समाज का व्यक्ति अधिकारी बनता है तो उसको कहा जाता है कि आप आरक्षित कोटे से आए हैं। क्या कोई आदमी आरक्षित कोटे से आया है, तो क्या यह कलंक है। हम लोगों के ऊपर इस प्रकार का कलंक क्यों लगाया जाता है। अगर हमको भी पूरा अधिकार मिले, समान अवसर मिले, तो हम किसी से भी बराबरी कर सकते हैं। मैं हिन्दुस्तान के बड़े लोगों को चुनौती देना चाहता हूँ कि आप अपने बच्चों को हमारे बच्चों के साथ स्कूल में बिठा दीजिए, हमारे बच्चों की तरह पढ़ने दीजिए, हमारे बच्चों के साथ खेलने दीजिए, फिर हम से कम्पीटिशन कीजिए, तो मैं कहता हूँ कि हम लोग आपको हर प्रतियोगता में हरा देंगे। आप हमारे मुकाबले में कम्पीट नहीं कर सकते हैं।

एक घोड़े को काजू, बादाम व किशमिश खिलाइए और उसे रेस के लिए तैयार कीजिए; दूसरे घोड़े को पैर में रस्सी लगाकर गली में रख दीजिए, उसे खाने के लिए घास दीजिए, फिर आप इन दोनों घोड़ों का कम्पिटिशन कराइए और कहिए कि जो आगे निकलेगा, वही सही है। मैं कहता हूँ कि यह क्रूरता है, यह मानवता का उपहास है, जो आज तक इस देश में होता रहा है। समान अवसर तब होगा, जब समान सुविधा होगी। समान अवसर तब होगा, जब समान योग्यता होगी। समान अवसर तब होगा, जब समान खान-पान होगा। एक बड़े बाप का बेटा स्कूल में पढ़ने जाता है, तो वह खाने का डिब्बा ले कर जाता है; जिसमें

आमलेट, कटलेट, चॉकलेट तथा ड्राईफ्रूट आदि जैसे पौष्टिक चीज होता है; दूसरी तरफ जब गरीब, पिछड़े व दलित का बच्चा स्कूल में पढ़ने के लिए जाता है, तब उसे खाने में दोपहर का मिड डे मिल मिलता है। इस प्रकार के बच्चों को मिड डे मिल के नाम पर न जाने कैसा-कैसा सड़ा-गला चीज खिला दिया जाता है, कभी-कभी सौ-सौ बच्चे मिड डे मिल खाकर मर भी जाते हैं। एक तरफ हमारे बच्चों को सड़ा-गला खाना मिले और दूसरी तरफ बच्चे को आमलेट, चॉकलेट, कटलेट, मटलेट क्या-क्या खिलाते हो, वह राम जाने। एक तरफ वह खाएगा और दूसरी तरफ हम भूखे रहेंगे, तो हमारा मुकाबला कैसे होगा? इसीलिए डॉ. लोहिया ने कहा था कि आरक्षण नहीं, विशेष अवसर। विशेष अवसर का मतलब मैं ऊंची जाति के उन तमाम लोगों को प्रणाम करता हूँ, जो हिंदुस्तान की समाजिक क्रांति में आगे होकर लड़ते रहे। मैं जिस समय समाजवादी आंदोलन में लड़ रहा था, उस समय डॉ० वैद्यनाथ झा, शिव चन्द्र झा, आज भी हमें याद हैं, जिनको अपने समाज के लोगों ने निष्कासित कर दिया था। इस समाजिक क्रांति में पिछड़ा पावै सौ में साठ, डॉ. लोहिया बांधे गांठ। तब हम पिछड़ा, अगड़ा का क्या मायने लगाते थे, जाति पर नहीं।

“उच्च वर्ग की क्या पहचान, गिटपिट बोले करे न काम,
पिछड़े वर्ग की क्या पहचान, करे मेहनत पावै अपमान।”

हम यह परिभाषा करते थे।

अंत में मैं कहना चाहूंगा, सात क्रांति, 26 जून, 1962 नैनीताल, डॉ. लोहिया ने कहा था, "दलित और आदिवासी के लिए तो मैं ऐसा जमाना देखता हूँ, जरा गौर से सुनिए, तीस-चालीस वर्ष के बाद बाकी विशेष अवसर देकर, उनको ऊंचा बिठाने के बाद इसे खत्म कर देना पड़ेगा, लेकिन विशेष अवसर का मतलब भी समझ लेना चाहिए, क्योंकि कुछ लोग कहते हैं कि विशेष अवसर तो कांग्रेस भी देती है। कांग्रेस कहां विशेष अवसर देती है? उसने तो सिर्फ कागज पर लिख रखा है। दलित को 18 सैकड़े मौके देंगे और असल में देते हैं डेढ़ या आधा या एक सैकड़ा। जब उनसे पूछा जाता है, तो कहते हैं कि हम क्या करें, हमें योग्य लोग नहीं मिले। जरा गौर करिएगा, योग्य लोग नहीं मिले। योग्य बनने नहीं दिए और कहते हैं कि योग्य लोग नहीं मिले। यह दृष्टि का भेद है। 18 सैकड़ा केवल दलित के लिए रखा है, आदिवासी के लिए 5 सैकड़ा और बाकी पिछड़ी जातियों के बारे में तो कांग्रेस लिखती ही नहीं है।" कभी इनकी जुबान से पिछड़े वर्ग का नाम नहीं निकला था। इसलिए हमको ये दबाकर रखे कि पिछड़े वर्ग के लोग आगे निकल जाएंगे। कांग्रेस लिखती ही नहीं। वह अपनी पार्टी को कहती है सोशलिस्ट पार्टी। मुलायम सिंह जी आप भी सुनिएगा। "सोशलिस्ट पार्टी इन सबके लिए साठ सैकड़ा चाहती है और यह तर्क भी देती है कि चाहे वह लायक हो या नालायक, जैसे भी हो, उनको ऊंची जगहों पर बैठाओ, क्योंकि जब वे जगहों पर बैठेंगे, मौका

पाएंगे, तो उनके दिमाग के दरवाजे खुलेंगे। इधर तीन-चार हजार वर्ष से उनके दिमाग के दरवाजे बंद हो गए, क्योंकि उनको ऊंची जगह पर बैठने का मौका नहीं मिलता है। सब पार्टियों का मकसद है, पहले योग्यता, फिर अवसर। समाजवादी दल कहता है पहले अवसर, फिर योग्यता।"

मैं प्रार्थना करूंगा, मैं एक-दो मिनट समय और लूंगा, ज्यादा नहीं लूंगा। पहले योग्यता, इनका तर्क कितना बेरहम अमानवीय वाला रहा। कहते हैं कि पहले काबिल बनो, तब कुर्सी लो। पहले साइकिल चलाना सीख लो, तब साइकिल का हैंडल पकड़ो, पहले तैरना सीख लो, तब तालाब में उतरो। हम कहां तैरना सीखेंगे साहब? विशेष अवसर का मतलब है, वह पहले साइकिल का हैंडल पकड़ेगा, पैडल पर पैर रखेगा, दो-चार बार गिरेगा, दो-चार बार चोट खाएगा, तब साइकिल चलाना सीखेगा। वह तालाब में उतरेगा, ऊब-डूब करेगा, कुछ पानी पीएगा, फिर तैरना सीखेगा। इसलिए पिछड़े वर्ग को पहले कुर्सी दो, जब अवसर मिलेगा, तब योग्यता भी आएगी। आप कहते हैं कि पहले योग्य बनो, तब आप कुर्सी लो। हम कहते हैं कि योग्य बनेंगे ही नहीं, कभी कुर्सी पाएंगे ही नहीं, इसलिए पहले हमको कुर्सी दो, हम योग्य अवश्य बनेंगे।

अंत में, विशेष अवसर का मतलब क्या है? पंडित दीनदयाल उपाध्याय ने एकात्म मानववाद में लिखा है - ममता। ममता का मतलब क्या है? घर में कोई बीमार पड़ता है, तो उसे पहले भोजन देते हैं, उसे फल दो, सब्जी दो, दूध दो, अण्डा दो, मछली-मांस खिलाओ, उसको ताकतवर बनाओ, लेकिन जब ताकतवर बन जाए, तो उसका भोजन बंद करो। ऊंची जाति के लोगो, उनके लिए मैं आपको धन्यवाद देता हूँ जो आपने इसको किया। दयानंद सरस्वती, विवेकानंद, राममोहन राय, ऐसे लोग जिन्होंने समाजिक क्रांति में योगदान किया, मैं उनको सौ-सौ बार नमस्कार करता हूँ।

मैं अंत में प्रार्थना करता हूँ कि पिछड़े वर्गों के नाम पर कुछ लोग कुर्सी पा गए, कुछ लोग सत्ता में आ गए। वे लोहिया जी को तो भूल गए, समाजवाद से जातिवाद, समाजवाद से परिवारवाद और समाजवाद से कौन-कौन सा वाद आया, लेकिन समाजवाद भूल गए। समाजवाद का मतलब है 'निर्धन पूत, राजा संतान, सबकी शिक्षा एक समान'। ऐसा कभी नहीं हुआ। मैं नरेन्द्र मोदी जी से प्रार्थना करूंगा कि आप कीजिए।

अंत में नरेन्द्र मोदी जी से प्रार्थना करूंगा, आपने डा. अम्बेडकर के लिए बहुत कुछ किया है, दिल्ली में लोहिया जी के नाम पर भी बड़ा स्मारक बना दीजिए, उनके नाम पर भी स्थान बना दीजिए। हिन्दुस्तान के करोड़ों पिछड़े लोग आपके आभारी रहेंगे, उसमें हम आएंगे, लोहिया जी के नाम पर शोध करेंगे। 100-200 करोड़ रुपये लगते हों, तो भी सरकार को उस पर विचार करना चाहिए।

इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूँ।

SHRI K.N. RAMACHANDRAN (SRIPERUMBUDUR): Hon. Deputy Speaker, Sir, I thank you for allowing me to speak.

At the outset, I would say that this is a remarkable Bill. I want to say in this august House that because of my beloved leader *Puratchi Thalaivi* Amma, I am standing here. She was a mark-able and remarkable leader of this Constitution (Amendment) Bill. Amma is an example for all. Amma was the frontrunner. Our *Puratchi Thalaivi Amma* was an embodiment of the greatest leader who fought for upholding social justice and has been a symbol of empowerment of socially, economically weaker sections in Tamil Nadu. This is a fact.

The establishment of a new Commission with constitutional powers for the OBC, just like similar bodies for the SCs and the STs, is the need of the hour. Therefore, the Government has decided to set up a National Commission for Socially and Educationally Backward Classes as a constitutional body by making an amendment to Article 338B.

At present, the functions of the National Commission on Backward Classes are limited to examining the request for inclusion of any class of citizens as a backward class and hear complaints of over-inclusion or under-inclusion of any backward class in the existing quota and advise the Central Government. In order to safeguard the interests of the socially, educationally backward classes more effectively, it is proposed to create a National Commission for Backward Classes with constitutional status at par with the National Commission for Scheduled Castes and the National Commission for Scheduled Tribes. The Commission has powers to examine requests for inclusion of any community in the list of backward classes and hear complaints of over-inclusion or under-inclusion, following which it would advise the Union Government. In its new form, being a constitutional authority could give it more teeth.

Sir, the policy of reservation of seats in educational institutions, and in appointments, for BC, MBC, SC, ST has had a long history in Tamil Nadu dating back to the year 1921. This is a fact that Tamil Nadu is an example for other

States. The extent of reservation has been growing upward constantly, consistent with the needs of the people belonging to backward and most backward classes who constitute the majority of population. The reservation for SC, ST, BC and MBC has now reached the level of 69 per cent. This is mark-able history. This achievement has been made only by our Amma.

The issue of social justice has been an integral part of the Dravidian Movement. This is a fact. The Justice Party, officially the South Indian, Liberal Federation, was a political party in the Madras Presidency of British India. It was established in 1917 as a result of a series of social justice conferences and meetings in the Madras Presidency. Communal division between dominant and deprived communities began in the Presidency during the late 19th and early 20th Century mainly due to caste prejudices and disproportionate representation of dominant communities in Government jobs.

Justice Party came under the leadership of Periyar. Still, people recall Vaikam Veerar E. V. Ramaswamy and his Self-Respect Movement. In 1944, Periyar transformed the Justice Party into the social organization called the *Dravidar Kazhagam* and finally withdrew it from electoral politics. The Justice Party's period in power is remembered for the introduction of caste-based reservations, and educational and religious reforms.

The Self-Respect Movement is a movement with the aim of achieving a society where backward castes have equal human rights and encouraging backward castes to have self-respect in the context of a caste-based society that considered them to be a lower-end of the hierarchy. It was founded in 1925 by E. V. Ramasamy. The movement was extremely influential not only in Tamil Nadu, but also overseas in countries with large Tamil population that lived in countries such as Malaysia and Singapore. But Periyar did not want to participate in electoral politics and State's administrative power.

This is my important suggestion / view, through you, Sir. Dr. C.N. Annadurai, the mentor of Dr. *Puratchi Thalaivar*

MGR wanted to enter into electoral politics and believed that through participating and winning elections political equations could be changed and social justice could be upheld. So, he systematically continued the social justice movement of Periyar and also pioneered his political movement to form the Government in 1967.

Following the footprints of Periyar and *Anna*, our mercurial leader Dr. *Puratchi Thalaivar* MGR founded our Party, namely, *All-India Anna Dravida Munnetra Kazhagam* (AIADMK), which owes its origin to the Self-Respect Movement, and it continued to protect the Constitutional rights of the backward and most backward communities by following 50 per cent reservation.

After *Puratchi Thalaivar* MGR, our *Puratchi Thalaivi Amma* has become the pioneering champion in upholding social justice in Tamil Nadu. She was the first and foremost ruler to provide 69 per cent reservation for the deprived communities in Tamil Nadu. This is a fact; this is history; and this is the achievement. During her golden period, *Amma* had fought many social and legal battles to implement the 69 per cent reservation policy in Tamil Nadu. No wonder, she has been praised as the Saviour and Restorer of Social Justice in Tamil Nadu: *Samuga Neethi Kaththa Veeranganai*. Her Government had justified in the Supreme Court the law providing for 69 per cent quota in employment and educational institutions in the State contending that backward classes constituted 87 per cent of the population. This is a fact.

The philosophy of reservation has been evolved in the State over many years and the present policy meets with the aspiration of various classes of people whom this policy is intended to benefit. It is, therefore, essential that the law is implemented fully. The law, by making reservation based on population, attempts to bring the unequals in parity with equals. The Act is aimed at bringing about real equality and parity in the matter of opportunities in the area of education and

public employment having regard to the prevailing economic and social conditions. This is important. I would request through you the Central Government that the Bill should not affect the States' rights and the States' liberty.

While insisting for 50 per cent reservation in 'Indira Sawhney' case, the Supreme Court has given some lenience to the State Governments to meet the extraordinary circumstances prevailing in certain parts of the country. The Tamil Nadu Government enacted the law providing 69 per cent reservation taking into consideration the peculiar situation in the State. The reservation system in Tamil Nadu is much in contrast to the rest of India, not by the nature of reservation but by its basic history. At present, reservation works out to somewhat less than 69 per cent, depending on how many non-reserved category students are admitted in the super-numerary seats. If 100 seats are available, first, two merit lists are drawn up without considering community, one for 31 seats and the second for 50 seats, corresponding to 69 per cent reservation and 50 per cent reservation respectively. Any non-reserved category students placed in the 50 seat list and not in the 31 seat list are admitted under super-numerary quota, that is, the seats are added to the 100 for these backward students. The 31 seat list is used as the non-reserved open admission list and 69 seats are filled up using the 69 per cent reservation formula - - 30 seats for BC, 20 seats for MBC, 18 seats for SC and one seat for ST.

The effective reservation percentage depends on how many non-reserved category students figure in the 50 list and not in the 31 list. At one extreme, all 19 may be non-reserved category students, in which case the total reservation works out to about 119 or about 58 per cent. At the other extreme, none of the 19 added to the 31 list may be from the non-reserved category, in which case no super-numerary seats are created and reservation works out to be 69 per cent as mandated by the State law.

In the Special Session of Tamil Nadu Legislative Assembly held on 9th November, 1993, it had been unanimously resolved to call upon the Central Government to take steps immediately to bring a suitable amendment to the

Constitution of India to enable the Government of Tamil Nadu to continue its policy of 69 per cent reservation in Government services and for admission in educational institutions as at present. An all-party meeting had also been held in November, 1993 in Tamil Nadu urging that there should not be any doubt or delay in ensuring the continued implementation of 69 per cent reservation for the welfare and advancement of the backward classes.

The Tamil Nadu Government enacted a legislation, namely, Tamil Nadu Backward Classes, Scheduled Castes and Scheduled Tribes Bill, 1993 and forwarded it to the Government of India for consideration of the President of India in terms of Article 31C of the Constitution.

16.00 hours

In view of the importance and sensitive nature of the matter, the Union Home Minister held meetings with the leaders of political parties on 13th July, 1994 to discuss the provisions of the Bill. The general consensus among the leaders was that the Bill should be assented to. Accordingly, the President gave his assent to the Bill on 19th July, 1994. The Government of Tamil Nadu accordingly notified it as Act No.45 of 1994 on 19th July, 1994.

The Tamil Nadu Government had requested the Government of India on 22nd July, 1994 that the aforementioned Tamil Nadu Act 45 of 1994 be included in the Ninth Schedule to the Constitution of India as the said Act attracts article 31C of the Constitution as falling within the purview of clauses (b) and (c) of article 39 and articles 38 and 46 of the Constitution vide section 2 of the Act. The Act has been passed relying on the Directive Principles of State Policy enshrined in Part IV of the Constitution and in particular, articles 38, 39 (b) and (c) and 46 of the Constitution.

The Government of India has already supported the provision of the State legislation by giving the President's assent to the Bill and included in the Ninth Schedule to the Constitution of India.

Before I conclude, I wish to suggest some important points with which, I believe most of the members in this august House will agree.

The National Commission for Backward Classes shall consist of a Chairperson, a Vice-Chairperson and three other Members. While appointing the Chairperson and other Members to the NCBC, region-wise representation and chances should be provided.

I suggest that at least one member of the Commission shall be a woman. Any process in the formation, execution of the Commission should be done after proper consultation with the States and on the basis of prior recommendations of the State governments.

Every State Government may, by public notification, specify the socially and educationally backward classes in that State which shall be deemed to be the State List of socially and educationally backward classes in relation to the State.

The State may by law include in or exclude from the State List of socially and educationally backward classes specified in a notification issued under clause (3) any socially and educationally backward class, provided that the aforesaid notification issued under the said clause, shall not be varied by any subsequent notification.

Thank You, Sir.

SHRI KALYAN BANERJEE (SREERAMPUR): Hon. Deputy Speaker, Sir, I am obliged that you have given me this chance to speak on the subject. I will speak on a very limited field and the rest of the arena will be covered by my colleague Shri Dasrath Tirkey.

Sir, I would raise very important questions today. Something has been highlighted by my friend from the AIADMK who has just spoken. There is no quarrel. Let us be very frank to appreciate reservation and making a Commission for the OBCs, SCs, STs, etc. For that, no lecture is required to be given today. Whatever Dr. Ambedkar had said in this regard is the first and final thing in our country and we accept that.

I am not opposing clauses 1, 2 and 3. But I am opposing clause 4, that is insertion of new article 342A which reads like this: "The President may with respect to any State or Union territory, and where it is a State, after consultation with the Governor thereof, by public notification, specify the socially and educationally backward classes which shall for the purposes of this Constitution be deemed to be socially and educationally backward classes in relation to that State or Union territory, as the case may be."

Therefore, today by way of this Constitution Amendment, this Central Government wants to take away the power of State Governments. The concept of the OBC was thoroughly argued before a nine-judge Constitution Bench in 1992 in the case of Indira Sawhney and Others versus Union of India and Others. The judgement was given in the ratio of 6:3. The judgement said that the State Government will identify backward classes and the State Government will be having power to make reservation for backward classes, which we call as OBCs. Therefore, under article 141 of the Constitution of India, power of enacting the law in identifying the backward classes has been entrusted by the Supreme Court to State Governments. After this judgement was delivered on 16th November 1992, almost all State Governments in 1993 enacted the law in respect of the backward classes which were called as OBCs. This is a very long judgement. In

paragraph 323 of the judgement, there is a summary of the judgement in which it is said that “it is open to the State to adopt valid classification and make special provisions for the protection of classes of citizens whose comparative backwardness the State has a mandate to redress by affirmative action programmes. Any such programme must be strictly tailored to the Constitutional requirement that no citizen shall be excluded from being considered on the basis of merit for any public employment except to the extent that a valid reservation has been in favour of backward classes of citizens.”

If we read this judgement, this power has been given by the Supreme Court to States and not to the Union of India. In sub-paragraph four, it has been said by the Supreme Court that in the case of Other Backward Classes of citizens qualified for reservation, the burden is on the State to show that these classes have been subjected to such discrimination in the past that they are reduced to a state of helplessness, poverty and the consequential social and educational backwardness as in the case of the Scheduled Castes and Scheduled Tribes. Therefore, this categorisation has to be made by the State Government. It has been said by the nine-judge bench of the Supreme Court. After that, the Supreme Court has said at clause 12 of that paragraph, “Whenever and wherever poverty and backwardness are identified, it is the Constitutional responsibility of the State to initiate economic and other measures to ameliorate the conditions of the people residing in those regions. But economic backwardness without more does not justify reservation.” The gist of the entire judgement is who would identify. Identification is to be made by the State Government; identification would not be done by the Central Government. Who knows in my State which are the backward classes? Why should I depend upon the *ipse dixit* of the Central Government? This is not the law which has been enacted by Parliament. This is the law which has emanated from the Supreme Court judgement and we are following it from 1993. We are doing it for all the States.

In view of Article 16 (4), there is a Constitution amendment. I will just read this. It says:

“Nothing in this article shall prevent the State from making any provision for the reservation of appointments or posts in favour of any backward class of citizens which, in the opinion of the State, is not adequately represented in the services under the State.”

Therefore, Article 16 (4) empowers the State Government to make reservation for these other backward classes. ... (*Interruptions*)

SHRI N.K. PREMACHANDRAN (KOLLAM): I want one clarification. In Article 16 (4), does the use of the word ‘State’ mean the ‘Government of India’ or the particular State concerned? ... (*Interruptions*)

SHRI KALYAN BANERJEE: Please take your seat. ... (*Interruptions*)

HON. DEPUTY SPEAKER: You please address the Chair.

... (*Interruptions*)

SHRI KALYAN BANERJEE: What does ‘State’ mean? Let us look into the Constitution. We are having a Central Government; we also have the State Governments. This is where we have to read it as the Central Government and the State Government separately. But there is again another ‘State’ which comes under the purview of Article 12 of the Constitution of India. The public sector undertakings and public funded bodies are also there. But here the State means the State Governments.

The power is vested in the State Government. How can such a power be taken away today by an amendment under Article 342 (1)? Today, there is an attempt on the part of the Government to nullify the judgement which has been laid down in the Indra Sawhney case under Article 141 of the Constitution of India which is binding. Can it be nullified? The State has to identify.

I am coming to the second part. We had said this when we discussed the GST Bill and the GST Council also. Time and again, this Government is trying to hit the federal structure of the Constitution. Under the veil of a Constitution

Amendment, under the veil of a statutory amendment, under the veil of many other things, since Parliament has the power and they have a large majority in Parliament, they are hitting the federal structure of the Constitution. I am sorry to say this. We had supported the GST Council Amendment which was brought by the Congress. Unfortunately the Congress did not push it in the Rajya Sabha. It is a very unfortunate affair. When the Congress had brought in the amendment, I agreed with the Chief Whip when he had a talk with me. The problem is this. Today, we can pass a law. With their majority, they can pass a law. It does not matter. We had passed the National Judicial Appointments Bill also. That does not matter. The question is this. Are you hitting the basic structure of the Constitution? Nobody is having a right to hit the basic structure of the Constitution.

Sir, I may point out to you as to what the Government is trying to bring under Article 342(a).

“The President may with respect to any State or Union Territory and where it is State after consultation with the Governor thereof by public notification specify...”

Do you know what does the word consultation mean? Consultation may mean that I will talk to you over telephone and you may or may not agree. If you do not agree, do not agree but whatever is in my mind I will do that. The word ‘consultation’ here has no meaning. It is meaningless. There was this consultation in the Supreme Court judges’ appointment case which was delivered in 1992-93. We must have an effective consultation. Today, in 2016-17 we see that there is no effective consultation. Since there is no effective consultation, we have to bring in the National Judicial Appointments Commission Bill which has been struck down by the Supreme Court. MoP is being delivered. I do not know what is going to happen.

Why should the State Governments have to depend upon the *ipse dixit* and the whims of the Central Government? By bringing this Constitution amendment, are they hitting the federal structure of the Constitution, federal structure of the

country itself? Can you take the power of the State Government? Maybe, today you are having a good majority. Maybe, today you are heading the nine States. It is not enough. What we are doing today is not just for today or tomorrow or for ten years on. What we are doing today is for our next generation. We have to give answer to them.

So far as Article 342 (a), Clause 4 is concerned, I strongly object and oppose it. I will request all my friends to oppose it tooth and nail otherwise we will be betraying the Supreme Court's judgement in Indira Sawhney case. Thank you, Sir.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Sir, after hearing Shri Hukmdeo Narayan Yadav today and also the other day, an impression went around when I stood up to oppose the content of the Bill. That day I had said very clearly, "I am not going into the merit of the Bill. When the discussion will take place, I will definitely go into the merit of the Bill". But relating to the policy on reservation to be provided to Other Backward Classes, BJD is in support of providing constitutional validity to the reservation for OBC. The erstwhile Janata Dal, where Shri Biju Patnaik was one of the tallest leaders, had also supported reservation for the OBC. Ram Vilas Paswan ji is a witness to it. So, I did not explain that we are for reservation for Other Backward Classes, socially and educationally backward classes.

But during that period one should also remember when a student of Delhi University had put kerosene over him and set himself on fire, what had happened throughout the country. The whole nation was charged relating to the Reservation Policy. But subsequently the nation also accepted that we have to find a way out and that is how that famous judgement in case of constitutional bench of the Supreme Court of India *Indra Sawhney Vs. Union of India* and others came on 16th November, 1992.

Sir, I stand here to oppose this Bill, not because this Bill goes against the Reservation Policy but because, as I had said the other day, this goes against the federal character of our Constitution.

Sir, certain powers have been given to respective States to formulate a law and *Indira Sawhney's* case is one of the glaring examples as to how States have to formulate a law. I am thankful to the hon. Minister. He came and talked to me and tried to impress upon me that yes we are not taking away any power of the State. That will remain. But, I have a different opinion and after hearing the AIADMK Member and also Shri Kalyan Banerjee, I think the Government should reconsider.

I have certain other points also to make. The point is this. This Bill looks very innocuous and many hon. Members sitting in the Treasury Benches, belonging to OBC, feel very elated that because constitutionally this mechanism is now getting addressed. I also felt very much delighted because for the last 20-25 years, there has been a persistent demand that other than the Judgement that has been provided by the hon. Supreme Court in which respective Acts have been formulated by the Union Government and also by the respective State Governments, there is no constitutional validity relating to this provision. There was a demand cutting across party lines and everywhere. When UPA was there, repeated demands were also made to make it a constitutional provision so that whenever a change will be made relating to reconsideration of the reservation of OBC, then it has to come to the Parliament. Unilaterally, the executive cannot do away with it. Unilaterally, the State Government cannot do away with it. The provision can only be tackled and can only be made of reconsideration and deletion by the Parliament. So, therefore, the first amendment, that is getting effected is 338(b) concerning the National Commission for Backward Classes. This also reminds us that there was an opinion which was created saying that leave it as National Commission for Backward Classes. But, there was a large number of people who were also saying that make it specific because there are socially and educationally backward classes. It is because this determination of backwardness is not relating to poverty, untouchability and is not relating to remoteness. I am mentioning these three words because we have provided reservation to Scheduled Castes as per the constitutional provision because of untouchability. That is required and is needed. Therefore, a number of agitations went on before Independence and social upheaval was also there due to untouchability. It is because of untouchability, a large section of our society was bereft of recognition, both financially and educationally. Therefore, Scheduled Castes reservation is there. It is because of remoteness, reservation is provided to Scheduled Tribes.

Therefore, because of remoteness and untouchability, poverty is there. That is the reason why, reservation was provided.

But, in the case of backward classes, as it was mentioned in the Constitution, subsequently during Shri Jawaharlal Nehru's Prime-ministership, Kaka Kalelkar Committee was formed and it was decided that this type of provision was required. It was a different matter till the Mandal Commission was created, not much step was taken. But, those were turbulent times. India faced three wars. There was an emergency. But, when there was a fractured mandate in 1989 because of political reason or whatever it may be, the Mandal Commission's recommendation was accepted. It is because it was accepted, the matter went to the court of law and in 1992, a pronouncement was made by the apex court which was just now read out by Shri Kalyan Banerjee.

Sir, I would just like to mention here that according to the Indira Jaisingh, the new body relating to the Backward Class Commission is likely to be similar to the National Commission for Scheduled Castes under article 338 and the National Commission for Scheduled Tribes under article 338A which were introduced in the Constitution by way of two constitutional amendments – one in 1990 and another in 2003. It took another 13 years for the Scheduled Tribes to have a constitutional proviso. For Scheduled Castes, it was done in 1990 and we had reservation since beginning of our Independence or even before that. It was not constitutionally or legally binding that a citizen of this country can claim. It happened for the Scheduled Castes in 1990 and for Scheduled Tribes in 2003. The provision of Indira Sawhney case was of 1992 and now we are in 2017. Around 24-25 years have passed.

In between, what has happened? As I had mentioned, in the case of Indira Sawhney *verses* Union of India, the Supreme Court in 1992 found that it was not invalid to identify a group by any criteria like occupation, social, educational or economic situation. However, it was not invalid. However, it noted that social and educationally backward class under article 340 had to be construed in a

limited sense and did not have the wide sweep as well as the fundamental right guaranteed to backward classes in article 16(4). This provision empowers the Government to make reservations in appointments in favour of any backward class of citizens.

The Constitution which provides for reservation and other social justice measures for social classes which are victims of untouchability – Scheduled Castes; victims of remoteness under vulnerable conditions, namely, Scheduled Tribes; and victims of social inferiority or lowliness under the caste system in Socially and Educationally Backward Classes. Especially, I would say that it is not for the poor or for the disempowered. Poor and unemployed who do not belong to these three social classes should be helped through means such as scholarship and educational loans but not through reservation. This is the judgment in sum total.

Therefore, we are not against reservation *per se*. We are in favour of reservation. I would also accept the Government view that it is necessary to bring a Bill to make it constitutionally viable, it is necessary that the Constitution should empower the Parliament that any deletion or addition should be done here. But I have a difference because clause 4 of the Bill is really misleading and is creating confusion. It would further create confusion in future once it becomes an act. श्री थावर चंद जी अनुभवी नेता हैं और उनका एक व्यू-प्वाइंट है। He accepts that in democracy, I am also empowered to hold a view. इस विचार पर हमारे मतभेद हो सकते हैं, but I will always try to impress upon him that the lines that have been included here and the amendments that I have already moved needs reconsideration by the Government, especially when he says in this Bill – ‘the President may, with respect to any State or Union Territory and where it is a State, after consultation with the Governor thereof’. What does this consultation mean? I was taken aback when Shri Kalyan Banerjee told me that because of the judgment of the Supreme Court, consultation means ‘due consideration’. I am not a lawyer; I have not studied law, but as a layman I tried to impress upon Thaawar Chand ji इस कंसल्टेशन को हटाकर आप

रिकमेंडेशन डाल दीजिए। Recommendation of the State Government will be duly considered. This much only.

श्री कौशलेन्द्र कुमार (नालंदा) : यह होना चाहिए।

श्री भर्तृहरि महताब : हम इतना ही कह रहे हैं। हमारे निशिकांत जी यहां बैठे हुए हैं, वह कहते हैं कि English is a very funny language. इसीलिए ये डेढ़ सौ साल तक, बल्कि और ज्यादा समय तक हमारे ऊपर राज करते रहे। उसी हिसाब से मैंने इस विधेयक का हिन्दी अनुवाद नहीं देखा, पर मैं यही समझता हूँ कि, consultation with the Governor means consultation with the State Government. But, is it binding? It is not binding. My anxiety is that, जैसा अभी यह हुआ है, पहले जब यह प्रोवीजन नहीं था। जिस एक्ट के ऊपर आज का यह कार्य चल रहा है। ऐसे रिकमेंडेशंस राज्यों से तो आए हैं। केंद्र सरकार ने कुछ को एक्सेप्ट किया है, कुछ को एक्सेप्ट नहीं किया है। कुछ ऐसी कास्ट्स को जोड़ दिया गया है, जो राज्य सरकार की तरफ से रिकमेंड होकर यहां नहीं आयीं, फिर भी उनको स्टेट्स के खाते में डाल दिया गया है। I have the full list with me. The list that we have, as per the decision of the Supreme Court, वर्ष 1993 में बीजू पट्टनायक जी की सरकार थी। उन्होंने उच्च न्यायालय के पूर्व वरिष्ठ जज के नेतृत्व में एक ओ.बी.सी. कमीशन बनाया। सारे राज्यों में भी ऐसे ही बना। उस कमीशन ने सुनवाई की और सुनवाई के अनुसार अपनी रिपोर्ट सरकार को दी। सरकार ने उस रिपोर्ट को एक्सेप्ट किया। उस हिसाब से 209 Castes and sub-castes of OBC were declared. उन 209 में, उन सबको यहां भी भेजा गया और यहां भेजने के बाद 200 नोटिफाईड हुए। जब यह बिल आया तो मैंने अपनी सरकार से पूछा कि आपने जो लिस्ट भेजी है, उसमें हमारी कास्ट्स कहां हैं। उड़ीसा सरकार की तरफ से मुझे उत्तर मिला कि जो 200 कास्ट्स यूनियन लिस्ट में हैं, इनमें 18 हमारी नहीं हैं। उड़ीसा सरकार की तरफ से यह रिकमेंशन नहीं गया था। इन्हें अपने आप हमारे खाते में जोड़ दिया गया है।

मंत्री जी, मैं यही समझता हूँ कि अब यह गलती नहीं होगी, पर उसमें और दिक्कतें आएंगी, क्योंकि अभी आप जो विधेयक एस.सी. और एस.टी. के हिसाब से ले आए हैं। जो प्रोवीजन एस.सी. कमीशन के लिए है, जो प्रोवीजन एस.टी. कमीशन के लिए है, आप वही पैराग्राफ क्लॉज़ 4 में डाल दीजिए। इसमें होगा क्या कि जैसे हमारे स्वराष्ट्र मंत्री जी यहां बैठे हैं। रजिस्टर जनरल ऑफ इण्डिया, After consultation with the State Government, उन्हीं को भेज दिया जाएगा। वह देखेंगे, जैसे जुएल जी यहां बैठे हैं, कितने साल लग गये और भी पैंडिंग हैं। जब हम कहते हैं सोरो कास्ट, किसी जमाने

में वह कट गया। इसे ट्राइबल लिस्ट में डालो। आर.जी.आई. के पास पड़ा है, यह 1999 से पड़ा है, अब तक आया नहीं। ... (व्यवधान) ये सारा आयेगा, एथनोग्राफी, फील्ड विजिट, ये चक्कर चलता रहेगा, लेकिन यह समाधान का रास्ता नहीं है। अगर हम किसी को काटना चाहते हैं, जो 18 हमारी लिस्ट में डाल दिये गये हैं, ये भी कटेंगे नहीं, मालूम नहीं आप कर सकते हैं, परंतु जोड़ने में चप्पल घिस जायेगी। यह होगा नहीं और सारे क्वेश्चंस होम मिनिस्टर के ऊपर आयेंगे कि यह क्यों नहीं हो रहा है? आप आर.जी.आई. को इंस्ट्रक्शंस दीजिए। आर.जी.आई. आपकी मिनिस्ट्री के अंडर है। आर.जी.आई. को देने के बाद it will come to Parliament. The Government will bring it to Parliament and Parliament will concur it, there is no doubt about it, once it gets clearance from the RGI. But is there any role of the State Government in identifying this and recommending it? It has no role. The role has been defined by the pronouncement of the Supreme Court in 1993 according to which this Act has been formulated in Odisha and in every State. What will happen?

I was being told and I have been impressed that those provisions will continue in the State. It may continue. There are many redundant Acts. This becomes redundant because the State will have no power now either to add a caste or to delete a caste. It will all be done by the Parliament of India as it is being done for Scheduled Castes and Scheduled Tribes which is a good thing. But it came into operation after 1990 for the Scheduled Castes and after 2003 for the Scheduled Tribes.

The moment this Bill is passed in Parliament, what will happen to those castes which are not in the Union List? Will you be providing funds for them? Are we not denying the State Government to provide it for them? Then the C&AG will catch their throat saying how come they are doing it. This is the point of concern. That is the reason why I have been repeatedly pleading before this Government privately and also in this deliberation now that it is necessary to reconsider it.

When I said to send it to the Standing Committee, there was uproar from the ruling side thinking that I was trying to delay it. I am not trying to delay it.

When you are doing a good job, do it perfectly. This is something which all of us sitting on this side are drawing your attention to. We want reservation for OBCs. It should be done constitutionally. We are in favour of it. Do that much. Why do you try to fiddle in all these affairs? Is it because there is an agitation brewing up in Haryana? Is that the reason why you want to get this done? Since there is an agitation in Maharashtra, since there is an agitation in Andhra Pradesh, since there is an agitation in Gujarat, there is a hidden agenda, as was earlier being said. Is it so?

If that is so, how will this Bill be going to help? This Bill does not help those castes. Once this Bill becomes an Act, it will be very difficult to include the Jats of Haryana, very difficult to include Marathas of Maharashtra, very difficult to include the Patidars of Gujarat and very difficult to include the Kapus of Andhra Pradesh in the list because it is a long-drawn process.

I do not know whether Shri Thaawar Chand Gehlot ji has manufactured some new formula to get it through. If it is so, I have no objections. But these agitations will get more aggravated. Therefore, my plea to you is not to play with fire. Allow the State Governments to decide. You keep yourself confined to the reservation of the Union. In Union we have 27 per cent. Tamil Nadu is a favoured state.

HON. DEPUTY-SPEAKER: Fifty per cent for OBCs and the total is 69 per cent.

SHRI BHARTRUHARI MAHTAB: In Odisha we cannot go beyond fifty per cent. SCs are 23 per cent and STs are 15 per cent. There is a *divyang* reservation that comes to 38 and odd per cent. So, the maximum reservation for OBCs is 11.75 or 11.65 per cent. It is not 27 per cent. That is the position in Odisha. By supporting this Bill, the BJP, the party in power, is denying justice to those OBCs of Odisha. I will give you an example. Shri Jua Oram will be able to understand it better. Pradhan is a caste in Odisha. It is in the Odisha list, but not in the Union list. Think about it. Think about the music that Pradhans will face in Odisha. Think about it. We oppose this Bill.

SHRI RAM MOHAN NAIDU KINJARAPU (SRIKAKULAM): Mr. Deputy-Speaker, Sir, I thank you for giving me an opportunity to speak on this historic Bill. For many years, the request for granting constitutional status for the NCBC has been pending with the Union Government. For the best reasons known to the Governments earlier it was not done. I just leave it to them as to why they have not done it. But at present I would like to wholeheartedly congratulate the Central Government and our Prime Minister, Shri Narendra Modi ji, for taking this historic step of granting constitutional status for National Commission for Backward Classes.

Ever since the formation of the NCBC in 1992 this demand has been there. Many parliamentary Committees have been started. With good memory I would like to bring to the notice of the House that my father, the late Shri Yerran Naidu garu, when he was also present in that OBC Committee a decade ago, he also requested that constitutional status be given to this Commission. Today with great pride I sit in this very august House. I also have the good fortune of being a Member of the OBC Committee. This time for the Government to grant this status means a lot to me, to our State and also to all the OBCs across this country.

Coming to the controversial point that has been raised by the Members who spoke before me, I would like to say that it needs to be clarified by the Cabinet Minister of the Union, Shri Gehlot ji regarding the right of the State to determine the OBC status of a particular community or a class. It is because if you consider the State of Andhra Pradesh, there are 139 castes which come under the Backward list of the States, which are not completely recognised by the Central Government itself under the OBC list. So, considering the State of Andhra Pradesh, the OBC list of the Centre has different castes and there is a different list with the States which have additional castes.

Now, if you do not give the power to the States saying that what needs to be considered under the BC, let it be the State one or the Centre one, then it might

lead to a lot of chaos and a lot of confusion both at the Centre and in the States. So, the Centre needs to take into account that some of the castes are present in different States. Now that Andhra Pradesh and Telangana are two different States, the same castes are present in both the States. At the State level, both the State Governments are treating these castes at a different status. Now, how will the Central Government look at these castes? This is a very crucial point. There are a lot of intricacies when you consider the OBC status given to a particular caste. I come from a regional party and a party which was found on the pillars of Backward Classes. The founder of our party Nandamuri Taraka Rama Rao Garu famously said that society is the temple and people are our Gods. On these lines, he constantly thrived to help the Backward Classes of the State of Andhra Pradesh and we are still continuing on that policy.

Sir, for the upliftment of the Backward Classes, last year we spent approximately Rs. 2,000 crore which was just for the educational upliftment of these people in our State.

16.46 hours

(Hon. Speaker *in the Chair*)

When the State Government requests the Central Government to help in this great cause of providing education to the Backward Classes, out of these Rs. 2,000 crore, they provided only Rs. 34 crore which is very meagre. The provision to give more funds is very little. Even this year we could only request for a meagre amount of Rs. 125 crore.

Madam, 27 per cent reservation has been recommended for the OBCs by the Mandal Commission. But even today, according to the recent statistics provided under RTI in 2015, it shows that out of this 27 per cent, the Central Government organisations accommodate only 12 per cent in various States. If you consider the higher posts, after promotion and all that, it does not go beyond 7 per cent. So, there has been a lot of injustice in fulfilling that 27 per cent which has been recommended by the Mandal Commission. That is why we have all been requesting the Government to give constitutional status to NCBC. This will help in

achieving that 27 per cent. But, is this constitutional status being granted to NCBC enough to give 27 per cent is still a question and this needs to be considered by the Central Government. What more do we need to do?

There are a lot of other hindrances in achieving 27 per cent reservation. One of them is creamy layer. When you consider creamy layer, at present there is a limit of Rs. Six lakh. But if you see, the people who come below this limit of Rs. Six lakh, they are not educated enough to compete and get the reservation being provided to them. That is why, the Commission headed by Justice Eswaraiah has also recommended that the ceiling limit of creamy layer should be increased.

HON. SPEAKER: Now, please conclude.

SHRI RAM MOHAN NAIDU KINJARAPU: Madam, this is a historic Bill. I think everybody should be allowed to put forth his constructive ideas. So kindly give me five minutes more.

HON. SPEAKER: Everybody will get a chance, but only for two minutes. So, kindly conclude in two minutes.

SHRI RAM MOHAN NAIDU KINJARAPU: The other point is about the fund being granted to the NCBC and this is only Rs. 4.08 crore. This is very meagre for the functioning of the Commission itself. Even though it is debatable, we are saying that more than 50 per cent of the country's population comes under OBCs. So you can imagine how many complaints and grievances would be coming to the NCBC. Now this amount of Rs. 4.08 crore will not be enough even to pay the salary of the employees of the NCBC. They have to do additional work now. Now we are talking about going into the States to find out as to who are the people who deserve the OBC status and all that. So, more and more fund should be granted to the NCBC.

Then, some States have further classified BCs into BC (A), BC (B) etc. as in the case of State of Andhra Pradesh. So, the Centre has to look into further

classification of OBCs into different categories. Considering that 54 per cent of the OBCs across the country are put under one single category, and to fulfil that 27 per cent, it does not seem to be justified. That is why, the Central Government has also to look into these different categories. There are de-notified tribes in the OBCs also, which are recognised by the Central Government. There are 'Most Backward Classes' and also certain 'Backward Classes'. So, the classification needs to be done within this OBC at the Central level also.

There are States, which are having different kinds of schemes for BCs. For the State of Andhra Pradesh, we are giving scholarships; we are building new centres for their educational status. Like that, the Centre needs to support the States, which are coming up with good schemes, to help the BCs also. They have to have sufficient allocation of funds being made. There have to be many more steps, which need to be taken. I congratulate this Government and also the hon. Prime Minister for taking up this historic step of granting it the Constitutional status, but further steps need to be followed up for the upliftment of the BCs.

With these words, I conclude. Thank you.

DR. BOORA NARSAIAH GOUD (BHONGIR): Hon. Madam Speaker, I am thankful to you for giving me this opportunity to speak on this Bill. I would request you to allow me to put forward our task. It is a very important Bill as far as the OBCs are concerned.

I rise to support this Bill whole-heartedly before I further go into the subject. I would say that it is a perfect tribute to the Jyotirao Phule Jayanti, which is going to be celebrated tomorrow, the 11th April. I think, it is a perfect tribute, which we can pay, through this Parliament, to great men like Phule-ji.

Madam, after I came into this Parliament as a first time MP, people and various employees' organizations brought this notice of giving Constitutional status to the National Commission for Backward Classes. The National Commission for Backward Classes was constituted in August, 1993. Before that, the Supreme Court gave its judgment on the Mandal Commission. I believe, at that time, the UPA Government was in power. I never understood it that though they had constituted the National Commission for Backward Classes (NCBC), yet they did not give it a Constitutional status. They did not give the right to hear the grievance of the BCs. It did not have to cost any money. It did not have to involve any financial implications. Then, I realized an old story, which I had read during my childhood, about the friendship between a fox and a crane. You know, the fox is very cunning. The fox befriended with crane and invited him for dinner. The crane accepted the invitation and reached the fox's place. The fox prepared soup for the crane, but as the fox is cunning, he served the soup in flat dishes. But the crane could not drink it with his long beak, and the fox himself happily lapped the crane's share with his tongue. Here, also it looks like that only.

Madam, I also remember a story of the Roman period. During the Roman period also, there was reservation. There were two segments – Plebeians and Plabeians. The Plabeians were depressed classes. They also demanded reservation. Then, the Caesar said: "Okay. Let us give reservation to Plabeians." The plebeians were the upper class. They said: "We will give you reservation. But the

Plebeians would talk to the God; and if he allows, then only, we will implement the reservation”.

The same thing has happened here, Madam. What has happened? The reservations are given. After the 2008 Census, just seven per cent of the category A,B,C and D was implemented out of the 27 per cent. On the one hand, you have given the reservation and on the other hand, you have taken it away. ऐसा हो गया।

Madam, here we have the National Commission for Backward Classes. But if there is a grievance, non-implementation, etc., one has to go to the National Commission for Scheduled Castes. ‘बेगानी शादी में अब्दुल्ला दीवाना, बाजू की शादी में अपन कलर लगाना।’ वह कैसे होगा?

Madam, 25 years have passed. When I was looking at the statistics, I felt dejected, faint and reluctant. What is this fun? If you do not want to give reservation, do not give. Why did you give it at all? Only 125 complaints were entertained. It is because the SC poor fellows had already got a lot of complaints with the NCSC.

But today, I whole-heartedly welcome this move by the Government. Most importantly, there are two issues, which are affecting the interests of the OBCs. One is *Rahu* and the other is *Ketu*. The *Rahu* is non-Constitutional status, which is being fulfilled, now. The *Ketu* is the Creamy Layer. At the time of giving reservation, you have put a clause of ‘creamy layer’ so that the OBCs cannot take the benefit of reservation. Only 11 per cent OBCs are able to take the benefit of this reservation.

Therefore, I urge upon the hon. Minister of Social Justice to delete the word ‘creamy layer’ till 27 per cent OBCs will not take the benefit of this reservation.

HON. SPEAKER: Now, please conclude.

... (*Interruptions*)

DR. BOORA NARSAIAH GOUD: I would like to raise only two or three points, Madam.

Some of my colleagues have opposed the Bill. They were also elected by the OBC voters. Today, the argument is, how the Centre can take over the entire things? In case of Scheduled Castes and Scheduled Tribes, unless and until Parliament approves, no caste can be included. Why do you want to treat OBCs separately? Why did you not object at that time? Why did you not object about the State power at that time? Why are you objecting it now? It is just because in your State out of 50 per cent only 11 per cent reservation is given. You are definitely doing injustice to OBCs in your State. Why are you opposing?

Before I conclude, Madam, I would like to suggest some points. It is almost 60 years. I urge upon the Government of India and Shri Narendra Modi ji to kindly constitute the OBC Ministry. You are requested to kindly bring out socio-economic caste census. You should increase the budget. Today, you are giving Rs. 13 per person in the budget which is negligible.

I would also like to request the Government to establish the Phule Institute or the Phule Foundation on a par with the Ambedkar Foundation; declare holiday on Phule Jayanti; and give all the tributes to this great man who was an inspiration to Dr. Ambedkar himself.

With this, I wholeheartedly support this Bill. Thank you very much.
HON. SPEAKER: Now, everybody will try to be very brief.

... (*Interruptions*)

SHRI P. KARUNAKARAN (KASARGOD): Thank you, Madam Speaker. Due to paucity of time, I do not want to give a lengthy speech. I would only like to speak on some important points.

In the beginning, I would like to say that the framers of the Constitution took note of the fact that certain communities in the country were suffering from extreme social, educational and economic backwardness arising out of age-old practice of untouchability and certain others on account of this primitive agricultural practices, lack of infrastructure facilities and geographical isolation. Maybe the reason would be that SC and ST Commission has come. Now, we are in the time of the OBC Commission.

I would like to say that the Government has given the constitutional status to the OBC Commission. That is a welcome step. It is because in the OBC Committee, we have been debating this issue. In the Parliament and outside, we have been asking and arguing that this Commission should be given the Constitutional status. At the same time, I would also like to say that merely giving Constitutional status to this Commission is not sufficient. We have a large number of commissions and legislations. If we think about the SC Commission or ST Commission or Minority Commission, almost all the posts – Chairman's post, Vice-Chairman's post, and members' posts – are vacant which was highly criticized. These commissions are meant to resolve the grievances of the common people. When these commissions have no Chairmen, Vice-Chairmen and the members, how would it be possible for these commissions to work? So, the Government has to take a serious note of it.

Secondly, before the Centre, many other States had already taken up the reservation policy earlier in their States. As stated by a Member from Tamil Nadu, they have taken this issue much earlier. As far as Kerala is concerned, a Commission under Mr. Damodaran was appointed. The Commission had submitted its Report. We have been implementing this Report. We have given 50 per cent reservation in Kerala – 27 per cent for OBC and rest is given to other

categories like SC, ST, etc. Here also, we have the federal set up. We give reservation to a caste in one State but we are not giving reservation to this same caste in other States. I have my own experience. In 2002, when I came in the Parliament, the Marathi community was excluded from ST List.

17.00 hours

I tried to get it included in the list. Once the Parliament excluded it, it was not possible. However, I fought for 10 years and took up the issue with the State Government, the Minorities Commission and also with the SC, ST Commission. So, this is a Herculean task, as far as the legislation is concerned.

Regarding federal set up, every State has its own mechanism. As far as Kerala is concerned, there is the KIRTADS Committee. KIRTADS comprises of eminent scientists and others. They consider who are to be in the SC list or the SC list or in the OBC list. Then it goes to go to the Backward Classes Commission. Then it goes to the Government, that is, the Cabinet. That is how the OBCs are included. Now, according this Bill, as far as the States and the rights that they are getting are concerned, that is, inclusion or exclusion from SC to OBC or from OBC to ST, these are the issues that can be taken up by the States and not by the Centre. When you say that we have made legislation here, that is, to consult the Governor or to consult the Government, that may be a telephonic exercise or a telephonic consultation. At the same time, in the State, I know well as to which community belongs to the OBC or the SC or ST. That is known to the KIRTADS or the Backward Classes Committee in the State. Even if the results come here, I know that this has to go to the SC Committee or the ST Committee or sometimes to the Minority Commission or to the Social Justice Ministry. Then, it also has to go to the Registrar of India, to the Group of Ministers and then to the Cabinet. So, it is a herculean task. I thought that I have to support the Bills but, at the same time, Article 334(a) is really not giving the status to the States which have been implementing it and, as a result, the rights of the States are taken away. It is really about the basic principle of the federal set up. On that issue, I appeal to the

Government that the clause has to be taken away and there should be clarity on this issue. Otherwise, it would be difficult, as far as the OBCs are concerned.

Thank you.

HON. SPEAKER: Shrimati Buta Renua.

SHRIMATI BUTTA RENUKA (KURNOOL): Thank you, Madam Speaker. I have a request. Please allow me to complete my full speech.

HON. SPEAKER: You complete it in time like P. Karunakaran *ji*. He has also done it very nicely. So, you do like that.

SHRIMATI BUTTA RENUKA: It is commendable that this Government has seriously taken up the long-pending demand for a constitutional body for the OBCs and has come forward with this legislation that enables setting up of the National Commission for Socially and Educationally Backward Classes (NCSEBC) under the new Article 338B. I wholeheartedly welcome this move and express my sincere gratitude to the Government in this regard.

The National Commission for Backward Classes will be replaced by the NCSEBC and the proposed body is expected to take care of the grievances of the backward classes. This will quickly resolve the grievances of the OBCs to a large extent.

This Bill will bring in a significant change as it will be a permanent Commission similar to the SC and ST Commissions. The new Commission should be given powers to examine requests for inclusion of many communities in the list of backward classes and also hear complaints of over-inclusion and under-inclusion. Unlike the earlier body, the advice of the new body will be binding upon the Government and this is a welcome move.

You are aware that several States are facing demands and agitations, demanding inclusion of various castes in the list of Backward Classes to enable them to avail the reservation facility in education and employment. At the same time, there are protests from certain other castes against their inclusion. Marathas, Patels, Jats, Kapus and others are asking for reservation today, preferably through their recognition as Other Backward Classes. There are other castes opposing their inclusion. These agitations are sometimes turning violent and ugly.

With the setting up of the Commission, it may adopt a scientific and rational approach for inclusion and exclusion of any caste. I also request this Government to engage all the political parties and other sections of the society on the issue of creamy layer and arrive at a rational decision. This is a heartburning issue within the classes enjoying reservation.

The demand for reservations is growing day by day because of lack of employment opportunities. The Government jobs are not the only solution to meet the aspirations of the people. We must encourage trade and industry so that more jobs can be created. I am sure with so many initiatives being taken by the Government the economic development is on the right path and will result in employment creation.

I request the Government to consider introduction of reservations for backward classes in private sector. This can be done without compromising on the quality of workforce and by way of giving incentive to the employers for engaging employees of backward classes. This will help OBCs catch up in socio-economic terms. I do hope that this new body would look into this aspect also.

Further, I would like to submit that there are various schemes for the backward classes but the implementation of these schemes is not proper and effective. I request the Government to entrust evaluation and implementation of these schemes to the proposed commission.

I hope the NCSEBC will have a greater and larger role and is not just a replica of the existing body. The proposed body should have greater transparency. It has also to be ensured that the new commission focuses not only on the inclusion and reservation, but also on the holistic development and advancement of each community within the backward classes. Social and economic development which will ensure their upliftment on par with the socially and economically advanced castes will be the real test for the proposed Commission. The new Commission should work exclusively for the segments of the backward classes who are victims of untouchability, victims of social inferiority and those

who belong to vulnerable sections. The Government should assist the poor and unemployed by way of scholarships and educational loans.

Another important task that the Commission should take up is categorisation of backward classes into “backward”, “more backward”, “most backward” and “extremely backward” castes with sub-quota so as to spread the benefits of reservation and other social justice measures equitably. I think I am just getting a little nervous since the time is very less.

HON. SPEAKER: I know about that but try to conclude.

SHRIMATI BUTTA RENUKA: I want to give my last and final suggestion. Most of the political parties in their manifestoes are making wrong promises, which are leading to a lot of violence in the States. I think, before promising anything in the manifesto, they should think about it and then declare that promise in the manifesto. Otherwise, wrong promises will lead to a wrong way.

श्री गणेश सिंह (सतना): अध्यक्ष महोदया, मैं संविधान का 123वां (संशोधन) विधेयक, 2017 एवं राष्ट्रीय पिछड़ा वर्ग आयोग निरसन विधेयक, 2017, दोनों विधेयकों में एक साथ हो रही चर्चा में भाग ले रहा हूँ। मैं इस बिल का पूरी तरह समर्थन करता हूँ।

यह आज का ऐतिहासिक क्षण है। सन् 1993 से लगातार इंतजार था कि सामाजिक एवं शैक्षणिक रूप से पिछड़े हुए इस वर्ग को संवैधानिक संशोधन के बाद एक बड़ा सामाजिक न्याय मिलेगा। माननीय प्रधान मंत्री जी ने इस देश के 52 फीसदी लोगों के लिए यह एक बहुत बड़ा काम किया है, जो लगातार इस इंतजार में थे कि शायद हमारी बात कोई सुन नहीं रहा है, लेकिन प्रधान मंत्री जी ने उनकी बात सुनी। जो संवैधानिक दर्जा देने का काम शुरू हुआ है, इसके पीछे एक बहुत बड़ा कारण भी है। वर्तमान में संविधान के अनुच्छेद 338 के खंड 10 के अधीन राष्ट्रीय अनुसूचित जाति आयोग अन्य पिछड़े वर्गों के साथ विभेद से संबंधित शिकायतें और परिवादों की जांच-पड़ताल करने की जिम्मेदारी निभा रहा है।

वर्ष 1993 में उच्चतम न्यायालय ने इंदिरा साहनी मामले में निर्णय देते हुए अन्य पिछड़ा वर्ग को केन्द्रीय सूची में सम्मिलित करने का निर्णय दिया तथा ओ.बी.सी. नाम जोड़ने और हटाने के लिए एक स्थायी निकाय गठित करने का निर्देश दिया था। तब 14 अगस्त, 1993 में पिछड़ा वर्ग आयोग का गठन किया गया था, लेकिन इसे संवैधानिक अधिकार प्राप्त नहीं थे। नया अनुच्छेद 338 ख को अंतःस्थापित करके, जिसमें राष्ट्रीय सामाजिक और शैक्षणिक पिछड़े वर्ग आयोग का गठन किया जा सके, एक अध्यक्ष, उपाध्यक्ष और तीन सदस्य सम्मिलित होंगे। राष्ट्रीय अनुसूचित आयोग ने वर्ष 2014-15 की रिपोर्ट में सिफारिश की थी कि अनुच्छेद 338 के खंड 10 के अधीन सामाजिक और शैक्षणिक दृष्टि से पिछड़े वर्गों की शिकायतें सुनने का अधिकार राष्ट्रीय पिछड़ा वर्ग आयोग को दिया जाना चाहिए।

अध्यक्ष महोदया, उक्त आयोग सामाजिक और शैक्षणिक दृष्टि से पिछड़े वर्गों की शिकायतों को सुनेगा, अभी अनुच्छेद 338 के खंड 10 के अधीन राष्ट्रीय अनुसूचित जाति आयोग द्वारा किया जा रहा था। वर्ष 2012-13 में पिछड़ा वर्ग के लिए स्टैंडिंग कमेटी बनी थी, जिसने 27.8.2012 की पहली रिपोर्ट में सिफारिश की थी कि इसे संवैधानिक दर्जा दिया जाए। दूसरी रिपोर्ट 26.4.2013 में आई थी, तीसरी रिपोर्ट 30.8.2013 में आई थी, पांचवीं रिपोर्ट 7.2.2014 में आई थी और यह बार-बार मांग की गई कि पिछड़ा वर्ग आयोग को संवैधानिक दर्जा दिया जाए। हम लोग 20 मार्च, 2017 को प्रधानमंत्री जी से मिले थे, संसदीय समिति के 18 सदस्य जिसमें सभी राजनीतिक दलों के सदस्य थे, इसके लिए हमने प्रधानमंत्री जी से निवेदन किया था। 29 मार्च, 2017 इसे कैबिनेट में मंजूरी मिली और इसे संवैधानिक दर्जा दिया गया, जिस बिल पर अभी सदन में चर्चा हो रही है। पिछड़ा वर्ग आयोग में 2004-2009 के बीच 3,828 शिकायतें

आई थीं, 2010-2016 तक 3,112 शिकायतें आई थीं, लेकिन स्वीकृत 250 शिकायतों में से मात्र 37 का निराकरण हुआ था, इस वर्ग के साथ इतना बड़ा अन्याय होता रहा है।

इसके पहले जिन आयोगों को संवैधानिक दर्जा दिया गया था, उसमें एनसीएससी, राष्ट्रीय अनुसूचित जाति आयोग, इसे 24.2.2004 को संवैधानिक अधिकार मिला था, एनसीएसटी, राष्ट्रीय अनुसूचित जनजाति आयोग को 15.3.2004 को संवैधानिक अधिकार मिला था, राष्ट्रीय मानवाधिकार आयोग को भी अधिकार मिला, राष्ट्रीय महिला आयोग, राष्ट्रीय अल्पसंख्यक आयोग, राष्ट्रीय बाल अधिकार आयोग को भी अधिकार मिला। इसके अलावा, राष्ट्रीय पिछड़ा वर्ग हमेशा से इस बात के लिए मांग करता रहा है कि हमें संवैधानिक अधिकार मिले, लेकिन वह अधिकार नहीं मिला था।

जो नया बिल पेश किया गया है उसमें सुप्रीम कोर्ट के आदेश पर राष्ट्रीय पिछड़ा वर्ग वर्ष 1993 में बना था, लेकिन अब राष्ट्रीय पिछड़ा वर्ग आयोग को संवैधानिक अधिकार 2017 के कानून के तहत संविधान में संशोधन से संसद/ राष्ट्रपति बनाएंगे, इस अधिकार के साथ-साथ एससी/एसटी आयोग के बराबर सभी अधिकार मिलेंगे। ओबीसी की शिकायतें सुनी जाएंगी।

ओबीसी के विकास के लिए राज्य सरकारें, भारत सरकार को सुझाव दे सकते हैं। यह कहा जा रहा है कि राज्यों के अधिकार छीने जा रहे हैं, यह सही नहीं है, राज्यों को उसी तरह के अधिकार होंगे, राज्य अपनी शिकायतें आयोग के पास भेजेंगे, आयोग राष्ट्रपति महोदय के पास भेजेगा और राष्ट्रपति महोदय फिर संसद को भेजेंगे। यह अधिकार संसद के पास सुरक्षित रहने वाला है। अभी यह विभाग तय करता था, कभी करे और कभी न करे, ऐसी स्थिति थी, लेकिन इसी तरह से राज्यों से जो शिकायतें आएंगी उसे राज्यपाल महोदय के पास भेजी जाएंगी, राज्यपाल महोदय विधान सभा को भेजेंगे और यह विधान सभा में तय होगा। इसमें किसी के भी अधिकार का हनन होने वाला नहीं है।

मंडल कमीशन ने 3,743 ओबीसी जातियों को शामिल करने की सिफारिश की थी, लेकिन केन्द्रीय सूची में 2,513 को चिह्नित किया गया, महाराष्ट्र में 261, ओडिसा में 200, तमिलनाडु में 181, कर्नाटक में 199, झारखंड में 134, बिहार में 136, गुजरात में 104, उत्तर प्रदेश में 76 और मध्य प्रदेश में 68, अन्य सभी राज्यों में केन्द्रीय सूची में जातियां शामिल हुई हैं। ओबीसी को सामाजिक न्याय अभी तक नहीं मिला, यह लगातार बात होती रही, इसकी जनसंख्या 52 फीसदी है। वर्ष 2011 में सामाजिक और आर्थिक सर्वेक्षण हुआ, उसमें सभी कास्ट के सेन्सस आ गए। लेकिन इसमें ओबीसी का सेंसस नहीं आया। यहां तक कि हमारे देश में जानवर कितने हैं उसका सेंसस भी आ गया, लेकिन ओबीसी वर्ग कितने हैं, उसका सेंसस एनाउंस नहीं किया गया। इसमें पता होना चाहिए कि इन जातियों की संख्या क्या है। मैं समझता हूँ कि ये समाज के वे वर्ग हैं जो सचमुच बहुत पीड़ित, दुखी और पिछड़े हैं। ये वे लोग हैं जो हल चलाकर जो खेती

करता है, वह ओबीसी वर्ग में है। जो खेत में मजदूरी करता है, फल-सब्जी उगाता है, लोहे के औजार बनाता है, लकड़ी का फर्नीचर बनाता है, धातुओं के बर्तन बनाता है, सोने-चांदी के आभूषण बनाता है, कपड़े सिलता है, वह ओबीसी वर्ग में है। जो पत्तल-दोना बनाता है, मनिहारी का काम करता है, दूध-दही का काम करता है, माली और कुली का काम करता है, फूलों के हार बनाता है, वह ओबीसी वर्ग में है। जो भवन निर्माण में काम करता है, कारीगरी करता है, होटलों में बैरागिरी करता है और खाने के बर्तन साफ करता है, पड़ोस के घरों में साफ-सफाई का काम करता है, रिक्शा-टैक्सी चलाता है, कपड़े धोने का काम करता है, कोल्हू से तेल निकालने का काम करता है, बाल काटने का काम करता है, चाय बेचने का काम करता है, चाट बेचने का काम करता है, ये वे जातियां हैं जिनको सचमुच सामाजिक न्याय की जरूरत है। यह वह वर्ग है जो सचमुच देश में सेवा के क्षेत्र में काम कर रहा है, लेकिन इस वर्ग को अभी तक न्याय नहीं मिला है, संवैधानिक अधिकार मिलने के बाद निश्चित तौर पर इस वर्ग के लोगों की शिकायतें सुनी जाएंगी और इन्हें अधिकार मिलेगा।

वर्ष 1953 में काका कालेलकर आयोग बना था, जिसकी रिपोर्ट 1955 में आई थी, वह भी ठंडे बस्ते में पड़ी रह गई। उस समय किसकी सरकार थी? वर्ष 1979 में मंडल कमीशन बना, 1980 में रिपोर्ट आई लेकिन वह भी ठंडे बस्ते में पड़ी रही। वर्ष 1990 में उसकी सिफारिश स्वीकार हुई जब जनता दल की सरकार थी। वर्ष 1993 से लेकर अभी तक यह आयोग संवैधानिक अधिकार पाने के लिए लगातार विभिन्न स्तरों पर मांग करता रहा है। मैं पुनः माननीय प्रधानमंत्री जी और माननीय सामाजिक न्याय एवं अधिकारिता मंत्री थावर चंद गहलोत जी का बहुत धन्यवाद करता हूं और इस बिल का बहुत स्वागत करता हूं कि उन्होंने ऐतिहासिक निर्णय लिया है। मैं पूरे सदन से निवेदन करता हूं कि सर्वसम्मति से इस बिल को पास करें। यह बहुत अच्छा बिल है और बहुत वर्षों के बाद आया है।

श्री धर्मेन्द्र यादव (बदायूँ) : माननीय अध्यक्ष जी, जहां तक इस संविधान संशोधन का सवाल है, मैं समझता हूँ कि समाजवादियों ने, डॉ. राम मनोहर लोहिया जी, माननीय जय प्रकाश जी और उसके बाद आदरणीय नेता लालू जी और शरद जी से लेकर तमाम सामाजिक न्याय के पुरोधाओं ने देश में मंडल आयोग की सिफारिश को लागू कराया। हम सब जानते हैं कि मंडल आयोग में 27 फीसदी की बात कही गई, लेकिन 27 फीसदी का अभी तक टारगेट पूरा नहीं हुआ, 12 फीसदी तक ही पहुंच पाए हैं। यह हम नहीं भारत सरकार कह रही है।

जहां तक इस बिल का सवाल है, हम लोगों ने भी इसी सदन में मांग की थी कि संवैधानिक दर्जा हो। संवैधानिक दर्जा जिस रूप में दिया जा रहा है, पूरे पिछड़े वर्ग में किसी तरह से पिछड़े वर्ग की जिम्मेदार जातियों को 27 फीसदी के आरक्षण से निकालकर नई जातियों को जोड़ने की शंका है, मेरी माननीय मंत्री जी से अपील है कि जब आप जवाब दें तो इस शंका का समाधान जरूर कर कीजिए। अगर पिछड़े वर्ग के साथ कुछ और जातियां जोड़ने की सरकार की कोई योजना है तो 27 फीसदी से बढ़ाकर उसी अनुपात में आरक्षण बढ़ाएं और उसके बाद जोड़ें तो कोई आपत्ति नहीं होगी। अगर बिना आरक्षण की सीमा बढ़ाए जोड़ा, तो समाजवादी लोग सड़कों पर उतरेंगे और संसद में भी आपका विरोध मजबूती के साथ करेंगे।... (व्यवधान)

महताब जी ने सवाल उठाया, और भी क्षेत्रीय दलों ने सवाल उठाया है। हमारी मांग है कि देश में संघीय ढांचे में प्रदेश सरकारों की सहमति के बिना कोई भी कानून भारत सरकार के स्तर से नहीं बनना चाहिए। हमारी, आपकी और सबकी संघीय ढांचे की रक्षा की जिम्मेदारी है।

अध्यक्ष महोदया, हमारा एक गंभीर मामला है। इस सदन में जाति जनगणना को लेकर दो दिन, यानी 6-7 मई, 2011 को चर्चा हुई और एक सर्वसम्मति बनी, लेकिन उसकी रिपोर्ट आज तक नहीं आयी। मंत्री जी इस बारे में जवाब दें, क्योंकि आप पिछड़े वर्गों के भले के लिए बहुत तारीफ ले रहे हैं। सदन में गृह मंत्री जी मौजूद हैं, इसलिए वे जवाब दे देंगे। वे आपके साथी हैं और यह सामूहिक जिम्मेदारी का बात है। गृह मंत्री जी जवाब दे दें कि आखिर कब जाति जनगणना की रिपोर्ट इस देश में आयेगी। देश का पिछड़ा वर्ग इंतजार कर रहा है कि वह रिपोर्ट कब आयेगी। देश के पिछड़ों के साथ आज जो अन्याय हुआ है, उसका सबसे बड़ा कारण क्रिमिलेयर है। हमारे साथी ने अभी इस बारे में चर्चा की है। जब तक क्रिमिलेयर की सीमा नहीं हटेगी, तब तक उन्हें कोई फायदा नहीं होगा। देश में पढ़े-लिखे लोगों का छः लाख रुपये से काम नहीं चलेगा, इसलिए मैं चाहता हूँ कि क्रिमिलेयर की सीमा हटनी चाहिए।

अध्यक्ष महोदया, मेरी एक मांग और है कि बैकलॉग की भर्तियां होनी चाहिए। सरकारी सेवाओं में पिछड़े वर्ग के लोग केवल 12 फीसदी ही हैं। जब तक आप बैकलॉग की भर्तियां के लिए विशेष अभियान

नहीं चलायेंगे, तब तक पिछड़ों को न्याय नहीं मिलने वाला है। इसी तरह से सरकारी सेवाओं में क्लास वन, श्रेणी ए की हालत है। ... (व्यवधान)

अध्यक्ष महोदया, मैं एक मिनट में अपनी बात समाप्त कर रहा हूँ। देश में 43 केन्द्रीय विश्वविद्यालयों में केवल एक वीसी ओबीसी का है। इसी तरह 2371 में से केवल एक प्रोफेसर ओबीसी का है और 4708 में से छः आसिस्टेंट प्रोफेसर ओबीसी के हैं। 9521 में से केवल 1745 ओबीसी ... (व्यवधान)

माननीय अध्यक्ष : ये आंकड़े सबके पास हैं, इसलिए आप बैठ जाइये।

... (व्यवधान)

माननीय अध्यक्ष: धर्मेन्द्र यादव जी, मैंने आपको बोलने के लिए इतना समय दिया, लेकिन आप ठीक बात नहीं करते।

... (व्यवधान)

माननीय अध्यक्ष : धर्मेन्द्र यादव जी, ठीक है, आप अपना वाक्य कम्प्लीट कीजिए।

श्री धर्मेन्द्र यादव: देश में 70 सचिव स्तर के अधिकारियों में से केवल एक ओबीसी का है। 278 में से केवल दस ओबीसी के हैं। ... (व्यवधान)

माननीय अध्यक्ष : आप ये आंकड़े मत बताइये। सॉरी।

... (व्यवधान)

श्री धर्मेन्द्र यादव: यही हालत दलितों, पिछड़ों की है। ... (व्यवधान)

*SHRI SHER SINGH GHUBAYA (FEROZEPUR): I thank you, Hon. Speaker ma'm, for giving me the opportunity to speak on two important bills – “The National Commission of Backward Classes (repeal) Bill, 2017” and “The Constitution (One hundred and twenty-third) Amendment Bill, 2017”.

Hon. Madam, I thank the Hon. Minister Shri Gehlot for piloting this landmark bill in this august House. This is a watershed bill and I whole-heartedly support this bill on my behalf and on behalf of my party.

Hon. Madam, the reserved category people constitute a large percentage of population in my state Punjab. Let me draw the attention of the Hon. Minister to the fact that facilities like scholarships to the backward caste students are not being granted in time. I urge upon the Hon. Minister to kindly allot money for scholarships in time to the reserved category students. The implementation is tardy and needs to be fine-tuned and streamlined.

Hon. Madam, in 2007, certain castes in Punjab and other states had been included in the reserved category list. However, several other castes have not yet been included in the reserved category. Their exclusion from the list is a denial of justice to these castes. In 2007, certain castes from U.P. were included in the SC category list. These castes reaped the benefit of reservations. But, the same castes present in Punjab, Goa etc. were not brought in the ambit of reservations.

Hon. Madam, I hail from Ferozpur Parliamentary Constituency. It has the second highest percentage of reserved category people in India. Similarly in about 5 to 10 other constituencies, the percentage of reserved category people is as high as 50%. The castes that have been included in reserved category list in U.P. should also get the reservation benefits at the all-India level. I urge upon the Central Government to see to it that we get a favourable judgement in this sub-judice case from the Supreme Court...

* English translation of the speech originally delivered in Punjabi.

श्री जय प्रकाश नारायण यादव (बाँका) : अध्यक्ष महोदया, आपने मुझे इस विधेयक पर बोलने का अवसर दिया, इसके लिए आपको बहुत-बहुत धन्यवाद देता हूँ।

माननीय श्री थावरचन्द गहलोत जी ने राष्ट्रीय पिछड़ा वर्ग आयोग (निरसन) विधेयक, 2017 प्रस्तुत किया है। मैं कबीर के एक दोहे को उद्धरित करना चाहूँगा :

“कबिरा जब हम पैदा हुए, जग हंसा हम रोए।
ऐसी करनी कर चलो, हम हंसें, जग रोए।”

आज आप यह काम करते कि लोगों को हंसाते, लेकिन आज हम हंस नहीं रहे हैं, हम रो रहे हैं। उसका कारण है। जातीय जनगणना को प्रकाशित कीजिए। यह अब तक क्यों डिब्बे में बन्द है? इसके लिए अगर कोई गुनाहगार है तो वह भारतीय जनता पार्टी गुनाहगार है। कौन गरीब है, कौन भिखारी है, कौन भवनहीन है, किसके पास छत नहीं है, कौन दलित है, कौन शोषित है, आदिवासी है, बैकवर्ड है, ओबीसी है? उसकी माली हालत क्यों खराब हुई है? यह कोई एक दिन का सवाल नहीं है। इस पर आप जवाब दीजिए।

अध्यक्ष महोदया, मंडल कमीशन में जो सूचीबद्ध जातियाँ हैं, उनमें जरा सा भी हेर-फेर नहीं होना चाहिए। राज्य सरकार को प्रभावहीन किया जा रहा है, यह विधेयक बहुत खतरनाक होगा। इस बिल में मैंने तीन संशोधनों का प्रस्ताव दिया है, उनको पूर्णरूपेण स्वीकार किया जाए, अन्यथा यह बिल समाज के पिछड़े तबकों के साथ धोखा करने वाला साबित होगा। चालाकी से मंडल आयोग के डेथ वारन्ट पर संसद से साइन कराया जा रहा है और आयोग के बहाने मंडल कमीशन को समाप्त करने का बहाना बन रहा है। उसमें से कई जातियों को निकालने की साजिश हो रही है, इसलिए इसमें राष्ट्रपति महोदय को परामर्श देने का मतलब है कि राज्य के अधिकारों में कटौती की जा रही है। खासकर, मंडल आयोग पर खतरा है।
...(व्यवधान) मैं दो मिनट में अपनी बात समाप्त करूँगा।

माननीय अध्यक्ष: एक मिनट में अपनी बात समाप्त कीजिए।

श्री जय प्रकाश नारायण यादव : अध्यक्ष महोदया, एक समय था जब मंडल आयोग आया तो देश में कमंडल चला और आज जब कमंडल का राज आया तो मंडल जा रहा है। बिहार के तत्कालीन मुख्यमंत्री लालू जी ने कहा था कि अगर कोई मंडल कमीशन, पिछड़ा आयोग और राज्य सरकार के अधिकार को छीनना चाहेगा, उसे संवैधानिक अधिकार देने के बहाने पिछड़े वर्ग की जातियों को उसमें से हटाने की साजिश होगी या अन्य जातियों को उसमें जोड़ने की साजिश होगी तो उसे कभी बर्दाश्त नहीं किया जाएगा। धन्यवाद।

मानव संसाधन विकास मंत्रालय में राज्य मंत्री (श्री उपेन्द्र कुशवाहा) : अध्यक्ष महोदया, जो संविधान संशोधन विधेयक आया है, मैं उसके समर्थन में बोलने के लिए खड़ा हुआ हूँ।

समय बहुत कम है, इसलिए मैं बहुत ही संक्षेप में अपने सुझाव सदन के समक्ष रखना चाहता हूँ। कई माननीय सदस्यों ने कई महत्वपूर्ण सुझाव दिए हैं, उनमें से दो-तीन सुझाव ऐसे हैं, जिनके बारे में मेरी पार्टी राष्ट्रीय लोक समता पार्टी पहले से ही कहती रही है। मैं उनकी चर्चा भी करूंगा और उनके अतिरिक्त दो-तीन अन्य सुझाव दूंगा।

अध्यक्ष महोदया, ओबीसी कमीशन को संवैधानिक दर्जा दिया जा रहा है, इसके लिए मैं अपनी पार्टी की ओर से माननीय प्रधानमंत्री जी एवं मंत्री जी को धन्यवाद देता हूँ कि वे बहुत ही अच्छा काम कर रहे हैं। इसके साथ ही कुछ अन्य काम भी करने होंगे। कई माननीय सदस्यों ने भी कहा है, क्रीमी लेयर का बैरियर ठीक उसी तरह से है, जैसे आप किसी माननीय सदस्य को बोलने की अनुमति दें लेकिन उसके मुंह पर पट्टी बांध दी जाए तो वह सदस्य कैसे बोल पाएगा। ठीक वही स्थिति क्रीमी लेयर के कारण बनती है। क्रीमी लेयर की सीमा को, अगर संभव हो तो पूर्ण रूप से समाप्त कर दें, अन्यथा उसकी सीमा को छः लाख रुपये से बढ़ाकर कम से कम 15 लाख रूपए करें। यह काम जल्द से जल्द करना चाहिए।

दूसरा, जब से आरक्षण की व्यवस्था लागू हुई, अलग-अलग राज्यों की ओर से कई जातियों को जोड़ने का काम हुआ है। जातियों की संख्या ओबीसी में बढ़ती जा रही है, लेकिन उसका दायरा 27 प्रतिशत ही है। इस 27 प्रतिशत आरक्षण के दायरे को बढ़ाया जाना चाहिए, लेकिन जब-जब यह मांग उठती है, ... (व्यवधान) मैं अपनी पार्टी की ओर से बोल रहा हूँ। ... (व्यवधान)

महोदय, मेरा सुझाव है कि उसका दायरा बढ़ाया जाना चाहिए। लोक तंत्र के जो चार स्तम्भ हैं, उसमें न्यायपालिका में भी ओ.बी.सी. की संख्या बिल्कुल नहीं है, नगण्य है, शून्य के बराबर है। उसके चलते भी हमें न्याय नहीं मिल पा रहा है। हाई कोर्ट और सुप्रीम कोर्ट में अपवाद के लिए कभी एकाध जज दिखे हैं वरना उनकी संख्या नहीं है, इसलिए वहां भी हमारा प्रतिनिधित्व होना चाहिए। ऐसा हम सरकार को सुझाव देना चाहते हैं। लोक तंत्र का जो चौथा स्तम्भ है, जिसका रोल धीरे-धीरे और बढ़ता ही जा रहा है, वह मीडिया है। मीडिया में भी हमारे लोगों की संख्या नहीं है।

मीडिया जनमत निर्माण का भी काम करती है। मीडिया सरकार के निर्णय को भी प्रभावित करने का काम करती है। इतनी महत्वपूर्ण संस्था में ओ.बी.सी. का प्रतिनिधित्व जब तक नहीं होगा, तब तक ओ.बी.सी. को न्याय नहीं मिल पाएगा। इसलिए वहां भी ओ.बी.सी. का प्रतिनिधित्व सुनिश्चित होना चाहिए।

महोदय, प्राइवेट सैक्टर में आज नौकरियों की संख्या बढ़ती जा रही है। सरकारी नौकरियों की संख्या धीरे-धीरे घटती जा रही है, लेकिन वहां भी आरक्षण की कोई व्यवस्था नहीं है। ओ.बी.सी. का प्रतिनिधित्व और बाकी एस.सी.एस.टी. जो सामाजिक न्याय के दायरे की कैटेगरी है, उनकी संख्या वहां भी होनी चाहिए।

अंत में, मैं इतना ही कहना चाहूंगा कि जो सामाजिक, आर्थिक जनगणना की रिपोर्ट के प्रकाशन की बात हो रही है, निश्चित रूप से ओ.बी.सी. को भी इस बात का हक है कि उसकी कितनी संख्या है। अगर सरकार के स्तर पर उसकी गणना हो रही है तो उसका प्रकाशन समय पर होना चाहिए, आपने मुझे बोलने का समय दिया है, इसके लिए मैं आपको धन्यवाद देते हुए अपनी बात समाप्त करता हूं।

SHRI SIRAJUDDIN AJMAL (BARPETA): Madam Speaker, thank you for giving me this opportunity. My Party supports this Bill for National Commission for Backward Classes. Everything is known to everyone and I do not have to say too many things here. But I would just like to put forward a few points on behalf of my Party.

Madam, it has been the history of our country that weaker sections of the people always face discrimination, injustice and atrocities. This has been the reason that the Government created the National Commission for SCs, the National Commission for STs, the National Commission for Backward Classes, and the National Commission for Minorities. But I am sorry to say that these Commissions failed to achieve their goal of empowerment and protection from injustice and atrocities. Every government appoints its well wishers for these posts in return for their contribution of power. Even the Mandal Commission's 27 per cent reservation has not been fully implemented in most of the places.

Madam, AIUDF strongly recommends and requests the Central Government to upgrade the status of the National Commission for Minorities to a constitutional body from a statutory body. This will give teeth to the National Commission for Minorities. I am sorry to say that the National Commission for Minorities which was formed to protect the interests of minority communities failed to redress the complaints of minority communities as it does not have the power and constitutional status.

The National Commission for Minorities was created under the National Commission for Minorities Act, 1992 to look into the complaints of the minorities.

Madam, once again I would request and appeal to the Government to upgrade the status of National Commission for Minorities to a constitutional body from a statutory body.

Thank you very much, Madam.

श्री कौशलेन्द्र कुमार (नालंदा) : माननीय अध्यक्ष जी, मैं आपको धन्यवाद देता हूँ कि आपने मुझे बोलने का समय दिया है।

बिहार के बहुत कम सांसद यहां पर बोले हैं। मात्र एक या दो ने ही यहां बोला है और तीसरा मैं बोल रहा हूँ। पिछड़ा-वर्ग, ओ.बी.सी. और एस.सी. के बहुत सारे सांसद यहां चुनकर आए हैं।

मैडम, मैं अपनी बात दो-चार मिनट में समाप्त कर दूंगा। मैं सबसे पहले इस बिल का समर्थन करता हूँ कि माननीय मंत्री जी के द्वारा यह विधेयक जो विगत 20-25 सालों से लम्बित था, उसको यहां लाकर सभी पिछड़े-ओ.बी.सी. के लोगों को जो आपने न्याय दिलाने का प्रयास किया है, इसके लिए मैं आपको धन्यवाद देता हूँ।

महोदय, 56 प्रतिशत आबादी के बारे में आज यहां पर चर्चा हो रही है। अभी माननीय मंत्री जी ने विस्तार से चर्चा की है कि क्रीमी लेयर को समाप्त किया जाए या उसके दायरे को बढ़ाने की जरूरत है। 27 प्रतिशत आरक्षण सरकार ने दिया है, लेकिन आज कई राज्यों में ओ.बी.सी. के आरक्षण को लेकर आंदोलन चल रहे हैं।

मैडम, गुजरात में पटेल और जाट लोगों का आंदोलन हो रहा है, हम आपके माध्यम से सरकार से निवेदन करते हैं कि इसे 27 प्रतिशत से बढ़ाएँ और उन लोगों को भी इसमें शामिल कीजिए। आप न्यायपालिका में चले जाएँ, वहां हमारी कितनी संख्या है, जब हम राष्ट्रपति कार्यालय में जाते हैं तो वहां ओबीसी की संख्या नगण्य है। ऐसी परिस्थिति में हमारी आपसे मांग है कि ओबीसी के बैकलॉग को भरा जाये। इसे प्राइवेट सैक्टर में भी लाया जाये और उनको आरक्षण दिलाया जाये।

इसके साथ-साथ मैं यह भी कहना चाहता हूँ कि जिस तरह से बिहार में दस वर्ष पहले ओबीसी का प्रावधान पंचायतों में लागू किया गया,...(व्यवधान)

माननीय अध्यक्ष: जयप्रकाश जी, कृपया प्रॉम्पटिंग नहीं।

...(व्यवधान)

श्री कौशलेन्द्र कुमार: बिहार के तर्ज पर यहां भी इसे लागू किया जाये। जननायक कर्पूरी ठाकुर जी का यह मानना था कि जो पिछड़े, अतिपिछड़े और जो ज्यादा गरीब लोग हैं, उनको सभी की तरजीह देते हुए, सभी को न्याय मिले, यही बात कह कर मैं अपनी बात समाप्त करता हूँ। धन्यवाद।

SHRI PREM DAS RAI (SIKKIM): Hon. Speaker Madam, I thank you for giving me the opportunity to speak on the Constitution (One Hundred and Twenty-Third Amendment) Bill 2017. Most of the items related to this Bill have already been spoken of; so, I will limit myself to just a few. I rise to support this Bill on behalf of my party, the Sikkim Democratic Front.

The Creamy Layer issue is a very important one and that is something which this particular Bill has not addressed. Therefore, we insist that somehow this cap on Creamy Layer should be raised from Rs. Six lakh to Rs. 10 lakh or Rs. 15 lakh. The hon. Minister must answer the question as to what happens to the State Commissions and what would be the powers of the State Commissions in future. As far as 27 per cent reservation is concerned, the way there is a rise in the number of backward classes in this country, this 27 per cent reservation needs to be looked at and raised in future.

With these words, I, on behalf of my party, support this Bill.

SHRI ASADUDDIN OWAISI (HYDERABAD): Hon. Speaker Madam, on the Constitution (One Hundred and Twenty-Third Amendment) Bill 2017, my request to the Government is that there is an empirical data on social and educational backwardness of Muslims, whether it is Sachar Committee, Ranganath Mishra Committee, Kundu Committee, National Sample Survey or the Census 2011. Will this Government consider the Muslim community, not on the basis of religion, but on the basis of the empirical data given by the Government of India itself as socially and educationally backward?

सेकेण्डली, दो बिरादी बिहार सीमांचल में है, सुलजापुरी और कोल्हड़िया बिरादरी, जिनका कभी भी इंकलूजन नहीं हुआ है, जो सीमांचल की 25 लाख की आबादी है, क्या उनका इंकलूजन होगा?

तीसरी बात, क्लॉज 4, 352(ए) में हम पूरे इख्तियार सदरे जम्हुरिया को दे रहे हैं, जो इस बात को तय करेंगे कि न सिर्फ सेन्टर लिस्ट बल्कि सेन्टर स्टेट लिस्ट में भी किसी बैकवर्ड क्लास कम्युनिटी का इंकलूजन होगा या नहीं होगा। क्या यह कॉन्सैप्ट ऑफ फेडरलिज्म के खिलाफ है या नहीं।

चौथी बात यह है कि हम जो कमीशन बनाने जा रहे हैं, इसमें एक ऐसा मैकेनिज्म क्रिएट करना जरूरी है कि 'माज़ी' में जितने बैकवर्ड क्लास कम्युनिटीज थे, जो रिजनेबली प्रोग्रेस कर चुके हैं, जिनके बेटे अब चीफ मिनिस्टर बन चुके हैं, क्या उस कम्युनिटी को कंटीन्यू करेंगे, क्या आप उनको बैकवर्ड क्लास से निकालेंगे।

मैं हुकूमत से फिर से मुतालबा करता हूँ कि आप स्टेट के पावर को मत छिनीए। तमिलनाडु एवं दूसरे स्टेट इतने प्रोग्रेसिव हैं कि वहां पर ट्रांसजेंडर को भी रिजर्वेशन दिया गया है, साउथ में कई जगहों पर मार्जिनलाइज कम्युनिटीज को रिजर्वेशन दिया गया। फिर से, मैं हुकूमत से मुतालबा करता हूँ कि आपका वायदा है, इंडिया फर्स्ट 'सबका साथ, सबका विकास', नेशनल कमीशन माइनोंरिटीज को कॉस्टिट्युशनल स्टेटस नहीं है, नेशनल कमीशन फॉर वुमन को कॉस्टिट्युशनल स्टेटस नहीं है, कमीशन फॉर प्रोटेक्शन ऑफ चाइल्ड राइट्स को कॉस्टिट्युशनल स्टेटस नहीं है, एनएचआरसी को कॉस्टिट्युशनल स्टेटस नहीं है, तो क्या आप चारों कमीशन को कॉस्टिट्युशनल स्टेटस देंगे या नहीं देंगे।

मैं मुखालिफ हरगिज़ नहीं हूँ, आप पटेलों, मराठों और जाट को आरक्षण दीजिए, मगर जिनका इम्पेरिकल एविडेंस है, मुसलमानों का सोशल एजुकेशन बैकवर्ड का, उनको आपको आरक्षण देना पड़ेगा। अगर आप वाकई में 'सबका साथ, सबका विकास' में विश्वास करते हैं, यह इंसाफ का तकाजा है, मैं उम्मीद करता हूँ कि हुकूमत इस पर गौर करेगी।

جناب اسد الدین اوویسی (حیدرآباد): دوسری بات، دو برادری بہار سیمانچل میں ہیں، سُلجاپوری اور کوہلیا پرادری، جن کا کبھی بھی انکلوزن نہیں ہوا ہے، جو سیمانچل کی 25 لاکھ کی آبادی ہے، کیا ان کا انکلوزن ہوگا؟

تیسری بات، کلاز 4، 352 (A) میں ہم پورے اختیار صدر جمہوریہ کو دے رہے ہیں، جو اس بات کو طے کریں گے کہ نہ صرف سینٹر لسٹ بلکہ سینٹر اسٹیٹ لسٹ میں بھی کسی بیکورڈ کلاس طبقہ کا انکلوزن ہوگا یا نہیں ہوگا۔ کیا یہ کانسیپٹ آف فیڈریلزم کے خلاف ہے یا نہیں ہے۔

چوتھی بات یہ ہے کہ ہم جو کمیشن بنانے جا رہے ہیں اس میں ایک ایسا میکینزم کریٹ کرنا ضروری ہے کہ ماضی میں جتنی بیکورڈ کلاس کمیونٹیز تھی، جو ریزرویلی پروگریس کر چکے ہیں، جن کے بیٹے اب چیف منسٹر بن چکے ہیں، کیا اس کمیونٹی کو کنٹینیو کریں گے، کیا آپ ان کو بیکورڈ کلاس سے نکالیں گے۔

میں حکومت سے پھر مطالبہ کرتا ہوں کہ آپ اسٹیٹ کی پاور کو مت چھینئے۔ تمل ناڈو اور دوسری ریاستیں اتنے پروگریسیو ہیں کہ وہاں پر ٹرانسجینڈر کو بھی ریزرویشن دیا گیا ہے۔ جنوبی ہندوستان میں کئی جگہوں پر مارچنلائز کمیونٹیز کو ریزرویشن دیا گیا۔ پھر سے میں حکومت سے مطالبہ کرتا ہوں کہ آپ کا وعدہ ہے ، انڈیا فرسٹ، سب کا ساتھ سب کا وکاس، نیشنل کمیشن آف مائنورٹیز کو آئینی درجہ حاصل نہیں ہے ، نیشنل کمیشن فور وومین کو آئینی درجہ حاصل نہیں ہے، نیشنل کمیشن فور پروٹیکشن آف چائلڈ رائٹس کو آئینی درجہ حاصل نہیں ہے، این۔ایچ۔آر۔سی۔ کو آئینی درجہ حاصل نہیں ہے تو کیا آپ چاروں کمیشن کو آئینی درجہ دیں گے یا نہیں دیں گے۔

میں مخالف ہر گز نہیں ہوں، آپ پٹیلوں، مراٹھوں اور جاٹ کو ریزرویشن دیجئے، مگر جن کا ایمپریکل ایویڈینس ہے، مسلمانوں کا سوشل ایجوکیشن بیکورڈ کا ان کو آپ کو ریزرویشن دینا پڑے گا۔ اگر آپ واقعی میں سب کا ساتھ ، سب کا وکاس میں یقین رکھتے ہیں، یہ انصاف کا تقاضہ ہے، میں امید کرتا ہوں کہ حکومت اس پر غور کرے گی۔

(ختم شد)

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्रीमती अनुप्रिया पटेल) : माननीय अध्यक्ष महोदया, सरकार की ओर से संविधान (123वां संशोधन) विधेयक, 2017 लाया गया है, मैं अपनी पार्टी 'अपना दल' की ओर से उसका स्वागत करती हूँ। माननीय प्रधानमंत्री जी को और माननीय श्री गहलोत साहब को मैं अपनी पार्टी की ओर से बहुत-बहुत आभार व्यक्त करना चाहती हूँ, देश की जनता की ओर से और विशेष रूप से देश की पिछड़ी जातियों की ओर से हमारी सरकार का आभार व्यक्त करना चाहती हूँ। एक बहुत लम्बी मांग थी कि राष्ट्रीय पिछड़ा वर्ग आयोग को एक संवैधानिक दर्जा प्रदान किया जाए। 25 वर्षों से यह मांग लगातार उठती रही है। बड़े दुर्भाग्य की बात है कि इतने वर्षों में तमाम सरकारें आयीं, लेकिन किसी ने भी देश की पिछड़ी जातियों के स्थायी समाधान के लिए कोई तत्परता नहीं दिखाई। लेकिन हम सबके लिए बड़े गौरव और हर्ष का विषय है कि माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी की सरकार ने पिछड़ी जातियों के दर्द को सुना और समझा तथा पुराने समय से चली आ रही मांग को संज्ञान में लेते हुए राष्ट्रीय पिछड़ा वर्ग आयोग को संवैधानिक दर्जा प्रदान करने की दृष्टि से आज यह कदम उठाया है और यह विधेयक लाने का काम किया गया है।

महोदया, जो ओबीसी के कल्याण संबंधी संसदीय समिति है, जिसकी मैं स्वयं सदस्य रही हूँ, उसने भी इस बात की आठ बार सिफारिश की। विभिन्न राजनीतिक दलों के हमारे बहुत-से माननीय सदस्य यहाँ पर उपस्थित हैं, जिन्होंने 377 के तहत और शून्यकाल के तहत इस मांग को बराबर उठाया, मैं भी उनमें से एक हूँ। ओबीसी वर्ग से आने वाले सभी माननीय सांसदगण ने माननीय प्रधानमंत्री जी से मिलकर इस बात की गुहार लगाते रहे और एनडीए की बैठकों में मैंने भी इस मांग को बराबर उठाया। मुझे इस बात की बहुत खुशी है कि हमारी सरकार के कार्यकाल में यह ऐतिहासिक काम हो रहा है और एक सकारात्मक माहौल में, पूरे सदन को इस विधेयक को पारित करने में सहयोग देना चाहिए, क्योंकि यह भारत में पिछड़ी जातियों के भविष्य के निर्माण के लिए और इतिहास को बदलने वाला कार्य है, जिसे हमारी सरकार करने जा रही है। मैं इस निर्णय का पूरी तरह से स्वागत करती हूँ।

कुछ बातें हैं, जो विपक्ष के साथियों की तरफ से आयी हैं, जिनमें से बीजू जनता दल के एक वरिष्ठ सदस्य हैं, उन्होंने कहा कि आंध्र प्रदेश के कापू समुदाय के लोग, गुजरात के पाटीदार समुदाय के लोग, महाराष्ट्र के मराठा और हरियाणा के जाट समुदाय के लोगों को आरक्षण की व्यवस्था से वंचित करने के उद्देश्य से सरकार ऐसा करने जा रही है। इस संबंध में, मैं सिर्फ इतना ही कहना चाहती हूँ कि इस प्रकार की बातें करके हम देश की जनता को गुमराह करने का काम कर रहे हैं। पिछड़ा वर्ग आयोग को संवैधानिक दर्जा देने की मांग बहुत पुरानी है और इन समुदायों से संबंधित आंदोलन उसके काफी बाद के

हैं। इसलिए उन दोनों को आपस में जोड़कर देखना उचित नहीं होगा। इस मांग को हम पूरा करें और उसमें सभी सहयोग करें। यह जरूरी है।

इसके साथ ही, राज्यों के अधिकारों में हस्तक्षेप के विषय को उठाया गया, उसके संबंध में मैं कहना चाहती हूँ कि आज हमारी सरकार यह परिवर्तन कर रही है, उसके माध्यम से हम अपनी संसद को सर्वोपरि बना रहे हैं। इसमें अच्छी बात यह है कि राज्यों की ओर से अब जो प्रतिवेदन आएंगे, वे एनसीबीसी की तरफ से सीधे राष्ट्रपति महोदय को जाएंगे और उसके बाद उसे संसद के पटल पर रखा जाएगा और संसद उस पर विचार करेगी। इस संसद के अंदर देश का प्रतिनिधित्व करने वाले लोग, जनता द्वारा चुने हुए प्रतिनिधि आते हैं, बुद्धिजीवी साथी आते हैं, इसलिए यदि हम ऐसा कहते हैं कि हमारी सरकार जो कार्य कर रही है, वह ज्यादा पारदर्शिता लाने के लिए कर रही है और संसद के माध्यम से राष्ट्र हित में अधिक उपयुक्त फैसले किए जाएंगे। किसी भी कास्ट को इंकलूड करना या एक्सक्लूड करना किसी की व्हिम्स एंड फैंसीज़ पर नहीं होने जा रहा है, बल्कि ऑब्जेक्टिव डेटा के आधार पर और पार्लियामेंट की स्कूटनी के आधार पर होने जा रहा है। इसलिए सरकार पर भरोसा जताते हुए इसे पारित करने में सहयोग करना चाहिए।

एक विषय इस विधेयक को स्टैंडिंग कमेटी में भेजने का भी आया है, उसके संबंध में, मैं कहना चाहती हूँ कि स्टैंडिंग कमेटी ने इसके संबंध में पहले ही तीन बार अपना विचार रखा है, इसलिए इसे पुनः स्टैंडिंग कमेटी में क्यों भेजने के लिए कहा जा रहा है, यह बात मेरी समझ से परे है। अपनी पार्टी की ओर से मैं सरकार का अंग हूँ। इसलिए अपनी पार्टी की ओर से मैं माननीय सामाजिक और अधिकारिता मंत्री से इतना जरूर कहना चाहूँगी कि यह एक बहुत ही अच्छा कार्य है, जो अधूरा था, जिसे पूरा किया जा रहा है। लेकिन इसके साथ ही, ओबीसी वर्ग से जुड़े हुए अन्य विषय हैं- ओबीसी मंत्रालय का अलग से गठन, क्रिमीलेयर की सीमा को आगे बढ़ाना और कास्ट सेंसस के आंकड़े को जारी करना, राष्ट्रपति सचिवालय से लेकर न्यायालय तक ओबीसी की भागीदारी को सुनिश्चित करना आदि विषय भी उतने ही महत्वपूर्ण हैं और मुझे पूरा विश्वास है कि माननीय मंत्री जी इन विषयों पर भी पूरा ध्यान देंगे। इसी के साथ, इस बिल का समर्थन करते हुए मैं अपनी बात को समाप्त करती हूँ।

DR. A. SAMPATH (ATTINGAL): Madam Speaker, I want to raise a point for clarification. ... (*Interruptions*)

HON. SPEAKER: Shri Mullapally Ramachandran, you have two minutes only.

SHRI MULLAPPALLY RAMACHANDRAN (VADAKARA): Madam, I may be excused. I cannot finish my speech in two minutes.

Respected Madam Speaker, I am extremely thankful to you for having given me this opportunity. This is a very important legislation. The idea to set up such a National Commission for Backward Classes has been hanging fire for a long time.

You may recall that in 1951, it was the first Prime Minister of India, Late Pandit Jawahar Lal Nehru who moved the first amendment to the Constitution. That amendment was to give status to the Backward Classes in the country. Afterwards, the composite Madras State enacted the OBC Reservation. It is the Congress Government which empowered the State Governments to provide reservation by putting it in the Ninth Schedule. That is the situation.

As per the Mandal Commission Report of 1980, OBCs comprised 52 per cent of the population. I understand that the Caste Census has been submitted to the Government but unfortunately it has not been released. I would request the Government to release the Caste Census at the earliest.

Due to historical reasons, the backward communities spread across the country were subjected to social segregation and discrimination. Still the same condition is prevailing all across the country. The social and educational backwardness could be eliminated only with the active support of the Governments at the State and Union level.

It is to be remembered that under the UPA Government reservation was provided to OBCs for admission to higher education institutions like IIT, AIIMS, etc. Consequent to the Supreme Court verdict of 1992, 27 per cent of civil service positions were reserved for OBCs. However, it is agonizing to note that not more than 7 per cent of eligible positions in Government jobs are being filled. Some of the Union Government departments and establishments, including public sector undertakings and nationalized banks, are not honoring the reservation policy of the Government of India.

The Parliamentary Committee on Welfare of Other Backward Classes was started during the time of UPA Government. Being a Member of the Committee I have come across several instances of non-compliance and criminal negligence on the part of the Government in filling the reservation quota for OBCs.

Therefore, my appeal to the Government is that it should take stringent action against those erring officials who take little or no interest in ensuring that vacancies reserved for OBC are duly filled. The feudalistic mindset and the cavalier manner in which the issue is addressed is disturbing.

Madam, every Member who has participated in the discussion has some reservation about the power being given to the Centre. We believe in cooperative federalism. After setting up of this Commission, the power of the States is intended to be withdrawn in respect of inclusion of castes in the Backward Class List. My considered view is that the consent of the States is to be taken on this vital issue.

I welcome the step to set up such a Commission but I have some reservations. It is apparent that all political parties are in broad agreement with having the Commission. My view is that it should be referred to the Standing Committee for further discussion and then only the wishes of the House will be fulfilled.... (*Interruptions*)

Madam, I have one more point to make. There is an imperative need to include at least one lady Member on the Commission.

Secondly, reservation must be made for OBCs to the higher judiciary as also to higher positions in the PSUs.

Thirdly, the Government should stipulate a time frame for filling in the vacancies reserved for OBCs in various departments and undertakings.

Fourthly, a time frame is to be fixed for filling vacancies in the Commission arising due to reasons like retirement, death, etc.

With these words, I conclude my speech. Thank you.

*DR. PRITAM GOPINATH MUNDE (BEED): Thank you Madam Speaker, with your permission I would like to speak in my mother-tongue Marathi. It is a very important issue and hence I would like to request you to kindly allow me to speak and give enough time. First of all, I would like to thank our Hon. Prime Minister Narendra Modi and Social Justice and Empowerment Minister Shri Thawarchand Gehlotji million times for this historic decision of granting the constitutional status to the National Commission for OBCs. Today, I can't stop remembering my father, the great OBC leader Gopinath Munde. My father and other OBC leaders fought for the issues related to the OBCs relentlessly throughout their lives and it is because of them that today Government is taking this historic decision. I think, our coming generations would be thankful to Hon. Modi ji for taking this decision. We have been waiting for this day for the last 25 years.

Today, we have been discussing the pros and cons of the possible impact of this decision. Some people have apprehensions that it would not be beneficial for our federal structure and the states' rights would get affected. But I don't think so, on the contrary, we can see that in some states, some castes are identified as OBCs but the same castes are notified as SCs / STs in some other states.

But in some other states they are not recognized as backward castes and they have been put in unreserved category. Infact, I firmly believe that it will definitely help to ensure transparency and stop irregularity in the entire process. It will streamline the process of caste inclusion and there will be better co-ordination in this regard. So, we should discard the negative approach and take it positively.

The Kalelkar Committee and Mandal Commission were the foundation stones for granting constitutional status to the NCBC, we should also go for caste based census. Hon. Gopinath Mundeji had also raised this issue in Parliament. We cannot decide our reservation policy on the basis of the figures collected during British Era. If we do not know about the exact figures and data, how can we decide on the issue of adequate representation? Until and unless, we do not

* English translation of the speech originally delivered in Marathi.

know about the actual population of OBCs how can we decide the percentage of reservation? I think this is a convenient exercise. Just because you cannot go beyond 50% you are giving only 27%.

Reservation for OBCs is not a mercy but it is our right. So it is requested to collect the necessary data regarding OBCs.

Today, I want to ask those persons who are opposing this bill that when they were in power for 15 long years in a state as well as at centre, why did not they take care of them? Did not they notice their pain and agony at that time?

Today you are expressing concerns about them then why did not you take action on those issues? I have the data of 2014-15. The funds sanctioned for OBC scholarships were Rs. 25 crores but the amount disbursed was only around Rs. 2.5 crores. The amount of Rs. 300 crores remained unspent for the year. If they were really concerned about OBCs, why did not they spend funds.

They used to mock BJP as the party of upper caste people only. But today BJP has become all-inclusive political party. Perhaps this is their pain.

At last, I would like to congratulate and thank Government of Maharashtra for creating a special OBC department for the development and upliftment of OBCs.

I would once again like to thank Hon. Prime Minister and Minister for Social Justice and Empowerment for changing the lives of OBCs by bringing this bill.

Thank you.

SHRI N.K. PREMACHANDRAN (KOLLAM): Madam Speaker, thank you very much for affording this opportunity to participate in the debate on 123rd Constitution (Amendment) Bill.

Madam, I rise to support this Constitution (Amendment) Bill with a strong reservation. As Mr. Kalyan Banerjee has rightly pointed out regarding reservation in States, the OBCs should be given priority and should be given reservation. Providing constitutional status to the National Commission for Backward Classes is the need of the hour. It is the directive of the Supreme Court also. I am in full agreement with that and I support it. But now we are having the State Commissions. Every State is having a Commission for the Backward Classes. Now who is a backward class is being determined by the State. So, I would like to urge upon the Government that the consent of the State should be taken in order to determine a particular society or a particular class as backward class.

During the time of UPA Government in the year 2009, Maj. Gen. Sinha Commission was constituted. Forward classes of people are also there. Maj. Gen. Sinha Commission report was there and Ranganath Mishra Commission report is also there. There are also economically backward people among the forward castes. But only because of the reason that they belong to the forward castes, they are being denied of all the privileges.

So, we are having Commission for Scheduled Castes and Scheduled Tribes and now we constitute a new Commission called the National Commission for Other Backward Classes and the House is in full agreement also. At the same time, the people who are economically backward but belong to forward classes of the society should also be provided with some privileges so as to have the better living standard in our country. So, this should also be taken into consideration.

Madam, in my State of Kerala, the Government of Kerala has constituted a State Commission for Forward Classes and it is functioning in a better way. We are not seeking reservation but some educational and other types of privileges have to be given to the downtrodden and unprivileged people belonging to the

forward classes. That should also be taken into consideration when we are discussing this Bill.

Finally, the Socio-Economic and Caste Census should be published. The Government is in custody of Socio-Economic and Caste Census of 2011 but it has not been published. The Government and its other organizations are using it. It is being used by the Government in the elections from the point of social engineering also, but unfortunately it is not in public domain. So, I urge upon the Government that the Socio-Economic and Caste Census of 2011 should be published.

With these words, I support the Bill.

*SHRI DHANANJAY MAHADIK (KOLHAPUR): Thank you Madam Speaker, I fully support this 123rd Constitution Amendment Bill on behalf of my party and myself. I also demand reservation for Marathi community as well. People of Maratha Community agitated on the streets. Silent marches were organized months ago without damaging any Government property. They are basically from farmer community. They should be given reservation in education and employment. Grave injustice has been done to them.

Hence, through you Madam, I would like to request the Government to give reservation to the Maratha community as well.

Thank you.

* English translation of the speech originally delivered in Marathi.

*SHRI PRATAPRAO JADHAV (BULDHANA): Thank you Madam Speaker. I rise to support this bill on behalf of my party Chief Uddhavji Thakre and myself. If OBC population in the country is 52% then the reservation for them should also be 52%. Parliament should also consider the demand for reservation of Maratha community as early as possible.

Thank you Madam.

* English translation of the speech originally delivered in Marathi.

सामाजिक न्याय और अधिकारिता मंत्री (श्री थावर चंद गहलोत) : अध्यक्ष महोदया, आपने मुझे इस बिल पर बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देता हूँ।

माननीय अध्यक्ष : मैं आपको बीच में रोकूँ, इसलिए पहले ही बोल रही हूँ कि छः बजने को हैं, इस बिल के पारित होने तक अगर आप सहमत हों तो मैं हाउस का समय बढ़ा देती हूँ।

अनेक माननीय सदस्य : सहमत हैं।

माननीय अध्यक्ष : ठीक है, मंत्री जी, अब आप बोलिये।

18.00 hours

श्री थावर चंद गहलोत : अध्यक्ष महोदया, देश के यशस्वी प्रधान मंत्री आदरणीय नरेंद्र मोदी जी के मार्गदर्शन में लंबे समय से पिछड़े वर्ग के हितों के लिए पिछड़ा वर्ग आयोग को संवैधानिक दर्जा देने की मांग की जा रही थी। मुझे खुशी है कि उनके मार्गदर्शन में मेरे मंत्रालय ने यह विधेयक यहां प्रस्तुत किया है। लगभग 24 माननीय सदस्यों ने इस पर अपने विचार व्यक्त किए हैं। एक खुशी की बात यह है कि सभी माननीय सदस्यों ने इस आयोग को संवैधानिक दर्जा देने का समर्थन किया है। यह इस बात को दर्शाता है कि लंबे समय से जो चली आ रही मांग थी, उसको इस सरकार ने पूरा कर के एक ऐतिहासिक काम किया है, ऐतिहासिक निर्णय किया है। पिछड़े वर्ग के हितों के लिए इसको सशक्त करने का काम किया है। मैंने उस दिन निवेदन किया था कि इस आयोग को एस.सी. और एस.टी. की भांति संवैधानिक दर्जा प्राप्त होगा और उसी प्रकार के अधिकार इस आयोग को भी प्राप्त होंगे। अभी तक इस आयोग को ओ.बी.सी. वर्ग से संबंधित उनकी समस्याओं को सुनने का अधिकार नहीं था, वह एस.सी. आयोग सुनता था। अब एस.सी. आयोग की बजाय यह ओ.बी.सी. आयोग ही उनके ग्रीवांसिस को सुनेगा और उनके समाधान के लिए प्रयास करेगा। इसकी महती आवश्यकता थी। ओ.बी.सी. वर्ग के विकास के लिए राज्य सरकारों और भारत सरकार को यह आयोग सुझाव दे सकेगा। पहले इस प्रकार के अधिकार इस आयोग को नहीं होते थे। एस.सी. और एस.टी. आयोग की तरह राज्यों एवं केंद्र सरकार को यह आयोग ओ.बी.सी. की योजनाओं एवं उनके विकास के लिए भी सुझाव दे सकेगा। अभी तक इस प्रकार के अधिकार इस आयोग को नहीं थे। अभी तक जो आयोग बनते थे, सामान्यतः वे विषयवस्तु के आधार पर अनुच्छेद 340 के अंतर्गत बनते थे और उस विषय को पूरा करने का, अनुसंधान करने का और फिर प्रतिवेदन देने के बाद उस आयोग का अस्तित्व स्थायी नहीं था। अब इस आयोग का अस्तित्व स्थायी होगा। पहले तो यह था कि सरकार बाय ऑर्डर आयोग गठित कर सकेगी। अब राष्ट्रपति जी के माध्यम से इस आयोग की स्थापना होगी। इस आयोग

में अध्यक्ष और उपाध्यक्ष सहित पांच सदस्य होंगे। यह प्रावधान पहले भी था। इस प्रकार से इस आयोग को हमने सशक्त बनाने का प्रयास किया है।

अनेक माननीय सदस्यों ने अपने विचार व्यक्त करते हुए इसका समर्थन किया है, परंतु आदरणीय दादा कल्याण बनर्जी साहब और आदरणीय भर्तृहरि महताब साहब ने और कुछ अन्य माननीय सदस्यों ने यह आशंका व्यक्त की है कि राज्यों को जो आज आयोग बनाने का अधिकार है और राज्यों के आयोग को ओ.बी.सी. वर्ग की जातियों का चयन करने या उनमें से किसी को निकालने का अधिकार है, वह समाप्त हो जाएगा। मैं आश्वस्त करता हूँ कि इसमें इस प्रकार की कोई व्यवस्था नहीं है कि उनके अधिकारों का हम हनन करेंगे या उन आयोगों को हम समाप्त करेंगे। वे आयोग बरकरार रहेंगे। उन आयोगों के अधिकार भी बरकरार रहेंगे। हम उनमें किसी प्रकार का कोई हस्तक्षेप नहीं करने वाले हैं, क्योंकि ये आयोग प्रारंभ में काका कालेलकर कमेटी की रिपोर्ट के आधार पर कुछ राज्यों ने बनाए थे। बाद में कुछ राज्यों ने मण्डल कमीशन की रिपोर्ट के आधार पर बनाए थे। बाद में कई राज्यों ने सन् 1952 में, जिसका उल्लेख बनर्जी साहब ने भी किया था, उस फैसले के तारतम्य के आधार पर बनाए हैं। वे संवैधानिक प्रावधानों के अंतर्गत बने हैं, इसलिए उनको कमजोर करने की हमारी किसी प्रकार की कोई मंशा नहीं है। आज भी नहीं है और आगे भी हम इस प्रकार का विचार नहीं करने वाले हैं।

इसके साथ ही साथ धारा 4 में 342(क) एक नया क्लॉज़ डाल रहे हैं। उसमें जो भाषा है, उस पर इनको आशंका है। इसमें यह है कि वहां उनके राज्यपाल से परामर्श के पश्चात्, एक तो यह है। दूसरा यह है कि राज्यपाल का नाम हटाकर वहाँ की सरकार का नाम कर दें। मैं निवेदन करना चाहता हूँ, भर्तृहरि महताब साहब विद्वान हैं, मैं उनसे कई बार मार्गदर्शन लेता रहा हूँ, समय-समय पर हम विचार-विमर्श भी करते रहे हैं, अगर वे अनुच्छेद 74 देखें और अनुच्छेद 163 देखें, जो राष्ट्रपति और राज्यपाल से सम्बन्धित है और फिर सम्बन्धित सरकारों को देखें, सम्बन्धित सरकारों के अधिकारों और कर्तव्यों को देखें, राष्ट्रपति और भारत की सरकार, गवर्नर और राज्य की सरकार। राष्ट्रपति भारत की सरकार की राय के बिना कोई निर्णय नहीं करते हैं। भारत सरकार की राय के बिना कहीं भी किसी प्रकार की सलाह नहीं देते हैं। इसी प्रकार से राज्य की सरकार की राय के बिना, सलाह के बिना, निर्णय के बिना राज्यपाल भी किसी को भी किसी प्रकार का परामर्श या सलाह नहीं देते हैं।... (व्यवधान) यह संवैधानिक प्रावधान है।... (व्यवधान) यह संवैधानिक प्रावधान है।... (व्यवधान) अगर उनका आशय कुछ है तो यूनिवर्सिटी से सम्बन्धित राज्यपाल के कुछ अधिकार हैं, वे उनका उपयोग करते हैं और दया याचिका के सम्बन्ध में उनके जो अधिकार हैं, उनका वे उपयोग करते हैं, बाकी संवैधानिक मामलों में और इस प्रकार के मामलों में वे राज्य की सरकार की सलाह को ही

आगे बढ़ाते हैं। अपनी इच्छा से कुछ करने का अधिकार उन्हें नहीं है।... (व्यवधान) मेरी पूरी बात सुनिए।... (व्यवधान)

माननीय अध्यक्ष : उन्हें पूरा करने दीजिए। आप बैठ जाइए।

... (व्यवधान)

श्री थावर चंद गहलोत : मैं इस आधार पर यह आश्वस्त कर सकता हूँ कि अगर राज्यपाल भारत की सरकार को किसी प्रकार कोई परामर्श देंगे तो उस समय हम देखेंगे कि राज्य की सरकार ने इस आशय की राय उनको दी है या नहीं दी है।... (व्यवधान) इसको हम देखकर के ही उस समय कार्रवाई करेंगे और जब यह कार्रवाई करेंगे तो राज्य सरकार की भावनाओं का सम्मान हम करेंगे।... (व्यवधान) राज्य सरकार की इच्छा, आकांक्षा के विपरीत हम इस प्रकार का कोई काम नहीं करेंगे कि राज्य सरकार का संघीय ढाँचा प्रभावित हो। राज्य सरकार के अपने अधिकार हैं। यह देश संघीय ढाँचे पर आधारित है। हम राज्यों के अधिकारों और कर्तव्यों का सम्मान करते हैं, आगे भी करेंगे। इसके साथ ही साथ बहुत सारे दूसरे विषय आये हैं।

DR. M. THAMBIDURAI (KARUR): I want to know one point from the hon. Minister. Does he accept that Governor means State Government? I want to know whether he accepts it or not. Madam, can he give an undertaking in the House that the State Government must be consulted? Let him give an undertaking on the floor of the House and let him make it clear in the House..

श्री थावर चंद गहलोत : सर, मैं स्पष्ट कर चुका हूँ। मैं फिर स्पष्ट करना चाहता हूँ कि राज्यपाल राज्य की सरकार की सलाह पर ही काम करता है।... (व्यवधान) जहाँ भी राज्य की सरकार कोई राय देती है, उसको ही वह आगे बढ़ाता है। फिर भी मैं आश्वस्त कर चुका हूँ, मैं आश्वस्त करता हूँ कि अगर राज्यों से कोई प्रस्ताव आयेंगे तो राज्य की सहमति है या नहीं है, यह हम देखेंगे और राज्य की सहमति होगी तो ही उस विषय पर प्राथमिकता देंगे। हम इस बात का ध्यान रखेंगे।

श्री मल्लिकार्जुन खड्गे (गुलबर्गा) : एक मिनट मेरी बात सुनिए। निःसन्देह बिल को तो सभी लोग सपोर्ट कर रहे हैं, सभी लोग एक होकर बिल को सपोर्ट कर रहे हैं। इसमें हम यही पूछ रहे हैं कि गवर्नर से आप कंसल्ट करेंगे, लेकिन कंसल्ट और कन्सेन्ट में डिफरेंस है। कंसल्ट सिर्फ कंसल्ट है, कंसल्ट टेलिफोन पर भी कर सकते हैं, एक लेटर लिखकर भी कह सकते हो, लेकिन कन्सेन्ट, अनलेस उन्होंने कन्सेन्ट अगर नहीं दी तो यहाँ पर आप नहीं ले सकते हैं। अगर वहाँ पर सिर्फ कंसल्ट करके फारवर्ड कर दिया, उनको

कुछ भी कहने दो, अल्टीमेटली आप जो चाहते हैं, वही होता है। कन्सेन्ट और कंसल्टेशन में डिफरेंस है।... (व्यवधान) गवर्नर को फॉर्मल कंसल्ट करके भेज सकते हैं, लेकिन सरकार से कन्सेन्ट करके अगर ले आए तो वह महत्वपूर्ण है, इसलिए, यह बहुत महत्वपूर्ण होने की वज़ह से आपको इसका उत्तर देना चाहिए। जो संशय हमारे पास है, जो सस्पेंशन आज क्रियेट हो रहा है, उसे आप निकाल दीजिए, नहीं तो आप स्टेट के पावर्स छीन रहे हैं, ऐसा हो रहा है। स्टेट की पावर्स को छीन लेना, ऐसा नहीं होना चाहिए। यही हम आपसे विनती करते हैं।

श्री थावर चंद गहलोत : अध्यक्ष महोदया, मैं फिर प्रार्थना कर रहा हूँ, निवेदन कर रहा हूँ कि हम राज्य सरकार के अधिकारों में आंशिक भी हस्तक्षेप नहीं कर रहे हैं। राज्य की सरकार से राज्यपाल परामर्श करेंगे और उस परामर्श के आधार पर हमें जो वे परामर्श देंगे, वही करेंगे। इसका मतलब राज्य सरकार की जो बात है, राज्य सरकार का जो निर्णय है, वही हमारे पास आएगा। इसी प्रकार का प्रावधान अनुसूचित जाति आयोग में और अनुसूचित जनजाति आयोग में है। उसमें और इसमें किसी प्रकार की कोई शब्दावली में अन्तर नहीं है।... (व्यवधान) इसलिए मैं आश्वस्त करता हूँ कि राज्यों के अधिकारों में हम कोई हस्तक्षेप नहीं करने वाले हैं।... (व्यवधान)

DR. M. THAMBIDURAI: It is a very important matter. You are telling that in the case of Scheduled Castes and Scheduled Tribes Commission, you are consulting the Governor. What you are telling is correct. But our experience is that whenever the State Government recommends for inclusion of some castes in Scheduled Castes or Scheduled Tribes list, it is not at all accepted. Then what is the use of consulting the Governor? You give the power to the State Government to do that. You clarify that. The case of Scheduled Castes and Scheduled Tribes Commission is different. Now, you are making a new law. Based on the experience we are telling that we are suffering. That is why we want a clarification. You say that Governor means 'State Government consultation'. If you give that assurance then it would be alright. We are not opposing that.

श्री थावर चंद गहलोत : अध्यक्ष महोदया, मैं फिर इस बात को दोहराता हूँ कि गवर्नर की राय राज्य सरकार का परामर्श ही होगा। अभी तक एस.सी./एस.टी. आयोग में भी राज्य सरकार से ही प्रस्ताव आते हैं और राज्य सरकारों के प्रस्तावों को ही हम आगे आर.जी.आई. और एस.सी./एस.टी. कमीशन के पास भेजते हैं। यही पद्धति, हम जब नियम बनाएंगे तो नियमों में उनका उल्लेख करेंगे। मैं फिर निवेदन करना चाहता हूँ कि

इस पर किसी प्रकार की कोई शंका-कुशंका नहीं रहनी चाहिए। शंका-कुशंका को दूर करने की मैं प्रार्थना करता हूँ।

इसके साथ ही साथ, जातियों में कोई घट-बढ़ या कोई और गड़बड़ी नहीं हो, इसलिए हम अनुच्छेद-366 में जो परिभाषाएं हैं, उसमें '26(सी)' एक नया क्लॉज़ डाल रहे हैं। वर्तमान में जो ओ.बी.सी. जातियां हैं, वे और 'मंडल कमीशन' के आधार पर उनका जो बैकग्राउण्ड है, वह सारा रिकॉर्ड में दर्ज होगा और भविष्य में विचार होगा तो उसी आधार पर होगा। अब रहा सवाल कि राज्य में ओ.बी.सी. की सूची कैसी होगी तो यह राज्य का आयोग और राज्य की सरकार के अधिकार क्षेत्र का ही है। उसमें हमारा किसी प्रकार का कोई हस्तक्षेप नहीं होगा और न ही हम करेंगे। केन्द्र की सूची में अगर राज्य कोई जाति सम्मिलित कराना चाहता है तो जो पद्धति एस.सी./एस.टी. आयोग में है कि राज्य सरकार हमें प्रस्ताव भेजेगी और जो एस.सी./एस.टी. आयोग की कार्य-पद्धति है, उसी के आधार पर उस पर कार्रवाई करके जोड़ने और घटाने का बिल संसद में लाएंगे। संसद सर्वोपरि है और संसद से जो निर्णय होगा, उस पर हम अमल करेंगे। हमने हमारे अधिकारों को कम करने का काम किया है। हम हमारे स्वार्थ को या सरकारी पक्ष को मज़बूत करने के लिए यह नहीं कर रहे हैं। अभी तक प्रणाली यह थी कि ओ.बी.सी. कमीशन अगर कोई रिकमेंडेशन करता था तो भारत सरकार सीधा उस पर 'यस ऑर नो' कर सकती थी। परन्तु, अब भारत की सरकार यह नहीं करेगी, अब यह संसद करेगी। इस का मतलब यह है कि सही निर्णय होगा। सरकार और आयोग 'कुलड़ी में गुड़ फोड़' कुछ भी कर लेंगे, ऐसा जो अधिकार था, वह अब नहीं रहेगा। संसद उस पर कार्रवाई करेगी।...(व्यवधान)

जहां तक ओवैसी साहब ने कहा कि...(व्यवधान) क्या आप मुस्लिमों को ओ.बी.सी. में आरक्षण देंगे? अनेक राज्यों में मुस्लिमों को भी ओ.बी.सी. की सूची में दर्ज कर रखा है, तमिलनाडु में भी है और अन्य कई राज्यों में भी है।...(व्यवधान) जिन राज्यों में यह व्यवस्था पहले से ही है, उनमें हम कोई हस्तक्षेप करने वाले नहीं हैं, यह मैंने पहले भी बताया है।...(व्यवधान) मैं इन सब बातों का निवेदन करते हुए प्रार्थना करता हूँ कि इस एतिहासिक संविधान संशोधन विधेयक को पारित किया जाए।...(व्यवधान)

HON. SPEAKER: Hon. Members, Before I put the motion for consideration to the vote of the House, I may inform the House that this being a Constitution (Amendment) Bill, voting has to be by division. So, let the lobbies be cleared.

Now, the Lobbies have been cleared.

First, we will take up Item No. 18 – the National Commission for Backward Classes (Repeal) Bill.

The question is:

“That the Bill to repeal the National Commission for Backward Classes Act, 1993 be taken into consideration.”

The motion was adopted.

HON. SPEAKER: The House will, now, take up clause-by-clause consideration of the Bill.

The question is:

“That clause 2 stands part of the Bill.”

The motion was adopted.

Clause 2 was added to the Bill.

Clause 1, the Enacting formula, the Preamble and the Long Title were added to the Bill.

सामाजिक न्याय और अधिकारिता मंत्री: महोदया, मैं प्रस्ताव करता हूँ:-

“कि विधेयक को पारित किया जाए।”

HON. SPEAKER: The question is:

“That the Bill be passed.”

The motion was adopted.

HON. SPEAKER: The House will, now, take up Item No. 19 – the Constitution (One Hundred and Twenty-Third Amendment) Bill.

The Lobbies are already cleared.

Now, Secretary-General to read the instructions.

SECRETARY-GENERAL: Kind attention of the hon. Members is invited to the following points in the operation of the Automatic Vote Recording System:-

1. Before a Division starts, every hon. Member should occupy his or her own seat and operate the system from that seat only.
2. When the hon. Speaker says “Now Division” the Secretary-General will activate the voting button whereupon “**RED BULBS**” above display boards on both sides of hon. Speaker’s Chair will glow and a GONG sound will be heard simultaneously.
3. For Voting, hon. Members may please press the following two buttons simultaneously “**ONLY**” after the sound of the first GONG and I repeat only after the sound of the first **GONG**.

Red “VOTE” button in front of every hon. Member **on the Head of the phone plate**

And

Any one of the following buttons fixed on the top of desk of seat:

Ayes	:	Green Colour
Noes	:	Red Colour
Abstain	:	Yellow Colour

4. It is essential to keep both the buttons pressed till another **GONG** is heard and the **RED BULBS** above plasma display are “**OFF**”.
5. Hon. Members may please note that their votes will be not be registered:
 - (i) if buttons are kept pressed **before** the first **GONG** sound.
 - (ii) Both buttons are not kept simultaneously pressed till the second **GONG** is sounded.

6. Hon. Members can actually “**SEE**” their vote on display boards installed on either side of hon. Speaker’s Chair.

7. In case the vote is not registered, they may call for voting through slips.

Shri Gurjeet Singh Aunjla, a new elected Member has not been allotted Division number so far. He will be supplied “Ayes” and “Noes” printed slips for recording his vote. He may kindly record vote by his office choice by signing and writing legibly his name, ID number and constituency on the slip.

श्री तारिक अनवर (कटिहार): अध्यक्ष जी, प्रधान मंत्री जी सदन में उपस्थित नहीं है, क्या इस संविधान संशोधन में उनकी दिलचस्पी नहीं है?

विदेश मंत्री (श्रीमती सुषमा स्वराज) : अध्यक्ष जी, एक सवाल उन्होंने उठाया है कि प्रधान मंत्री जी नहीं हैं। मैं बता दूँ कि आज आस्ट्रेलिया के प्रधानमंत्री भारत की यात्रा पर हैं।

माननीय अध्यक्ष: यह उनको भी मालूम है।

श्रीमती सुषमा स्वराज: वह उनके साथ हैं, इसलिए वह नहीं आ पा रहे हैं। ... (व्यवधान)

HON. SPEAKER: The question is:

“That the Bill further to amend the Constitution of India be taken into consideration.”

The Lok Sabha divided.

DIVISION NO. 1**AYES****18.24 hours**

Advani, Shri L.K.
 Agrawal, Shri Rajendra
 Ahir, Shri Hansraj Gangaram
 Ahluwalia, Shri S.S.
 Ajmal, Shri Badruddin
 Amarappa , Shri Karadi Sanganna
 Ananthkumar, Shri
 Angadi, Shri Suresh C.
 Anwar, Shri Tariq
 @Aujla, Shri Gurjeet Singh
 Azad, Shri Kirti
 Babu, Dr. Ravindra
 Badal, Shrimati Harsimrat Kaur
 Baheria, Shri Subhash Chandra
 Bais, Shri Ramesh
 Baker, Shri George
 Bala, Shrimati Anju
 @Banerjee, Shri Kalyan
 Barne, Shri Shrirang Appa
 Bhabhor, Shri Jasvantsinh Sumanbhai
 Bhagat, Shri Bodh Singh
 Bhagat, Shri Sudarshan
 Bhamre, Dr. Subhash Ramrao
 Bharti, Sushri Uma
 Bhatt, Shrimati Ranjanben
 Bhole, Shri Devendra Singh
 Bidhuri, Shri Ramesh

@ Voted through slip

Biju, Shri P. K.
 Birla, Shri Om
 Bohra, Shri Ramcharan
 Brahmpura, Shri Ranjit Singh
 Chand, Shri Nihal
 Chandel, Kunwar Pushpendra Singh
 §Chandrappa, Shri B. N.
 Chaudhary, Shri C. R.
 Chaudhary, Shri Haribhai
 Chaudhary, Shri P.P.
 Chaudhary, Shri Pankaj
 Chaudhary, Shri Ram Tahal
 Chaudhary, Shri Santokh Singh
 Chaudhury, Shri Jitendra
 Chauhan, Shri Devusinh
 Chauhan, Shri P. P.
 Chavan, Shri Harishchandra
 Chavda, Shri Vinod Lakhmashi
 Chhewang, Shri Thupstan
 @Chhotelal, Shri
 Choubey, Shri Ashwini Kumar
 Choudhary, Col. Sonaram
 Choudhary, Shri Babulal
 Choudhary, Shri Birendra Kumar
 Chouhan, Shri Nandkumar Singh
 Chowdhury, Shri Adhir Ranjan
 Chudasama, Shri Rajeshbhai

§ Corrected through slip for Ayes

@ Voted through slip

Danve, Shri Raosaheb Patil
@Dastidar, Dr. Kakoli Ghosh
Datta, Shri Sankar Prasad
Dattatreya, Shri Bandaru
Deka, Shri Ramen
Deo, Shri Arka Keshari
@Dev, Kumari Sushmita
Devi, Shrimati Rama
Devi, Shrimati Veena
Dharambir, Shri
Dhotre, Shri Sanjay
Dhruvanarayana, Shri R.
Dhurve, Shrimati Jyoti
Dohre, Shri Ashok Kumar
Diwakar, Shri Rajesh Kumar
Dubey, Shri Nishikant
Dubey, Shri Satish Chandra
Dwivedi, Shri Harishchandra alias Harish
Engti, Shri Biren Singh
Ering, Shri Ninong
Fatepara, Shri Devjibhai G.
Gaddigoudar, Shri P.C.
Gadkari, Shri Nitin
Gaikwad, Dr. Sunil Baliram
Galla, Shri Jayadev
Gandhi, Shri Dilipkumar Mansukhlal
Gandhi, Shri Rahul
Gandhi, Shrimati Maneka Sanjay

@ Voted through slip

Gandhi, Shrimati Sonia
Gangwar, Shri Santosh Kumar
Gautam, Shri Satish Kumar
Gavit, Dr. Heena Vijaykumar
Ghubaya, Shri Sher Singh
Giluwa, Shri Laxman
Girri, Shri Maheish
Gogoi, Shri Gaurav
Gohain, Shri Rajen
Goud, Dr. Boora Narsaiah
Gowda, Shri D.V. Sadananda
Gowda, Shri S.P. Muddahanume
Gupta, Shri Shyama Charan
Gupta, Shri Sudheer
Gurjar, Shri Krishanpal
Haribabu, Dr. Kambhampati
Hay, Prof. Richard
Hegde, Shri Anantkumar
Hemamalini, Shrimati
Hikaka, Shri Jhina
Innocent, Shri
Jadhav, Shri Prataprao
Jaiswal, Dr. Sanjay
Jardosh, Shrimati Darshana Vikram
Jat, Prof. Sanwar Lal
Jaunapuria, Shri Sukhbir Singh
Jayavardhan, Dr. J.
Jena, Shri Rabindra Kumar
Jigajinagi, Shri Ramesh

Joshi, Dr. Murli Manohar
Joshi, Shri Chandra Prakash
Joshi, Shri Pralhad
Jyoti, Sadhvi Niranjana
Kachhadia, Shri Naranbhai
Kaiser, Choudhary Mehboob Ali
Kalvakuntla, Shrimati Kavitha
Kamaraj, Dr. K.
Karandlaje, Kumari Shobha
Kashyap, Shri Dinesh
Kashyap, Shri Virender
Kaswan, Shri Rahul
Kataria, Shri Rattan Lal
Kateel, Shri Nalin Kumar
Katheria, Dr. Ramshankar
Kaushik, Shri Ramesh Chander
Khadse, Shrimati Rakshatai
Khan, Shri Md. Badaruddoza
Kharge, Shri Mallikarjun
Kher, Shrimati Kirron
Khuba, Shri Bhagwanth
Kinjarapu, Shri Ram Mohan Naidu
Kishore, Shri Jugal
Koli, Shri Bahadur Singh
Koshyari, Shri Bhagat Singh
Kristappa, Shri N.
Kulaste, Shri Faggan Singh
Kumar, Dr. Arun
Kumar, Dr. Virendra

Kumar, Kunwar Sarvesh
 Kumar, Shri Ashwini
 Kumar, Shri B. Vinod
 Kumar, Shri Dharmendra
 Kundariya, Shri Mohanbhai Kalyanjibhai
 Kushawaha, Shri Ravinder
 Kushwaha, Shri Upendra
 Laguri, Shrimati Sakuntala
 Lakhanpal, Shri Raghav
 Lekhi, Shrimati Meenakashi
 Maadam, Shrimati Poonamben
 Mahadik, Shri Dhananjay
 Mahajan, Shrimati Poonam
 Maharaj, Dr. Swami Sakshiji
 Mahato, Dr. Banshilal
 Mahato, Shri Bidyut Baran
 Mahendran, Shri C.
 Malviya, Prof. Chintamani
 Manjhi, Shri Hari
 Maragatham, Shrimati K.
 Meena, Shri Arjun Lal
 Meena, Shri Harish
 Meghwal, Shri Arjun Ram
^sMeinya, Dr. Thokchom
 Mishra, Shri Anoop
 Mishra, Shri Bhairon Prasad
 Mishra, Shri Daddan
 Mishra, Shri Janardan

^s Corrected through slip for Ayes

Mishra, Shri Kalraj
Mohan, Shri M. Murli
Mohan, Shri P.C.
Mohapatra, Dr. Sidhant
Moily, Shri M. Veerappa
Mukherjee, Shri Abhijit
Munda, Shri Karia
Munde, Dr. Pritam Gopinath
Muniyappa, Shri K.H.
Nagar, Shri Rodmal
Nagesh, Shri Godam
Naik, Prof. A.S.R.
Naik, Shri Shripad Yesso
Narasimham, Shri Thota
Ninama, Shri Manshankar
Nishad, Shri Ajay
Nishad, Shri Ram Charitra
Nishank, Dr. Ramesh Pokhriyal
Oram, Shri Jual
Paatle, Shrimati Kamla
Panda, Shri Baijayant Jay
Pandey, Dr. Mahendra Nath
Pandey, Shri Rajesh
Pandey, Shri Ravindra Kumar
Paswan, Shri Chirag
Paswan, Shri Kamlesh
Paswan, Shri Ram Chandra
Paswan, Shri Ramvilas
Patasani, Shri Prasanna Kumar

Patel, Dr. K. C.
Patel, Shri Devji M.
Patel, Shri Dilip
Patel, Shri Lalubhai Babubhai
Patel, Shri Natubhai Gomanbhai
Patel, Shri Prahlad Singh
Patel, Shri Subhash
Patel, Shrimati Anupriya
Patel, Shrimati Jayshreeben
Pathak, Shrimati Riti
Patil, Shri A.T. Nana
Patil, Shri Bheemrao B.
Patil, Shri C. R.
Patil, Shri Kapil Moreshwar
Patil, Shri Sanjay Kaka
Patole, Shri Nana
Phule, Sadhvi Savitri Bai
@Poddar, Shrimati Aparupa
Pradhan, Shri Nagendra Kumar
Prasad, Dr. Bhagirath
Pratap, Shri Krishan
Premachandran, Shri N.K.
Radadiya, Shri Vithalbhai Hansrajbhai
Radhakrishnan, Shri Pon
Raghavan, Shri M.K.
Rai, Shri Nityanand
Rai, Shri Prem Das
Raj, Shrimati Krishna

@ Voted through slip

@Raajhaa, Shri A. Anwhar
Rajbhar, Shri Harinarayan
Rajesh, Shri M. B.
Rajoria, Dr. Manoj
Raju, Shri Ashok Gajapathi
Raju, Shri Gokaraju Ganga
Ram, Shri Janak
Ram, Shri Vishnu Dayal
@Ramachandran, Shri K. N.
Ramachandran, Shri Mullappally
Ramadoss, Dr. Anbumani
Rathod, Shri D.S.
Rathore (Retd.), Col. Rajyavardhan
Rathore, Shri Hariom Singh
Rathwa, Shri Ramsinh
Raut, Shri Vinayak Bhaurao
Raval, Shri Paresh
Rawat, Shrimati Priyanka Singh
Ray, Shri Bishnu Pada
@Ray, Shri Partha Pratim
Ray, Shri Ravindra Kumar
Reddy, Shri J.C. Divakar
Reddy, Shri Mekapati Raja Mohan
Rudy, Shri Rajiv Pratap
Sahu, Shri Chandulal
Sahu, Shri Lakhan Lal
Sai, Shri Vishnu Dev
Saini, Shri Rajkumar

Salim, Shri Mohammad
Samal, Dr. Kulmani
Sampla, Shri Vijay
Sampath, Dr. A.
Sanjar, Shri Alok
Sarmah, Shri Ram Prasad
Sarswati, Shri Sumedhanand
Satav, Shri Rajeev
@Sathyabama, Shrimati V.
Satpathy, Shri Tathagata
Sawaikar, Adv. Narendra Keshav
Sawant, Shri Arvind
Shah, Shrimati Mala Rajyalakshmi
Shankarrao, Shri Mohite Patil Vijaysinh
Sharma, Shri Ram Kumar
Sharma, Shri Ram Swaroop
Shekhawat, Shri Gajendra Singh
Shetty, Shri Gopal
Shetty, Shri Raju
Shewale, Shri Rahul
Shinde, Dr. Shrikant Eknath
Shirole, Shri Anil
Shivajirao, Shri Adhalrao Patil
Shyal, Dr. Bhartiben D.
Siddeshwara, Shri G. M.
Sigriwal, Shri Janardan Singh
Simha, Shri Pratap

@ Voted through slip

Singh, Dr. Jitendra
@Singh, Dr. Nepal
Singh, Dr. Prabhas Kumar
Singh, Dr. Satya Pal
Singh, Dr. Yashwant
Singh (Retd), Gen. Vijay Kumar
Singh, Kunwar Bharatendra
Singh, Kunwar Haribansh
Singh, Rao Inderjit
Singh, Shri Abhishek
@Singh, Shri Bharat
Singh, Shri Bhola
Singh, Shri Brijbhushan Sharan
Singh, Shri Dushyant
Singh, Shri Ganesh
Singh, Shri Giriraj
Singh, Shri Kirti Vardhan
Singh, Shri Lallu
Singh, Shri Nagendra
Singh, Shri Pashupati Nath
Singh, Shri R. K.
Singh, Shri Radha Mohan
Singh, Shri Rajnath
Singh (Raju Bhaiya), Shri Rajveer
Singh, Shri Rakesh
Singh, Shri Rama Kishore
Singh, Shri Ravneet
Singh, Shri Satyapal

@ Voted through slip

Singh, Shri Sunil Kumar
Singh, Shri Sushil Kumar
Singh, Shri Uday Pratap
Singh, Shri Virendra
Singh, Shrimati Pratyusha Rajeshwari
Sinha, Shri Jayant
Sinha, Shri Manoj
Sinha, Shri Shatrughan
Solanki, Dr. Kirit P.
Somaiya, Dr. Kirit
Sonkar, Shri Vinod Kumar
Sonker, Shrimati Neelam
Sriram, Shri Malyadri
Supriyo, Shri Babul
Suresh, Shri D.K.
Swain, Shri Ladu Kishore
Swaraj, Shrimati Sushma
Tadas, Shri Ramdas C.
Tamta, Shri Ajay
Tanwar, Shri Kanwar Singh
Tarai, Shrimati Rita
Tasa, Shri Kamakhya Prasad
Teacher, Shrimati P.K. Shreemathi
Teli, Shri Rameshwar
Teni, Shri Ajay Misra
Thakur, Shri Anurag Singh
Thakur, Shrimati Savitri
Thambidurai, Dr. M.
Tharoor, Dr. Shashi

Thomas, Prof. K.V.
Tomar, Shri Narendra Singh
Tripathi, Shri Sharad
@Trivedi, Shri Dinesh
Udasi, Shri Shivkumar
Udhayakumar, Shri M.
Usendi, Shri Vikram
Utawal, Shri Manohar
@Vaghela, Shri L. K.
Vardhan, Dr. Harsh
Vasava, Shri Parbhubhai Nagarbhai
Venugopal, Shri K. C.
Verma, Dr. Anshul
Verma, Shri Bhanu Pratap Singh
Verma, Shri Rajesh
Verma, Shrimati Rekha
Vichare, Shri Rajan
Wanga, Shri Chintaman Navasha
Yadav, Shri Dharmendra
Yadav, Shri Hukmdeo Narayan
Yadav, Shri Jai Prakash Narayan
Yadav, Shri Laxmi Narayan
Yadav, Shri Om Prakash
Yadav, Shri Ram Kripal

NOES

Elumalai, Shri V.
Singh, Dr. Bhola

@ Voted through slip

HON. SPEAKER: Subject to correction*, the result of the Division is:

Ayes: -- 345

Noes: -- 004

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The motion was adopted.

Clause 2

Amendment of section 338

HON. SPEAKER: Before I put clause 2 to the vote of the House, I would like to say that this being a Constitution (Amendment) Bill, voting has to be by Division. The Lobbies have already been cleared. I shall now put clause 2 to the vote of the House.

The question is:

“That Clause 2 stands part of the Bill.”

The Lok Sabha divided.

* The following Members also recorded/corrected their votes through slips.

Ayes: 345 + S/Shri Gurjeet Singh Aujla, Kalyan Banerjee, B.N. Chandrappa, Chhotelal, Dr. Kakoli Ghosh Dastidar, Kumari Sushmita Dev, Dr. Thokchom Meinya, Shrimati Apraupa Poddar, S/Shri A. Anwhar Raajhaa, K. N. Ramachandran, Partha Pratim Roy, Shrimati V. Sathyabama, Dr. Nepal Singh, S/Shri Bharat Singh, Dinesh Trivedi and Shri L. K. Vaghela =361.

Noes: 004- Shri B. N. Chandrappa and Dr. Thokchom Meinya wrongly voted for Noes, but later on, they corrected through slip for Ayes= 002.

Abstain=000.

DIVISION NO. 2**AYES****18.26 hours**

Advani, Shri L.K.
Agrawal, Shri Rajendra
Ahir, Shri Hansraj Gangaram
Ahluwalia, Shri S.S.
Ajmal, Shri Sirajuddin
Amarappa , Shri Karadi Sanganna
Ananthkumar, Shri
Angadi, Shri Suresh C.
Anwar, Shri Tariq
@Aujla, Shri Gurjeet Singh
Azad, Shri Kirti
Babu, Dr. Ravindra
Badal, Shrimati Harsimrat Kaur
Baheria, Shri Subhash Chandra
Bais, Shri Ramesh
Baker, Shri George
Bala, Shrimati Anju
Banerjee, Shri Kalyan
Barne, Shri Shrirang Appa
Bhabhor, Shri Jasvantsinh Sumanbhai
Bhagat, Shri Bodh Singh
Bhagat, Shri Sudarshan
Bhamre, Dr. Subhash Ramrao
Bharti, Sushri Uma
Bhatt, Shrimati Ranjanben
Bhole, Shri Devendra Singh
Bidhuri, Shri Ramesh

@ Voted through slip

Biju, Shri P. K.
@Birla, Shri Om
Bohra, Shri Ramcharan
Brahmpura, Shri Ranjit Singh
Chand, Shri Nihal
Chandel, Kunwar Pushpendra Singh
Chandrappa, Shri B. N.
Chaudhary, Shri C. R.
Chaudhary, Shri Haribhai
Chaudhary, Shri P.P.
Chaudhary, Shri Pankaj
Chaudhary, Shri Ram Tahal
Chaudhary, Shri Santokh Singh
Chaudhury, Shri Jitendra
Chauhan, Shri Devusinh
Chauhan, Shri P. P.
Chavan, Shri Harishchandra
Chavda, Shri Vinod Lakhmashi
Chhewang, Shri Thupstan
Chhotelal, Shri
Choubey, Shri Ashwini Kumar
Choudhary, Shri Babulal
Choudhary, Shri Birendra Kumar
Chouhan, Shri Nandkumar Singh
Chowdhury, Shri Adhir Ranjan
Chudasama, Shri Rajeshbhai
Danve, Shri Raosaheb Patil
Dastidar, Dr. Kakoli Ghosh

@ Voted through slip

Datta, Shri Sankar Prasad
Dattatreya, Shri Bandaru
Deka, Shri Ramen
Deo, Shri Arka Keshari
Dev, Kumari Sushmita
Devi, Shrimati Rama
Devi, Shrimati Veena
Dharambir, Shri
Dhotre, Shri Sanjay
Dhruvanarayana, Shri R.
Dhurve, Shrimati Jyoti
Dohre, Shri Ashok Kumar
Diwakar, Shri Rajesh Kumar
Dubey, Shri Nishikant
Dubey, Shri Satish Chandra
Dwivedi, Shri Harishchandra alias Harish
Engti, Shri Biren Singh
Ering, Shri Ninong
Fatepara, Shri Devjibhai G.
Gaddigoudar, Shri P.C.
@Gadkari, Shri Nitin
Gaikwad, Dr. Sunil Baliram
Galla, Shri Jayadev
Gandhi, Shri Dilipkumar Mansukhlal
Gandhi, Shri Rahul
Gandhi, Shrimati Maneka Sanjay
Gandhi, Shrimati Sonia
Gangwar, Shri Santosh Kumar

@ Voted through slip

Gautam, Shri Satish Kumar
Gavit, Dr. Heena Vijaykumar
Ghosh, Shrimati Arpita
Ghubaya, Shri Sher Singh
Giluwa, Shri Laxman
Girri, Shri Maheish
Gogoi, Shri Gaurav
Gohain, Shri Rajen
Gopalakrishnan, Shri C.
Goud, Dr. Boora Narsaiah
Gowda, Shri D.V. Sadananda
Gowda, Shri S.P. Muddahanume
Gupta, Shri Shyama Charan
Gupta, Shri Sudheer
Gurjar, Shri Krishanpal
Haribabu, Dr. Kambhampati
@Hay, Prof. Richard
Hegde, Shri Anantkumar
Hemamalini, Shrimati
Hikaka, Shri Jhina
Innocent, Shri
Jadhav, Shri Prataprao
Jaiswal, Dr. Sanjay
Jardosh, Shrimati Darshana Vikram
Jat, Prof. Sanwar Lal
Jaunapuria, Shri Sukhbir Singh
Jayavardhan, Dr. J.
Jena, Shri Rabindra Kumar

@ Voted through slip.

Jigajinagi, Shri Ramesh
Joshi, Dr. Murli Manohar
Joshi, Shri Chandra Prakash
Joshi, Shri Pralhad
Jyoti, Sadhvi Niranjana
Kachhadia, Shri Naranbhai
Kaiser, Choudhary Mehboob Ali
Kalvakuntla, Shrimati Kavitha
Karandlaje, Kumari Shobha
Karunakaran, Shri P.
Kashyap, Shri Dinesh
Kashyap, Shri Virender
Kaswan, Shri Rahul
Kataria, Shri Rattan Lal
Kateel, Shri Nalin Kumar
Katheria, Dr. Ramshankar
Kaushik, Shri Ramesh Chander
Khadse, Shrimati Rakshatai
Khan, Shri Md. Badaruddoza
Kharge, Shri Mallikarjun
Kher, Shrimati Kirron
Khuba, Shri Bhagwanth
Kinjarapu, Shri Ram Mohan Naidu
Kishore, Shri Jugal
Kirtikar, Shri Gajanan
Koli, Shri Bahadur Singh
Koshyari, Shri Bhagat Singh
Kristappa, Shri N.
Kulaste, Shri Faggan Singh

Kumar, Dr. Arun
Kumar, Dr. Virendra
Kumar, Kunwar Sarvesh
Kumar, Shri Ashwini
Kumar, Shri Dharmendra
Kumar, Shri Kaushalendra
Kundariya, Shri Mohanbhai Kalyanjibhai
Kushawaha, Shri Ravinder
Kushwaha, Shri Upendra
Lakhanpal, Shri Raghav
Lekhi, Shrimati Meenakashi
Maadam, Shrimati Poonamben
Mahadik, Shri Dhananjay
Mahajan, Shrimati Poonam
Maharaj, Dr. Swami Sakshiji
Mahato, Dr. Banshilal
Mahato, Shri Bidyut Baran
Mahtab, Shri Bhartruhari
Mahendran, Shri C.
Malviya, Prof. Chintamani
Manjhi, Shri Hari
Maragatham, Shrimati K.
Meena, Shri Arjun Lal
Meena, Shri Harish
Meghwal, Shri Arjun Ram
Meinya, Dr. Thokchom
Mishra, Shri Anoop
Mishra, Shri Bhairon Prasad
Mishra, Shri Daddan

Mishra, Shri Janardan
Mishra, Shri Kalraj
Mohan, Shri M. Murli
Mohan, Shri P.C.
Mohapatra, Dr. Sidhant
Moily, Shri M. Veerappa
Mukherjee, Shri Abhijit
Munda, Shri Karia
Munde, Dr. Pritam Gopinath
Muniyappa, Shri K.H.
Nagar, Shri Rodmal
Nagesh, Shri Godam
Naik, Shri Shripad Yesso
Narasimham, Shri Thota
Ninama, Shri Manshankar
Nishad, Shri Ajay
Nishad, Shri Ram Charitra
Nishank, Dr. Ramesh Pokhriyal
Oram, Shri Jual
Paatle, Shrimati Kamla
Panda, Shri Baijayant Jay
Pandey, Dr. Mahendra Nath
Pandey, Shri Rajesh
Pandey, Shri Ravindra Kumar
Paswan, Shri Chirag
Paswan, Shri Kamlesh
Paswan, Shri Ram Chandra
Paswan, Shri Ramvilas
Patasani, Shri Prasanna Kumar

Patel, Dr. K. C.
Patel, Shri Devji M.
Patel, Shri Dilip
Patel, Shri Lalubhai Babubhai
Patel, Shri Natubhai Gomanbhai
Patel, Shri Prahlad Singh
Patel, Shri Subhash
Patel, Shrimati Anupriya
Patel, Shrimati Jayshreeben
Pathak, Shrimati Riti
Patil, Shri A.T. Nana
Patil, Shri Bheemrao B.
Patil, Shri C. R.
Patil, Shri Kapil Moreshwar
Patil, Shri Sanjay Kaka
Patole, Shri Nana
Phule, Sadhvi Savitri Bai
Poddar, Shrimati Aparupa
Pradhan, Shri Nagendra Kumar
Prasad, Dr. Bhagirath
Pratap, Shri Krishan
Premachandran, Shri N.K.
Radadiya, Shri Vithalbhai Hansrajbhai
Radhakrishnan, Shri Pon
Raghavan, Shri M.K.
Rai, Shri Nityanand
Rai, Shri Prem Das
Raj, Shrimati Krishna
Raajhaa, Shri A. Anwhar

Rajbhar, Shri Harinarayan
Rajesh, Shri M. B.
Rajoria, Dr. Manoj
Raju, Shri Ashok Gajapathi
Raju, Shri Gokaraju Ganga
Ram, Shri Janak
Ram, Shri Vishnu Dayal
Ramachandran, Shri Mullappally
Ramadoss, Dr. Anbumani
Rathod, Shri D.S.
Rathore (Retd.), Col. Rajyavardhan
Rathore, Shri Hariom Singh
Rathwa, Shri Ramsinh
Raut, Shri Vinayak Bhaurao
Raval, Shri Paresh
Rawat, Shrimati Priyanka Singh
Ray, Shri Bishnu Pada
Ray, Shri Ravindra Kumar
Reddy, Shri J.C. Divakar
Reddy, Shri Konda Vishweshwar
Reddy, Shri Mekapati Raja Mohan
Rudy, Shri Rajiv Pratap
Sahu, Shri Chandulal
Sahu, Shri Lakhan Lal
Sai, Shri Vishnu Dev
Saini, Shri Rajkumar
Salim, Shri Mohammad
Sampla, Shri Vijay
Sampath, Dr. A.

Sanjar, Shri Alok
Sarmah, Shri Ram Prasad
Sarswati, Shri Sumedhanand
Satav, Shri Rajeev
@Sathyabama, Shrimati V.
Satpathy, Shri Tathagata
Sawaikar, Adv. Narendra Keshav
Sawant, Shri Arvind
Shah, Shrimati Mala Rajyalakshmi
Shankarrao, Shri Mohite Patil Vijaysinh
Sharma, Shri Ram Kumar
Sharma, Shri Ram Swaroop
Shekhawat, Shri Gajendra Singh
Shetty, Shri Gopal
Shetty, Shri Raju
Shewale, Shri Rahul
Shinde, Dr. Shrikant Eknath
Shirole, Shri Anil
Shivajirao, Shri Adhalrao Patil
Shyal, Dr. Bhartiben D.
Siddeshwara, Shri G. M.
Sigriwal, Shri Janardan Singh
Simha, Shri Pratap
Singh, Dr. Jitendra
@Singh, Dr. Nepal
@Singh, Dr. Prabhas Kumar
Singh, Dr. Satya Pal
Singh, Dr. Yashwant

@ Voted through slip.

Singh (Retd), Gen. Vijay Kumar
Singh, Kunwar Bharatendra
Singh, Kunwar Haribansh
Singh, Rao Inderjit
Singh, Shri Abhishek
@Singh, Shri Bharat
Singh, Shri Bhola
Singh, Shri Brijbhushan Sharan
Singh, Shri Dushyant
Singh, Shri Ganesh
Singh, Shri Giriraj
Singh, Shri Kirti Vardhan
Singh, Shri Lallu
Singh, Shri Nagendra
Singh, Shri Pashupati Nath
Singh, Shri R. K.
Singh, Shri Radha Mohan
Singh, Shri Rajnath
Singh (Raju Bhaiya), Shri Rajveer
Singh, Shri Rakesh
Singh, Shri Rama Kishore
Singh, Shri Ravneet
Singh, Shri Satyapal
Singh, Shri Sunil Kumar
Singh, Shri Sushil Kumar
Singh, Shri Uday Pratap
Singh, Shri Virendra
Singh, Shrimati Pratyusha Rajeshwari

@ Voted through slip.

Sinha, Shri Jayant
Sinha, Shri Manoj
Sinha, Shri Shatrughan
Solanki, Dr. Kirit P.
Somaiya, Dr. Kirit
Sonkar, Shri Vinod Kumar
Sonker, Shrimati Neelam
Sriram, Shri Malyadri
Supriyo, Shri Babul
Suresh, Shri D.K.
Swain, Shri Ladu Kishore
Swaraj, Shrimati Sushma
Tadas, Shri Ramdas C.
Tamta, Shri Ajay
Tanwar, Shri Kanwar Singh
Tasa, Shri Kamakhya Prasad
Teacher, Shrimati P.K. Shreemathi
Teli, Shri Rameshwar
Teni, Shri Ajay Misra
Thakur, Shri Anurag Singh
Thakur, Shrimati Savitri
Thambidurai, Dr. M.
Tharoor, Dr. Shashi
Thomas, Prof. K.V.
Tomar, Shri Narendra Singh
Tripathi, Shri Sharad
Trivedi, Shri Dinesh
Udasi, Shri Shivkumar
Udhayakumar, Shri M.

Usendi, Shri Vikram
Utawal, Shri Manohar
Vanaroja, Shrimati R.
Vardhan, Dr. Harsh
Vasava, Shri Parbhubhai Nagarbhai
Velagapalli, Shri Varaprasad Rao
Venugopal, Shri K. C.
Verma, Dr. Anshul
Verma, Shri Bhanu Pratap Singh
Verma, Shri Rajesh
Verma, Shrimati Rekha
Vichare, Shri Rajan
Wanga, Shri Chintaman Navasha
Yadav, Shri Dharmendra
Yadav, Shri Hukmdeo Narayan
Yadav, Shri Jai Prakash Narayan
Yadav, Shri Laxmi Narayan
Yadav, Shri Om Prakash
Yadav, Shri Ram Kripal

NOES

Naik, Prof. A.S.R.

HON. SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 352

Noes: 001

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3

Insertion of new article 338 B

HON. SPEAKER: There are eight Amendments to Clause 3. Shri Rajeev Satav ji, are you moving your Amendment No. 1 to Clause 3?

SHRI RAJEEV SATAV (HINGOLI): I beg to move:

“Page 2, after line 9 insert,-

“Provided that at least one Member of the Commission shall be a woman;

Provided further that no post of a Member, including that of a Secretary and Staff of the Commission, shall lie vacant for more than ninety days.”” (1)

At least, one Member of this Commission should be a woman. That is the amendment. I request the Government to accept this Amendment.

श्री थावर चंद गहलोत : अध्यक्ष महोदया, मैं सदन को आश्वस्त करता हूँ। परम्परा रही है कि पांच सदस्यों में एक महिला सदस्य होती है। जब हम नियम बनाएंगे, तो उसमें उसका उल्लेख करेंगे। उसमें एक महिला सदस्य होगी।

*The following Membrs also recorded/ corrected their votes through slips.

Ayes: 352+S/ Shri Gurjeet Singh Aujla, Om Birla, Nitin Gadkari, Prof. Richard Hay, Shrimati V. Sathyabama, Dr. Nepal Singh, Dr. Prabhas Kumar Singh and Shri Bharat Singh=360.

Noes: 001.

Abstain: 000.

HON. SPEAKER: I shall now put Amendment No. 1 to Clause 3 moved by Shri Rajeev Satav to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: Shri B. Vinod Kumar, are you moving your Amendment No. 7 to Clause 3?

SHRI B. VINOD KUMAR (KARIMNAGAR): Madam, my Amendment is related to the same issue. I requested the hon. Minister to see that, at least, one woman should be the Member.

HON. SPEAKER: Are you moving your Amendment or not?

SHRI B. VINOD KUMAR: I hope that the hon. Minister can accept this Amendment now.

श्री थावर चंद गहलोत : मैं फिर से आश्वस्त करता हूँ कि जब इससे संबंधित नियम बनाएंगे, तो उसमें उल्लेख करेंगे। उसमें महिला सदस्य होगी।

SHRI B. VINOD KUMAR: Thank you. I am not moving my Amendment.

HON. SPEAKER: Shri K.C. Venugopal, are you moving your Amendment No.8 to Clause 3?

SHRI K.C. VENUGOPAL (ALAPPUZHA): Madam Speaker, I beg to move:

“Page 2, line 5,-
after “three other Members”
insert “, of which one Member shall be a
 woman,”.” (8)

There are five Members in the Committee including Chairman and Vice-Chairman. Out of other three members, one Member should be a woman.

HON. SPEAKER: I shall now put Amendment No. 8 moved by Shri K.C. Venugopal to the vote of the House.

SHRI K.C. VENUGOPAL: Madam, I want Division.... (*Interruptions*)

HON. SPEAKER: The Lobbies have already been cleared.

The question is:

“Page 2, line 5,-
after “three other Members”
insert “, of which one Member shall be a
woman,.”” (8)

The Lok Sabha divided.

DIVISION NO. 3**AYES****18.30 hours**

Anwar, Shri Tariq
 @Aujla, Shri Gurjeet Singh
 Biju, Shri P. K.
 Chandrappa, Shri B. N.
 Chaudhary, Shri Santokh Singh
 Chaudhury, Shri Jitendra
 Chowdhury, Shri Adhir Ranjan
 Datta, Shri Sankar Prasad
 Deo, Shri Arka Keshari
 Dev, Kumari Sushmita
 Dhruvanarayana, Shri R.
 Engti, Shri Biren Singh
 Ering, Shri Ninong
 Gandhi, Shri Rahul
 Gandhi, Shrimati Sonia
 Gogoi, Shri Gaurav
 Gowda, Shri S.P. Muddahanume
 Hikaka, Shri Jhina
 Innocent, Shri
 Jena, Shri Rabindra Kumar
 Khan, Shri Md. Badaruddoza
 Kharge, Shri Mallikarjun
 Kirtikar, Shri Gajanan
 Laguri, Shrimati Sakuntala
 Mahadik, Shri Dhananjay
 Mahtab, Shri Bhartruhari

@ Voted through slip.

Meinya, Dr. Thokchom
Mohapatra, Dr. Sidhant
Moily, Shri M. Veerappa
Mukherjee, Shri Abhijit
Muniyappa, Shri K.H.
Panda, Shri Baijayant Jay
Patasani, Shri Prasanna Kumar
Pradhan, Shri Nagendra Kumar
Premachandran, Shri N.K.
Raghavan, Shri M.K.
Rajesh, Shri M. B.
Ramachandran, Shri Mullappally
Salim, Shri Mohammad
Samal, Dr. Kulmani
Sampath, Dr. A.
Satav, Shri Rajeev
Satpathy, Shri Tathagata
Singh, Dr. Prabhas Kumar
Singh, Kunwar Haribansh
Singh, Shri Ravneet
Singh, Shrimati Pratyusha Rajeshwari
Suresh, Shri D.K.
Swain, Shri Ladu Kishore
Tarai, Shrimati Rita
Teacher, Shrimati P.K. Shreemathi
Tharoor, Dr. Shashi
Thomas, Prof. K.V.
Velagapalli, Shri Varaprasad Rao
Venugopal, Shri K. C.

Yadav, Shri Jai Prakash Narayan

NOES

@Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj Gangaram

Ahluwalia, Shri S.S.

Amarappa , Shri Karadi Sanganna

Ananthkumar, Shri

Angadi, Shri Suresh C.

Azad, Shri Kirti

Babu, Dr. Ravindra

Badal, Shrimati Harsimrat Kaur

Baheria, Shri Subhash Chandra

Bais, Shri Ramesh

Baker, Shri George

Bala, Shrimati Anju

Barne, Shri Shrirang Appa

Bhabhor, Shri Jasvantsinh Sumanbhai

Bhagat, Shri Bodh Singh

Bhagat, Shri Sudarshan

Bhamre, Dr. Subhash Ramrao

Bharti, Sushri Uma

Bhatt, Shrimati Ranjanben

Bhole, Shri Devendra Singh

Bidhuri, Shri Ramesh

Birla, Shri Om

Bohra, Shri Ramcharan

@ Voted through slip.

Brahmpura, Shri Ranjit Singh
Chand, Shri Nihal
Chandel, Kunwar Pushpendra Singh
Chaudhary, Shri C. R.
Chaudhary, Shri Haribhai
Chaudhary, Shri P.P.
Chaudhary, Shri Pankaj
Chaudhary, Shri Ram Tahal
Chauhan, Shri Devusinh
Chauhan, Shri P. P.
Chavan, Shri Harishchandra
Chavda, Shri Vinod Lakhmashi
Chhewang, Shri Thupstan
Chhotelal, Shri
Choubey, Shri Ashwini Kumar
Choudhary, Shri Babulal
Choudhary, Shri Birendra Kumar
Chouhan, Shri Nandkumar Singh
Chudasama, Shri Rajeshbhai
Danve, Shri Raosaheb Patil
Dattatreya, Shri Bandaru
Deka, Shri Ramen
Devi, Shrimati Rama
Devi, Shrimati Veena
Dharambir, Shri
Dhotre, Shri Sanjay
Dhurve, Shrimati Jyoti
Dohre, Shri Ashok Kumar
Diwakar, Shri Rajesh Kumar

Dubey, Shri Nishikant
Dubey, Shri Satish Chandra
Dwivedi, Shri Harishchandra alias Harish
Fatepara, Shri Devjibhai G.
Gaddigoudar, Shri P.C.
Gadkari, Shri Nitin
Gaikwad, Dr. Sunil Baliram
Galla, Shri Jayadev
Gandhi, Shri Dilipkumar Mansukhlal
Gandhi, Shrimati Maneka Sanjay
@Gangwar, Shri Santosh Kumar
Gautam, Shri Satish Kumar
Gavit, Dr. Heena Vijaykumar
Ghubaya, Shri Sher Singh
Giluwa, Shri Laxman
Girri, Shri Maheish
Gohain, Shri Rajen
Gowda, Shri D.V. Sadananda
Gupta, Shri Shyama Charan
Gupta, Shri Sudheer
Gurjar, Shri Krishanpal
Haribabu, Dr. Kambhampati
Hay, Prof. Richard
Hegde, Shri Anantkumar
Hemamalini, Shrimati
Jadhav, Shri Prataprao
Jaiswal, Dr. Sanjay
Jardosh, Shrimati Darshana Vikram

@ Voted through slip.

Jat, Prof. Sanwar Lal
Jaunapuria, Shri Sukhbir Singh
Jigajinagi, Shri Ramesh
Joshi, Dr. Murli Manohar
Joshi, Shri Chandra Prakash
Joshi, Shri Pralhad
Jyoti, Sadhvi Niranjana
Kachhadia, Shri Naranbhai
Kaiser, Choudhary Mehboob Ali
Karandlaje, Kumari Shobha
Kashyap, Shri Dinesh
Kashyap, Shri Virender
Kaswan, Shri Rahul
Kataria, Shri Rattan Lal
Kateel, Shri Nalin Kumar
Katheria, Dr. Ramshankar
Kaushik, Shri Ramesh Chander
Khadse, Shrimati Rakshatai
Kher, Shrimati Kirron
Khuba, Shri Bhagwanth
Kinjarapu, Shri Ram Mohan Naidu
Kishore, Shri Jugal
Koli, Shri Bahadur Singh
Koshyari, Shri Bhagat Singh
Kulaste, Shri Faggan Singh
Kumar, Dr. Virendra
Kumar, Kunwar Sarvesh
Kumar, Shri Ashwini
Kumar, Shri Dharmendra

Kundariya, Shri Mohanbhai Kalyanjibhai
Kushawaha, Shri Ravinder
Kushwaha, Shri Upendra
Lakhanpal, Shri Raghav
Lekhi, Shrimati Meenakashi
Maadam, Shrimati Poonamben
Mahajan, Shrimati Poonam
Maharaj, Dr. Swami Sakshiji
Mahato, Dr. Banshilal
Mahato, Shri Bidyut Baran
Malviya, Prof. Chintamani
Manjhi, Shri Hari
Meena, Shri Arjun Lal
Meena, Shri Harish
Meghwal, Shri Arjun Ram
Mishra, Shri Anoop
Mishra, Shri Bhairon Prasad
Mishra, Shri Daddan
Mishra, Shri Janardan
Mishra, Shri Kalraj
Mohan, Shri M. Murli
Mohan, Shri P.C.
Munda, Shri Karia
Munde, Dr. Pritam Gopinath
Nagar, Shri Rodmal
Naik, Shri Shripad Yesso
Narasimham, Shri Thota
Ninama, Shri Manshankar
Nishad, Shri Ajay

Nishad, Shri Ram Charitra
Nishank, Dr. Ramesh Pokhriyal
Oram, Shri Jual
Paatle, Shrimati Kamla
Pandey, Dr. Mahendra Nath
Pandey, Shri Rajesh
Pandey, Shri Ravindra Kumar
Paswan, Shri Chirag
Paswan, Shri Kamlesh
Paswan, Shri Ram Chandra
Paswan, Shri Ramvilas
Patel, Dr. K. C.
Patel, Shri Devji M.
Patel, Shri Dilip
Patel, Shri Lalubhai Babubhai
Patel, Shri Natubhai Gomanbhai
Patel, Shri Prahlad Singh
Patel, Shri Subhash
Patel, Shrimati Anupriya
Patel, Shrimati Jayshreeben
Pathak, Shrimati Riti
Patil, Shri A.T. Nana
Patil, Shri C. R.
Patil, Shri Kapil Moreshwar
Patil, Shri Sanjay Kaka
Patole, Shri Nana
Phule, Sadhvi Savitri Bai
Prasad, Dr. Bhagirath
Pratap, Shri Krishan

Radadiya, Shri Vithalbhai Hansrajbhai
Radhakrishnan, Shri Pon
Rai, Shri Nityanand
Rai, Shri Prem Das
Raj, Shrimati Krishna
Rajbhar, Shri Harinarayan
Rajoria, Dr. Manoj
Raju, Shri Ashok Gajapathi
Raju, Shri Gokaraju Ganga
Ram, Shri Janak
Ram, Shri Vishnu Dayal
Rathod, Shri D.S.
Rathore (Retd.), Col. Rajyavardhan
Rathore, Shri Hariom Singh
Rathwa, Shri Ramsinh
Raut, Shri Vinayak Bhaurao
Raval, Shri Paresh
Rawat, Shrimati Priyanka Singh
Ray, Shri Bishnu Pada
Ray, Shri Ravindra Kumar
Reddy, Shri Mekapati Raja Mohan
Rudy, Shri Rajiv Pratap
Sahu, Shri Chandulal
Sahu, Shri Lakhan Lal
Sai, Shri Vishnu Dev
Saini, Shri Rajkumar
Sampla, Shri Vijay
Sanjar, Shri Alok
Sarmah, Shri Ram Prasad

Sarswati, Shri Sumedhanand
Sawaikar, Adv. Narendra Keshav
Sawant, Shri Arvind
Shah, Shrimati Mala Rajyalakshmi
Sharma, Shri Ram Kumar
Sharma, Shri Ram Swaroop
Shekhawat, Shri Gajendra Singh
Shetty, Shri Gopal
Shetty, Shri Raju
Shewale, Shri Rahul
Shinde, Dr. Shrikant Eknath
Shirole, Shri Anil
Shivajirao, Shri Adhalrao Patil
Shyal, Dr. Bhartiben D.
Siddeshwara, Shri G. M.
Sigriwal, Shri Janardan Singh
Simha, Shri Pratap
Singh, Dr. Bhola
Singh, Dr. Jitendra
Singh, Dr. Nepal
Singh, Dr. Satya Pal
Singh, Dr. Yashwant
Singh (Retd), Gen. Vijay Kumar
Singh, Kunwar Bharatendra
Singh, Rao Inderjit
Singh, Shri Abhishek
Singh, Shri Bharat
Singh, Shri Bhola
Singh, Shri Brijbhushan Sharan

Singh, Shri Dushyant
Singh, Shri Ganesh
@Singh, Shri Giriraj
Singh, Shri Kirti Vardhan
Singh, Shri Lallu
Singh, Shri Nagendra
Singh, Shri Pashupati Nath
Singh, Shri R. K.
Singh, Shri Radha Mohan
Singh, Shri Rajnath
Singh (Raju Bhaiya), Shri Rajveer
Singh, Shri Rakesh
Singh, Shri Satyapal
Singh, Shri Sunil Kumar
Singh, Shri Sushil Kumar
Singh, Shri Uday Pratap
§Singh, Shri Virendra
Sinha, Shri Jayant
Sinha, Shri Manoj
Sinha, Shri Shatrughan
Solanki, Dr. Kirit P.
Somaiya, Dr. Kirit
Sonkar, Shri Vinod Kumar
Sonker, Shrimati Neelam
Sriram, Shri Malyadri
Supriyo, Shri Babul
Swaraj, Shrimati Sushma

@ Voted through slip.

§ Corrected through slip for Noes.

Tadas, Shri Ramdas C.
Tamta, Shri Ajay
Tanwar, Shri Kanwar Singh
Tasa, Shri Kamakhya Prasad
Teli, Shri Rameshwar
Teni, Shri Ajay Misra
Thakur, Shri Anurag Singh
Thakur, Shrimati Savitri
Tomar, Shri Narendra Singh
Tripathi, Shri Sharad
Udasi, Shri Shivkumar
Usendi, Shri Vikram
Utawal, Shri Manohar
@Vaghela, Shri L. K.
Vardhan, Dr. Harsh
Vasava, Shri Parbhubhai Nagarbhai
Verma, Dr. Anshul
Verma, Shri Bhanu Pratap Singh
Verma, Shri Rajesh
Verma, Shrimati Rekha
Vichare, Shri Rajan
Wanga, Shri Chintaman Navasha
Yadav, Shri Dharmendra
Yadav, Shri Hukmdeo Narayan
Yadav, Shri Laxmi Narayan
Yadav, Shri Om Prakash
Yadav, Shri Ram Kripal

ABSTAIN

@ Voted through slip.

Goud, Dr. Boora Narsaiah

Kalvakuntla, Shrimati Kavitha

Naik, Prof. A.S.R.

Patil, Shri Bheemrao B.

HON. SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 056

Noes: 276

Abstain: 004

The motion was negatived.

HON. SPEAKER: Premachandran ji, are you moving your Amendment Nos. 9 and 11 to Clause 3?

SHRI N.K. PREMACHANDRAN (KOLLAM): Madam, I beg to move:

Page 2, line 5,--
for "three"
substitute "seven". (9)

Page 2, line 18,--
for "to advise"
substitute "to participate and advise".
(11)

The National Commission for Scheduled Castes and Scheduled Tribes is similar to that of the National Commission for Backward Classes in which there are nine Members. Please respond; I will withdraw my amendment. The number of population of backward classes is far more than that of the Scheduled Castes and Scheduled Tribes. So the number there is nine and here it is five. For OBC it is five; there it is nine. If the Minister could respond, definitely I will withdraw, if he gives an assurance.

श्री थावर चंद गहलोत : अनुसूचित जाति और अनुसूचित जनजाति आयोग में पांच-पांच सदस्य ही हैं। मैं माननीय सदस्य से प्रार्थना करता हूँ कि अपना संशोधन वापस ले लें।

SHRI N.K. PREMACHANDRAN: Madam, the Minister is wrong. I will read the provisions of the Scheduled Caste Commission.

*The following Members also recorded/corrected their Votes through slips.

Ayes: 056+ Shri Gurjeet singh Aujla= 057 - Shri Virendra Singh wrongly voted for Ayes but later on he corrected through slip for Noes=056.

Noes: 276+ S/Shri L.K. Advani, Santosh Kumar Gangwar, Giriraj Singh, Virendra Singh and Shri L. K. Vaghela =281.

Abstain=004.

HON. SPEAKER: I shall now put Amendment Nos. 9 and 11 to Clause 3 moved by Shri N.K. Premachandran to the vote of the House.

The amendments were put and negatived.

HON. SPEAKER: Shri Jai Prakash Narayan Yadav, are you moving your Amendment Nos. 14 to 16 to Clause 3?

श्री जय प्रकाश नारायण यादव (बाँका) : मैं प्रस्ताव करता हूँ :

पृष्ठ 2, पंक्ति 8 और 9,—

राष्ट्रीय पिछड़ा वर्ग आयोग के स्थान पर राष्ट्रीय संवैधानिक पिछड़ा वर्ग आयोग प्रतिस्थापित किया जाए। (14)

पृष्ठ 2, पंक्ति 11,—

तीन के स्थान पर पांच प्रतिस्थापित किया जाए। (15)

पृष्ठ 2, पंक्ति 22 से 27 के स्थान पर निम्नलिखित अंतःस्थापित किया जाए,—

(ख) यह सुनिश्चित करना कि पहले से अधिसूचित किसी जाति को गैर-अधिसूचित नहीं किया जाएगा तथा वित्तीय रूप से सक्षम जातियों को पिछड़ा वर्ग श्रेणी में सम्मिलित करने का प्रयास नहीं किया जा रहा है।

(ग) राष्ट्रीय पिछड़ा वर्ग आयोग अधिनियम, 1993 के अधीन गठित राष्ट्रीय पिछड़ा वर्ग आयोग के गठन से लेकर केन्द्र, राज्यों और संघ शासित क्षेत्रों द्वारा सरकारी नौकरियों में दिए गए 27 प्रतिशत आरक्षण के क्रियान्वयन के आलोक में सामाजिक और शैक्षिक दृष्टि से पिछड़े वर्गों के सामाजिक-आर्थिक विकास का मूल्यांकन करना। (16)

HON. SPEAKER: I shall now put Amendment Nos. 14 to 16 to Clause 3 moved by Shri Jai Prakash Narayan Yadav to the vote of the House.

The amendments were put and negatived.

HON. SPEAKER: The Lobbies are already cleared. I shall now put Clause 3 to the vote of the House.

The question is:

“That Clause 3 stands part of the Bill”

The Lok Sabha divided:

DIVISION NO. 4**AYES****18.33 hours**

Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj Gangaram

@Ahluwalia, Shri S.S.

Amarappa , Shri Karadi Sanganna

Ananthkumar, Shri

Angadi, Shri Suresh C.

@Anwar, Shri Tariq

Arunmozhithevan, Shri A.

@Aujla, Shri Gurjeet Singh

Azad, Shri Kirti

Babu, Dr. Ravindra

Badal, Shrimati Harsimrat Kaur

Baheria, Shri Subhash Chandra

Bais, Shri Ramesh

Bala, Shrimati Anju

Barne, Shri Shrirang Appa

Bhabhor, Shri Jasvantsinh Sumanbhai

Bhagat, Shri Bodh Singh

@Bhagat, Shri Sudarshan

Bhamre, Dr. Subhash Ramrao

Bharti, Sushri Uma

Bhatt, Shrimati Ranjanben

Bhole, Shri Devendra Singh

Bidhuri, Shri Ramesh

Biju, Shri P. K.

Birla, Shri Om

@ Votes through Slip.

Bohra, Shri Ramcharan
[§]Brahmpura, Shri Ranjit Singh
 Chand, Shri Nihal
 Chandel, Kunwar Pushpendra Singh
[@]Chandrappa, Shri B. N.
 Chaudhary, Shri C. R.
 Chaudhary, Shri Haribhai
 Chaudhary, Shri P.P.
 Chaudhary, Shri Pankaj
 Chaudhary, Shri Ram Tahal
 Chaudhary, Shri Santokh Singh
 Chaudhury, Shri Jitendra
 Chauhan, Shri Devusinh
[§]Chauhan, Shri P. P.
 Chavan, Shri Harishchandra
 Chavda, Shri Vinod Lakhmashi
 Chhewang, Shri Thupstan
 Chhotelal, Shri
 Choubey, Shri Ashwini Kumar
 Choudhary, Col. Sonaram
 Choudhary, Shri Babulal
 Choudhary, Shri Birendra Kumar
 Chouhan, Shri Nandkumar Singh
 Chowdhury, Shri Adhir Ranjan
 Chudasama, Shri Rajeshbhai
 Danve, Shri Raosaheb Patil
 Datta, Shri Sankar Prasad

[@] Voted through slip.

[§] Corrected through slip for Ayes.

Dattatreya, Shri Bandaru
 Deka, Shri Ramen
 Deo, Shri Arka Keshari
 @Dev, Kumari Sushmita
 Devi, Shrimati Rama
 Devi, Shrimati Veena
 Dharambir, Shri
 Dhotre, Shri Sanjay
 Dhruvanarayana, Shri R.
 Dohre, Shri Ashok Kumar
 Diwakar, Shri Rajesh Kumar
 Dubey, Shri Nishikant
 Dubey, Shri Satish Chandra
 Dwivedi, Shri Harishchandra alias Harish
 Engti, Shri Biren Singh
 Ering, Shri Ninong
 Fatepara, Shri Devjibhai G.
 Gaddigoudar, Shri P.C.
 Gadkari, Shri Nitin
 Galla, Shri Jayadev
 Gandhi, Shri Dilipkumar Mansukhlal
 Gandhi, Shrimati Maneka Sanjay
 @Gandhi, Shrimati Sonia
 Gangwar, Shri Santosh Kumar
 Gautam, Shri Satish Kumar
 Gavit, Dr. Heena Vijaykumar
 Ghubaya, Shri Sher Singh
 Giluwa, Shri Laxman

@ Voted through slip.

Girri, Shri Maheish
 @Gogoi, Shri Gaurav
 Gohain, Shri Rajen
 Gopalakrishnan, Shri C.
 Gowda, Shri D.V. Sadananda
 Gowda, Shri S.P. Muddahanume
 §Gupta, Shri Shyama Charan
 Gupta, Shri Sudheer
 Gurjar, Shri Krishanpal
 Haribabu, Dr. Kambhampati
 Hegde, Shri Anantkumar
 Hemamalini, Shrimati
 Hikaka, Shri Jhina
 Innocent, Shri
 Jadhav, Shri Prataprao
 Jaiswal, Dr. Sanjay
 Jardosh, Shrimati Darshana Vikram
 Jat, Prof. Sanwar Lal
 Jaunapuria, Shri Sukhbir Singh
 Jayavardhan, Dr. J.
 Jena, Shri Rabindra Kumar
 Jigajinagi, Shri Ramesh
 Joshi, Dr. Murli Manohar
 Joshi, Shri Chandra Prakash
 Joshi, Shri Pralhad
 @Jyoti, Sadhvi Niranjana
 Kachhadia, Shri Naranbhai

@ Voted through slip.

§ Corrected through slip for Ayes.

Kaiser, Choudhary Mehboob Ali
Kalvakuntla, Shrimati Kavitha
Karandlaje, Kumari Shobha
Karunakaran, Shri P.
Kashyap, Shri Dinesh
Kashyap, Shri Virender
Kaswan, Shri Rahul
Kataria, Shri Rattan Lal
Kateel, Shri Nalin Kumar
Katheria, Dr. Ramshankar
Kaushik, Shri Ramesh Chander
Khadse, Shrimati Rakshatai
Khan, Shri Md. Badaruddoza
Kher, Shrimati Kirron
Khuba, Shri Bhagwanth
Kinjarapu, Shri Ram Mohan Naidu
Kishore, Shri Jugal
Koli, Shri Bahadur Singh
Koshyari, Shri Bhagat Singh
Kristappa, Shri N.
Kulaste, Shri Faggan Singh
Kumar, Dr. Arun
Kumar, Dr. Virendra
Kumar, Kunwar Sarvesh
Kumar, Shri Ashwini
Kumar, Shri Dharmendra
Kundariya, Shri Mohanbhai Kalyanjibhai
Kushawaha, Shri Ravinder

@Kushwaha, Shri Upendra
 Laguri, Shrimati Sakuntala
 Lakhanpal, Shri Raghav
 Lekhi, Shrimati Meenakashi
 Maadam, Shrimati Poonamben
 Mahadik, Shri Dhananjay
 Mahajan, Shrimati Poonam
 Maharaj, Dr. Swami Sakshiji
 Mahato, Shri Bidyut Baran
 Mahtab, Shri Bhartruhari
 Malviya, Prof. Chintamani
 Maragatham, Shrimati K.
 \$Meena, Shri Arjun Lal
 Meena, Shri Harish
 Meghwal, Shri Arjun Ram
 Meinya, Dr. Thokchom
 Mishra, Shri Anoop
 Mishra, Shri Bhairon Prasad
 Mishra, Shri Daddan
 Mishra, Shri Janardan
 Mishra, Shri Kalraj
 Mohan, Shri M. Murli
 Mohan, Shri P.C.
 Mohapatra, Dr. Sidhant
 Moily, Shri M. Veerappa
 Munda, Shri Karia
 Munde, Dr. Pritam Gopinath

@ Voted through slip.

\$ Corrected through slip for Ayes.

@Muniyappa, Shri K.H.
Nagar, Shri Rodmal
Nagesh, Shri Godam
Naik, Prof. A.S.R.
Naik, Shri Shripad Yesso
@Narasimham, Shri Thota
Nishad, Shri Ajay
Nishad, Shri Ram Charitra
Nishank, Dr. Ramesh Pokhriyal
Oram, Shri Jual
Paatle, Shrimati Kamla
Panda, Shri Baijayant Jay
Pandey, Dr. Mahendra Nath
Pandey, Shri Rajesh
Pandey, Shri Ravindra Kumar
Paswan, Shri Chirag
Paswan, Shri Kamlesh
Paswan, Shri Ram Chandra
Paswan, Shri Ramvilas
Patasani, Shri Prasanna Kumar
Patel, Dr. K. C.
Patel, Shri Devji M.
Patel, Shri Dilip
Patel, Shri Lalubhai Babubhai
Patel, Shri Natubhai Gomanbhai
Patel, Shri Prahlad Singh
Patel, Shri Subhash
Patel, Shrimati Anupriya

@ Voted through slip.

Patel, Shrimati Jayshreeben
Patil, Shri A.T. Nana
Patil, Shri Bheemrao B.
Patil, Shri C. R.
Patil, Shri Kapil Moreshwar
Patole, Shri Nana
Phule, Sadhvi Savitri Bai
Pradhan, Shri Nagendra Kumar
Prasad, Dr. Bhagirath
Pratap, Shri Krishan
Premachandran, Shri N.K.
Radadiya, Shri Vithalbhai Hansrajbhai
Radhakrishnan, Shri Pon
Raghavan, Shri M.K.
Rai, Shri Nityanand
@Rai, Shri Prem Das
Raj, Shrimati Krishna
Rajbhar, Shri Harinarayan
Rajesh, Shri M. B.
Rajoria, Dr. Manoj
Raju, Shri Ashok Gajapathi
Raju, Shri Gokaraju Ganga
Ram, Shri Janak
Ram, Shri Vishnu Dayal
Ramachandran, Shri K. N.
Ramachandran, Shri Mullappally
Ramadoss, Dr. Anbumani
Rathod, Shri D.S.

@ Voted through slip.

Rathore (Retd.), Col. Rajyavardhan
Rathore, Shri Hariom Singh
Rathwa, Shri Ramsinh
Raut, Shri Vinayak Bhaurao
Raval, Shri Paresh
Rawat, Shrimati Priyanka Singh
Ray, Shri Bishnu Pada
Ray, Shri Ravindra Kumar
Reddy, Shri J.C. Divakar
Reddy, Shri Mekapati Raja Mohan
Rudy, Shri Rajiv Pratap
Sahu, Shri Chandulal
Sahu, Shri Lakhan Lal
Sai, Shri Vishnu Dev
Saini, Shri Rajkumar
Salim, Shri Mohammad
Samal, Dr. Kulmani
Sampla, Shri Vijay
Sanjar, Shri Alok
Sarmah, Shri Ram Prasad
Sarswati, Shri Sumedhanand
Satav, Shri Rajeev
Sathyabama, Shrimati V.
Satpathy, Shri Tathagata
Sawaikar, Adv. Narendra Keshav
Sawant, Shri Arvind
Sharma, Shri Ram Kumar
Sharma, Shri Ram Swaroop
Shekhawat, Shri Gajendra Singh

Shetty, Shri Gopal
 Shetty, Shri Raju
 Shewale, Shri Rahul
 Shinde, Dr. Shrikant Eknath
 Shirole, Shri Anil
 @Shivajirao, Shri Adhalrao Patil
 Shyal, Dr. Bhartiben D.
 Siddeshwara, Shri G. M.
 Sigriwal, Shri Janardan Singh
 Simha, Shri Pratap
 Singh, Dr. Jitendra
 @Singh, Dr. Nepal
 Singh, Dr. Prabhas Kumar
 Singh, Dr. Satya Pal
 Singh, Dr. Yashwant
 Singh (Retd), Gen. Vijay Kumar
 Singh, Kunwar Bharatendra
 Singh, Kunwar Haribansh
 Singh, Rao Inderjit
 Singh, Shri Abhishek
 Singh, Shri Bharat
 Singh, Shri Bhola
 Singh, Shri Brijbhushan Sharan
 Singh, Shri Dushyant
 Singh, Shri Ganesh
 Singh, Shri Giriraj
 Singh, Shri Kirti Vardhan
 Singh, Shri Lallu

@ Voted through slip.

Singh, Shri Nagendra
Singh, Shri Pashupati Nath
Singh, Shri R. K.
@Singh, Shri Radha Mohan
Singh, Shri Rajnath
Singh (Raju Bhaiya), Shri Rajveer
Singh, Shri Rakesh
Singh, Shri Satyapal
Singh, Shri Sunil Kumar
Singh, Shri Sushil Kumar
Singh, Shri Uday Pratap
Singh, Shri Virendra
Singh, Shrimati Pratyusha Rajeshwari
Sinha, Shri Jayant
Sinha, Shri Manoj
Sinha, Shri Shatrughan
Solanki, Dr. Kirit P.
Somaiya, Dr. Kirit
Sonkar, Shri Vinod Kumar
Sonker, Shrimati Neelam
Sriram, Shri Malyadri
Supriyo, Shri Babul
Suresh, Shri D.K.
Swain, Shri Ladu Kishore
Swaraj, Shrimati Sushma
Tadas, Shri Ramdas C.
Tamta, Shri Ajay
Tanwar, Shri Kanwar Singh

@ Voted through slip.

Tasa, Shri Kamakhya Prasad
Teli, Shri Rameshwar
Teni, Shri Ajay Misra
Thakur, Shri Anurag Singh
Thakur, Shrimati Savitri
Thambidurai, Dr. M.
Tharoor, Dr. Shashi
Thomas, Prof. K.V.
Tomar, Shri Narendra Singh
Udasi, Shri Shivkumar
Udhayakumar, Shri M.
Usendi, Shri Vikram
Utawal, Shri Manohar
Vaghela, Shri L. K.
Vardhan, Dr. Harsh
Vasava, Shri Parbhubhai Nagarbhai
Velagapalli, Shri Varaprasad Rao
Venugopal, Shri K. C.
Verma, Dr. Anshul
Verma, Shri Bhanu Pratap Singh
Verma, Shri Rajesh
Verma, Shrimati Rekha
Vichare, Shri Rajan
Wanga, Shri Chintaman Navasha
Yadav, Shri Hukmdeo Narayan
Yadav, Shri Laxmi Narayan
@Yadav, Shri Om Prakash
Yadav, Shri Ram Kripal

@ Voted through slip.

NOES

Kumar, Shri B. Vinod

HON. SPEAKER: Subject to correction *, the result of the Division is:

Ayes: 312

Noes: 005

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

*The motion was adopted.
Clause 3 was added to the Bill.*

Clauses 4 and 5

**Insertion of new article 342 A and
amendment of article 366**

HON. SPEAKER: There are six amendments to clause 4. Shri Bhartruhari Mahtab to move Amendment Nos. 2 to 5. Are you moving all the amendments?

SHRI BHARTRUHARI MAHTAB (CUTTACK): Yes, Madam, I beg to move:

Page 3, line 16.

for “after consultation with the Governor thereof”

substitute “only with prior recommendation of the State Government and giving due regard to such recommendation”

(2)

Page 3, lines 17 and 18, -

omit “for the purposes of this Constitution” (3)

Page 3, line 18, -

after “deemed to be”

* The following Members also recorded/corrected their votes through slips/

Ayes: 312+ S/Shri S.S. Ahluwalia, Gurjeet Singh Aujla, Tariq Anwar, Sudarshan Bhagat, Ranjit Singh Brahmpura, B.N. Chandrappa, P.P. Chauhan, Kumari Sushmita Dev, Shrimati Sonia Gandhi, S/Shri Gaurav Gogoi, Shyama Charan Gupta, Sadhvi Niranjana Jyoti, S/Shri Upendra Kushwaha, Arjun Lal Meena, K.H. Muniyappa, Thota Narasimham, Prem Das Rai, Adhalrao Patil Shivajirao, Dr. Nepal Singh, Shri Radha Mohan Singh and Shri Om Prakash Yadav=333.

Noes: 005 - S/Shri Ranjit Singh Brahmpura, P.P. Chauhan, Shyama Charan Gupta and Arjun Lal Meena wrongly voted for Noes, but later on, they corrected through slips for Ayes=001
Abstain=000.

Insert “the Central List of” (4)

Page 3, *after* line 23, -

Insert “(3) Every State Government may, by public notification, specify the socially and educationally backward classes in that State which shall be deemed to be the State List of socially and educationally backward classes in relation to that State.

(4) The State may by law include in or exclude from the State List of socially and educationally backward classes specified in a notification issued under clause (3) any socially and educationally backward class, but save as aforesaid a notification issued under the said clause shall not be varied by any subsequent notification.”. (5)

I have moved Amendment Nos. 2 to 5 relating to the protection of the State interest and therefore, my substitute is after consultation with the Governor thereof is only with prior recommendation of the State Government and giving due regard to such recommendation.

I would again insist the Minister to respond.

HON. SPEAKER: I shall now put Amendment Nos. 2 to 5 to Clause 4 moved by Shri Bhartruhari Mahtab to the vote of the House.

SHRI BHARTRUHARI MAHTAB: Madam, I want Division.

HON. SPEAKER: We will have Division now. The Lobbies have already been cleared.

The Question is:

Page 3, line 16.

for “after consultation with the Governor thereof”

substitute “only with prior recommendation of the State Government and giving due regard to such recommendation” (2)

Page 3, lines 17 and 18, -

omit “for the purposes of this Constitution” (3)

Page 3, line 18, -

after “deemed to be”

Insert “the Central List of” (4)

Page 3, *after* line 23, -

Insert “(3) Every State Government may, by public notification, specify the socially and educationally backward classes in that State which shall be deemed to be the State List of socially and educationally backward classes in relation to that State.

(4) The State may by law include in or exclude from the State List of socially and educationally backward classes specified in a notification issued under clause (3) any socially and educationally backward class, but save as aforesaid a notification issued under the said clause shall not be varied by any subsequent notification.”. (5)

The Lok Sabha divided:

DIVISION NO. 5**AYES****18.35 hours**

Ali, Shri Idris

Arunmozhithevan, Shri A.

@Banerjee, Shri Kalyan

Barman, Shri Bijoy Chandra

Biju, Shri P. K.

Chandrakasi, Shri M.

Chaudhury, Shri Jitendra

Dastidar, Dr. Kakoli Ghosh

Datta, Shri Sankar Prasad

Deo, Shri Arka Keshari

Elumalai, Shri V.

Ghosh, Shrimati Arpita

Hari, Shri G.

Hikaka, Shri Jhina

Jayadevan, Shri C. N.

Jayavardhan, Dr. J.

Jena, Shri Rabindra Kumar

Kalvakuntla, Shrimati Kavitha

Kamaraj, Dr. K.

Khan, Shri Md. Badaruddoza

Kumar, Shri Kaushalendra

Laguri, Shrimati Sakuntala

Mahtab, Shri Bhartruhari

Mahendran, Shri C.

Maragatham, Shrimati K.

Mohapatra, Dr. Sidhant

Mondal, Shri Sunil Kumar

@ Voted through slip.

Mondal, Shrimati Pratima
Mukherjee, Shri Abhijit
Nagesh, Shri Godam
Naik, Prof. A.S.R.
Panda, Shri Baijayant Jay
Parasuraman, Shri K.
Patasani, Shri Prasanna Kumar
Patil, Shri Bheemrao B.
Poddar, Shrimati Aparupa
Pradhan, Shri Nagendra Kumar
Raajhaa, Shri A. Anwhar
Rajesh, Shri M. B.
Ramachandran, Shri K. N.
Ray, Shri Partha Pratim
Reddy, Shri Konda Vishweshwar
Salim, Shri Mohammad
Samal, Dr. Kulmani
Sampath, Dr. A.
Saren, Dr. Uma
Sathyabama, Shrimati V.
Satpathy, Shri Tathagata
Singh, Dr. Prabhas Kumar
Singh, Kunwar Haribansh
Singh, Shrimati Pratyusha Rajeshwari
Sundaram, Shri P. R.
Swain, Shri Ladu Kishore
Tarai, Shrimati Rita
Teacher, Shrimati P.K. Shreemathi
Thakur, Shrimati Mamata

Thambidurai, Dr. M.

Tirkey, Shri Dasrath

Trivedi, Shri Dinesh

Udhayakumar, Shri M.

Velagapalli, Shri Varaprasad Rao

Yadav, Shri Dharmendra

Yadav, Shri Jai Prakash Narayan

NOES

Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj Gangaram

Ahluwalia, Shri S.S.

Amarappa , Shri Karadi Sanganna

Ananthkumar, Shri

Angadi, Shri Suresh C.

Anwar, Shri Tariq

@Aujla, Shri Gurjeet Singh

Babu, Dr. Ravindra

Badal, Shrimati Harsimrat Kaur

Baheria, Shri Subhash Chandra

Bais, Shri Ramesh

Baker, Shri George

Bala, Shrimati Anju

Barne, Shri Shrirang Appa

Bhabhor, Shri Jasvantsinh Sumanbhai

Bhagat, Shri Bodh Singh

@Bhagat, Shri Sudarshan

Bhamre, Dr. Subhash Ramrao

Bharti, Sushri Uma

Bhatt, Shrimati Ranjanben

Bhole, Shri Devendra Singh

Bidhuri, Shri Ramesh

Birla, Shri Om

Bohra, Shri Ramcharan

Brahmpura, Shri Ranjit Singh

@ Voted through slip.

Chand, Shri Nihal
Chandel, Kunwar Pushpendra Singh
Chandrappa, Shri B. N.
Chaudhary, Shri C. R.
Chaudhary, Shri Haribhai
Chaudhary, Shri P.P.
Chaudhary, Shri Pankaj
Chaudhary, Shri Ram Tahal
Chaudhary, Shri Santokh Singh
Chauhan, Shri Devusinh
@Chauhan, Shri P. P.
Chavan, Shri Harishchandra
Chavda, Shri Vinod Lakhmashi
Chhewang, Shri Thupstan
Chhotelal, Shri
Choubey, Shri Ashwini Kumar
Choudhary, Col. Sonaram
Choudhary, Shri Babulal
Choudhary, Shri Birendra Kumar
Chouhan, Shri Nandkumar Singh
Chowdhury, Shri Adhir Ranjan
Chudasama, Shri Rajeshbhai
Danve, Shri Raosaheb Patil
Dattatreya, Shri Bandaru
Deka, Shri Ramen
Dev, Kumari Sushmita
Devi, Shrimati Rama
Devi, Shrimati Veena

@ Voted through slip.

Dharambir, Shri
Dhotre, Shri Sanjay
Dhruvanarayana, Shri R.
Dhurve, Shrimati Jyoti
@Dohre, Shri Ashok Kumar
Diwakar, Shri Rajesh Kumar
Dubey, Shri Nishikant
Dubey, Shri Satish Chandra
Dwivedi, Shri Harishchandra alias Harish
Ering, Shri Ninong
Fatepara, Shri Devjibhai G.
Gaddigoudar, Shri P.C.
Gadkari, Shri Nitin
Gaikwad, Dr. Sunil Baliram
Galla, Shri Jayadev
Gandhi, Shri Dilipkumar Mansukhlal
Gandhi, Shri Rahul
Gandhi, Shrimati Maneka Sanjay
Gandhi, Shrimati Sonia
Gangwar, Shri Santosh Kumar
@Gautam, Shri Satish Kumar
Gavit, Dr. Heena Vijaykumar
Ghubaya, Shri Sher Singh
Giluwa, Shri Laxman
Girri, Shri Maheish
Gogoi, Shri Gaurav
Gohain, Shri Rajen
Goud, Dr. Boora Narsaiah

@ Voted through slip.

Gowda, Shri D.V. Sadananda
Gowda, Shri S.P. Muddahanume
Gupta, Shri Shyama Charan
Gupta, Shri Sudheer
Gurjar, Shri Krishanpal
Haribabu, Dr. Kambhampati
Hay, Prof. Richard
Hegde, Shri Anantkumar
Hemamalini, Shrimati
Jadhav, Shri Prataprao
Jaiswal, Dr. Sanjay
Jardosh, Shrimati Darshana Vikram
Jat, Prof. Sanwar Lal
Jaunapuria, Shri Sukhbir Singh
@Jigajinagi, Shri Ramesh
Joshi, Dr. Murli Manohar
Joshi, Shri Chandra Prakash
Joshi, Shri Pralhad
Jyoti, Sadhvi Niranjana
Kachhadia, Shri Naranbhai
Kaiser, Choudhary Mehboob Ali
Karandlaje, Kumari Shobha
Kashyap, Shri Dinesh
Kashyap, Shri Virender
@Kaswan, Shri Rahul
Kataria, Shri Rattan Lal
Kateel, Shri Nalin Kumar
Katheria, Dr. Ramshankar

@ Voted through slip.

Kaushik, Shri Ramesh Chander
 Khadse, Shrimati Rakshatai
 Kharge, Shri Mallikarjun
 Kher, Shrimati Kirron
 Khuba, Shri Bhagwanth
 Kinjarapu, Shri Ram Mohan Naidu
 Kishore, Shri Jugal
 Kirtikar, Shri Gajanan
 Koli, Shri Bahadur Singh
 Koshyari, Shri Bhagat Singh
 Kristappa, Shri N.
 Kulaste, Shri Faggan Singh
 Kumar, Dr. Arun
 Kumar, Dr. Virendra
 Kumar, Kunwar Sarvesh
 Kumar, Shri Ashwini
 Kumar, Shri Dharmendra
 §Kundariya, Shri Mohanbhai Kalyanjibhai
 Kushawaha, Shri Ravinder
 Kushwaha, Shri Upendra
 Lakhanpal, Shri Raghav
 Lekhi, Shrimati Meenakashi
 Maadam, Shrimati Poonamben
 Mahadik, Shri Dhananjay
 Mahajan, Shrimati Poonam
 Maharaj, Dr. Swami Sakshiji
 @Mahato, Dr. Banshilal

§ Corrected through slip for Noes.

@ Voted through slip.

Mahato, Shri Bidyut Baran
Malviya, Prof. Chintamani
Manjhi, Shri Hari
Meena, Shri Arjun Lal
Meena, Shri Harish
Meghwal, Shri Arjun Ram
Meinya, Dr. Thokchom
Mishra, Shri Anoop
Mishra, Shri Bhairon Prasad
Mishra, Shri Daddan
Mishra, Shri Janardan
Mishra, Shri Kalraj
Mohan, Shri M. Murli
Mohan, Shri P.C.
Munda, Shri Karia
Munde, Dr. Pritam Gopinath
Muniyappa, Shri K.H.
Nagar, Shri Rodmal
Naik, Shri Shripad Yesso
Ninama, Shri Manshankar
Nishad, Shri Ajay
Nishad, Shri Ram Charitra
Nishank, Dr. Ramesh Pokhriyal
Oram, Shri Jual
Pandey, Dr. Mahendra Nath
Pandey, Shri Rajesh
Pandey, Shri Ravindra Kumar
Paswan, Shri Chirag
Paswan, Shri Kamlesh

[§]Paswan, Shri Ram Chandra
Paswan, Shri Ramvilas
Patel, Dr. K. C.
Patel, Shri Devji M.
Patel, Shri Dilip
Patel, Shri Lalubhai Babubhai
Patel, Shri Natubhai Gomanbhai
Patel, Shri Prahlad Singh
Patel, Shri Subhash
Patel, Shrimati Anupriya
Patel, Shrimati Jayshreeben
[@]Pathak, Shrimati Riti
Patil, Shri A.T. Nana
Patil, Shri C. R.
Patil, Shri Kapil Moreshwar
Patil, Shri Sanjay Kaka
Patole, Shri Nana
Phule, Sadhvi Savitri Bai
Prasad, Dr. Bhagirath
Pratap, Shri Krishan
Radadiya, Shri Vithalbhai Hansrajbhai
Radhakrishnan, Shri Pon
Rai, Shri Nityanand
Rai, Shri Prem Das
Raj, Shrimati Krishna
Rajbhar, Shri Harinarayan
Rajoria, Dr. Manoj

[§] Corrected through slip for Noes.

[@] Voted through slip.

Raju, Shri Ashok Gajapathi
Raju, Shri Gokaraju Ganga
Ram, Shri Janak
Ram, Shri Vishnu Dayal
@Ramachandran, Shri Mullappally
Rathod, Shri D.S.
Rathore (Retd.), Col. Rajyavardhan
Rathore, Shri Hariom Singh
Rathwa, Shri Ramsinh
@Raut, Shri Vinayak Bhaurao
Raval, Shri Paresh
Rawat, Shrimati Priyanka Singh
Ray, Shri Bishnu Pada
Ray, Shri Ravindra Kumar
Reddy, Shri Mekapati Raja Mohan
Rudy, Shri Rajiv Pratap
@Sahu, Shri Chandulal
Sai, Shri Vishnu Dev
Saini, Shri Rajkumar
Sampla, Shri Vijay
Sanjar, Shri Alok
Sarmah, Shri Ram Prasad
Sarswati, Shri Sumedhanand
Satav, Shri Rajeev
Sawaikar, Adv. Narendra Keshav
Sawant, Shri Arvind
Shah, Shrimati Mala Rajyalakshmi
Sharma, Shri Ram Kumar

@ Voted through slip.

Sharma, Shri Ram Swaroop
Shekhawat, Shri Gajendra Singh
Shetty, Shri Gopal
Shetty, Shri Raju
Shewale, Shri Rahul
Shinde, Dr. Shrikant Eknath
Shirole, Shri Anil
Shivajirao, Shri Adhalrao Patil
@Shyal, Dr. Bhartiben D.
Siddeshwara, Shri G. M.
Sigriwal, Shri Janardan Singh
Simha, Shri Pratap
Singh, Dr. Bhola
Singh, Dr. Jitendra
Singh, Dr. Nepal
Singh, Dr. Satya Pal
Singh, Dr. Yashwant
Singh (Retd), Gen. Vijay Kumar
Singh, Kunwar Bharatendra
Singh, Rao Inderjit
Singh, Shri Abhishek
Singh, Shri Bharat
Singh, Shri Bhola
Singh, Shri Brijbhushan Sharan
Singh, Shri Dushyant
Singh, Shri Ganesh
Singh, Shri Giriraj
Singh, Shri Kirti Vardhan

@ Voted through slip.

Singh, Shri Lallu
Singh, Shri Nagendra
Singh, Shri Pashupati Nath
Singh, Shri R. K.
Singh, Shri Radha Mohan
Singh, Shri Rajnath
Singh (Raju Bhaiya), Shri Rajveer
Singh, Shri Rakesh
Singh, Shri Rama Kishore
Singh, Shri Ravneet
Singh, Shri Satyapal
Singh, Shri Sunil Kumar
Singh, Shri Sushil Kumar
Singh, Shri Uday Pratap
Singh, Shri Virendra
Sinha, Shri Jayant
Sinha, Shri Manoj
@Sinha, Shri Shatrughan
Solanki, Dr. Kirit P.
Somaiya, Dr. Kirit
Sonkar, Shri Vinod Kumar
Sonker, Shrimati Neelam
Sriram, Shri Malyadri
Supriyo, Shri Babul
Suresh, Shri D.K.
Swaraj, Shrimati Sushma
Tadas, Shri Ramdas C.
Tamta, Shri Ajay

@ Voted through slip.

Tanwar, Shri Kanwar Singh
Tasa, Shri Kamakhya Prasad
Teli, Shri Rameshwar
Teni, Shri Ajay Misra
Thakur, Shri Anurag Singh
Thakur, Shrimati Savitri
Tharoor, Dr. Shashi
Thomas, Prof. K.V.
Tomar, Shri Narendra Singh
Tripathi, Shri Sharad
Udasi, Shri Shivkumar
Usendi, Shri Vikram
Utawal, Shri Manohar
Vaghela, Shri L. K.
Vardhan, Dr. Harsh
Vasava, Shri Parbhubhai Nagarbhai
Venugopal, Shri K. C.
Verma, Dr. Anshul
Verma, Shri Bhanu Pratap Singh
Verma, Shri Rajesh
Verma, Shrimati Rekha
Vichare, Shri Rajan
Wanga, Shri Chintaman Navasha
Yadav, Shri Hukmdeo Narayan
Yadav, Shri Laxmi Narayan
Yadav, Shri Om Prakash
@Yadav, Shri Ram Kripal

@ Voted through slip.

HON. SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 064

Noes: 288

The motion was negatived.

HON. SPEAKER: Now, Shri K.C. Venugopal to move Amendment No. 12 to Clause 4.

SHRI K.C. VENUGOPAL (ALAPPUZHA): I beg to move:

Page 3, line 16,—

after “thereof”

insert “and after consultation with Government of that State”.

(12)

Madam, this is one of the most important amendments. We have experienced the role of the Governor in Arunachal Pradesh. ... (*Interruptions*) Therefore, I am suggesting that it should be ‘after consultation with the Government of that State instead of Governor of the State.’ ... (*Interruptions*)

HON. SPEAKER: I shall now put Amendment No. 12 moved by Shri K.C. Venugopal to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: Shri N.K. Premachandran to move Amendment No.13 to Clause 4.

SHRI N.K. PREMACHANDRAN (KOLLAM): I beg to move:

Page 3, line 16,—

*The following Member also recorded/Corrected their votes through slips.

Ayes: 064+ Shri Kalyan Banerjee=065 - S/Shri Mohanbhai Kalyanjibhai Kundariya and Ram Chandra Paswan wrongly voted for Ayes, but later on, they corrected through slips for Noes=063.

Noes: 288+S/Shri Gurjeet Singh Aujla, Sudarshan Bhagat, P.P. Chauhan, Ashok Kumar Dohre, Satish Kumar Gautam, Ramesh Jigajinagi, Rahul Kaswan, Mohanbhai Kalyanjibhai Kundariya, Dr. Banshilal Mahato, Shri Ram Chandra Paswan, Shrimati Riti Pathak, S/Shri Mullapalli Ramachandran, Vinayak Bhaurao Raut, Chandulal Sahu, Dr. Bhartiben D. Shyal, Shri Shatrughan Sinha and Shri Ram Kripal Yadav=305.

Abstain=000.

for “consultation with”
substitute “obtaining consent from”. (13)

Madam, the amendment no.13 is very simple. Instead of ‘consultation with’ please insert ‘obtaining consent from’.

HON. SPEAKER: I shall now put Amendment No.13 to Clause 4 moved by Shri N.K. Premachandran to the vote of the House.

SHRI N.K. PREMACHANDRAN: Madam, I want Division because this is the material amendment with which the entire opposition is united.

HON. SPEAKER: We will have Division now. The Lobbies are already cleared.

The Question is:

Page 3, line 16,—

for “consultation with”
substitute “obtaining consent from”. (13)

The Lok Sabha divided:

DIVISION NO. 6**AYES****18.37 hours**

Ajmal, Shri Sirajuddin
 Ali, Shri Idris
 Anwar, Shri Tariq
 Arunmozhithevan, Shri A.
 @Aujla, Shri Gurjeet Singh
 Banerjee, Shri Kalyan
 Barman, Shri Bijoy Chandra
 Biju, Shri P. K.
 Chandrakasi, Shri M.
 Chandrappa, Shri B. N.
 Chaudhary, Shri Santokh Singh
 Chaudhury, Shri Jitendra
 Dastidar, Dr. Kakoli Ghosh
 Datta, Shri Sankar Prasad
 @De(Nag), Dr. Ratna
 Deo, Shri Arka Keshari
 Dev, Kumari Sushmita
 Dhruvanarayana, Shri R.
 Elumalai, Shri V.
 @Engti, Shri Biren Singh
 Ering, Shri Ninong
 Gandhi, Shri Rahul
 Gandhi, Shrimati Sonia
 Ghosh, Shrimati Arpita
 Gogoi, Shri Gaurav
 Gowda, Shri S.P. Muddahanume
 Hari, Shri G.

@ Voted through slip.

Hikaka, Shri Jhina
Jayadevan, Shri C. N.
Jena, Shri Rabindra Kumar
Kalvakuntla, Shrimati Kavitha
Kamaraj, Dr. K.
Khan, Shri Md. Badaruddoza
@Kharge, Shri Mallikarjun
Kumar, Shri K. Ashok
Kumar, Shri Kaushalendra
Laguri, Shrimati Sakuntala
Mahadik, Shri Dhananjay
Mahato, Dr. Mriganka
Mahtab, Shri Bhartruhari
Mandal, Dr. Tapas
Meinya, Dr. Thokchom
Mohapatra, Dr. Sidhant
Moily, Shri M. Veerappa
Mondal, Shri Sunil Kumar
Mondal, Shrimati Pratima
Mukherjee, Shri Abhijit
Muniyappa, Shri K.H.
Panda, Shri Baijayant Jay
Parasuraman, Shri K.
Patasani, Shri Prasanna Kumar
Poddar, Shrimati Aparupa
Pradhan, Shri Nagendra Kumar
Premachandran, Shri N.K.
Raghavan, Shri M.K.

@ Voted through slip.

Rajesh, Shri M. B.
Ramachandran, Shri K. N.
Ramachandran, Shri Mullappally
Ray, Shri Partha Pratim
Salim, Shri Mohammad
Samal, Dr. Kulmani
Sampath, Dr. A.
Saren, Dr. Uma
Satav, Shri Rajeev
Satpathy, Shri Tathagata
Singh, Dr. Prabhas Kumar
Singh, Shri Ravneet
Singh, Shrimati Pratyusha Rajeshwari
Sundaram, Shri P. R.
Suresh, Shri D.K.
Swain, Shri Ladu Kishore
Tarai, Shrimati Rita
Teacher, Shrimati P.K. Shreemathi
Thakur, Shrimati Mamata
Tharoor, Dr. Shashi
Thomas, Prof. K.V.
Tirkey, Shri Dasrath
Trivedi, Shri Dinesh
Venugopal, Shri K. C.

NOES

Advani, Shri L.K.
Agrawal, Shri Rajendra
Ahir, Shri Hansraj Gangaram
Ahluwalia, Shri S.S.
Amarappa , Shri Karadi Sanganna
Ananthkumar, Shri
Angadi, Shri Suresh C.
Azad, Shri Kirti
Babu, Dr. Ravindra
Badal, Shrimati Harsimrat Kaur
Baheria, Shri Subhash Chandra
Bais, Shri Ramesh
Baker, Shri George
Bala, Shrimati Anju
Barne, Shri Shrirang Appa
Bhabhor, Shri Jasvantsinh Sumanbhai
Bhagat, Shri Bodh Singh
Bhagat, Shri Sudarshan
Bhamre, Dr. Subhash Ramrao
Bharti, Sushri Uma
Bhatt, Shrimati Ranjanben
Bhole, Shri Devendra Singh
Bidhuri, Shri Ramesh
Birla, Shri Om
@Bohra, Shri Ramcharan
Brahmpura, Shri Ranjit Singh

@ Voted through slip.

Chand, Shri Nihal
Chandel, Kunwar Pushpendra Singh
Chaudhary, Shri C. R.
Chaudhary, Shri Haribhai
Chaudhary, Shri P.P.
Chaudhary, Shri Pankaj
Chaudhary, Shri Ram Tahal
Chauhan, Shri Devusinh
Chauhan, Shri P. P.
Chavan, Shri Harishchandra
Chavda, Shri Vinod Lakhmashi
Chhewang, Shri Thupstan
Chhotelal, Shri
Choubey, Shri Ashwini Kumar
Choudhary, Col. Sonaram
Choudhary, Shri Babulal
Choudhary, Shri Birendra Kumar
Chouhan, Shri Nandkumar Singh
Chudasama, Shri Rajeshbhai
Danve, Shri Raosaheb Patil
Dattatreya, Shri Bandaru
Deka, Shri Ramen
Devi, Shrimati Rama
Devi, Shrimati Veena
Dharambir, Shri
Dhotre, Shri Sanjay
Dhurve, Shrimati Jyoti
Dohre, Shri Ashok Kumar
Diwakar, Shri Rajesh Kumar

Dubey, Shri Nishikant
Dubey, Shri Satish Chandra
Dwivedi, Shri Harishchandra alias Harish
Fatepara, Shri Devjibhai G.
Gaddigoudar, Shri P.C.
Gadkari, Shri Nitin
Gaikwad, Dr. Sunil Baliram
Galla, Shri Jayadev
Gandhi, Shri Dilipkumar Mansukhlal
Gandhi, Shrimati Maneka Sanjay
@Gangwar, Shri Santosh Kumar
Gautam, Shri Satish Kumar
Gavit, Dr. Heena Vijaykumar
Ghubaya, Shri Sher Singh
Giluwa, Shri Laxman
Girri, Shri Maheish
Gohain, Shri Rajen
Gowda, Shri D.V. Sadananda
Gupta, Shri Shyama Charan
Gupta, Shri Sudheer
Gurjar, Shri Krishanpal
Haribabu, Dr. Kambhampati
Hay, Prof. Richard
Hegde, Shri Anantkumar
Hemamalini, Shrimati
Jadhav, Shri Prataprao
Jaiswal, Dr. Sanjay
Jardosh, Shrimati Darshana Vikram

@ Voted through slip.

Jat, Prof. Sanwar Lal
Jaunapuria, Shri Sukhbir Singh
Jigajinagi, Shri Ramesh
Joshi, Dr. Murli Manohar
Joshi, Shri Chandra Prakash
Joshi, Shri Pralhad
Jyoti, Sadhvi Niranjana
Kachhadia, Shri Naranbhai
Kaiser, Choudhary Mehboob Ali
Karandlaje, Kumari Shobha
Kashyap, Shri Virender
Kaswan, Shri Rahul
Kataria, Shri Rattan Lal
Kateel, Shri Nalin Kumar
Katheria, Dr. Ramshankar
Kaushik, Shri Ramesh Chander
Khadse, Shrimati Rakshatai
Kher, Shrimati Kirron
Khuba, Shri Bhagwanth
Kinjarapu, Shri Ram Mohan Naidu
Kishore, Shri Jugal
Kirtikar, Shri Gajanan
Koli, Shri Bahadur Singh
Koshyari, Shri Bhagat Singh
Kristappa, Shri N.
Kulaste, Shri Faggan Singh
Kumar, Dr. Arun
Kumar, Dr. Virendra
Kumar, Kunwar Sarvesh

Kumar, Shri Ashwini
Kumar, Shri Dharmendra
Kundariya, Shri Mohanbhai Kalyanjibhai
Kushawaha, Shri Ravinder
Kushwaha, Shri Upendra
Lakhanpal, Shri Raghav
Lekhi, Shrimati Meenakashi
Maadam, Shrimati Poonamben
Mahajan, Shrimati Poonam
Maharaj, Dr. Swami Sakshiji
Mahato, Dr. Banshilal
Mahato, Shri Bidyut Baran
Malviya, Prof. Chintamani
Manjhi, Shri Hari
Meena, Shri Arjun Lal
Meena, Shri Harish
Meghwal, Shri Arjun Ram
Mishra, Shri Anoop
Mishra, Shri Bhairon Prasad
Mishra, Shri Daddan
Mishra, Shri Janardan
Mishra, Shri Kalraj
Mohan, Shri M. Murli
Mohan, Shri P.C.
Munda, Shri Karia
Munde, Dr. Pritam Gopinath
Nagar, Shri Rodmal
Naik, Shri Shripad Yesso

@Narasimham, Shri Thota

Ninama, Shri Manshankar

Nishad, Shri Ajay

Nishad, Shri Ram Charitra

Nishank, Dr. Ramesh Pokhriyal

Oram, Shri Jual

@Paatle, Shrimati Kamla

Pandey, Dr. Mahendra Nath

Pandey, Shri Rajesh

Pandey, Shri Ravindra Kumar

Paswan, Shri Chirag

Paswan, Shri Kamlesh

Paswan, Shri Ram Chandra

Paswan, Shri Ramvilas

Patel, Dr. K. C.

Patel, Shri Devji M.

Patel, Shri Dilip

Patel, Shri Lalubhai Babubhai

Patel, Shri Natubhai Gomanbhai

Patel, Shri Prahlad Singh

Patel, Shri Subhash

Patel, Shrimati Anupriya

Patel, Shrimati Jayshreeben

Pathak, Shrimati Riti

Patil, Shri A.T. Nana

Patil, Shri C. R.

Patil, Shri Kapil Moreshwar

Patil, Shri Sanjay Kaka

@ Voted through slip.

Phule, Sadhvi Savitri Bai
Prasad, Dr. Bhagirath
Pratap, Shri Krishan
@Radadiya, Shri Vithalbhai Hansrajbhai
Radhakrishnan, Shri Pon
Rai, Shri Nityanand
Rai, Shri Prem Das
Raj, Shrimati Krishna
@Rajbhar, Shri Harinarayan
Rajoria, Dr. Manoj
Raju, Shri Ashok Gajapathi
Raju, Shri Gokaraju Ganga
Ram, Shri Janak
Ram, Shri Vishnu Dayal
@Rathod, Shri D.S.
Rathore (Retd.), Col. Rajyavardhan
Rathore, Shri Hariom Singh
Rathwa, Shri Ramsinh
Raut, Shri Vinayak Bhaurao
Raval, Shri Paresh
Rawat, Shrimati Priyanka Singh
Ray, Shri Bishnu Pada
Ray, Shri Ravindra Kumar
Reddy, Shri J.C. Divakar
Reddy, Shri Mekapati Raja Mohan
Rudy, Shri Rajiv Pratap
Sahu, Shri Chandulal
Sahu, Shri Lakhan Lal

@ Voted through slip.

Sai, Shri Vishnu Dev
Saini, Shri Rajkumar
Sampla, Shri Vijay
@Sanjar, Shri Alok
Sarmah, Shri Ram Prasad
Sarswati, Shri Sumedhanand
Sawaikar, Adv. Narendra Keshav
Sawant, Shri Arvind
Shah, Shrimati Mala Rajyalakshmi
Sharma, Shri Ram Kumar
Sharma, Shri Ram Swaroop
Shekhawat, Shri Gajendra Singh
Shetty, Shri Gopal
Shetty, Shri Raju
Shewale, Shri Rahul
Shinde, Dr. Shrikant Eknath
Shirole, Shri Anil
Shivajirao, Shri Adhalrao Patil
Shyal, Dr. Bhartiben D.
Siddeshwara, Shri G. M.
Sigriwal, Shri Janardan Singh
Simha, Shri Pratap
Singh, Dr. Bhola
Singh, Dr. Jitendra
Singh, Dr. Nepal
Singh, Dr. Satya Pal
Singh, Dr. Yashwant
Singh (Retd), Gen. Vijay Kumar

@ Voted through slip.

Singh, Kunwar Bharatendra
Singh, Kunwar Haribansh
Singh, Rao Inderjit
Singh, Shri Abhishek
@Singh, Shri Bharat
Singh, Shri Bhola
Singh, Shri Brijbhushan Sharan
Singh, Shri Dushyant
Singh, Shri Ganesh
Singh, Shri Giriraj
Singh, Shri Kirti Vardhan
Singh, Shri Lallu
Singh, Shri Nagendra
Singh, Shri Pashupati Nath
Singh, Shri R. K.
Singh, Shri Radha Mohan
Singh, Shri Rajnath
Singh (Raju Bhaiya), Shri Rajveer
Singh, Shri Rakesh
Singh, Shri Rama Kishore
Singh, Shri Satyapal
Singh, Shri Sunil Kumar
Singh, Shri Sushil Kumar
Singh, Shri Uday Pratap
Singh, Shri Virendra
Sinha, Shri Jayant
Sinha, Shri Manoj
Sinha, Shri Shatrughan

@ Voted through slip.

Solanki, Dr. Kirit P.
Somaiya, Dr. Kirit
Sonkar, Shri Vinod Kumar
Sonker, Shrimati Neelam
Sriram, Shri Malyadri
Supriyo, Shri Babul
Swaraj, Shrimati Sushma
Tadas, Shri Ramdas C.
Tamta, Shri Ajay
Tanwar, Shri Kanwar Singh
Tasa, Shri Kamakhya Prasad
Teli, Shri Rameshwar
Teni, Shri Ajay Misra
Thakur, Shri Anurag Singh
Thakur, Shrimati Savitri
Tomar, Shri Narendra Singh
Tripathi, Shri Sharad
Udasi, Shri Shivkumar
Usendi, Shri Vikram
Utawal, Shri Manohar
@Vaghela, Shri L. K.
Vardhan, Dr. Harsh
Vasava, Shri Parbhubhai Nagarbhai
Velagapalli, Shri Varaprasad Rao
Verma, Dr. Anshul
Verma, Shri Bhanu Pratap Singh
Verma, Shri Rajesh
Verma, Shrimati Rekha

@ Voted through slip.

Wanga, Shri Chintaman Navasha

Yadav, Shri Hukmdeo Narayan

Yadav, Shri Laxmi Narayan

Yadav, Shri Om Prakash

Yadav, Shri Ram Kripal

HON. SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 074

Noes: 275

The motion was negatived.

HON. SPEAKER: The Lobbies are already cleared. I shall now put Clauses 4 and 5 together to the vote of the House in which case the result of the voting by division shall be taken as applicable to each clause.

The question is:

“That the clauses 4 and 5 sand part of the Bill.”

The Lok Sabha divided:

*The following Members recorded/corrected their votes through slips.

Ayes: 074+ Shri Gurjeet Singh Aujla, Dr. Ratna De (Nag), S/Shri Biren Singh Engti, Mallikarjun Kharge, and Ladu Kishore Swain=079.

Noes: 275+ S/Shri Ramcharan Bohra, Santosh Kumar Gangwar, Thota Narasimhan, Shrimati Kamla Paatle, S/Shri Vithalbhai Hansrajbhai Radadiya, Harinarayan Rajbhar, D.S. Rathod, Alok Sanjar, Bharat Singh and Shri L.K. Vaghela=285.

Abstain=000.

DIVISION NO. 7**AYES****18.38 hours**

@Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj Gangaram

Ahluwalia, Shri S.S.

Ajmal, Shri Sirajuddin

Amarappa , Shri Karadi Sanganna

Ananthkumar, Shri

Angadi, Shri Suresh C.

Anwar, Shri Tariq

@Aujla, Shri Gurjeet Singh

Azad, Shri Kirti

Babu, Dr. Ravindra

@Badal, Shrimati Harsimrat Kaur

Baheria, Shri Subhash Chandra

Bais, Shri Ramesh

Bala, Shrimati Anju

Barne, Shri Shrirang Appa

Bhabhor, Shri Jasvantsinh Sumanbhai

Bhagat, Shri Bodh Singh

Bhagat, Shri Sudarshan

Bhamre, Dr. Subhash Ramrao

Bharti, Sushri Uma

Bhatt, Shrimati Ranjanben

Bhole, Shri Devendra Singh

Bidhuri, Shri Ramesh

§Biju, Shri P. K.

@ Voted through slip.

§ Corrected through slip for Ayes.

Birla, Shri Om
 Bohra, Shri Ramcharan
 Chand, Shri Nihal
 Chandel, Kunwar Pushpendra Singh
 Chandrakasi, Shri M.
 Chandrappa, Shri B. N.
 Chaudhary, Shri C. R.
 Chaudhary, Shri Haribhai
 Chaudhary, Shri P.P.
 Chaudhary, Shri Pankaj
 Chaudhary, Shri Ram Tahal
 Chaudhary, Shri Santokh Singh
 Chaudhury, Shri Jitendra
 @Chauhan, Shri Devusinh
 §Chauhan, Shri P. P.
 Chavan, Shri Harishchandra
 Chavda, Shri Vinod Lakhmashi
 Chhewang, Shri Thupstan
 Chhotelal, Shri
 Choubey, Shri Ashwini Kumar
 Choudhary, Col. Sonaram
 Choudhary, Shri Babulal
 Choudhary, Shri Birendra Kumar
 Chouhan, Shri Nandkumar Singh
 Chowdhury, Shri Adhir Ranjan
 Chudasama, Shri Rajeshbhai
 Danve, Shri Raosaheb Patil

@ Voted through slip

§ Corrected through slip for Ayes

Datta, Shri Sankar Prasad
Dattatreya, Shri Bandaru
Deka, Shri Ramen
Deo, Shri Arka Keshari
Dev, Kumari Sushmita
@Devi, Shrimati Rama
Devi, Shrimati Veena
Dharambir, Shri
@Dhotre, Shri Sanjay
Dhruvanarayana, Shri R.
Dhurve, Shrimati Jyoti
Dohre, Shri Ashok Kumar
Diwakar, Shri Rajesh Kumar
Dubey, Shri Nishikant
Dubey, Shri Satish Chandra
Dwivedi, Shri Harishchandra alias Harish
Engti, Shri Biren Singh
Ering, Shri Ninong
Fatepara, Shri Devjibhai G.
Gaddigoudar, Shri P.C.
Gadkari, Shri Nitin
Gaikwad, Dr. Sunil Baliram
Galla, Shri Jayadev
Gandhi, Shri Dilipkumar Mansukhlal
Gandhi, Shri Rahul
Gandhi, Shrimati Maneka Sanjay
@Gandhi, Shrimati Sonia
Gangwar, Shri Santosh Kumar

@ Voted through slip.

Gautam, Shri Satish Kumar
Gavit, Dr. Heena Vijaykumar
Ghubaya, Shri Sher Singh
Giluwa, Shri Laxman
Girri, Shri Maheish
Gogoi, Shri Gaurav
Gohain, Shri Rajen
@Gopalakrishnan, Shri C.
Goud, Dr. Boora Narsaiah
Gowda, Shri D.V. Sadananda
Gowda, Shri S.P. Muddahanume
Gupta, Shri Shyama Charan
Gupta, Shri Sudheer
Gurjar, Shri Krishanpal
Hari, Shri G.
Haribabu, Dr. Kambhampati
Hay, Prof. Richard
Hegde, Shri Anantkumar
Hemamalini, Shrimati
Hikaka, Shri Jhina
Jadhav, Shri Prataprao
Jaiswal, Dr. Sanjay
Jardosh, Shrimati Darshana Vikram
Jat, Prof. Sanwar Lal
Jaunapuria, Shri Sukhbir Singh
Jigajinagi, Shri Ramesh
Joshi, Dr. Murli Manohar
Joshi, Shri Chandra Prakash

@ Voted through slip.

Joshi, Shri Pralhad
Jyoti, Sadhvi Niranjana
Kachhadia, Shri Naranbhai
Kaiser, Choudhary Mehboob Ali
Kamaraj, Dr. K.
Karandlaje, Kumari Shobha
Kashyap, Shri Dinesh
Kashyap, Shri Virender
Kaswan, Shri Rahul
Kataria, Shri Rattan Lal
Kateel, Shri Nalin Kumar
Katheria, Dr. Ramshankar
Kaushik, Shri Ramesh Chander
Khadse, Shrimati Rakshatai
Khan, Shri Md. Badaruddoza
Kharge, Shri Mallikarjun
Kher, Shrimati Kirron
Khuba, Shri Bhagwanth
Kinjarapu, Shri Ram Mohan Naidu
Kishore, Shri Jugal
Kirtikar, Shri Gajanan
Koli, Shri Bahadur Singh
Koshyari, Shri Bhagat Singh
Kristappa, Shri N.
Kulaste, Shri Faggan Singh
Kumar, Dr. Arun
Kumar, Dr. Virendra
Kumar, Kunwar Sarvesh
Kumar, Shri Ashwini

Kumar, Shri Dharmendra
Kumar, Shri K. Ashok
Kundariya, Shri Mohanbhai Kalyanjibhai
Kushawaha, Shri Ravinder
Kushwaha, Shri Upendra
Lakhanpal, Shri Raghav
Lekhi, Shrimati Meenakashi
Maadam, Shrimati Poonamben
Mahadik, Shri Dhananjay
Mahajan, Shrimati Poonam
Maharaj, Dr. Swami Sakshiji
Mahato, Dr. Banshilal
Mahato, Shri Bidyut Baran
@Mahendran, Shri C.
Malviya, Prof. Chintamani
Manjhi, Shri Hari
Meena, Shri Arjun Lal
Meena, Shri Harish
Meghwal, Shri Arjun Ram
Meinya, Dr. Thokchom
Mishra, Shri Anoop
Mishra, Shri Bhairon Prasad
Mishra, Shri Daddan
Mishra, Shri Janardan
Mishra, Shri Kalraj
Mohan, Shri M. Murli
Mohan, Shri P.C.
Moily, Shri M. Veerappa

@ Voted through slip.

Mukherjee, Shri Abhijit
Munda, Shri Karia
Munde, Dr. Pritam Gopinath
Muniyappa, Shri K.H.
Nagar, Shri Rodmal
Nagesh, Shri Godam
Naik, Shri Shripad Yesso
Narasimham, Shri Thota
Ninama, Shri Manshankar
Nishad, Shri Ajay
Nishad, Shri Ram Charitra
Nishank, Dr. Ramesh Pokhriyal
Oram, Shri Jual
Paatle, Shrimati Kamla
Pandey, Dr. Mahendra Nath
Pandey, Shri Rajesh
Pandey, Shri Ravindra Kumar
Parasuraman, Shri K.
Paswan, Shri Chirag
Paswan, Shri Kamlesh
Paswan, Shri Ram Chandra
Paswan, Shri Ramvilas
Patel, Dr. K. C.
Patel, Shri Devji M.
@Patel, Shri Lalubhai Babubhai
Patel, Shri Natubhai Gomanbhai
Patel, Shri Prahlad Singh
Patel, Shri Subhash

@ Voted through slip.

Patel, Shrimati Anupriya
Patel, Shrimati Jayshreeben
Pathak, Shrimati Riti
Patil, Shri A.T. Nana
Patil, Shri Bheemrao B.
Patil, Shri C. R.
Patil, Shri Kapil Moreswar
Patil, Shri Sanjay Kaka
Patole, Shri Nana
Phule, Sadhvi Savitri Bai
Prasad, Dr. Bhagirath
Pratap, Shri Krishan
Premachandran, Shri N.K.
@Radadiya, Shri Vithalbhai Hansrajbhai
Radhakrishnan, Shri Pon
Raghavan, Shri M.K.
Rai, Shri Nityanand
Rai, Shri Prem Das
Raj, Shrimati Krishna
Raajhaa, Shri A. Anwhar
Rajesh, Shri M. B.
Rajoria, Dr. Manoj
Raju, Shri Ashok Gajapathi
Raju, Shri Gokaraju Ganga
Ram, Shri Janak
Ram, Shri Vishnu Dayal
Ramachandran, Shri Mullappally
Ramadoss, Dr. Anbumani

@ Voted through slip.

Rathod, Shri D.S.
Rathore (Retd.), Col. Rajyavardhan
Rathore, Shri Hariom Singh
Rathwa, Shri Ramsinh
Raut, Shri Vinayak Bhaurao
§Raval, Shri Paresh
Rawat, Shrimati Priyanka Singh
Ray, Shri Bishnu Pada
Ray, Shri Ravindra Kumar
Reddy, Shri J.C. Divakar
Reddy, Shri Konda Vishweshwar
Reddy, Shri Mekapati Raja Mohan
Rudy, Shri Rajiv Pratap
Sahu, Shri Chandulal
Sahu, Shri Lakhan Lal
Sai, Shri Vishnu Dev
Saini, Shri Rajkumar
Salim, Shri Mohammad
Samal, Dr. Kulmani
Sampla, Shri Vijay
Sampath, Dr. A.
Sanjar, Shri Alok
Sarmah, Shri Ram Prasad
Sarswati, Shri Sumedhanand
Satav, Shri Rajeev
Sawaikar, Adv. Narendra Keshav
Sawant, Shri Arvind
Shah, Shrimati Mala Rajyalakshmi

§ Corrected through slip for Ayes.

Sharma, Shri Ram Kumar
Sharma, Shri Ram Swaroop
Shekhawat, Shri Gajendra Singh
Shetty, Shri Gopal
Shetty, Shri Raju
Shewale, Shri Rahul
Shinde, Dr. Shrikant Eknath
Shirole, Shri Anil
@Shyal, Dr. Bhartiben D.
Siddeshwara, Shri G. M.
Sigriwal, Shri Janardan Singh
Simha, Shri Pratap
Singh, Dr. Bhola
Singh, Dr. Jitendra
Singh, Dr. Nepal
Singh, Dr. Prabhas Kumar
Singh, Dr. Satya Pal
Singh, Dr. Yashwant
Singh (Retd), Gen. Vijay Kumar
Singh, Kunwar Bharatendra
Singh, Kunwar Haribansh
Singh, Rao Inderjit
Singh, Shri Abhishek
Singh, Shri Bharat
Singh, Shri Bhola
Singh, Shri Brijbhushan Sharan
Singh, Shri Dushyant
Singh, Shri Ganesh

@ Voted through slip.

Singh, Shri Giriraj
Singh, Shri Kirti Vardhan
Singh, Shri Lallu
Singh, Shri Nagendra
Singh, Shri Pashupati Nath
Singh, Shri R. K.
Singh, Shri Radha Mohan
Singh, Shri Rajnath
Singh (Raju Bhaiya), Shri Rajveer
Singh, Shri Rakesh
Singh, Shri Ravneet
Singh, Shri Satyapal
Singh, Shri Sunil Kumar
@Singh, Shri Sushil Kumar
@Singh, Shri Uday Pratap
Singh, Shri Virendra
Singh, Shrimati Pratyusha Rajeshwari
Sinha, Shri Jayant
Sinha, Shri Manoj
Sinha, Shri Shatrughan
Solanki, Dr. Kirit P.
Somaiya, Dr. Kirit
Sonkar, Shri Vinod Kumar
Sonker, Shrimati Neelam
Sriram, Shri Malyadri
Supriyo, Shri Babul
Suresh, Shri D.K.
Swaraj, Shrimati Sushma

@ Voted through slip.

Tadas, Shri Ramdas C.
Tamta, Shri Ajay
Tanwar, Shri Kanwar Singh
Tasa, Shri Kamakhya Prasad
Teacher, Shrimati P.K. Shreemathi
Teli, Shri Rameshwar
Teni, Shri Ajay Misra
Thakur, Shri Anurag Singh
Thakur, Shrimati Savitri
Thambidurai, Dr. M.
Tharoor, Dr. Shashi
Thomas, Prof. K.V.
Tomar, Shri Narendra Singh
Tripathi, Shri Sharad
Udasi, Shri Shivkumar
Usendi, Shri Vikram
Utawal, Shri Manohar
Vaghela, Shri L. K.
Vardhan, Dr. Harsh
Vasava, Shri Parbhubhai Nagarbhai
Velagapalli, Shri Varaprasad Rao
Venugopal, Shri K. C.
Verma, Dr. Anshul
Verma, Shri Bhanu Pratap Singh
Verma, Shri Rajesh
Verma, Shrimati Rekha
Vichare, Shri Rajan
Wanga, Shri Chintaman Navasha
Yadav, Shri Hukmdeo Narayan

Yadav, Shri Laxmi Narayan

Yadav, Shri Om Prakash

Yadav, Shri Ram Kripal

NOES

Banerjee, Shri Kalyan

Barman, Shri Bijoy Chandra

Dastidar, Dr. Kakoli Ghosh

De(Nag), Dr. Ratna

Ghosh, Shrimati Arpita

Jayadevan, Shri C. N.

Jena, Shri Rabindra Kumar

Karunakaran, Shri P.

Mahato, Dr. Mriganka

Mahtab, Shri Bhartruhari

Mandal, Dr. Tapas

Mohapatra, Dr. Sidhant

Mondal, Shri Sunil Kumar

Mondal, Shrimati Pratima

Patasani, Shri Prasanna Kumar

Patel, Shri Dilip

Poddar, Shrimati Aparupa

@Pradhan, Shri Nagendra Kumar

Rajbhar, Shri Harinarayan

Ray, Shri Partha Pratim

Saren, Dr. Uma

Satpathy, Shri Tathagata

Swain, Shri Ladu Kishore

@ Voted through slip.

Thakur, Shrimati Mamata

Tirkey, Shri Dasrath

Trivedi, Shri Dinesh

HON. SPEAKER: Subject to correction *, the result of the Division is:

Ayes – 320

Noes – 028

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The motion was adopted.

Clauses 4 and 5 were added to the Bill.

Clause 1

Short title and commencement

HON. SPEAKER: There is a Government amendment to clause 1.

Now, the hon. Minister to move Amendment No.6

संशोधन किया गया :

पृष्ठ 1, पंक्ति 3 और 4,—

“संविधान (एक सौ तेइसवां संशोधन) अधिनियम 2017” के स्थान पर “संविधान (एक सौ दौवां संशोधन) अधिनियम, 2017” को रखा जाए। (6)

(श्री थावर चंद गहलोत)

HON. SPEAKER: The Lobbies are already cleared. I shall now put clause 1, as amended, to the vote of the House.

The question is:

“That clause 1, as amended, stands part of the Bill.”

The Lok Sabha divided:

*The following Members also recorded/corrected their votes through slips.

Ayes: 320+ S/Shri L.K.Advani, Gurjeet Singh Aujla, Shrimati Harsimrat Kaur Badal, Sushri Uma Bharti, S/Shri P.K.Biju, Devusinh Chauhan, P.P. Chauhan, Shrimati Rama Devi, Shri Sanjay Dhotre, Shrimati Sonia Gandhi, S/Shri C. Gopalakrishnan, C.Mahendran, Lalubhai Babubhai Patel, Vithalbai Hansrajibhai Radadiya, Paresh Raval, Dr. Bhartiben D. Shyal, Shri Sushil Kumar Singh and Shri Uday Pratap Singh=338.

Noes: 028+ Shri Nagendra Kumar Pradhan=029 - S/Shri P.K.Biju, P.P.Chauhan and Paresh Raval wrongly voted for Noes, but later on, they corrected through slips for Ayes=026.

Abstain=000.

DIVISION NO. 8**AYES****18.40 hours**

@Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj Gangaram

Ahluwalia, Shri S.S.

Ali, Shri Idris

Amarappa , Shri Karadi Sanganna

Ananthkumar, Shri

Angadi, Shri Suresh C.

Anwar, Shri Tariq

Arunmozhithevan, Shri A.

@Aujla, Shri Gurjeet Singh

Azad, Shri Kirti

Babu, Dr. Ravindra

Badal, Shrimati Harsimrat Kaur

Baheria, Shri Subhash Chandra

Bais, Shri Ramesh

Baker, Shri George

Bala, Shrimati Anju

Banerjee, Shri Kalyan

Barman, Shri Bijoy Chandra

Barne, Shri Shrirang Appa

@Bhagat, Shri Bodh Singh

Bhagat, Shri Sudarshan

Bhamre, Dr. Subhash Ramrao

@Bharti, Sushri Uma

Bhatt, Shrimati Ranjanben

@ Voted through slip.

Bhole, Shri Devendra Singh
Bidhuri, Shri Ramesh
Biju, Shri P. K.
Birla, Shri Om
Bohra, Shri Ramcharan
Chand, Shri Nihal
Chandel, Kunwar Pushpendra Singh
Chandrakasi, Shri M.
@ Chandrappa, Shri B. N.
Chaudhary, Shri C. R.
Chaudhary, Shri Haribhai
@Chaudhary, Shri P.P.
Chaudhary, Shri Pankaj
Chaudhary, Shri Ram Tahal
Chaudhary, Shri Santokh Singh
Chaudhury, Shri Jitendra
@Chauhan, Shri Devusinh
Chauhan, Shri P. P.
Chavan, Shri Harishchandra
Chavda, Shri Vinod Lakhmashi
Chhewang, Shri Thupstan
Chhotelal, Shri
Choubey, Shri Ashwini Kumar
Choudhary, Shri Babulal
Choudhary, Shri Birendra Kumar
Chouhan, Shri Nandkumar Singh
Chowdhury, Shri Adhir Ranjan
Chudasama, Shri Rajeshbhai

@ Voted through slip.

Danve, Shri Raosaheb Patil
Dastidar, Dr. Kakoli Ghosh
Datta, Shri Sankar Prasad
Dattatreya, Shri Bandaru
De (Nag), Dr. Ratna
Deka, Shri Ramen
Deo, Shri Arka Keshari
Dev, Kumari Sushmita
Devi, Shrimati Rama
Devi, Shrimati Veena
Dharambir, Shri
Dhotre, Shri Sanjay
Dhruvanarayana, Shri R.
Dhurve, Shrimati Jyoti
Dohre, Shri Ashok Kumar
Diwakar, Shri Rajesh Kumar
Dubey, Shri Nishikant
Dubey, Shri Satish Chandra
Dwivedi, Shri Harishchandra alias Harish
Elumalai, Shri V.
Engti, Shri Biren Singh
Ering, Shri Ninong
Gaddigoudar, Shri P.C.
Gadkari, Shri Nitin
Gaikwad, Dr. Sunil Baliram
Galla, Shri Jayadev
Gandhi, Shri Dilipkumar Mansukhlal
Gandhi, Shri Rahul
Gandhi, Shrimati Sonia

Gangwar, Shri Santosh Kumar
Gautam, Shri Satish Kumar
Gavit, Dr. Heena Vijaykumar
Ghosh, Shrimati Arpita
Ghubaya, Shri Sher Singh
Giluwa, Shri Laxman
Girri, Shri Maheish
Gogoi, Shri Gaurav
Gohain, Shri Rajen
Gopalakrishnan, Shri C.
Goud, Dr. Boora Narsaiah
Gowda, Shri D.V. Sadananda
Gowda, Shri S.P. Muddahanume
Gupta, Shri Shyama Charan
Gupta, Shri Sudheer
Gurjar, Shri Krishanpal
Hari, Shri G.
Haribabu, Dr. Kambhampati
Hay, Prof. Richard
Hegde, Shri Anantkumar
Hemamalini, Shrimati
Hikaka, Shri Jhina
Jaiswal, Dr. Sanjay
Jardosh, Shrimati Darshana Vikram
Jat, Prof. Sanwar Lal
Jaunapuria, Shri Sukhbir Singh
Jayavardhan, Dr. J.
Jena, Shri Rabindra Kumar
Jigajinagi, Shri Ramesh

Joshi, Dr. Murli Manohar
Joshi, Shri Chandra Prakash
Joshi, Shri Pralhad
Jyoti, Sadhvi Niranjana
Kachhadia, Shri Naranbhai
Kaiser, Choudhary Mehboob Ali
Kamaraj, Dr. K.
Karandlaje, Kumari Shobha
Karunakaran, Shri P.
Kashyap, Shri Dinesh
Kashyap, Shri Virender
Kaswan, Shri Rahul
Kataria, Shri Rattan Lal
Kateel, Shri Nalin Kumar
Katheria, Dr. Ramshankar
Kaushik, Shri Ramesh Chander
Khadse, Shrimati Rakshatai
Khan, Shri Md. Badaruddoza
Kharge, Shri Mallikarjun
Kher, Shrimati Kirron
Khuba, Shri Bhagwanth
Kinjarapu, Shri Ram Mohan Naidu
Kishore, Shri Jugal
Kirtikar, Shri Gajanan
Koli, Shri Bahadur Singh
Koshyari, Shri Bhagat Singh
Kulaste, Shri Faggan Singh
Kumar, Dr. Arun
Kumar, Dr. Virendra

Kumar, Kunwar Sarvesh
Kumar, Shri Ashwini
Kumar, Shri B. Vinod
Kumar, Shri Dharmendra
Kumar, Shri K. Ashok
Kumar, Shri Kaushalendra
Kundariya, Shri Mohanbhai Kalyanjibhai
Kushawaha, Shri Ravinder
Kushwaha, Shri Upendra
@Laguri, Shrimati Sakuntala
Lakhanpal, Shri Raghav
Lekhi, Shrimati Meenakashi
Maadam, Shrimati Poonamben
Mahadik, Shri Dhananjay
Mahajan, Shrimati Poonam
Maharaj, Dr. Swami Sakshiji
Mahato, Dr. Banshilal
Mahato, Dr. Mriganka
Mahato, Shri Bidyut Baran
Mahtab, Shri Bhartruhari
Mahendran, Shri C.
Mandal, Dr. Tapas
Manjhi, Shri Hari
Maragatham, Shrimati K.
Meena, Shri Arjun Lal
Meena, Shri Harish
Meghwal, Shri Arjun Ram
Meinya, Dr. Thokchom

@ Voted through slip.

Mishra, Shri Anoop
Mishra, Shri Bhairon Prasad
Mishra, Shri Daddan
Mishra, Shri Janardan
Mishra, Shri Kalraj
Mohan, Shri M. Murli
Mohan, Shri P.C.
Mohapatra, Dr. Sidhant
Moily, Shri M. Veerappa
Mondal, Shri Sunil Kumar
Mondal, Shrimati Pratima
Mukherjee, Shri Abhijit
Munda, Shri Karia
Munde, Dr. Pritam Gopinath
Muniyappa, Shri K.H.
Nagar, Shri Rodmal
Nagesh, Shri Godam
Naik, Shri Shripad Yesso
Narasimham, Shri Thota
Ninama, Shri Manshankar
Nishad, Shri Ajay
Nishad, Shri Ram Charitra
Nishank, Dr. Ramesh Pokhriyal
Oram, Shri Jual
Paatle, Shrimati Kamla
Panda, Shri Baijayant Jay
Pandey, Dr. Mahendra Nath
Pandey, Shri Rajesh
Pandey, Shri Ravindra Kumar

Parasuraman, Shri K.
 Paswan, Shri Chirag
 Paswan, Shri Kamlesh
 @Paswan, Shri Ram Chandra
 Paswan, Shri Ramvilas
 Patasani, Shri Prasanna Kumar
 @Patel, Dr. K. C.
 Patel, Shri Devji M.
 Patel, Shri Dilip
 Patel, Shri Lalubhai Babubhai
 Patel, Shri Natubhai Gomanbhai
 Patel, Shri Prahlad Singh
 Patel, Shri Subhash
 Patel, Shrimati Anupriya
 Patel, Shrimati Jayshreeben
 Pathak, Shrimati Riti
 Patil, Shri A.T. Nana
 Patil, Shri Bheemrao B.
 Patil, Shri C. R.
 Patil, Shri Kapil Moreshwar
 Patil, Shri Sanjay Kaka
 Patole, Shri Nana
 Phule, Sadhvi Savitri Bai
 Poddar, Shrimati Aparupa
 @Pradhan, Shri Nagendra Kumar
 Prasad, Dr. Bhagirath
 Pratap, Shri Krishan
 Premachandran, Shri N.K.

@ Voted through slip.

Radadiya, Shri Vithalbhai Hansrajbhai
Radhakrishnan, Shri Pon
Raghavan, Shri M.K.
Rai, Shri Nityanand
Rai, Shri Prem Das
Raj, Shrimati Krishna
Raajhaa, Shri A. Anwhar
Rajbhar, Shri Harinarayan
Rajesh, Shri M. B.
Rajoria, Dr. Manoj
Raju, Shri Ashok Gajapathi
Raju, Shri Gokaraju Ganga
Ram, Shri Janak
Ram, Shri Vishnu Dayal
Ramachandran, Shri K. N.
Ramachandran, Shri Mullappally
Ramadoss, Dr. Anbumani
Rathod, Shri D.S.
Rathore (Retd.), Col. Rajyavardhan
Rathore, Shri Hariom Singh
Rathwa, Shri Ramsinh
Raut, Shri Vinayak Bhaurao
Raval, Shri Paresh
Rawat, Shrimati Priyanka Singh
Ray, Shri Bishnu Pada
Ray, Shri Partha Pratim
Ray, Shri Ravindra Kumar
Reddy, Shri J.C. Divakar
Reddy, Shri Mekapati Raja Mohan

Rudy, Shri Rajiv Pratap
Sahu, Shri Chandulal
Sahu, Shri Lakhan Lal
Sai, Shri Vishnu Dev
Saini, Shri Rajkumar
Salim, Shri Mohammad
Sampla, Shri Vijay
Sampath, Dr. A.
Sanjar, Shri Alok
Sarmah, Shri Ram Prasad
Sarswati, Shri Sumedhanand
Satav, Shri Rajeev
Sathyabama, Shrimati V.
Satpathy, Shri Tathagata
Sawaikar, Adv. Narendra Keshav
Sawant, Shri Arvind
Shah, Shrimati Mala Rajyalakshmi
@Shankarrao, Shri Mohite Patil Vijaysinh
Sharma, Shri Ram Kumar
Sharma, Shri Ram Swaroop
Shekhawat, Shri Gajendra Singh
Shetty, Shri Gopal
Shetty, Shri Raju
Shewale, Shri Rahul
Shinde, Dr. Shrikant Eknath
Shirole, Shri Anil
Shivajirao, Shri Adhalrao Patil
Shyal, Dr. Bhartiben D.

@ Voted through slip.

Siddeshwara, Shri G. M.
Sigriwal, Shri Janardan Singh
Simha, Shri Pratap
Singh, Dr. Bhola
Singh, Dr. Jitendra
Singh, Dr. Nepal
Singh, Dr. Prabhas Kumar
Singh, Dr. Satya Pal
Singh, Dr. Yashwant
Singh (Retd), Gen. Vijay Kumar
@Singh, Kunwar Bharatendra
Singh, Kunwar Haribansh
Singh, Rao Inderjit
Singh, Shri Abhishek
Singh, Shri Bharat
Singh, Shri Bhola
Singh, Shri Brijbhushan Sharan
Singh, Shri Dushyant
Singh, Shri Ganesh
Singh, Shri Giriraj
Singh, Shri Kirti Vardhan
Singh, Shri Lallu
Singh, Shri Nagendra
Singh, Shri Pashupati Nath
Singh, Shri R. K.
Singh, Shri Radha Mohan
Singh, Shri Rajnath
Singh (Raju Bhaiya), Shri Rajveer

@ Voted through slip.

Singh, Shri Rakesh
Singh, Shri Rama Kishore
Singh, Shri Ravneet
Singh, Shri Satyapal
Singh, Shri Sunil Kumar
Singh, Shri Sushil Kumar
Singh, Shri Uday Pratap
Singh, Shri Virendra
Singh, Shrimati Pratyusha Rajeshwari
Sinha, Shri Jayant
Sinha, Shri Manoj
Sinha, Shri Shatrughan
@Solanki, Dr. Kirit P.
Somaiya, Dr. Kirit
Sonkar, Shri Vinod Kumar
Sonker, Shrimati Neelam
Sriram, Shri Malyadri
Sundaram, Shri P. R.
Supriyo, Shri Babul
Suresh, Shri D.K.
Swain, Shri Ladu Kishore
Swaraj, Shrimati Sushma
Tadas, Shri Ramdas C.
Tamta, Shri Ajay
Tanwar, Shri Kanwar Singh
@Tarai, Shrimati Rita
Tasa, Shri Kamakhya Prasad
Teacher, Shrimati P.K. Shreemathi

@ Voted through slip.

Teli, Shri Rameshwar
Teni, Shri Ajay Misra
Thakur, Shri Anurag Singh
Thakur, Shrimati Mamata
Thakur, Shrimati Savitri
Thambidurai, Dr. M.
Thomas, Prof. K.V.
Tirkey, Shri Dasrath
Tomar, Shri Narendra Singh
Tripathi, Shri Sharad
Trivedi, Shri Dinesh
Udasi, Shri Shivkumar
Udhayakumar, Shri M.
Usendi, Shri Vikram
Utawal, Shri Manohar
Vaghela, Shri L. K.
Vardhan, Dr. Harsh
Vasava, Shri Parbhubhai Nagarbhai
Venugopal, Shri K. C.
Verma, Dr. Anshul
Verma, Shri Bhanu Pratap Singh
Verma, Shri Rajesh
Verma, Shrimati Rekha
Vichare, Shri Rajan
Wanga, Shri Chintaman Navasha
Yadav, Shri Dharmendra
Yadav, Shri Hukmdeo Narayan
Yadav, Shri Jai Prakash Narayan
Yadav, Shri Laxmi Narayan

Yadav, Shri Om Prakash

Yadav, Shri Ram Kripal

NOES

Jayadevan, Shri C. N.

^sKalvakuntla, Shrimati Kavitha

^s Corrected through slip for Noes.

HON. SPEAKER: Subject to correction*, the result of the Division is:

Ayes - 356

Noes - 001

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The motion was adopted.

Clause 1, as amended, was added to the Bill.

The Enacting Formula and the Long Title were added to the Bill.

HON. SPEAKER: The hon. Minister may now move that the Bill, as amended, be passed:

श्री थावर चंद गहलोत : अध्यक्ष महोदया, मैं प्रस्ताव करता हूँ :

“कि विधेयक को संशोधित रूप में पारित किया जाए।”

HON. SPEAKER: Motion moved:

“That the Bill, as amended, be passed.”

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam, we are totally disagreed on this Bill. We will express our anxiety relating to the interest of respective provincial and State Governments. The hon. Minister has given an assurance that it will be inculcated in the rules.... (*Interruptions*)

SHRI KALYAN BANERJEE: But, how can it be done? ... (*Interruptions*)

SHRI BHARTRUHARI MAHTAB: Let the hon. Minister clarify it.... (*Interruptions*)

SHRI K.C. VENUGOPAL: How can it be done?... (*Interruptions*)

*356+ S/Shri L.K.Advani, Gurjeet Singh Aujla, Bodh Singh Bhagat, Sushri Uma Bharti, S/Shri B.N. Chandrappa, P.P.Chaudhary, Devusinh Chauhan, Shrimati Sakuntala Laguri, Shri Ram Chandra Paswan, Dr. K.C.Patel, S/Shri Nagendra Kumar Pradhan, Mohite Patil Vijaysinh Shakarrao, Kunwar Bhartendra Singh, Dr. Kirit P. Solanki, and Shrimati Rita Tarai= 371 - Shrimati Kavitha Kalvakuntla wrongly voted for Ayes, but later on, she corrected through slip for Noes=370.

Noes: 001+Shrimati Kavitha Kalvakuntla=002.

Abstain: 000.

श्री थावर चंद गहलोत : अध्यक्ष महोदया, मैंने पहले भी निवेदन किया है कि इस विधेयक के प्रावधान के अंतर्गत जो भी सुझाव हैं, उनका हम नियम बनाते समय उल्लेख करने की कार्रवाई करेंगे। मैं सब माननीय सदस्यों से अनुरोध करना चाहूंगा कि वे आश्वस्त रहें। मैं विशेष कर भर्तृहरि महताब जी से आग्रह करूंगा कि वे विश्वास रखें।

... (व्यवधान)

माननीय अध्यक्ष : हर कोई ऐसा मत कीजिए।

... (व्यवधान)

माननीय अध्यक्ष: खड़गे जी आप बोलिये।

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : अध्यक्ष महोदया, अगर एक्ट में प्रोविजन है, तभी रूल बन सकता है। In absence of any such provision in the Act and the Constitution, how can you make rules? ... (*Interruptions*) There is no value for rules. It should be drawn from somewhere. ... (*Interruptions*)

HON. SPEAKER: The Lobbies are already cleared.

The question is:

“That the Bill, as amended, be passed.”

The Lok Sabha divided:

DIVISION NO. 9**AYES****18.44 hours**

@Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj Gangaram

Ahluwalia, Shri S.S.

Ajmal, Shri Sirajuddin

Amarappa , Shri Karadi Sanganna

@Ananthkumar, Shri

Angadi, Shri Suresh C.

Anwar, Shri Tariq

Arunmozhithevan, Shri A.

@Aujla, Shri Gurjeet Singh

Azad, Shri Kirti

Babu, Dr. Ravindra

Badal, Shrimati Harsimrat Kaur

Baheria, Shri Subhash Chandra

Bais, Shri Ramesh

Baker, Shri George

Bala, Shrimati Anju

Banerjee, Shri Kalyan

Barne, Shri Shrirang Appa

Bhabhor, Shri Jasvantsinh Sumanbhai

Bhagat, Shri Bodh Singh

Bhagat, Shri Sudarshan

Bhamre, Dr. Subhash Ramrao

Bharti, Sushri Uma

Bhatt, Shrimati Ranjanben

Bhole, Shri Devendra Singh

@ Voted through slip.

Bidhuri, Shri Ramesh
Biju, Shri P. K.
Birla, Shri Om
Bohra, Shri Ramcharan
Brahmpura, Shri Ranjit Singh
Chand, Shri Nihal
Chandel, Kunwar Pushpendra Singh
Chandrakasi, Shri M.
Chandrappa, Shri B. N.
Chaudhary, Shri C. R.
Chaudhary, Shri Haribhai
Chaudhary, Shri P.P.
Chaudhary, Shri Pankaj
Chaudhary, Shri Ram Tahal
Chaudhary, Shri Santokh Singh
Chaudhury, Shri Jitendra
Chauhan, Shri Devusinh
Chauhan, Shri P. P.
Chavan, Shri Harishchandra
Chavda, Shri Vinod Lakhmashi
Chhewang, Shri Thupstan
Chhotelal, Shri
Choubey, Shri Ashwini Kumar
Choudhary, Col. Sonaram
Choudhary, Shri Babulal
Choudhary, Shri Birendra Kumar
Chouhan, Shri Nandkumar Singh
Chowdhury, Shri Adhir Ranjan
Chudasama, Shri Rajeshbhai

Danve, Shri Raosaheb Patil
Datta, Shri Sankar Prasad
Dattatreya, Shri Bandaru
Deka, Shri Ramen
Deo, Shri Arka Keshari
Dev, Kumari Sushmita
Devi, Shrimati Rama
Devi, Shrimati Veena
Dharambir, Shri
Dhotre, Shri Sanjay
Dhruvanarayana, Shri R.
Dhurve, Shrimati Jyoti
Dohre, Shri Ashok Kumar
Diwakar, Shri Rajesh Kumar
Dubey, Shri Nishikant
Dubey, Shri Satish Chandra
Dwivedi, Shri Harishchandra alias Harish
Elumalai, Shri V.
Engti, Shri Biren Singh
Ering, Shri Ninong
Fatepara, Shri Devjibhai G.
Gaddigoudar, Shri P.C.
Gadkari, Shri Nitin
Gaikwad, Dr. Sunil Baliram
Galla, Shri Jayadev
Gandhi, Shri Dilipkumar Mansukhlal
Gandhi, Shri Rahul
Gandhi, Shrimati Maneka Sanjay
Gandhi, Shrimati Sonia

Gangwar, Shri Santosh Kumar
Gautam, Shri Satish Kumar
Gavit, Dr. Heena Vijaykumar
Ghubaya, Shri Sher Singh
Giluwa, Shri Laxman
Girri, Shri Maheish
Gogoi, Shri Gaurav
Gohain, Shri Rajen
Gopalakrishnan, Shri C.
Goud, Dr. Boora Narsaiah
Gowda, Shri D.V. Sadananda
Gowda, Shri S.P. Muddahanume
Gupta, Shri Shyama Charan
Gupta, Shri Sudheer
Gurjar, Shri Krishanpal
Hari, Shri G.
Haribabu, Dr. Kambhampati
Hay, Prof. Richard
Hegde, Shri Anantkumar
Hikaka, Shri Jhina
Jadhav, Shri Prataprao
@Jaiswal, Dr. Sanjay
Jardosh, Shrimati Darshana Vikram
Jat, Prof. Sanwar Lal
Jaunapuria, Shri Sukhbir Singh
Jayadevan, Shri C. N.
Jayavardhan, Dr. J.
Jena, Shri Rabindra Kumar

@ Voted through slip.

Jigajinagi, Shri Ramesh
Joshi, Dr. Murli Manohar
Joshi, Shri Chandra Prakash
Joshi, Shri Pralhad
Jyoti, Sadhvi Niranjana
Kachhadia, Shri Naranbhai
Kaiser, Choudhary Mehboob Ali
Kalvakuntla, Shrimati Kavitha
Kamaraj, Dr. K.
Karandlaje, Kumari Shobha
Karunakaran, Shri P.
Kashyap, Shri Dinesh
Kashyap, Shri Virender
Kaswan, Shri Rahul
Kataria, Shri Rattan Lal
Kateel, Shri Nalin Kumar
Katheria, Dr. Ramshankar
Kaushik, Shri Ramesh Chander
Khadse, Shrimati Rakshatai
Khan, Shri Md. Badaruddoza
Kharge, Shri Mallikarjun
Kher, Shrimati Kirron
Khuba, Shri Bhagwanth
Kinjarapu, Shri Ram Mohan Naidu
Kishore, Shri Jugal
Kirtikar, Shri Gajanan
Koli, Shri Bahadur Singh
Koshyari, Shri Bhagat Singh
Kristappa, Shri N.

Kulaste, Shri Faggan Singh
Kumar, Dr. Arun
Kumar, Dr. Virendra
Kumar, Kunwar Sarvesh
Kumar, Shri Ashwini
Kumar, Shri B. Vinod
Kumar, Shri Dharmendra
Kumar, Shri Kaushalendra
Kundariya, Shri Mohanbhai Kalyanjibhai
Kushawaha, Shri Ravinder
Kushwaha, Shri Upendra
Laguri, Shrimati Sakuntala
Lakhanpal, Shri Raghav
Lekhi, Shrimati Meenakashi
Maadam, Shrimati Poonamben
Mahadik, Shri Dhananjay
Mahajan, Shrimati Poonam
Maharaj, Dr. Swami Sakshiji
Mahato, Dr. Banshilal
Mahato, Shri Bidyut Baran
Mahtab, Shri Bhartruhari
Mahendran, Shri C.
Malviya, Prof. Chintamani
Manjhi, Shri Hari
Maragatham, Shrimati K.
Meena, Shri Arjun Lal
Meena, Shri Harish
Meghwal, Shri Arjun Ram
Meinya, Dr. Thokchom

Mishra, Shri Anoop
Mishra, Shri Bhairon Prasad
Mishra, Shri Daddan
Mishra, Shri Janardan
Mishra, Shri Kalraj
Mohan, Shri M. Murli
Mohan, Shri P.C.
Mohapatra, Dr. Sidhant
Moily, Shri M. Veerappa
Mukherjee, Shri Abhijit
Munda, Shri Karia
Munde, Dr. Pritam Gopinath
Muniyappa, Shri K.H.
Nagar, Shri Rodmal
Nagesh, Shri Godam
Naik, Shri Shripad Yesso
Narasimham, Shri Thota
Ninama, Shri Manshankar
Nishad, Shri Ajay
^sNishad, Shri Ram Charitra
Nishank, Dr. Ramesh Pokhriyal
Oram, Shri Jual
Paatle, Shrimati Kamla
Panda, Shri Baijayant Jay
Pandey, Dr. Mahendra Nath
Pandey, Shri Rajesh
Pandey, Shri Ravindra Kumar
Parasuraman, Shri K.

^s Corrected through slip for Ayes.

Paswan, Shri Chirag
Paswan, Shri Kamlesh
Paswan, Shri Ram Chandra
Paswan, Shri Ramvilas
Patasani, Shri Prasanna Kumar
Patel, Dr. K. C.
Patel, Shri Devji M.
Patel, Shri Dilip
Patel, Shri Lalubhai Babubhai
Patel, Shri Natubhai Gomanbhai
Patel, Shri Prahlad Singh
Patel, Shri Subhash
Patel, Shrimati Anupriya
Patel, Shrimati Jayshreeben
Pathak, Shrimati Riti
Patil, Shri A.T. Nana
Patil, Shri Bheemrao B.
Patil, Shri C. R.
Patil, Shri Kapil Moreshwar
Patil, Shri Sanjay Kaka
Patole, Shri Nana
Phule, Sadhvi Savitri Bai
Pradhan, Shri Nagendra Kumar
Prasad, Dr. Bhagirath
Pratap, Shri Krishan
Premachandran, Shri N.K.
Radadiya, Shri Vithalbhai Hansrajbhai
Radhakrishnan, Shri Pon
Raghavan, Shri M.K.

Rai, Shri Nityanand
Rai, Shri Prem Das
Raj, Shrimati Krishna
Rajbhar, Shri Harinarayan
Rajesh, Shri M. B.
Rajoria, Dr. Manoj
Raju, Shri Ashok Gajapathi
Raju, Shri Gokaraju Ganga
Ram, Shri Janak
Ram, Shri Vishnu Dayal
Ramachandran, Shri K. N.
Ramachandran, Shri Mullappally
Ramadoss, Dr. Anbumani
Rathod, Shri D.S.
Rathore (Retd.), Col. Rajyavardhan
Rathore, Shri Hariom Singh
Rathwa, Shri Ramsinh
Raut, Shri Vinayak Bhaurao
Raval, Shri Paresh
Rawat, Shrimati Priyanka Singh
Ray, Shri Bishnu Pada
Ray, Shri Ravindra Kumar
Reddy, Shri Konda Vishweshwar
Reddy, Shri Mekapati Raja Mohan
Rudy, Shri Rajiv Pratap
Sahu, Shri Chandulal
Sahu, Shri Lakhan Lal
Sai, Shri Vishnu Dev
Saini, Shri Rajkumar

Salim, Shri Mohammad
Samal, Dr. Kulmani
Sampla, Shri Vijay
Sampath, Dr. A.
Sanjar, Shri Alok
Sarmah, Shri Ram Prasad
Sarswati, Shri Sumedhanand
Satav, Shri Rajeev
Sathyabama, Shrimati V.
Satpathy, Shri Tathagata
Sawaikar, Adv. Narendra Keshav
Sawant, Shri Arvind
Shah, Shrimati Mala Rajyalakshmi
Shankarrao, Shri Mohite Patil Vijaysinh
Sharma, Shri Ram Kumar
Sharma, Shri Ram Swaroop
Shekhawat, Shri Gajendra Singh
Shetty, Shri Gopal
Shetty, Shri Raju
Shewale, Shri Rahul
Shinde, Dr. Shrikant Eknath
Shirole, Shri Anil
Shivajirao, Shri Adhalrao Patil
Shyal, Dr. Bhartiben D.
Siddeshwara, Shri G. M.
Sigriwal, Shri Janardan Singh
Simha, Shri Pratap
Singh, Dr. Jitendra
Singh, Dr. Nepal

Singh, Dr. Prabhas Kumar
Singh, Dr. Satya Pal
Singh, Dr. Yashwant
Singh (Retd), Gen. Vijay Kumar
Singh, Kunwar Bharatendra
Singh, Kunwar Haribansh
Singh, Rao Inderjit
Singh, Shri Abhishek
Singh, Shri Bharat
Singh, Shri Bhola
Singh, Shri Brijbhushan Sharan
Singh, Shri Dushyant
Singh, Shri Ganesh
Singh, Shri Giriraj
Singh, Shri Kirti Vardhan
Singh, Shri Lallu
Singh, Shri Nagendra
Singh, Shri Pashupati Nath
Singh, Shri R. K.
Singh, Shri Radha Mohan
Singh, Shri Rajnath
Singh (Raju Bhaiya), Shri Rajveer
Singh, Shri Rakesh
Singh, Shri Rama Kishore
Singh, Shri Ravneet
Singh, Shri Satyapal
Singh, Shri Sunil Kumar
Singh, Shri Sushil Kumar
Singh, Shri Uday Pratap

Singh, Shri Virendra
Singh, Shrimati Pratyusha Rajeshwari
Sinha, Shri Jayant
Sinha, Shri Manoj
Sinha, Shri Shatrughan
Solanki, Dr. Kirit P.
Somaiya, Dr. Kirit
Sonkar, Shri Vinod Kumar
Sonker, Shrimati Neelam
Sriram, Shri Malyadri
Sundaram, Shri P. R.
Supriyo, Shri Babul
Suresh, Shri D.K.
Swain, Shri Ladu Kishore
Swaraj, Shrimati Sushma
Tadas, Shri Ramdas C.
Tamta, Shri Ajay
Tanwar, Shri Kanwar Singh
Tarai, Shrimati Rita
Tasa, Shri Kamakhya Prasad
Teacher, Shrimati P.K. Shreemathi
Teli, Shri Rameshwar
Teni, Shri Ajay Misra
Thakur, Shri Anurag Singh
Thakur, Shrimati Savitri
Thambidurai, Dr. M.
Tharoor, Dr. Shashi
Thomas, Prof. K.V.
Tomar, Shri Narendra Singh

Tripathi, Shri Sharad
Trivedi, Shri Dinesh
Udasi, Shri Shivkumar
Udhayakumar, Shri M.
Usendi, Shri Vikram
Utawal, Shri Manohar
Vaghela, Shri L. K.
Vardhan, Dr. Harsh
Vasava, Shri Parbhubhai Nagarbhai
Venugopal, Shri K. C.
Verma, Dr. Anshul
Verma, Shri Bhanu Pratap Singh
Verma, Shrimati Rekha
Vichare, Shri Rajan
Wanga, Shri Chintaman Navasha
Yadav, Shri Dharmendra
Yadav, Shri Hukmdeo Narayan
Yadav, Shri Jai Prakash Narayan
Yadav, Shri Laxmi Narayan
Yadav, Shri Om Prakash
Yadav, Shri Ram Kripal

NOES

Naik, Prof. A.S.R.

HON. SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 360

Noes: 002

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The motion was adopted.

The Bill, as amended, is passed by the requisite majority, in accordance with the provisions of article 368 of the Constitution.

The Lobbies may be opened.

The House stands adjourned to meet again on Tuesday, 11th April, 2017 at 11 a.m.

18.46 hours

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, April 11, 2017 / Chaitra 21, 1939 (Saka).

*The following Members also recorded/corrected their votes through slips.

Ayes: 360 + S/Shri L.K. Advani, Ananthkumar, Gurjeet Singh Aujla, Dr. Sanjay Jaiswal, Shri Ram Charitra Nishad= 365.

Noes: 002 - Shri Ram Charitra Nishad wrongly voted for Noes, but later on, he corrected through slip for Ayes=001.

Noes: 000.